



Government of Jammu and Kashmir
Department of Forest, Ecology & Environment
Civil Secretariat, J&K

Consultant (Judicial),
Hon'ble National Green Tribunal,
Principal Bench, New Delhi.

No. FST-Lit/436/2024-02/FD

Dated: 30.06.2025

**Subject: Original Application No. 913/2024 titled V/s Advocate Ashiq Magray
Vs Union Territory of J&K and Ors.**

Sir,

With reference to the subject captioned above, I am directed to enclose herewith the factual report/response on behalf of the Respondents No. 1 & 2, in compliance to the directions passed by the Hon'ble National Green Tribunal in its Order dated 30.07.2024, 07.11.2024 and 03.03.2025 with the request that the same may kindly be taken on record and placed before the Hon'ble NGT for its kind consideration.

Yours faithfully,

(Rakesh Magotra) JKAS

Special Secretary to the Government

Special Secretary to the Government
Forest, Ecology & Environment Deptt.

Encls: As above.

Copy (with enclosures) to the:-

Standing Counsel for Government of UT J&K in Hon'ble National Green Tribunal-Principal Bench, New Delhi, for information and necessary action.

Factual Report/Response on behalf of Respondent No. 1 & 2 in compliance to Hon'ble National Green Tribunal Order dated 30.07.2024, 07.11.2024 and 03.03.2025, in the O.A No.913/2024, titled Advocate Ashiq Ahmad Magray V/s UT of Jammu & Kashmir & Ors.

In compliance to the directions passed by the Hon'ble National Green Tribunal in the matter of O.A No.913/2024 titled *Advocate Ashiq Ahmad Magray V/s UT of Jammu & Kashmir & Ors*, it is humbly submitted as follows:

- I. That the Hon'ble National Green Tribunal was pleased to pass the following directions vide its Order dated 30.07.2024:

1. *In this original application the applicant has made allegation in respect of large scale felling of trees in Tosamaidan area of District Budgam. Placing reliance upon video link <https://fb.watch/sZgXCFngt4/>, the plea of the applicant is that the said video link shows uprooting of thousands of forest trees in Tosamaidan area of District Budgam.*
2. *It is also plea of the applicant that Forest Range Gulmarg within the District Baramulla of UT of J&K has witnessed similar kind of destruction of forest.*
3. *It is the allegation that forest trees have been destroyed by the hotels of Gulmarg. The applicant has also alleged that destruction of forest has taken place in development of cable-car popularly known as Jammu & Kashmir cable car which is operating through the dense forests starting from the Gulmarg resort to the Kongdoori valley and from Kongdoori valley to the Kongdoori mountain.*
4. *In support of the plea applicant has also enclosed the photograph annexure A depicting large scale cutting of trees.*
5. *O.A. raises substantial issue relating to compliance of the environmental norms.*
6. *Issue notice to the respondents. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.*
7. *List on 07.11.2024.*

- II. The case was further listed before the Hon'ble National Green Tribunal on 07.11.2024 and the Hon'ble Tribunal was pleased to pass the following directions:-

1. *Mr. Vivek Modi, Special Secretary, Forest, Ecology & Environment Department, UT of J&K appearing on behalf of respondent no.2 has submitted that information is being gathered on the issue involved and reply will be filed within four weeks.*
2. *J&K PCC has already filed reply disclosing felling of trees in Tosamaidan and its surrounding compartment.*
3. *List on 03.03.2025.*

- III. The case was again listed before the Hon'ble National Green Tribunal on 07.11.2024 and the Hon'ble Tribunal was pleased to pass the following directions:-

1. The report dated 05.11.2024 by J & K PCC has been filed. The highlights of the report are as under:

4. Highlights of the Reports:

- a) Tosamaidan was previously used by the Indian Army as a field firing range starting on November 6, 1986, which restricted the movement of forest frontline staff for carrying out the effective patrolling in the area.
- b) During the said period, Tosamaidan and its surrounding Compartments (S-10, S-11, S-15, S-16) experienced extensive forest damage, particularly due to forest fires and illicit felling. However, since taking control of the area, the forest department has implemented effective measures to control forest fires and curb illegal activities. The department has booked 43 timber smugglers under the public safety Act and established control Rooms and Other infrastructure to prevent further damage to the forest.
- c) The Government has implemented various measures to protect and restore the ecosystem of Tosamaidan. These initiatives include the establishment of the Tosamaidan Development Authority to promote ecotourism and the launch of reforestation projects by the forest department.
- d) The Forest department has launched an Eco-Restoration Project under the Compensatory Afforestation Fund Management and Planning Authority (CAMPA) called as "special Project Tosamaidan," which aims to undertake extensive reforestation works.
- e) Large numbers of Works were undertaken during the period from 2018-2024 and an area of 207 hectares of degraded forest land in which 1.49 lacs saplings have been planted across compartments viz', (S-09, S-10, S11, S-15, S 16 & S-17). The ongoing reforestation project under the CAMPA has made significant progress in restoring the region's vegetal cover. These efforts have successfully reversed the ecological damage caused by past activities, ensuring the preservation of the forest'
- f) The Control of Gulmarg bowl vests with the Gulmarg Development Authority and all the activities, related to the repair and renovation of hotels and huts are controlled and supervised by the Gulmarg Development Authority.
- g) No forest land has been transferred to Gulmarg Development Authority (GDA) except forest land measuring about 0.125 hectares vide Govt. order No 399-FST of 2018 dated 27.12.2018, which was diverted for construction of solid waste management plant at Gulmarg in Compartment No. 47b, block Tangmarg in Gulmarg forest Range of Forest Division Tangmarg. There are no evidence of destruction to the forest within Gulmarg range of Tangmarg Forest Division.
- h) The construction of hotels/huts is managed by the Gulmarg Development Authority and the activities related to the construction, repair and renovation of hotels and huts are governed under Jammu & Kashmir Control of Building Operations Regulations, 1998 (BOCA).
- i) Wherever trees dried up due to excessive biotic interference, the concerned stakeholders generally have taken measures to protect and maintain the tree cover.
- j) The solid waste in Gulmarg is managed by Municipal Committee, Gulmarg which has a 3 MT Solid Waste Treatment plant. A dedicated fenced dumping yard, situated within the plant's premises, is used for the segregation of biodegradable and non-biodegradable waste.
- k) The Gulmarg Gandota, while providing scenic views and recreational opportunities, helps to alleviate the pressure on the forest ecosystem by Transporting visitors to

- popular destinations without requiring them to hike through sensitive forest areas. It reduces foot traffic, minimizes soil erosion and protects fragile plants in Gulmarg.
- l) Over the past ten years, the department has planted two lakh forty thousand plants, rehabilitating 176 hectares of ecologically sensitive forest land.
- m) The forest department and tourism authorities frequently carry out drives to clean up Kangdoori, Afarwat, and Gulmarg meadows, removing plastic and other waste."
2. We find that in this report, the response to the alleged recent felling of trees has not been filed.
3. Mr. Vivek Modi, Special Secretary (Technical), Forest, Ecology & Environment Department, UT of J&K representing Respondent No. 1 & 2 has submitted that the report on behalf of Respondent No. 1 & 2 was filed on 01.03.2025. It is lying in defect. He is permitted to cure the defect so that that report comes on record and is also directed to supply a copy thereof to the Counsel for the applicant, who will have an opportunity to file rejoinder to the report within four weeks.
4. List on 04.07.2025."

IV. The case was further listed before the Hon'ble National Green Tribunal on 03.03.2025 and the Hon'ble Tribunal was pleased to pass the following directions:-

"1. The report dated 05.11.2024 by JK PCC has been filed. The highlights of the report are as under:

- a) Tosamaidan was previously used by the Indian Army as a field firing range starting on November 6, 1986, which restricted the movement of forest frontline staff for carrying out the effective patrolling in the area.
- b) During the said period, Tosamaidan and its surrounding Compartments (S-10, S-11, S-15, S-16) experienced extensive forest damage, particularly due to forest fires and illicit felling. However, since taking control of the area, the forest department has implemented effective measures to control forest fires and curb illegal activities. The department has booked 43 timber smugglers under the public safety Act and established control Rooms and Other infrastructure to prevent further damage to the forest.
- c) The Government has implemented various measures to protect and restore the ecosystem of Tosamaidan. These initiatives include the establishment of the Tosamaidan Development Authority to promote ecotourism and the launch of reforestation projects by the forest department.
- d) The Forest department has launched an Eco-Restoration Project under the Compensatory Afforestation Fund Management and Planning Authority (CAMPA) called as "special Project Tosamaidan," which aims to undertake extensive reforestation works.
- e) Large numbers of Works were undertaken during the period from 2018-2024 and an area of 207 hectares of degraded forest land in which 1.49 lacs saplings have been planted across compartments viz', (S-09, S-10, S11, S-15, S 16 & S-17). The ongoing reforestation project under the CAMPA has made significant progress in restoring the region's vegetal cover. These efforts have successfully reversed the ecological damage caused by past activities, ensuring the preservation of the forest'


Special Secretary to the Government
Forest, Ecology & Environment Dept.

f) The Control of Gulmarg bowl vests with the Gulmarg Development Authority and all the activities, related to the repair and renovation of hotels and huts are controlled and supervised by the Gulmarg Development Authority.

g) No forest land has been transferred to Gulmarg Development Authority (GDA) except forest land measuring about 0.125 hectares vide Govt. order No 399-FST of 2018 dated 27.12.2018, which was diverted for construction of solid waste management plant at Gulmarg in Compartment No. 47b, block Tangmarg in Gulmarg forest Range of Forest Division Tangmarg. There are no evidence of destruction to the forest within Gulmarg range of Tangmarg Forest Division.

h) The construction of hotels/huts is managed by the Gulmarg Development Authority and the activities related to the construction, repair and renovation of hotels and huts are governed under Jammu & Kashmir Control of Building Operations Regulations, 1998 (BOCA).

i) Wherever trees dried up due to excessive biotic interference, the concerned stakeholders generally have taken measures to protect and maintain the tree cover.

j) The solid waste in Gulmarg is managed by Municipal Committee, Gulmarg which has a 3 MT Solid Waste Treatment plant. A dedicated fenced dumping yard, situated within the plant's premises, is used for the segregation of biodegradable and non-biodegradable waste.

k) The Gulmarg Gandota, while providing scenic views and recreational opportunities, helps to alleviate the pressure on the forest ecosystem by Transporting visitors to popular destinations without requiring them to hike through sensitive forest areas. It reduces foot traffic, minimizes soil erosion and protects fragile plants in Gulmarg.

l) Over the past ten years, the department has planted two lakh forty thousand plants, rehabilitating 176 hectares of ecologically sensitive forest land.

m) The forest department and tourism authorities frequently carry out drives to clean up Kangdoori, Afarwat, and Gulmarg meadows, removing plastic and other waste."

2. We find that in this report, the response to the alleged recent felling of trees has not been filed.

3. Mr. Vivek Modi, Special Secretary (Technical), Forest, Ecology & Environment Department, UT of J&K representing Respondent No. 1 & 2 has submitted that the report on behalf of Respondent No. 1 & 2 was filed on 01.03.2025. It is lying in defect. He is permitted to cure the defect so that that report comes on record and is also directed to supply a copy thereof to the Counsel for the applicant, who will have an opportunity to file rejoinder to the report within four weeks.

4. List on 04.07.2025."

V. It is respectfully submitted that in terms of above directions of the Hon'ble National Green Tribunal, vide this department's letter No.FST-Lit/436/2024(7555548) dated 05-09-2024 followed by reminders dated. 26-09-2024 and 28-10-2024 (**Annexure-I**), the Principal Chief Conservator of Forests & HoFF, J&K and the Chairman, Pollution Control Committee, J&K were requested to furnish their respective factual report/response in the matter. Further, a copy of


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Forest, Ecology & Environment Deptt.

order dated 30.07.2024 was also forwarded to Tourism Department, Director, Tourism, Kashmir, Divisional Commissioner, Kashmir, Deputy Commissioner, Baramulla and Deputy Commissioner, Budgam vide O.M/letter dated 06.11.2024, followed by reminders dated 18.11.2024 and 17.01.2025 (**Annexure-II**) with the request to furnish reply/response in the matter.

- VI. On the basis of the reports/inputs received from the Principal Chief Conservator of Forests & HoFF, J&K (**Annexure-III**); J&K Pollution Control Committee (**Annexure-IV & V**); and Divisional Commissioner, Kashmir (**Annexure-VI**), the following factual report/response is hereby placed before the Hon'ble National Green Tribunal for its kind consideration:-

S.No	Directions passed in the Hon'ble Tribunal vide dated 30.07.2024 and further vide order dated 07.11.2024	Response
1.	In this original application the applicant has made allegation in respect of large scale felling of trees in Tosamaidan area of district Budgam. Placing reliance upon vide link https://fb.watch/sZgXCFngt4/ , the plea of the applicant is that the said video link shows uprooting of thousands of forest trees in Tosamaindan area of district Budgam.	<p>Tosamaidan is one of the largest meadows located in the Pir Panjal Forest Division, at a distance of approximately 60 kilometers from Srinagar. The meadow is surrounded by dense forests of Kail and Fir trees, with occasional appearances of broad-leaved species like Ash, Maple, Bird Cherry, and Walnut, typically found along the banks of streams, in depressions, and cooler areas.</p> <p>Tosamaidan was previously used by the Indian Army as a field firing range starting on November 6, 1986, (Copy is annexed as Annexure-VII) which restricted the movement of forest frontline staff for carrying out the effective patrolling in the area. However, the Army ceased its artillery practices and vacated the area on April 18, 2014. During the said period, Tosamaidan and its surrounding compartments (S-10, S-11, S-15, S-16) experienced extensive forest damage, particularly due to forest fires and illicit felling. However, since taking control of the area, the forest department has implemented effective measures to control forest fires and curb illegal activities. The department has booked 43 timber smugglers under the Public Safety Act and established Control Rooms and other infrastructure to prevent further damage to the forest.</p> <p><u>Ecological Restoration of Tosamaidan</u></p> <p>The Government has implemented various measures to protect and restore the ecosystem of Tosamaidan. These initiatives include the establishment of the Tosamaidan Development Authority to promote ecotourism and the launch of reforestation projects by the Forest department. The Forest department has</p>


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		<p>launched an eco-restoration project under the Compensatory Afforestation Fund Management and Planning Authority (CAMPA) called as "Special Project Tosamaidan" which aims to undertake extensive reforestation works. The works undertaken during the period from 2018-2024 are annexed as Annexure-XIII, Annexure-IX, Annexure-X, Annexure-XI, Annexure-XII. An area of 207 hectares of degraded forest land in which 1.49 lakh saplings planted across various compartments viz (S-09, S-10, S-11, S-15, S-16 & S-17) has been achieved so far under this project. The ongoing reforestation project under the CAMPA has made significant progress in restoring the region's vegetal cover (Video for link reference: https://www.facebook.com/share/v/U9fgWzvEnAWre4MU/). These efforts have successfully reversed the ecological damage caused by past activities, ensuring the preservation of the forest ecosystem.</p>
2.	<p>It is also plea of the applicant that forest range Gulmarg within the district Baramulla of UT of J&K has witnessed similar kind of destruction of forest.</p>	<p>The control of Gulmarg bowl vests with the Gulmarg Development Authority and all the activities related to the repair and renovation of hotels and huts are controlled and supervised by Gulmarg Authority. The Gulmarg Development Authority (GDA) was constituted by Government of Jammu & Kashmir under SRO No. 112 of 1990, SRO No. 61 of 2008 and SRO 65 of 2019 to manage the Gulmarg and adjoining tourist areas. Accordingly, the state land measuring 15454 Kanals 13 marlas (Khasra No. 1 to 1126) located within Gulmarg bowl was transferred to GDA vide Cabinet Decision No. 98/7 dated 13-06-2005 vide Government order No. 137 TSM of 2005 dated 13-06-2005 for development of tourist infrastructure in accordance with the master plan and the tourism infrastructure existing today stands constructed inside the said state land. No forest land has been transferred to GDA except the forest land to the tune of 0.125 hectares vide Government order No. 399-FST of 2018 dated 27-12-2018 which was diverted for construction of solid waste management plant at Gulmarg in Comptt 47b, block Tangmarg in Gulmarg forest Range of Forest Division Tangmarg. There are no evidences of destruction to forest within the Gulmarg range of Tangmarg Forest Division.</p>
3.	<p>It is the allegation that forest trees have been destroyed by the Hotels of</p>	<p>The construction of hotels/huts is managed by the Gulmarg Development Authority and all the activities</p>


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Ecology & Environment Deptt.


Special Secretary to the Government
Forest, Ecology & Environment Deptt.



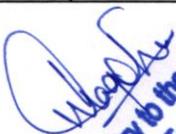
Gulmarg. The applicant has also alleged that destruction of forest has taken place in development of cable car popularly known as Jammu & Kashmir Cable Car which is operating through the dense forests starting from the Gulmarg resort to the Kongdoori valley and from Kongdoori valley to the Kongdoori mountain.

related to the construction, repair and renovation of hotels and huts are governed under **Jammu & Kashmir Control of Building Operations Regulations, 1998 (BOCA)**. The solid waste in Gulmarg is managed by Municipal Committee, Gulmarg which has a 3 MT Solid Waste Treatment Plant. A dedicated fenced dumping yard, situated within the plant's premises, is used for the segregation of biodegradable and non-biodegradable waste.

The Gulmarg Gondola, a two-stage cable car system, has been established in 1998. It is a major attraction of Gulmarg, rising from the cable station at 2,700 meters to Kangdoori at 3,100 meters in the first stage. The second stage connects Kangdoori to the summit of Afarwat peak at 3,979 meters. The cable station is situated in the Gulmarg bowl, and the ropeway traverses compartment 38/Gul before reaching Afarwat peak. Gulmarg, with its average annual tourist footfall of 10 to 15 million, faces significant anthropogenic pressure. The Gulmarg Gondola, while providing scenic views and recreational opportunities, helps alleviate this pressure on the forest ecosystem. By transporting visitors to popular destinations without requiring them to hike through sensitive forest areas, it reduces foot traffic, minimizes soil erosion, and protects fragile plant life in Gulmarg.

The forest department is actively addressing the tourist pressure in Gulmarg by undertaking extensive reforestation efforts. Over the past ten years, the department has planted two lakh forty thousand plants, rehabilitating 176 hectares of ecologically sensitive forest land. The forest department and tourism authorities frequently carry out drives to clean up Kangdoori, Afarwat and Gulmarg meadows, removing plastic and other waste. Additionally, the department conducts public outreach programmes to promote environmental awareness and maintain the ecological balance in Gulmarg.

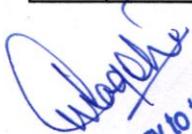
J&K Pollution Control Committee vide reference No. JKPCC/Sc./OA913/2024/2154 dated 28.02.2025 (**Annexure 'XIII'**) conveyed that the directions issued by the Hon'ble NGT, Principal Bench, New Delhi vide its order dated 10.12.2024 in OA 606/2018 titled **compliance of Municipal Solid Waste Management**


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Forest, Ecology & Environment Dept.

Rules, 2016 and other environmental issues, have been shared with the Gulmarg Development Authority, with the request to submit Action Taken Report (ATR) and status of steps being taken for ensuring compliances of the aforesaid directions of the Hon'ble NGT to manage solid waste in their respective jurisdictions during the influx of tourists, with J&K PCC by or before 28.02.2025, and previously, specific directions were given to the Chief Executive Officer, Gulmarg Development Authority for ensuring necessary compliance of Solid Waste Management Rules, 2016, Plastic Waste Management Rules, 2016 and J&K Non-biodegradable Material (Management, Handling and Disposal) Act, 2007, issued vide No. JKPCC/NGT/Misc-Complaint/679 dated 17.08.2024 **(Copy enclosed as Annexure-4)**.

In its response to these Notices issued by JK PCC, the Chief Executive Officer, Gulmarg Development Authority has submitted as under-

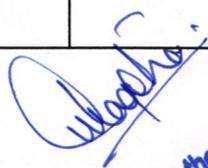
01. That regarding the allegation that thousands and lakhs of forest trees have been destroyed by the hoteliers of Gulmarg, it is to submit that all the activities related to the construction/repair/renovation of hotels and huts are governed under Jammu and Kashmir Control of Building Operations regulations, 1998. More-so the Hon'ble High of Jammu & Kashmir and Ladakh is the Custodia Legis of Gulmarg and it is only under the directions of Hon'ble High of Jammu & Kashmir and Ladakh that limited repair renovation is allowed in Gulmarg. As maximum number of units are constructed way back and no any type of fresh construction are being allowed in the Gulmarg and issue of destruction to green trees is no way allowed for any construction purpose for which authorities are taking all possible efforts to ensure preservation and safeguard of our natural resources. The Hon'ble High of Jammu & Kashmir and Ladakh has also directed all the hoteliers to install sewage treatment plant and in order to ensure compliance this office vide no. GDA/2025/3786-89 dated 27.02.2025 has requested the JK Pollution Control Board to take all measures to


Special Secretary to the Government
Forest, Ecology & Environment Dept.

ensure that all hotels have proper mechanism in place to ensure the implementation of required parameters.

02. That regarding the waste produced by the hoteliers of Gulmarg and dumped in the forest block of Gulmarg it is to submit that the Gulmarg Development Authority has constructed 3 MT Solid Waste Management Plant back in the year 2018, however due to the harsh weather conditions at Gulmarg and huge influx of tourists post covid-19 pandemic, the plant could not cater to the demands of the waste collected at Gulmarg resulting in excess waste within and around the premises of the plant. As a precautionary measure, the plant was properly fenced, however, due to heavy snowfall, the fencing of the plant got damaged. In coordination with District Administration Baramulla, the waste accumulated in and around the plant is being continuously and effectively transported to nearby plants for proper segregation and scientific disposal. Beside this, authorities in recent past have taken all possible steps to ban the use of plastic and polythene in the Gulmarg tourist destination and are continuously working to make this destination plastic and polythene free. The stakeholders and service providers are being sensitized to these issues and are being educated to understand the menace of the negative impacts of waste and disposal for which different squads of all line departments' involvement is gainfully utilized for betterment of the environment.

In order to ensure proper management and disposal of waste generated at Gulmarg, Tourism Authority has taken up the matter with mechanical and civil engineering Divisions of District Baramulla who have furnished DPR for installation of 25 MT solid waste management plant with an estimated cost of Rupees 14.40 Crore at Gulmarg with the capacity to suffice with the requirement of the area. The DPR has been submitted to the Administrative Department for approval and once the approval is received the plant shall be installed on at an earliest However, many unit


Special Secretary to the Government
Forest, Ecology & Environment Deptt.

holders are impressed to initiate the process of segregation of waste at source and also scientific disposal of waste generated at their own which shall also yield tangible results (Copy enclosed as Annexure 'XIV').

[Signature]
Special Secretary to the Government
Forest, Ecology & Environment Dept.

[Signature]

The report is, accordingly, being placed before the Hon'ble National Green Tribunal for kind consideration.

[Signature]
Special Secretary to the Government
Forest, Ecology & Environment Dept.



**Government of Jammu and Kashmir
Forest, Ecology & Environment Department
Civil Secretariat, Jammu/Srinagar**

MOST URGENT
NGT MATTER

**Principal Chief Conservator of Forests & HoFF,
J&K.**

**PCCF(Wildlife)/Chief Wildlife Warden,
J&K.**

**Chairman,
Pollution Control Committee,
J&K.**

No.FST-Lit/436/2024(7555548)

Dated:- 05-09-2024

**Subject: O.A. 913/2024 titled Advocate Ashiq Ahmad Magray Vs UT of
Jammu & Kashmir & Ors.**

Sir,

I am directed to forward herewith a copy of application filed by the applicant along with Order dated 30-07-2024 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in the above titled-matter and request you to kindly furnish factual report/response in the matter to this Department within a week's time positively, **treating the matter as "Most Urgent"**.

Yours faithfully,

Encl: As above


(Abid Khan) 05/09/2024

Under Secretary to the Government


05/09/24



Government of Jammu and Kashmir
Forest, Ecology & Environment Department
Civil Secretariat, Jammu/Srinagar

MOST URGENT
NGT MATTER
REMINDER-I

Principal Chief Conservator of Forests & HoFF,
J&K.

PCCF(Wildlife)/Chief Wildlife Warden,
J&K.

Chairman,
Pollution Control Committee,
J&K.

No.FST-Lit/436/2024(7555548)

Dated:- 26-09-2024

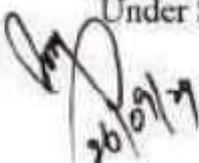
Subject: O.A. 913/2024 titled Advocate Ashiq Ahmad Magray Vs UT of
Jammu & Kashmir & Ors.

Sir,

I am directed to refer this Department's letter of even number dated 05-09-2024 regarding the subject cited above and to say that the requisite report/response in the matter is still awaited, which may kindly be furnished without any further delay, treating the matter as "Most Urgent".

Yours faithfully,


(Abid Khan) 26/09/24
Under Secretary to the Government


26/09/24



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Government of Jammu and Kashmir
Forest, Ecology & Environment Department
Civil Secretariat, J&K, Srinagar/Jammu

**MOSTURGENT
NGTMATTER
REMINDER-II**

**PCCF(Wildlife)/Chief Wildlife Warden,
J&K.**

**Chairman,
Pollution Control Committee,
J&K.**

No: FST-Lit/436/2024(7555548)

Dated: 28.10.2024

**Subject:- O.A. No. 913/2024 titled Advocate Ashiq Ahmad Magray Vs UT of
Jammu & Kashmir and others.**

Sir,

I am directed to refer this department's letter of even number dated 05.09.2024 followed by reminder dated 26.09.2024 regarding the subject cited above and to say that the requisite report/response in the matter is still awaited, which may kindly be furnished within two (02) days positively, treating the matter as "**Most Urgent**".

Yours faithfully,


(Abid Khan) 28/10/2024
Under Secretary to the Government


28/10/24

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Annexure II



Government of Jammu and Kashmir,
Forest, Ecology & Environment Department
Civil Secretariat, Jammu/Srinagar

MOST URGENT
NGT MATTER

Divisional Commissioner,
Kashmir.

No.FST-Lit/436/2024(7555548)

Dated:06-11-2024

Subject:- O.A No.913/2024 titled Advocate Ashiq Ahmad Magray V/s UT of Jammu & Kashmir & Ors.

Sir,

I am directed to forward herewith, a copy of order dated 30-07-2024 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in the above-titled matter and request you to kindly furnish reply/response in the matter at the earliest, **treating the matter as 'MOST URGENT'**.

Yours faithfully,

(Abid Khan) 06/11/2024

Under Secretary to the Government

Encls:A/A.

Copy (along with enclosures) for similar necessary action to the:-

1. Deputy Commissioner, Baramulla.
2. Deputy Commissioner, Budgam.

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Government of Jammu and Kashmir,
Forest, Ecology & Environment Department
Civil Secretariat, Jammu/Srinagar.

MOST URGENT
NGT MATTER

O.M No.FST-Lit/436/2024(7555548)

Dated:06-11-2024

Subject:- O.A No.913/2024 titled Advocate Ashiq Ahmad Magray V/s UT of Jammu & Kashmir & Ors.

The undersigned is directed to forward herewith, a copy of order dated 30-07-2024 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in the above-titled matter to Commissioner/Secretary to the Government, Tourism Department and to request her to kindly furnish reply/response in the matter at the earliest, **treating the matter as 'MOST URGENT'**.


(Abid Khan) 06/11/2024

Under Secretary to the Government

Commissioner/Secretary to the Government,
Tourism Department

Copy to Director, Tourism, Kashmir for similar necessary action.

Encls:A/A.



Government of Jammu and Kashmir
Forest, Ecology and Environment Department
Civil Secretariat, Jammu/Srinagar.

REMINDER-I
MOST URGENT
NGT MATTER

Divisional Commissioner,
Kashmir.

No.FST-Lit/436/2024(7555548)

Dated:-18-11-2024

Subject: O.A. 913/2024 titled Advocate Ashiq Ahmad Magray V/s UT of Jammu & Kashmir & Ors.

Sir,

I am directed to refer this Department's letter of even number dated 06-11-2024 (copy enclosed) regarding the subject cited above and to say that the requisite response/reply in the matter is still awaited, which may kindly be furnished within two days positively, treating the matter as 'Most Urgent'.

Yours faithfully,


(Abid Khan) 18/11/2024

Under Secretary to the Government

Encl:As above.

 18/11

Copy (along with enclosure) for similar necessary action to the:-

1. Deputy Commissioner, Baramulla.
2. Deputy Commissioner, Budgam.

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Government of Jammu and Kashmir
Forest, Ecology and Environment Department
Civil Secretariat, Jammu/Srinagar.

REMINDER-I
MOST URGENT
NGT MATTER

O.M.No.FST-Lit/436/2024(7555548)

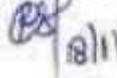
Dated:-18-11-2024

Subject: O.A. 913/2024 titled Advocate Ashiq Ahmad Magray V/s UT of Jammu & Kashmir & Ors.

The undersigned is directed to refer Commissioner/Secretary to the Government, Tourism Department to this Department's O.M of even number dated 06-11-2024 (**copy enclosed**) regarding the subject cited above and to say that the requisite response/reply in the matter is still awaited, which may kindly be furnished **within two days positively, treating the matter as Most Urgent.**


(Abid Khan) 18/11/2024

Under Secretary to the Government


18/11

Commissioner/Secretary to the Government,
Tourism Department.

Encl:As above.

Copy to Director, Tourism, Kashmir for similar necessary action.



Government of Jammu and Kashmir
Forest, Ecology & Environment Department
Civil Secretariat, Jammu/Srinagar

REMINDER-II
MOST URGENT
NGT MATTER

Divisional Commissioner,
Kashmir.

No.FST-Lit/436/2024 (7555548)

Dated:- 17-01-2025

**Subject: O.A. 913/2024 titled Advocate Ashiq Ahmad Magray Vs UT of
Jammu & Kashmir & Ors.**

Sir,

I am directed to refer this Department's letter of even number dated 06-11-2024 followed by reminder dated 18-11-2024 (**copies enclosed**) regarding the subject cited above and to say that despite lapse of a considerable time the requisite response/reply in the matter is still awaited, which may kindly be furnished **without any further delay**.

Yours faithfully,

(Abid Khan)
Under Secretary to the Government

Encl: As above.

Copy (along with enclosures) for similar necessary action to the:-

1. Deputy Commissioner, Baramulla.
2. Deputy Commissioner, Budgam.



Government of Jammu and Kashmir
Forest, Ecology & Environment Department
Civil Secretariat, Jammu/Srinagar

REMINDER-II
MOST URGENT
NGT MATTER

O.M.No.FST-Lit/436/2024(7555548)

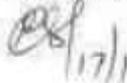
Dated:- 17-01-2025

Subject: O.A. 913/2024 titled Advocate Ashiq Ahmad Magray Vs UT of Jammu & Kashmir & Ors.

The undersigned is directed to refer Commissioner/Secretary to the Government, Tourism Department to this Department's O.M of even number dated 06-11-2024 followed by reminder dated 18-11-2024 (**copies enclosed**) regarding the subject cited above and to say that despite lapse of a considerable time, the requisite response/reply in the matter is still awaited, which may kindly be furnished **without any further delay**.


(Abid Khan) 17/01/2025

Under Secretary to the Government


17/1

Commissioner/Secretary to the Government,
Tourism Department.

Encl: As above

Copy to Director, Tourism, Kashmir for similar necessary action.

110

JAMMU AND KASHMIR FOREST DEPARTMENT
OFFICE OF THE PR. CHIEF CONSERVATOR OF FORESTS. (HoFF)
JAMMU AND KASHMIR
Email: lawpecfjkforest@gmail.com

Financial Commissioner/ACS,
 Forest Ecology and Environment Department,
 Civil Secretariat, Srinagar.

PCCF/Li/525/OA/2024/4072-77

Dated: 16/10/2024

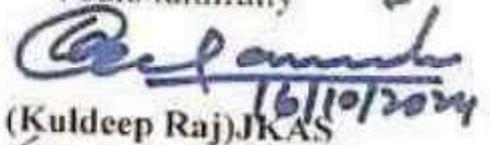
Subject: O.A. No. 913/2024 titled Advocate Ashiq Ahmad Magray Vs. Union Territory of Jammu and Kashmir and Others.

Ref:- Administrative Department Letter No. FST/Li/436/2024(7555548) dated 26-09-2024.

Sir,

Apropos to the subject and reference, I am directed to forward herewith a copy of factual report/response along with its annexures prepared in light of directions dated 30-07-2024 passed by the Hon'ble National Green Tribunal, Principal Bench, New Dehli in the matter for favour of information and further course of necessary action at your end, please.

Yours faithfully


 16/10/2024

(Kuldeep Raj), JKAS

Personnel Officer

O/o Pr. CCF, J&K

Copy to the:-

1. Chairman, Pollution Control Committee, J&K for information and necessary action.
2. Chief Conservator of Forests, Kashmir for information. This has reference to your letter dated 15-10-2024.
3. Conservator of Forests, Srinagar Circle for information.
4. Divisional Forest Officer, Pir Panjal Division, Budgam for information.
5. Divisional Forest Officer, Special Forest Division, Tangmarg for information.

Report/response in light of the directions of the Hon'ble NGT vide order dt. 30-07-2024

S.No.	Directions passed in the Hon'ble Tribunal vide dated 30.07.2024.	Response
1.	<p>In this original application the applicant has made allegation in respect of large scale felling of trees in Tosamaidan area of district Budgam. Placing reliance upon video link https://fb.watch/sZeXCFngt4/, the plea of the applicant is that the said video link shows uprooting of thousands of forest trees in Tosamaindan area of district Budgam.</p>	<p>Tosamaidan is one of the largest meadows located in the Pir Panjal Forest Division, at a distance of approximately 60 kilometers from Srinagar. The meadow is surrounded by dense forests of Kail and Fir trees, with occasional appearances of broad-leaved species like Ash, Maple, Bird Cherry, and Walnut, typically found along the banks of streams, in depressions, and cooler areas.</p> <p>Tosamaidan was previously used by the Indian Army as a field firing range starting on November 6, 1986, (Copy is annexed as Annexure-R1) which restricted the movement of forest frontline staff for carrying out the effective patrolling in the area. However, the Army ceased its artillery practices and vacated the area on April 18, 2014. During the said period, Tosamaidan and its surrounding compartments (S-10, S-11, S-15, S-16) experienced extensive forest damage, particularly due to forest fires and illicit felling. However, since taking control of the area, the forest department has implemented effective measures to control forest fires and curb illegal activities. The department has booked 43 timber smugglers under the Public Safety Act and established Control Rooms and other infrastructure to prevent further damage to the forest.</p> <p><u>Ecological Restoration of Tosamaidan</u></p> <p>The Government has implemented various measures to protect and restore the ecosystem of Tosamaidan. These initiatives include the establishment of the Tosamaidan Development Authority to promote ecotourism and the launch of reforestation projects by the Forest department. The Forest department has launched an eco-restoration project under the Compensatory Afforestation Fund Management and Planning Authority (CAMPA) called as "Special Project Tosamaidan," which aims to undertake extensive reforestation works. The works undertaken during the period from 2018-2024 are annexed as Annexure-R2, Annexure-R3, Annexure-R4, Annexure-R5, Annexure-R6). An area of 207 hectares of degraded forest</p>

		land in which 1.49 lakh saplings planted across various compartments viz (S-09, S-10, S-11, S-15, S-16 & S-17) has been achieved so far under this project. The ongoing reforestation project under the CAMPA has made significant progress in restoring the region's vegetal cover. (Video for link reference: https://fb.watch/tXZHEV9TXZ/). These efforts have successfully reversed the ecological damage caused by past activities, ensuring the preservation of the forest ecosystem.
2.	It is also plea of the applicant that forest range Gulmarg within the district Baramulla of UT of J & K has witnessed similar kind of destruction of forest.	The control of Gulmarg bowl vests with the Gulmarg Development Authority and all the activities related to the repair and renovation of hotels and huts are controlled and supervised by Gulmarg Development Authority. The Gulmarg Development Authority (GDA) was constituted by Govt. of Jammu & Kashmir under SRO No. 112 of 1990, SRO No. 61 of 2008 and SRO 65 of 2019 to manage the Gulmarg and adjoining tourist areas. Accordingly, the state land measuring 15454 Kanlas 13 marlas (Khasra No. 1 to 1126) located within Gulmarg bowl was transferred to GDA vide cabinet decision No. 98/7 dated 13-06-2005 vide Govt. order No. 137 TSM of 2005 dated 13-06-2005 for development of tourist infrastructure in accordance with the master plan and the tourism infrastructure existing today stands constructed inside the said state land. No forest land has been transferred to GDA except the forest land to the tune of 0.125 hectares vide Govt. order No. 399-FST of 2018 dated 27-12-2018 which was diverted for construction of solid waste management plan at Gulmarg in Comptt 47b, block Tangmarg in Gulmarg forest Range of Forest Division Tangmarg. There are no evidences of destruction to forest within the Gulmarg range of Tangmarg Forest Division.
3.	It is the allegation that forest trees have been destroyed by the hotels of Gulmarg. The applicant has also alleged that destruction of forest has taken place in development of cable car popularly known as Jammu & Kashmir Cable Car which is operating through the dense forests starting from the Gulmarg resort to the	The construction of hotels /huts is managed by the Gulmarg Development Authority and all the activities related to the construction, repair and renovation of hotels and huts are governed under Jammu & Kashmir Control of Building Operations Regulations, 1998 (BOCA) . The Gulmarg resort is renowned for its picturesque scenery, which is largely attributed to its lush trees. The Tourism industry recognizes the importance of preserving these trees, as their destruction

Kongdoori valley and from Kongdoori valley to the Kongdoori mountain.	<p>would significantly detract from the scenic beauty of the location. While trees may occasionally dry up due to excessive biotic interference, the concerned stakeholders generally take measures to protect and maintain the tree cover. The solid waste in Gulmarg is managed by Municipal Committee, Gulmarg which has a 3 MT Solid Waste Treatment Plant. A dedicated fenced dumping yard, situated within the plant's premises, is used for the segregation of biodegradable and non-biodegradable waste.</p>
	<p>The Gulmarg Gondola, a two-stage cable car system, has been established in 1998. It is a major attraction of Gulmarg, rising from the cable station at 2,700 meters to Kangdoori at 3,100 meters in the first stage. The second stage connects Kangdoori to the summit of Afarwat peak at 3,979 meters. The cable station is situated in the Gulmarg bowl, and the ropeway traverses compartment 38/Gul before reaching Afarwat peak, Gulmarg, with its average annual tourist footfall of 10 to 15 million, faces significant anthropogenic pressure. The Gulmarg Gondola, while providing scenic views and recreational opportunities, helps alleviate this pressure on the forest ecosystem. By transporting visitors to popular destinations without requiring them to hike through sensitive forest areas, it reduces foot traffic, minimizes soil erosion, and protects fragile plant life in Gulmarg.</p>
	<p>The forest department is actively addressing the tourist pressure in Gulmarg by undertaking extensive reforestation efforts. Over the past ten years, the department has planted two lakh forty thousand plants, rehabilitating 176 hectares of ecologically sensitive forest land. The forest department and tourism authorities frequently carry out drives to clean up Kangdoori, Afarwat, and Gulmarg meadows, removing plastic and other waste. Additionally, the department conducts public outreach programmes to promote environmental awareness and maintain the ecological balance in Gulmarg.</p>

Sd/-

Chief Conservator of Forests,
Kashmir-Srinagar

FORMAL HANDING/TAKING OVER CERTIFICATE

We, the undersigned have this day, the 15th Nov, 1989
and taken over the formal possession of land measuring
6407 Kanals comprising forest compartment No. S-19, S-20,
S-21 and S-22 of S/S Forest Range, Meer Ranjal Division
situated at village, Khundlassipora/Arizal/Drang Tehsil
Mirwah District Budgam. The notional possession of above
land has already been taken over on 6th November 1986 by the
Army. The details of land are described in Schedule of
condition appended below. The inventory is listed in appendix
'A' and Site Plan is attached as appendix 'B'.

Authority:- 1) Govt. of India, Ministry of Defence letter
No. 204/5/ACQ/NG/Ds/6312/D(Lands) dated 27-10-86
addressed to the Chief of Army Staff, New Delhi
and copy to DG Ds, New Delhi amongst others.

11) Govt of Jammu and Kashmir Civil Secretariate home
Deptt letter No. CL-68/86 dated 14.3.86 addressed
to the Divisional Commissioner Kashmir Srinagar
and copy to all concerned.

SCHEDULE OF CONDITIONS

Sl. No.	Name of the Owner.	Kh./Compnt. No.	Area K. - K.	Classification of Land.	Assets Remarks
1.	Deptt. of Forest Govt. of J & K.	S - 19 S - 20 S - 21 S - 22	1000.00 1375.00 2430.00 1600.00	Forest	As given in appx 'A'
			Total =	6405-00	

<u>HANDS OVER</u>	<u>TAKEN/HANDS OVER</u>	<u>TAKEN/HANDS OVER</u>	<u>TAKEN OVER</u>
D.P.O. Meer Ranjal D.M. Srinagar.	D.K.O. Kashmir Circle, Srinagar.	G.S.(I) 6360 C/O 56 APO R S. RHH	21 RAJ BLP
(2.10.89)	(R. Ansari, SDO)	(AGE BIR)	(Maj. Sub. name) Presiding Officer

Annexure - R2
2

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Accord of Administrative Approval for execution of Works Programme under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA)-Special Project Tosmaidan" for 2018-19 of Pir Panjal Forest Division.

- 1. PCCF's letter No.PCCF/CAMPA/F.No.786/351-367 dated 13-02-2019.
- 2. Conservator of Forests (Kmr) Srinagar Circle's recommendation No: CF/Sgr/Acett/2019/2120-21 Dated: 14/03/2019

ORDER NO.: 161 /CCF(K) of 2019
DATED: 25 -03 -2019

Administrative Approval is hereby accorded to the execution of Afforestation and other works in Pir Panjal Forest Division for an amount of Rs. 33.57 lacs (Rupees thirty three lacs and fifty seven thousands only) under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA)- Special Project Tosmaidan" in Compartment No: S-9 Tosmaidan during the year 2018-19 as per the details shown in Annexure to this order.

However, the above Approval is subject to the fulfillment of the following conditions:

- 1. All other formalities and procedures required under rules are fulfilled before execution of work. The funds so allotted should not be construed as an authority to spend unless the provisions of law are fulfilled.
- 2. The DFO shall ensure that the works are executed to the extent of released amount only & no liability created.
- 3. Soil & Moisture Conservation (DRSM Works) be taken up if the gullies are deep, stones available & tract sloppy.
- 4. The implementing Officer will ensure that no overlapping or duplicacy of the area to be treated vis-à-vis the once already undertaken by any of the implementing agency in the region and the same shall have to be certified by the concerned implementing officer. In this connection, he may submit a Certificate certifying therein that the proposed sites have not been executed earlier under any other Scheme and are fresh for treatment during the current financial year.
- 5. Instructions of the Govt. issued from time to time w.r.t. spending of public money and latest guidelines issued by the PCCF should be followed strictly while executing the above works programme and incurring the expenditure.
- 6. The funds released should be spent on approved items of the scheme to the extent of sanctioned outlays and as per the approved tariff rates without creating any liability thereto and no re-appropriation or diversion of funds from one scheme to another or one object head to another is admissible without the prior approval of the competent authority.
- 7. Fencing & Planting works be executed strictly as per the approved norms and specifications as laid down in the sanctioned tariff. Such species be planted which shall prove viable & successful taking into consideration the quality of the soil & terrain of the proposed area. One year old plants should not be planted at all.
- 8. The rates charged are according to approved tariff for various forestry operations and PWD schedule rates for the items not covered in Forest Tariff.
- 9. Only one plant should be planted in a trench of the standard size to economize the expenditure and ensure effective water conservation in site. The planting should be carried out in alternate rows of trenches and pits laid down in the staggered manner. The pit planting should be preferred only in flat area.
- 10. Latest scientific methods are applied for execution of works particularly in case of raising of plantation and construction of water harvesting structures, leas, etc.
- 11. The photography of each work, before, during and after its execution shall be taken up in order to make the documentation of performance both photographic & descriptive.
- 12. Fencing work, soil work, digging of pits should be completed before Autumn & planting should be started in late Autumn or Spring depending upon soil moisture, snow fall and other climatic conditions.

Encl:

No.: 130/CCF(K)/PIg/2018-19/ 3336-33

Dated: 25 -03 -2019

Chief Conservator of Forests, Kashmir

- Copy to the:
- 1. Prl. Chief Conservator of Forests, J&K Govt., Jammu for favour of information.
 - 2. Addl. Pr.Chief Conservator of Forest/Project Coordinator (CAMPA) for favour of information.
 - 3. Conservator of Forests, (Kmr.) Srinagar Circle for information and necessary action.
 - 4. DFO Pir Panjal Division for information and necessary action.

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GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Annexure to Order No: 161 /CCF(K) of 2019 Dated: 25 . 03- 2019

Range : Doodganga

Compartment No. : S-9

Area to be treated : 50 Haes

Division : Pir Panjal Forest Division

S.No.	Description	Unit	Area	Rate	Physical	Financial
			Hectts.	(Rs.)		(Rs in Lacs)
1	Pit Planting with Broad Leaved Plants	No's	5	23.17	13000	3.01
2	Pit Planting with Conifer Plants	No's	8	29.34	65726	19.28
3	Plant Production					
	(i) Naked Root (Broad Leaved)	No's		7.44	13000	0.97
	(ii) Conifers (Poly Pots)	No's		17.18	60000	10.31
	Sub-Total:-					11.28
	Total:-		13			33.57

Chief Conservator of Forests,
Kashmir

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Subject: Accord of Administrative Approval for execution of Works Programme under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - "Special Project Tosmaidan" for 2019-20 of Pir Panjal Forest Division.
Ref: 1. PCCF's letter No.PCCF/CAMPA/E.No.858/1584-97 Dated: 25/5/2019.
2. Conservator of Forests (KMR), Srinagar Circle's recommendation No.: CF / Sgr / Acctt / 2019-20/1140-41 Dated: 14-9-2019.

ORDER NO.: 47/CCF(K) of 2019
DATED: 01-10-2019

Administrative Approval is hereby accorded to the execution of Afforestation and other works in Pir Panjal Forest Division for an amount of Rs.33.571 lacs (Rupees thirty three lacs, fifty seven thousand & one hundred only) under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - "Special Project Tosmaidan" in compartment No: S-15 during the year 2019-20 as per the details shown in Annexure to this order.

However, the above Approval is subject to the fulfillment of the following conditions which should be adhered to strictly in letter and spirit before execution of work:

1. All cost estimates and procedures required under rules are fulfilled before execution of work. The funds so allotted should not be construed as an authority to spend unless the provision of law are fulfilled.
2. The DFO shall ensure that the works are executed to the extent of released amount only & no liability created.
3. Soil & Moisture Conservation (DRSM Works) be taken up if the gullies are deep, stones available & tract sloppy.
4. The implementing Officer will ensure that no overlapping or duplicacy of the area to be treated vis-à-vis the ones already undertaken by any of the implementing agency in the region and the same shall have to be certified by the concerned implementing officer. In this connection, he may submit a Certificate certifying therein that the proposed sites have not been executed earlier under any other Scheme and are fresh for treatment during the current financial year.
5. Instructions of the Govt. issued from time to time w.r.t. spending of public money and latest guidelines issued by the PCCF should be followed strictly while executing the above works programme and incurring the expenditure.
6. The funds released should be spent on approved items of the scheme to the extent of sanctioned outlays and as per the approved tariff rates without creating any liability thereon and no re-appropriation or diversion of funds from one scheme to another or one object head to another is admissible without the prior approval of the competent authority.
7. The estimate in respect of civil works is got technically checked/ approved from the competent concerned engineering authority before execution of such works failing which the implementing authority/ officer shall equally be held responsible.
8. Fencing & Planting works be executed strictly as per the approved norms and specifications as laid down in the sanctioned tariff. Such species to be planted which shall prove viable & successful taking into consideration the quality of the soil & terrain of the proposed area. One year old plants should not be planted at all.
9. The rates charged are according to approved tariff for various forestry operations and PWD schedule rates for the items not covered in Forest Tariff.
10. Only one plant should be planted in a trench of the standard size to economize the expenditure and ensure effective water conservation in situ, the planting should be carried out in alternate rows of trenches and pits laid down in the staggered manner. The pit planting should be preferred only in the areas.
11. Latest scientific methods are applied for execution of works particularly in case of raising of plantation and construction of water harvesting structures - tanks etc.
12. The photographs of each work before, during and after its execution shall be taken up in order to make the documentation of performance both photographic & descriptive.
13. Fencing work, soil work, digging of pits should be completed before Autumn & planting should be started in late Autumn or Spring depending upon soil moisture, snow fall and other climatic conditions.

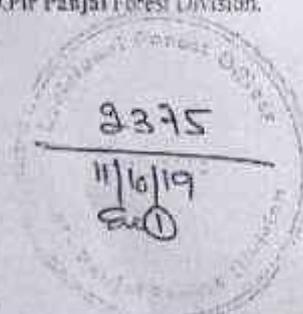
Encl

Sd/-
Chief Conservator of Forests
Kashmir

No.: 130/CCF(K)/Pg/2019-20/ 1666 - 69

Dated: 01-10-2019

1. Pri. Chief Conservator of Forests, J&K Govt. Srinagar.
2. Chief Conservator of Forest/Project Coordinator (CAMPA).
3. Conservator of Forests, Kmr. Srinagar Circle.
4. DFO, Pir Panjal Forest Division.



Assistant Director (P&S)
[Signature]

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Annexure to Order No: 47 / CCF(K) of 2019 Dated: 01-10 - 2019

Division : Pir Panjal

Range : Sukhnag

Compartment No.S-15

Area to be treated : 50 Haes

Scheme: CAMPA-NPV (Special Project Tosmaidan)

S.No.	Description	Unit	Area in Heects.	Rate (in Rupees)	Physical	Financial (Rs in Laes)
1	Pit Planting with Broad Leaved Plants	No's	10	23.17	13000	3.012
2	Pit Planting With Conifer Plants	No's	40	29.34	65726	19.284
3	Plant production					
	(i) Naked Root (Broad Leaved)	No's		7.44	13000	0.967
	(ii) Conifer (Poly pots)	No's		17.18	60000	10.508
	Sub-Total:-					11.275
	Total:-					33.571

Sd/-

Chief Conservator of Forests,
Kashmir

Assistant Director (P&S)

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Subject: Accord of Administrative Approval for execution of Works Programme under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA)- Roadside Avenue Plantation" for 2019-20 of Pir Panjal Forest Division.

Ref: 1. PCCF's letter No.PCCF/CAMPA/E.No.858/1584-97 Dated: 25/5/2019;
2. Conservator of Forests (KMR), Srinagar Circle's recommendation No.: CF / Sgr / Acctt / 2019-20/1104-05/CAMPA Dated: 9-9-2019.

ORDER NO.: ^{Sy}CCF(K) of 2019
DATED: 01 -10 -2019

Administrative Approval is hereby accorded to the execution of Afforestation and other works in Pir Panjal Forest Division for an amount of Rs.8.815 lacs (Rupees eight lacs, eighty one thousand & five hundred only) under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Roadside Avenue Plantation" in compartment No: S-17 during the year 2019-20 as per the details shown in Annexure to this order.

However, the above Approval is subject to the fulfillment of the following conditions which should be adhered to strictly in letter and spirit before execution of work:

1. All usual formalities and procedures required under rules are fulfilled before execution of work. The funds so allotted should not be certified as an arbitrary or mere release unless the provisions of law are fulfilled.
2. The DFO shall ensure that the works are executed to the extent of released amount only & no liability created.
3. Soil & Moisture Conservation (DRSM Works) be taken up if the gullies are deep, stones available & tract sloppy.
4. The implementing Officer will ensure that no overlapping or duplicacy of the area to be treated vis-a-vis the ones already undertaken by any of the implementing agency in the region and the same shall have to be certified by the concerned implementing officer. In this connection, he may submit a Certificate certifying therein that the proposed sites have not been executed earlier under any other scheme and are fresh for treatment during the current financial year.
- 5.
6. Instructions of the Govt. issued from time to time w.r.t. spending of public money and latest guidelines issued by the PCCF should be followed strictly while executing the above works programme and incurring the expenditure.
7. The funds released should be spent in approved terms of the scheme to the extent of sanctioned outlay and as per the approved tariff rates without creating any liability during and no re-appropriation or diversion of funds from one scheme to another or one object head to another is admissible without the prior approval of the competent authority.
8. The accuracy in respect of civil works to get technically checked/ approved from the competent concerned engineering authority before execution of similar works failing which the implementing authority/ officer shall equally be held responsible.
9. Fencing & Planting works be executed strictly as per the approved norms and specifications as laid down in the sanctioned draft. Such species be planted which shall prove viable & successful taking into consideration the quality of the soil & terrain of the proposed area. One year old plants should not be planted at all.
10. The rates charged are according to approved tariff for various forestry operations and PWD schedule rates for the items not covered in Forest Tariff.
11. Only one pit should be planted in a trench of the standard size to economize the expenditure and ensure effective water conservation in site. The planting should be carried out in alternate rows of treelets and pits laid down in the staggered manner. The pit planting should be preferred over in situ area.
12. Latest scientific methods are applied for execution of works particularly at ease of raising of plantation and construction of water conserving structures / tanks etc.
13. The photographs of each work before, during and after its execution shall be taken up in order to make the documentation of performance: both photographs & descriptive.
14. Fencing work and work of digging of pits should be completed before Autumn & planting should be started in late Autumn or Spring depending upon soil moisture, snow fall and other climatic conditions.

End:

Sd-
Chief Conservator of Forests,
Kashmir

Dated: 01 -10-2019

- No.: 130/CCF(K)/Pg/2019-20/ 1894 - 97
1. Pr. Chief Conservator of Forests, J&K Geva, Srinagar.
 2. Chief Conservator of Forest/Project Coordinator (CAMPA).
 3. Conservator of Forests, Kmr, Srinagar Circle.
 4. DFO, Pir Panjal Forest Division.

[Signature]
Assistant Director (P&S)



GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Annexure to Order No: 54 / CCF(K) of 2019 Dated: 01 - 10 - 2019

Division : Pir Panjal

Range : Sukhnag

Compartment No. S-17

Area to be treated : 14 Hacs

Scheme: CAMPA- Roadside Avenue Plantation

S.No.	Description	Unit	Area in Hectts.	Rate (in Rupees)	Physical	Financial (Rs in Lacs)
1	Pit Planting with Broad Leaved Plants	No's	4	23.17	6000	1.390
2	Pit Planting With Conifer Plants	No's	10	29.34	15000	4.401
3	Plant production					
	(i) Naked Root (Broad Leaved)	No's		7.44	6000	0.446
	(ii) Conifer (Poly pots)	No's		17.18	15000	2.577
	Sub-Total:-					3.023
	Total:-					8.815

Sd/-
Chief Conservator of Forests,
Kashmir

Assistant Director (P&S)

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Accord of Administrative Approval for execution of Works Programme under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA)- Roadside Avenue Plantation" for 2019-20 of Pir Panjal Forest Division.

- 1. PCCF's letter No.PCCF/CAMPA/F.No.858/1584-97 Dated: 25/5/2019.
- 2. Conservator of Forests (KMR), Srinagar Circle's recommendation No.: CF / Sgr / Acctt / 2019-20/1104-05/CAMPA Dated: 9-9-2019.

ORDER NO.: 52/CCF(K) of 2019
DATED: 01-10-2019

Administrative Approval is hereby accorded to the execution of Afforestation and other works in Pir Panjal Forest Division for an amount of Rs.8.815 lacs (Rupees eight lacs, eighty one thousand & five hundred only) under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Roadside Avenue Plantation" in compartment No: S-15 during the year 2019-20 as per the details shown in Annexure to this order.

However, the above Approval is subject to the fulfilment of the following conditions which should be adhered to strictly in letter and spirit before execution of work:

1. All such formalities and procedures required under rules are fulfilled before execution of work. The funds so allotted should not be construed as an authority to spend unless the provisions of law are fulfilled.
2. The DFO shall ensure that the works are executed to the extent of released amount only & no liability created.
3. Soil & Moisture Conservation (DRSM Works) be taken up if the gullies are deep, stones available & tract sloppy.
4. The implementing Officer will ensure that no overlapping or duplicacy of the area to be treated vis-à-vis the ones already undertaken by any of the implementing agency in the region and the same shall have to be certified by the concerned implementing officer. In this connection, he may submit a Certificate certifying therein that the proposed sites have not been executed earlier under any other Scheme and are fresh for treatment during the current financial year.
5. Instructions of the Govt. issued from time to time w.r.t. spending of public money and latest guidelines issued by the PCCF should be followed strictly while executing the above works programme and incurring the expenditure.
6. The funds released should be spent on approved items of the scheme to the extent of sanctioned outlays and as per the approved tariff rates without creating any liability thereto and no re-appropriation or diversion of funds from one scheme to another or one object head to another is admissible without the prior approval of the competent authority.
7. The estimate in respect of civil works is got technically checked/ approved from the competent concerned engineering authority before execution of nature works falling which the implementing authority/ officer shall equally be held responsible.
8. Fencing & Planting works be executed strictly as per the approved norms and specifications as laid down in the sanctioned tariff. Such species be planted which shall prove viable & successful taking into consideration the quality of the soil & terrain of the proposed area. One year old plants should not be planted at all.
9. The rates charged are according to approved tariff for various forestry operations and PWD schedule rates for the items not covered in Forest Tariff.
10. Only one plant should be planted in a trench of the standard size to economize the expenditure and ensure effective water conservation in site, the planting should be carried out in alternate rows of trenches and pits and down in the staggered manner. The pit planting should be preferred only in the areas.
11. Latest scientific methods are applied for execution of works particularly in case of raising of plantation and construction of water harvesting structures, etc.
12. The photographs of each work before, during and after its execution shall be taken up in order to make the documentation of performance both photographic & descriptive.
13. Fencing work, soil work, digging of pits should be completed before Autumn & planting should be started in late Autumn or Spring depending upon soil moisture, snow fall and other climatic conditions.

Encl:

Sd/-
Chief Conservator of Forests,
Kashmir

Dated: 01-10-2019

- No.: 130/CCF(K)/Plg/2019-20/ 1886-89
1. Ptl. Chief Conservator of Forests, J&K Govt. Srinagar.
 2. Chief Conservator of Forest/Project Coordinator (CAMPA).
 3. Conservator of Forests, Kmr, Srinagar Circle,
DFO, Pir Panjal Forest Division.

Assistant Director (P&S)



GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Annexure to Order No. 5 /CCF(K) of 2019 Dated: 01 -10 -2019

Division: Pir Panjal

Range: Sukhnag

Compartment No. S-15

Area to be treated: 14 Hacs

Scheme: CAMPA - Roadside Avenue Plantation

S.No.	Description	Unit	Area in Hects.	Rate (in Rupees)	Physical	Financial (Rs in Lacs)
1	Pit Planting with Broad Leaved Plants	No's	4	23.17	6000	1.390
2	Pit Planting With Conifer Plants.	No's	10	29.34	15000	4.401
3	Plant production					
	(i) Naked Root (Broad Leaved)	No's		7.44	6000	0.446
	(ii) Conifer (Poly-pots)	No's		17.18	15000	2.577
	Sub-Total:-					3.023
	Total:-					8.815

Sd/-
Chief Conservator of Forests,
Kashmir

Assistant Director (P&S)

Annexure - 13

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Accord of Administrative Approval for execution of Works Programme under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA)- Roadside Avenue Plantation" for 2019-20 of Pir Panjal Forest Division.

Ref:

1. PCCF's letter No.PCCF/CAMPA/F.No.858/1584-97 Dated: 25/5/2019,
2. Conservator of Forests (KMR), Srinagar Circle's recommendation No.: CF / Sgr / Acctt / 2019-20/1104-05/CAMPA Dated: 9-9-2019,

ORDER NO.: *53*/CCF(K) of 2019
DATED: 01 -/0 -2019

Administrative Approval is hereby accorded to the execution of Afforestation and other works in Pir Panjal Forest Division for an amount of Rs.8.815 lacs (Rupees eight lacs eighty one thousand & five hundred only) under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Roadside Avenue Plantation" in compartment No: **S-16** during the year **2019-20** as per the details shown in Annexure to this order.

However, the above Approval is subject to the fulfillment of the following conditions which should be adhered to strictly in letter and spirit before execution of work:

1. All local formalities and procedures required under rules are fulfilled before execution of work. The funds so allotted should not be utilised as an authority to spend unless the provisions of law are fulfilled.
2. The DFO shall ensure that the works are executed to the extent of released amount only & no liability created.
3. Soil & Moisture Conservation (DRSM Works) be taken up if the gullies are deep, stones available & tract sloppy.
4. The implementing Officer will ensure that no overlapping or duplicacy of the area to be treated vis-a-vis the ones already undertaken by any of the implementing agency in the region and the same shall have to be certified by the concerned implementing officer. In this connection, he may submit a Certificate certifying therein that the proposed sites have not been executed earlier under any other Scheme and are fresh for treatment during the current financial year.
5. Instructions of the Govt. issued from time to time w.r.t. spending of public money and latest guidelines issued by the PCCF should be followed strictly while executing the above works programme and incurring the expenditure.
6. The funds released should be spent on approved items of the scheme to the extent of sanctioned outlays and as per the approved tariff rates without creating any liability thereto and no re-appropriation or diversion of funds from one scheme to another or one object head to another is admissible without the prior approval of the competent authority.
7. The estimate in respect of civil works is got technically checked/ approved from the competent concerned engineering authority before execution of masonry works failing which the implementing authority officer shall equally be held responsible.
8. Fencing & planting works be executed strictly as per the approved norms and specifications as laid down in the sanctioned tariff. Such species be planted which shall prove viable & successful taking into consideration the quality of the soil & terrain of the proposed area. One year old plants should not be planted at all.
9. The rates charged are according to approved tariff for various forestry operations and FWD schedule rates for the items not covered in Forest Tariff.
10. Only one plant should be planted in a trench of the standard size to economize the expenditure and ensure effective water conservation in site. The planting should be carried out in alternate rows of trenches and pits laid down in the staggered manner. The pit planting should be preferred only in flat areas.
11. Latest scientific methods are applied for execution of works particularly in case of raising of plantation and construction of water harvesting structures / tanks etc.
12. The photographs of each work before, during and after its execution shall be taken up in order to make the documentation of performance both photographic & descriptive.
13. Fencing work, soil work, digging of pits should be completed before Autumn & planting should be started in late Autumn or Spring depending upon soil moisture, snow fall and other climatic conditions.

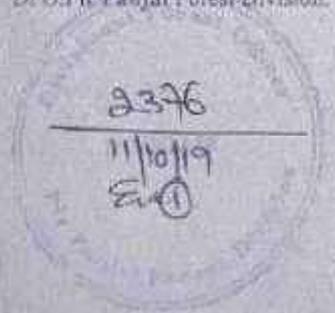
Encl:

Sd/-
Chief Conservator of Forests,
Kashmir

Dated: 01 -/0 -2019

- No.: 130/CCF(K)/Pg/2019-20/ 1890 - 93
1. Pfr. Chief Conservator of Forests, J&K Govt. Srinagar.
 2. Chief Conservator of Forest/Project Coordinator (CAMPA).
 3. Conservator of Forests, Kmr. Srinagar Circle.
 4. DFO, Pir Panjal Forest Division.

[Signature]
Assistant Director (P&S)



GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Annexure to Order No: 53 / CCF(K) of 2019 Dated: 01 - 10 - 2019
Division : Pir Panjal
Range : Soil
Campartment No. S-16
Area to be treated : 14 Haes
Scheme: CAMPA- Roadside Avenue Plantation

S.No.	Description	Unit	Area in Hectts.	Rate (in Rupees)	Physical	Financial (Rs in Lacs)
1	Pit Planting with Broad Leaved Plants	No's	4	23.17	6000	1.390
2	Pit Planting With Conifer Plants	No's	10	29.34	15000	4.401
3	Plant production					
	(i) Naked Root (Broad Leaved)	No's		7.44	6000	0.446
	(ii) Conifer (Poly pots)	No's		17.18	15000	2.577
	Sub-Total:-					3.023
	Total:-					8.815

Sd/-
Chief Conservator of Forests,
Kashmir

Assistant Director (P&S)

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Accord of Administrative Approval & Technical Sanction to the Works Programme of Pirpanjal Forest Division under different schemes for the various Nurseries during the year 2020-21.

i. PCCF's letter No. PCCF/Estt/G/2016/54/852-59 dated 31-07-2020.

ii. Conservator of Forests (KMR), Srinagar Circle's recommendation No. CF/Sgr/Acctt/2020/474-75/Nurseries dated 28-09-2020.

ORDER NO.: 101 /CCF(K) of 2020

DATED: 05-10-2020

Administrative Approval and Technical Sanction is accorded to the Works Programme of Pirpanjal Forest Division under the below mentioned schemes for the Year 2020-21 amounting to Rs. 42.93 lacs (Rupees forty two lacs ninety three thousand) only pertaining to various Nurseries of Pirpanjal Forest Division, maintenance of plants in it and raising of new plants. The scheme-wise financial details earmarked for the current financial year is given hereunder. The detailed of works programme containing one leaf is appended herewith.

Name of the Nursery	Name of the Scheme	Outlay (Rs. in lacs)	Remarks
1. S.A. Kanolajan Nursery 2. Vasmarg Nursery 3. Raithan Nursery 4. HP Saklung Nursery	CAPEX Budget	0.76	TS & AA already conveyed vide this office order No. 153/CCFK of 2020 dated 25-08-2020
	CAMPA-NPV	19.00	TS/AA already conveyed to the tune of Rs. 12.878 lacs vide this office order Nos. 121, 122, 123, 124 CCFK of 2020 dated 25-08-2020
	CAMPA-Tosamailan Special Project	5.01	
	CAMPA-NPV-Establishment of Nursery	13.78	
	Green India Mission	4.38	
	Total	42.93	

The above sanction is subject to the fulfilment of the following conditions:

- All social formalities and procedures required under rules are fulfilled before execution of work. The funds so allotted should not be construed as an authority to spend unless the provisions of law are fulfilled.
- The amount Technically Sanctioned does not exceed the amount Administratively Approved by the Competent Authority.
- The implementing Officer will ensure that no overlapping or duplicacy of the area to be treated vis-a-vis the ones already undertaken by any of the implementing agency in the region and the same shall have to be certified by the concerned implementing officer. In this connection, he may submit a Certificate certifying therein that the proposed works have not been executed earlier under any other Scheme and are fresh for treatment during the current financial year.
- The DFO shall ensure that the works are executed to the extent of released amount only & no liability created.
- Instructions of the Govt. issued from time to time w.r.t. spending of public money and latest guidelines issued by the PCCF should be followed strictly while executing the above works programme and incurring the expenditure.
- The funds released should be spent on approved items of the scheme to the extent of sanctioned outlays and as per the approved tariff rates without creating any liability thereto and no re-appropriation or diversion of funds from one scheme to another or one object head to another is admissible without the prior approval of the competent authority.
- Fencing & Planting works be executed strictly as per the approved norms and specifications as laid down in the sanctioned tariff. Such species be planted which shall prove viable & successful taking into consideration the quality of the soil & terrain of the proposed area. One year old plants should not be planted at all.
- The rates charged are according to approved tariff for various forestry operations and PWD schedule rates for the items not covered in Forest Tariff.
- The stock entry shall be made in case of articles to be purchased for which laid down norms are to be followed.
- Only one plant should be planted in a trench of the standard size to economize the expenditure and ensure effective water conservation in site, the planting should be carried out in alternate rows of trenches and pits laid down in the staggered manner. The pit planting should be preferred only in flat areas.
- Latest scientific methods are applied for execution of works particularly in case of raising of plantation and construction of water harvesting structures, tanks etc.
- The photographs of each work before, during and after its execution shall be taken up in order to make the documentation of performance both photographic & descriptive.

No. 130-AA/TS-Nursery/CCF(K)/Pg.2020-21/1099-1908

Copy to the:

Fr. Chief Conservator of Forests, Jammu & Kashmir Government, Jammu.

Conservator of Forest (KMR), Srinagar Circle, Srinagar.

Divisional Forests Officer, Pirpanjal Forest Division, for information and necessary action.

Chief Conservator of Forests,
Kashmir

Date: 05-10-2020

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Annexure to Order No. 181 Dated: 05 - 10 - 2020

Item	Unit	Rate	Qty	Amount
		(Rs.)		(Rs. in Lacs)
Maintenance of Conifer Plants in their 1 st year	Lac No's	2.66	1.38	3.67
Maintenance of Conifer Plants in their 2 nd year	Lac No's	2.66	1.35	3.59
Maintenance of Conifer Plants in their 3 rd year	Lac No's	3.83	2.19	8.39
Raising of Conifer plants against plants supplied	Lac No's	8.03	3.00	24.09
Raising of B. Leaved plants against plants supplied	Lac No's	7.44	0.065	0.48
Sub-Total				40.22
Provision for up gradation /procurement of tools for up gradation of Modern Nursery Sheikh ul Alam Kanidajan				
I. Seed store	As per actual			0.95
II. Sprinkle water system 60 X 80	As per actual			0.90
III. Procurement of seed bins, root trainers and root trainer stands	As per actual			0.25
IV. Procurement of Falcon Manual Lawn Mover and Honda Brush cutter	As per actual			0.30
V. Provision for Sign Boards/Slips	As per actual			0.31
Sub-Total				2.71
Grand Total				42.93


Chief Conservator of Forests,
Kashmir

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

127

Subject: Accord of Administrative Approval & Technical Sanction for execution of Works Programme under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA)" for 2020-21 of Pirpanjal Forest Division.
Reference: i. PCCF's letter No. PCCF/Estt/1/2016/54/852-59 dated 31.07.2020.
ii. Conservator of Forests (KMR), Srinagar Circle's recommendation No. CF/Sgt/ Acctt/ 2020-21/275-76/Campa dated 21.08.2020.

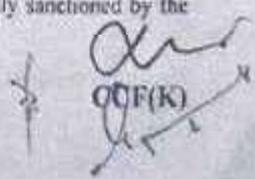
ORDER NO.: 127 /CCF(K) of 2020

DATED: 20-8-2020

Administrative Approval & Technical Sanction is hereby accorded to the execution of Afforestation and other works in Pirpanjal Forest Division for an amount of Rs. 14,042 lacs (Rupees fourteen lacs four thousand & two hundred only) under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA)-NPV- (Special Project Toshmudat)" in Compartment No. S-9 Zagon Block, Sukhrag Range during the year 2020-21 as per the details shown in Annexure to this order.

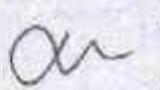
However, the approval is subject to fulfillment of the following conditions which should be adhered to in letter and spirit:

1. The work(s) should be executed to the extent of approved/ released amount only in order to avoid any sort of liability.
2. All codal formalities/ procedures required under rules be fulfilled before execution of the work.
3. That the instant work is not subject matter of any court and is not under any adverse observation/ investigation with police, crime branch, vigilance organization etc. and is also not covered under any other scheme/ programme to avoid any sort of duplicacy in adoption of work, incurring the expenditure.
4. The executing agency should ensure that before execution of work(s) on ground, DFO shall get the estimate technically vetted by S.E./ Competent Engineering Authority in respect of civil part.
5. The work should be executed under the close Technical supervision of Engineering wing of Forest Department strictly as per the technically approved items of sanctioned estimate/ DPR before making any expenditure.
6. The rates charged are according to latest approved tariff for various forestry operations and PWD schedule of rates for the items not covered in Forest Tariff.
7. No deviation in the estimate duly vetted by the S.E./ Competent Engineering Authority concerned is made. The payment be released only after verification of quality and quantity of work and furnishing of certificate to that effect by the competent authority.
8. Photographs before, during & after execution of works be submitted in this office in order to make the documentation of performance both photographic & descriptive.
9. That the instant work is included in the list of approved works/ project from the competent authority under the relevant scheme.
10. That the land/ corridor (if any required) for the instant project(s)/work(s) is free from the all encumbrances.
11. That the proposals are strictly devised and designed as per the relevant code of BIS/ CPWD/ IRC/ MOF/ specifications etc and sound engineering practice, besides should come upto prescribed Indian Standards (IS) as well as other rules and regulations as per latest amendments.
12. That the rates shall be paid as per the actual prevailing market rates after completing all the codal formalities.
13. That the work/ project is completed both physically/ financially within the prescribed time period and within the approved estimated cost to avoid any cost escalation/ deviations. However, deviations if any shall be the personal responsibility of the implementing agency.
14. That no deviation(s) shall be made to the approved design of the instant work/ project without proper approval from the competent authority.
15. That the Accord of Administrative Approval/ Technical Sanction shall not be treated as an authority for release of funds. Besides, may not be construed as final approval for execution of the project(s)/ work(s) unless and until the funds are not made available under the proper object head of expenditure/ scheme.
16. That the work shall be completed as per the approved items of the estimates and specifications. Besides, the Administrative Approval/ Technical Sanction, if any recorded earlier for the instant project(s)/ work(s) should be treated be as cancelled rather the instant Accord of Administrative Approval/ Technical Sanction be treated in supersession to all previous AA's/ TS's for the above project(s)/ work(s).
17. That the provision of funds for the instant work/ project is approved/ available under the relevant scheme.
18. That the approved design shall be adopted for execution of the instant work/ project and the Executive Engineer/ AEE/ A.E. concerned is/are responsible for strict adoption of the specifications as per estimate(s) technically sanctioned by the competent authority in respect of civil work(s).


CCF(K)

20. All all codal and procedural formalities as required under rules, instructions and standing guidelines are fulfilled before and during execution of the instant work project. Allotting/paying authority is responsible for the reasonable rates as per the approved items of work.
21. That the rates incorporated in the estimate other than allotted one should be properly analyzed by competent authority for the lowest market rates and the concerned Engineer/paying authority concerned shall be responsible for its reasonability. Besides, the concerned may also ensure that they will strictly adhere to the lowest rates which have been adopted and will go by the same while framing the bills, releasing the payments to the executing agency and deviations if any shall be the personal responsibility of the implementing agency.
22. The Accord in Administrative Approval/ Technical Sanction shall not however, be treated as an authority to:
- Spend money not provided for in the budget.
 - Create or posts of any provided for in the administrative approval.
23. Soil & Moisture Conservation (DRSM Works) be taken up if the gullies are deep, stones available & river sloppy.
24. The implementing Officer will ensure that the DRSM works will be executed only in sites which experience low to moderate rainfall and are free from flash floods.
25. The Dribbling of HC Nuts is to be carried out in the sites suitable for the purpose. The Choice of planting species will depend upon the site conditions and no under-planting of broad leaved species with conifer crop be carried out.
26. The implementing Officer will ensure that no overlapping or duplicacy of the area to be treated vis-à-vis the ones already undertaken by any of the implementing agency in the region and the same shall have to be certified by the concerned implementing officer. In this connection, he may submit a Certificate certifying therein that the proposed works have not been executed earlier under any other Scheme/ programme and are fresh for treatment during the current financial year.
27. The funds should be spent on approved items of the scheme to the extent of released amount only and as per the latest approved tariff rates without creating any liability thereto and no re-appropriation or diversion of funds from one scheme to another or one object head to another is admissible without the prior approval of the competent authority.
28. Planting works be executed strictly as per the approved norms and specifications as laid down in the sanctioned tariff. Such species be planted which shall prove viable & successful taking into consideration the quality of the soil & terrain of the proposed area besides one year old plants should not be planted at all, violation if any shall be the personal responsibility of the implementing authority/officers.
29. Only one plant should be planted in a trench of the standard size to economize the expenditure and ensure effective water conservation in site, the planting should be carried out in alternate rows of trenches and pits laid down in the staggered manner. The pit planting should be preferred only in flat areas.
30. Latest scientific methods are applied for execution of works particularly in case of raising of plantation and construction of water harvesting structures/ tanks etc.
31. The raising cost of conifer plant is Rs. 17.18 per plant will have to be spread for the below four operations:
- Raising of new polybags in lieu of plants taken out from nursery: Rs. 8.03 per polybag plant.
 - Maintenance of Conifer Plants in their 1st year: Rs. 2.66 per plant.
 - Maintenance of Conifer Plants in their 2nd year: Rs. 2.66 per plant.
 - Maintenance of Conifer Plants in their 3rd year: Rs. 3.83 (subject to their retention for the year).
- The expenditures should be booked strictly as per this breakup. This will apply to various schemes/ sectors for which TS/ AA has been accorded.

Encl:


 Chief Conservator of Forests,
 Kashmir

No.: 130/CCF(R)/Plg/2020-21/ 1380.83 Dated: 23-08-2020

Copy to the:

1. Pr. Chief Conservator of Forests, Jammu & Kashmir Government, Jammu for information.
2. Adl. Pr. Chief Conservator of Forest/CEO, CAMPA.
3. Conservator of Forests (KMR), Srinagar Circle for information and necessary action.
4. DFO, Parpanjal Forest Division for information and necessary action.



GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Annexure to Order No: 121 /CCF(K) of 2020 Dated: 25-8-2020

Division : Pirpanjal

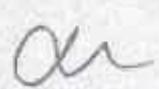
Range : Sukhnag

Compartment No. S-9 Zagoo Block

Area to be treated : 35 Haes

Scheme: CAMPA- NPV (Spl.Project Toshmaidan)

S.No.	Description	Unit	Area in Hectts.	Rate (in Rupees)	Physical	Financial (Rs in Laes)
1	Assisted Natural Regeneration					2.347
	(i) Planting of Conifer Plants	No's	20	29.34	8000	2.347
	Sub-Total:-					
2	Pit Planting with Broad Leaved Plants		3	23.17	5000	1.159
3	Pit Planting With Conifer Plants	No's	10	29.34	17750	5.208
4	Pit Planting With Medicinal Plants	No's	2	15.95	2000	0.319
5	Plant production			7.44	5000	0.372
	(i) Naked Root (Broad Leaved)	No's		17.18	25750	4.424
	(ii) Conifer (Poly pots)	No's		10.69	2000	0.214
	(iii) Medicinal	No's				5.010
	Sub-Total:-					14.042
	Total:-					


Chief Conservator of Forests,
Kashmir



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GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Subject: Accord of Administrative Approval for execution of Works Programme under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Special Project Tosmaidan - NPY" for 2021-22 of Pirpanjal Forest Division.

Reference: i). Finance Department, Govt. of Jammu & Kashmir's S.O. No. 15 dated 09-01-2020 issued under endorsement No. A/PS/PC/2019-dated 09-01-2020.
ii). Finance Department, Govt. of Jammu & Kashmir's S.O. No. 10 dated 08-01-2021 issued under endorsement No. A/GFR(2019)-1408 dated 08-01-2021.
iii). PCCF's communication No. PCCF/CAMPA/2021/F.No.1180/61-76 dated 09-04-2021.
iv). Conservator of Forests (KMR), Srinagar Circle's recommendation No. CFI Sgr/ Accus/2021-22/322-23 dated 31-05-2021.

ORDER NO.: 51 /CCF(K) of 2021
DATED: 05-06-2021

Administrative Approval is hereby accorded to the execution of Afforestation works in Compartment No. S-9 Sakhring Range of Pirpanjal Forest Division for an amount of Rs. 26.26 lacs (Rupees twenty six lacs twenty six thousand only) under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Special Project Tosmaidan NPY" during the year 2021-22.

Title of the work	Details of work	Amount Rs lacs
Compartment No. S-9, Sakhring (Scheme CAMPA-Special Project Tosmaidan NPY)	1. Fencing - 17 Hect Chain Link Fencing - 500 Rfts. Angle Iron Fencing - 6,100 Rfts.	26.26
	2. Assisted Natural Regeneration (i) Planting of Conifer Plants - (3,500 Plants)	
	3 (a) Pit Planting with Broad leaved Plants (3,300 Plants) (b) Pit Planting with Conifer Plants (6,500 Plants) (c) Pit Planting with Medicinal Plants (1,850 Plants)	
	4. Sowing & Dribbling (a) Seed Balls - (1,850 Nos).	

This approval is subject to fulfilment of the following conditions which should be adhered to in letter and spirit:

- The work(s) should be executed to the extent of approval released amount only in order to avoid any liability.
- That the provision of funds for the instant work project is approved/available under the relevant scheme.
- All codal formalities/ procedures required under rules be fulfilled before execution of the work.
- That the instant work is not subject matter of any court and is not under any adverse observation/ investigation with police, crime branch, vigilance organization etc and is also not covered under any other scheme/ programme to avoid any sort of duplicity in adoption of work/ incurring the expenditure.
- That the land/ corridor (if any required) for the instant project(s) work(s) is free from all encumbrances.
- That the proposals are strictly devised and designed as per the relevant code of BIS/ CPWD/ IRC/ MOF/ specifications etc and sound engineering practice, besides should come upto prescribed Indian Standards (IS) as well as other rules and regulations as per latest amendments.
- That the work project is completed both physically/ financially within the prescribed time period and within the approved estimated cost to avoid any cost escalation/ deviations. However, deviations if any shall be the personal responsibility of the implementing agency.
- That no deviation(s) shall be made to the approved design of the instant works/ project without proper approval from the competent authority.
- The implementing Officer will ensure that no overlapping or duplicity of the area to be treated vis-à-vis the ones already undertaken by any of the implementing agency in the region and the same shall have to be certified by the concerned implementing officer. In this connection, he shall submit a Certificate certifying therein that the proposed works have not been executed earlier under any other Scheme/ programme and are fresh for treatment during the current financial year.

[Signature]

[Signature]

Page 2 of 2

10. The funds should be spent on approved items of the scheme to the extent of released amount only and as per the latest approved tariff rates without creating any liability thereto and no re-appropriation or diversion of funds from one scheme to another or one object head to another is admissible without the prior approval of the competent authority.
11. Planting works be executed strictly as per the approved norms and specifications as laid down in the sanctioned tariff. Such species be planted which shall prove viable & successful taking into consideration the quality of the soil & terrain of the proposed area besides one year old plants should not be planted at all, violation if any shall be the personal responsibility of the implementing authority/officers.
12. Instructions of the Government issued from time to time regarding expenditure on public money including tendering should be followed strictly while making expenditure.
13. The DDOs and controlling officers shall ensure the quality and quantity of the works through repeated checks and field inspections.
14. Photographs before, during & after execution of works be submitted to this office.

APCCF/ Chief Conservator of Forests,
Kashmir

No.: 130/CCF(K)/Pg/2021-22 656-59

Dated: 05-06-2021.

Copy to the:

1. Pr. Chief Conservator of Forests (HoFF), Jammu & Kashmir Government, Jammu for favour of information.
2. Adl. Pr. Chief Conservator of Forest/ CEO, CAMPA Jammu for information.
3. Conservator of Forests (KMR), Srinagar Circle for information and necessary action.
4. DFO, Pirpanjal Forest Division for information and necessary action.



GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

3

Subject: Accord of Administrative Approval for execution of Works Programme under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Special Project Tosamidan - NPV" for 2021-22 of Pirpanjal Forest Division.

Reference: i). Finance Department, Govt. of Jammu & Kashmir's S.O. No. 15 dated 09-01-2020 issued under endorsement No. A/PS/PC/2010 dated 09-01-2020.
ii). Finance Department, Govt. of Jammu & Kashmir's S.O. No. 10 dated 08-01-2021 issued under endorsement No. A/GFR(2019)-1468 dated 08-01-2021.
iii). PCCF's communication No. PCCF/CAMPA/2021/F.No.1480/61-76 dated 09-04-2021.
iv). Conservator of Forests (KMR), Srinagar Circle's recommendation No. CF/ Sgr/ Accets/ 2021-22/ 322-23 dated 31-05-2021.

ORDER NO.: 52/CCF(K) of 2021
DATED: 05-06-2021

Administrative Approval is hereby accorded to the execution of Afforestation works in Compartment No. S-9, Sridmag Range of Pirpanjal Forest Division for an amount of Rs. 18.65 lacs (Rupees eighteen lacs sixty five thousand only) under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Special Project Tosamidan NPV" during the year 2021-22.

Title of the work	Details of work	Amount
		Rs. lacs
Compartment No. S-9, Sridmag (Scheme: CAMPA - Special Project Tosamidan NPV)	1. Fencing using Angle iron posts (12 Hec. - 5700 Rfts)	18.65
	2. Assisted Natural Regeneration (i) Planting of Conifer Plants - (2,600 Plants)	
	3. (a) Pit Planting with Broad leaved Plants (1,650 Plants) (b) Pit Planting with Conifer Plants (6,800 Plants) (c) Pit Planting with Medicinal Plants (1,650 Plants)	

This approval is subject to fulfillment of the following conditions which should be adhered to in letter and spirit:

1. The work(s) should be executed to the extent of approved/ released amount only in order to avoid any liability.
2. That the provision of funds for the instant work/ project is approved/ available under the relevant scheme.
3. All codal formalities/ procedures required under rules be fulfilled before execution of the work.
4. That the instant work is not subject matter of any court and is not under any adverse observation/ investigation with police, crime branch, vigilance organization etc and is also not covered under any other scheme/ programme to avoid any sort of duplicity in adoption of work/ incurring the expenditure.
5. That the land/ corridor (if any required) for the instant project (s)/ work(s) is free from all encumbrances.
6. That the proposals are strictly devised and designed as per the relevant code of BIS/ CPWD/ IRC/ MOF/ specifications etc and sound engineering practice, besides should come upto prescribed Indian Standards (IS) as well as other rules and regulations as per latest amendments.
7. That the work/ project is completed both physically/ financially within the prescribed time period and within the approved estimated cost to avoid any cost escalation/ deviations. However, deviations if any shall be the personal responsibility of the implementing agency.
8. That no deviation(s) shall be made to the approved design of the instant work(s)/ project without proper approval from the competent authority.
9. The implementing Officer will ensure that no overlapping or duplicacy of the area to be treated vis-à-vis the ones already undertaken by any of the implementing agency in the region and the same shall have to be certified by the concerned implementing officer. In this connection, he shall submit a Certificate certifying therein that the proposed works have not been executed earlier under any other Scheme/ programme and are fresh for treatment during the current financial year.

- The funds should be spent on approved items of the scheme to the extent of released amount only and as per the latest approved tariff rates without creating any liability thereon and no re-appropriation or diversion of funds from one scheme to another or one object head to another is admissible without the prior approval of the competent authority.
11. Planting works be executed strictly as per the approved norms and specifications as laid down in the sanctioned tariff. Such species be planted which shall prove viable & successful taking into consideration the quality of the soil & terrain of the proposed area besides one year old plants should not be planted at all, violation if any shall be the personal responsibility of the implementing authority officers.
 12. Instructions of the Government issued from time to time regarding expenditure on public money including eluding should be followed strictly while making expenditure.
 13. The DDO and controlling officers shall ensure the quality and quantity of the works through repeated checks and field inspections.
 14. Photographs before, during & after execution of works be submitted to this office.

APCCF/ Chief Conservator of Forests,
Kashmir

No. 130/ CCF(K) / Pl/ 2021-22/ 660 - 63

Dated: 05-06-2021.

Copy to the:

1. Pt. Chief Conservator of Forests (Jaff), Jammu & Kashmir Government, Jammu for favour of information.
2. Adl. Pr. Chief Conservator of Forest/ CEO, CAMPA Jammu for information.
3. Conservator of Forests (KMR), Sanganie Circle for information and necessary action.
4. DFO, Pirparjal Forest Division for information and necessary action.

JAMMU AND KASHMIR GOVERNMENT
OFFICE OF THE CONSERVATOR OF FORESTS, SRINAGAR CIRCLE, SRINAGAR.

Subject: Accord of Technical Sanction for "Providing & Fixing of Barbed wire fencing with Angle Iron Posts & Planting" in Compartment S-9, Zagoo, Sukhnag Range under the Scheme CAMPA-Special Project Tosmaidan-NPV for the year 2021-22 in Pir Panjal Forest Division Budgam.

- Reference:**
- i) Pr. Chief Conservator of Forests & HoFF J&K, Jammu Order No. 03 of 2021 dated 01-04-2021, under Endstt. No PCCF/Plg./19-80 dated 01-04-2021.
 - ii) Addl. PCCF/ Chief Executive Officer (CAMPA) No. PCCF/CAMPA/2021-22/1199/F. No 1180/61-76 dated 09-04-2021.
 - iv) Addl. PCCF/ Chief Conservator of Forests, Kashmir Order No. 15 / CCF (K) of 2021 dated 29-05-2021 under Endstt. No. 130/CCF (K)/ Plg/ 2021-22/ 492-95 dated 29-05-2021.
 - iii) DFO Pir Panjal Forest Division letter No DFO/PP/Acctt/51-52 dated 19-04-2021.

ORDER NO: 79 / CF (Sgr) of 2021.

D A T E D : 07-06-2021.

Technical Sanction is accorded, hereby, for treatment of 17 Hectares of degraded forest land in Compartment S-9, Zagoo, Sukhnag Range Pirpanjal Forest Division Budgam through fencing, planting and other measures under the approved Scheme 'Compensatory Afforestation Fund Management & Planning Authority (Special Project Tosmaidan-NPV), during the year 2021-22, as per following particulars and also as detailed vide Annexure 'A' to this order.

Co. & Range/ Scheme	Particulars of Work	Financial Implications
		(Rs in Lakhs)
Co. No. S-9 Zagoo, Sukhnag Range Special Project Tosmaidan-NPV	(i) Providing & fixing of Chainlink fencing -500 Rft. (ii) Providing & fixing of 6 strand BAEW fencing with Angle Iron post in cement concrete blocks-6100 Rft (17 Ha).	26.26
	2. Assisted Natural Regeneration: (i) Planting of Conifer Plants- (3600 No.).	
	3. (i). Pit Planting with Broad leaved Plants-3300 No. (ii). Pit Planting with Conifer plants -6600 No. (iii). Pit Planting with Medicinal plants-1650 No.	
	4. Sowing & Dibbling: (i) Seed Balls-1650 No.	

Continued overleaf

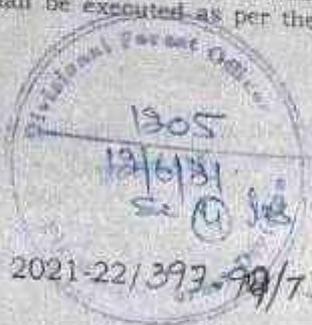
However, the sanction is subject to fulfillment of the following conditions which should be adhered to in letter and spirit.

1. The work(s) shall be executed to the approved extent/ amount committed or released only, in order to avoid any liability.
2. All codal formalities/ procedures required under rules be fulfilled before tendering & execution of the work.
3. The Implementing Agency shall ensure that before execution of work(s) on ground, estimate of Civil Works is prepared, executed and work supervised technically as per sanctioned estimate/ DPR, with no deviations.
4. The funds for the instant work or project are approved/ available under the relevant scheme/ head.
5. The rates charged are according to latest approved Forest tariff for various forestry operations or as per PWD schedule of rate duly tendered (L1) for the items not covered in Forest Tariff.
6. Payment should be released on actual work-done of requisite quality and quantity, at the approved rate structure after verification to that effect by the competent authority.
7. The instant work is not subject matter of any Court and is not under any adverse observation/ investigation with Police, Crime branch, Vigilance Organization etc., and is also not covered under any other scheme/ programme to avoid duplicacy of work or incurring double expenditure.
8. Photographs with captions, before during & after execution of works shall be recorded for documentation and submitted to this office too.
9. The Implementing Agency will ensure that the DRSM works, if any, will be executed only in sites which experience low to moderate rainfall and are free from flash floods.
10. The Dibbling (of HC Nuts) is to be carried out in the sites suitable for the purpose. The Choice of species for planting will depend upon the site conditions and no under planting of broad leaved species with conifer crop be carried out.
11. Fencing with prescribed Angle Iron fence posts (50 mm x 50 mm x 6 mm) in concrete blocks (45 cm x 45 cm x 45 cm) with 1:2:4 concrete mix, spaced 8 feet apart, with occasional struts and 6 strand standard BAW duly stretched/ tensioned and fixed.
12. Pit Planting be done in uniformly spaced pits of size 45 cm x 45 cm x 45 cm along contours/ flat surface, at approved tariff rates including all the relevant prescribed standardised operations in built with the tariff/ estimate.
13. The works shall be executed as per the standardised technical specifications of the Forest Department.

ailed Estimate for Proj

Provide
Angl
or

Encl: 04/Annex



[Signature]
 Conservator of Forests,
 Srinagar Circle.

No. CF/SGR/ 2021-22/393-90/75

Dated: 07-06-2021

Copy to the:

1. Addl. Pr. Chief Conservator of Forests/ CEO CAMPA, J&K, Jammu for favour of information.
2. Addl. PCCF/ Chief Conservator of Forests, Kashmir for information. This is in particular reference to his Office Administrative Approval Order No. 51/CCF(K) of 2021 dated 05-06-2021.
3. Divisional Forest Officer, Pir Panjal Forest Division Budgam for information and further necessary action.

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Accord of Administrative Approval for execution of Works Programme under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Special Project Tosamaidan - NPV" for 2021-22 of Pirpanjal Forest Division.

Reference:

- i). Finance Department, Govt. of Jammu & Kashmir's S.O. No. 15 dated 09-01-2020 issued under endorsement No. A/PS/PC/2019-dated 09-01-2020.
- ii). Finance Department, Govt. of Jammu & Kashmir's S.O. No. 10 dated 08-01-2021 issued under endorsement No. A/GFR(2019)-1468 dated 08-01-2021.
- iii). PCCF's communication No. PCCF/CAMPA/2021/F.No.1180/61-76 dated 09-04-2021.
- iv). Conservator of Forests (KMR), Srinagar Circle's recommendation No. CF/ Sgr/ Acctts/ 2021-22/ 322-23 dated 31-05-2021.

ORDER NO.: 52/CCT(K) of 2021
DATED: 05-06-2021

Administrative Approval is hereby accorded to the execution of Afforestation works in Compartment No. S-9, Sukhnag Range of Pirpanjal Forest Division for an amount of Rs. 18.65 lacs (Rupees eighteen lacs sixty five thousand only) under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Special Project Tosamaidan NPV" during the year 2021-22.

Title of the work	Details of work	Amount Rs. lacs
Compartment No. S-9, Sukhnag (Scheme: CAMPA- Special Project Tosamaidan NPV)	1 Fencing using Angle Iron posts (13 Hacs, 5700 Rfts)	18.65
	2 Assisted Natural Regeneration (i) Planting of Conifer Plants - (2,800 Plants)	
	3 (a) Pit Planting with Broad leaved Plants (1,650 Plants) (b) Pit Planting with Conifer Plants (6,600 Plants) (c) Pit Planting with Medicinal Plants (1,650 Plants)	

This approval is subject to fulfillment of the following conditions which should be adhered to in letter and spirit:

1. The work(s) should be executed to the extent of approved/ released amount only in order to avoid any liability.
2. That the provision of funds for the instant work/ project is approved/ available under the relevant scheme.
3. All nodal formalities/ procedures required under rules be fulfilled before execution of the work.
4. That the instant work is not subject matter of any court and is not under any adverse observation/ investigation with police, crime branch, vigilance organization etc and is also not covered under any other scheme/ programme to avoid any sort of duplicacy in adoption of work/ incurring the expenditure.
5. That the land/ corridor (if any required) for the instant project(s)/work(s) is free from all encumbrances.
6. That the proposals are strictly devised and designed as per the relevant code of BIS/ CPWD/ IRC/ MOF/ specifications etc and sound engineering practice, besides should come upto prescribed Indian Standards (IS) as well as other rules and regulations as per latest amendments.
7. That the work/ project is completed both physically/ financially within the prescribed time period and within the approved estimated cost to avoid any cost escalation/ deviations. However, deviations if any shall be the personal responsibility of the implementing agency.
8. That no deviation(s) shall be made to the approved design of the instant works/ project without proper approval from the competent authority.
9. The implementing Officer will ensure that no overlapping or duplicacy of the area to be treated vis-à-vis the ones already undertaken by any of the implementing agency in the region and the same shall have to be certified by the concerned implementing officer. In this connection, he shall submit a Certificate certifying therein that the proposed works have not been executed earlier under any other Scheme/ programme and are fresh for treatment during the current financial year.

- The funds should be spent on approved items of the scheme to the extent of released amount only and as per the latest approved tariff rates without creating any liability thereon and no re-appropriation or diversion of funds from one scheme to another or one object head to another is admissible without the prior approval of the competent authority.
11. Planting works be executed strictly as per the approved norms and specifications as laid down in the sanctioned tariff. Such species be planted which shall prove viable & successful taking into consideration the quality of the soil & terrain of the proposed area besides one year old plants should not be planted at all, violation if any shall be the personal responsibility of the implementing authority officers.
 12. Instructions of the Government issued from time to time regarding expenditure on public money including tendering should be followed strictly while making expenditure.
 13. The DDOs and controlling officers shall ensure the quality and quantity of the works through repeated checks and field inspections.
 14. Photographs before, during & after execution of works be submitted to this office.

APCCF/ Chief Conservator of Forests,
Kashmir

No. 130/CCFK/Plg/2021-22/660 - 63
Dated: 05-06-2021.

Copy to the:

1. Pr. Chief Conservator of Forests (HoFF), Jammu & Kashmir Government, Jammu for favour of information.
2. Adl. Pr. Chief Conservator of Forests (CCO), CAMPA Jammu for information.
3. Conservator of Forests (KMR), Srinagar Circle for information and necessary action.
4. DFO, Pirpanjal Forest Division for information and necessary action.



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GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Accord of Administrative Approval for execution of Works Programme under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Special Project Tosmaidan - NPV" for 2021-22 of Pirpanjal Forest Division.

- Reference:
- i). Finance Department, Govt. of Jammu & Kashmir's S.O. No. 15 dated 09-01-2020 issued under endorsement No. A/PS/PC/2019-dated 09-01-2020.
 - ii). Finance Department, Govt. of Jammu & Kashmir's S.O. No. 10 dated 08-01-2021 issued under endorsement No. A/GFR (2019)-1468 dated 09-01-2021.
 - iii). PCCF's communication No. PCCF/CAMPA/2021/F.No.1180/61-76 dated 09-04-2021.
 - iv). Conservator of Forests (KMR), Srinagar Circle's recommendation No. CF/ Sgr/ Acetts/ 2021-22/ 322-23 dated 31-05-2021.

ORDER NO.: 51 (CCF(K) of 2021
DATED: 05-06-2021

Administrative Approval is hereby accorded to the execution of Afforestation works in Compartment No. S-9 Sukhnag Range of Pirpanjal Forest Division for an amount of Rs. 26.26 lacs (Rupees twenty six lacs twenty six thousand only) under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Special Project Tosmaidan NPV" during the year 2021-22.

Title of the work	Details of work	Amount Rs. lacs
Compartment No. S-9 Sukhnag (Scheme CAMPA- Special Project Tosmaidan NPV)	1. Fencing - 17 Haas Chain Link Fencing - 500 Rfts, Angle-Iron Fencing - 6,100 Rfts	26.26
	2. Assisted Natural Regeneration.	
	(i) Planting of Conifer Plants - (3,600 Plants)	
	3. (a) Pit Planting with Broad leaved Plants (3,300 Plants) (b) Pit Planting with Conifer Plants (6,600 Plants) (c) Pit Planting with Medicinal Plants (1,650 Plants)	
	4. Sowing & Dribbing (a) Seed Balls - (1,650 Nos).	

This approval is subject to fulfilment of the following conditions which should be adhered to in letter and spirit:

1. The work(s) should be executed to the extent of approved/ released amount only in order to avoid any liability.
2. That the provision of funds for the instant work/ project is approved/ available under the relevant scheme.
3. All codal formalities/ procedures required under rules be fulfilled before execution of the work.
4. That the instant work is not subject matter of any court and is not under any adverse observation/ investigation with police, crime branch, vigilance organization etc and is also not covered under any other scheme/ programme to avoid any sort of duplicacy in adoption of work/ incurring the expenditure.
5. That the land/ corridor (if any required) for the instant project(s) work(s) is free from all encumbrances.
6. That the proposals are strictly devised and designed as per the relevant code of BIS/ CPWD/ IRC/ MOF/ specifications etc and sound engineering practice, besides should come upto prescribed Indian Standards (IS) as well as other rules and regulations as per latest amendments.
7. That the work/ project is completed both physically/ financially within the prescribed time period and within the approved estimated cost to avoid any cost escalation/ deviations. However, deviations if any shall be the personal responsibility of the implementing agency.
8. That no deviation(s) shall be made to the approved design of the instant works/ project without proper approval from the competent authority.
9. The implementing Officer will ensure that no overlapping or duplicacy of the area to be treated vis-à-vis the ones already undertaken by any of the implementing agency in the region and the same shall have to be certified by the concerned implementing officer. In this connection, he shall submit a Certificate certifying therein that the proposed works have not been executed earlier under any other Scheme/ programme and are fresh for treatment during the current financial year.

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- The funds should be spent on approved items of the scheme to the extent of released amount only and as per the latest approved tariff rates without creating any liability thereto and no re-appropriation or diversion of funds from one scheme to another or one object head to another is admissible without the prior approval of the competent authority.
- 11. Planting works be executed strictly as per the approved norms and specifications as laid down in the sanctioned tariff. Such species be planted which shall prove viable & successful taking into consideration the quality of the soil & terrain of the proposed area besides one year old plants should not be planted at all, violation if any shall be the personal responsibility of the implementing authority/officers.
- 12. Instructions of the Government issued from time to time regarding expenditure on public money including tendering should be followed strictly while making expenditure.
- 13. The DDOs and controlling officers shall ensure the quality and quantity of the works through repeated checks and field inspections.
- 14. Photographs before, during & after execution of works be submitted to this office.

[Signature]
 APCCE/ Chief Conservator of Forests,
 Kashmir

No. 130/CCF(K)/Plg/2021-22/656-59
 Dated: 05-06-2021.

Copy to the:

1. Pr. Chief Conservator of Forests (HoFF), Jammu & Kashmir Government, Jammu for favour of information.
2. Adl. Pr. Chief Conservator of Forest/CEO, CAMPA Jammu for information.
3. Conservator of Forests (KMR), Srinagar Circle for information and necessary action.
4. DFO, Pirpanjal Forest Division for information and necessary action.



JAMMU AND KASHMIR GOVERNMENT
OFFICE OF THE CONSERVATOR OF FORESTS, SRINAGAR CIRCLE, SRINAGAR.

Subject:

Accord of Technical Sanction for "Providing & Fixing of Barbed wire fencing with Angle Iron Posts & Planting" in Compartment S-9, Zagoo, Sukhnag Range under the Scheme CAMPA-Special Project Tosmaidan-NPV for the year 2021-22 in Pir Panjal Forest Division Budgam.

Reference:

- i) Pr. Chief Conservator of Forests & HoFF J&K, Jammu Order No. 03 of 2021 dated 01-04-2021, under Endstt. No PCCF/Plg/19-80 dated 01-04-2021.
- ii) Addl. PCCF/ Chief Executive Officer (CAMPA) No. PCCF/CAMPA/2021-22/1199/F. No 1180/61-76 dated 09-04-2021.
- iv) Addl. PCCF/ Chief Conservator of Forests, Kashmir Order No. 15 / CCF (K) of 2021 dated 29-05-2021 under Endstt. No. 130/CCF (K)/ Plg/ 2021-22/ 492-95 dated 29-05-2021.
- iii) DFO Pir Panjal Forest Division letter No DFO/PP/Acctt/51-52 dated 19-04-2021.

ORDER NO: 80 / CF (Sgr) of 2021.

D A T E D : 07-06-2021.

Technical Sanction is accorded, hereby, for treatment of 13 Hectares of degraded forest land in Compartment S-9, Zagoo, Sukhnag Range Pirpanjal Forest Division Budgam through fencing, planting under the approved Scheme 'Compensatory Afforestation Fund Management & Planning Authority (Special Project Tosmaidan-NPV), during the year 2021-22, as per following particulars and also as detailed vide Annexure 'A' to this order.

Co. & Range/ Scheme	Particulars of Work	Financial Implications
		(Rs in Lakhs)
Co. No. S-9 Zagoo, Sukhnag Range Special Project Tosmaidan-NPV	1. Providing & fixing of 6 strand BABW fencing with Angle Iron post in cement concrete blocks-5700 Rft (13 Ha).	18.65
	2. Assisted Natural Regeneration: (i) Planting of Conifer Plants- (2800 No.).	
	3. ii). Pit Planting with Broad leaved Plants-1650 No. (ii). Pit Planting with Conifer plants -6600 No. (ii). Pit Planting with Medicinal plants-1650 No.	

Continued overleaf

However, the sanction is subject to fulfillment of the following conditions which should be adhered to in letter and spirit.

1. The work(s) shall be executed to the approved extent/ amount committed or released only, in order to avoid any liability.
2. All codal formalities/ procedures required under rules be fulfilled before tendering & execution of the work.
3. The Implementing Agency shall ensure that before execution of work(s) on ground, estimate of Civil Works is prepared, executed and work supervised technically as per sanctioned estimate/ DPR, with no deviations.
4. The funds for the instant work or project are approved/ available under the relevant scheme/ head.
5. The rates charged are according to latest approved Forest tariff for various forestry operations or as per FWD schedule of rate duly tendered (L1) for the items not covered in Forest Tariff.
6. Payment should be released on actual work-done of requisite quality and quantity, at the approved rate structure after verification to that effect by the competent authority.
7. The instant work is not subject matter of any Court and is not under any adverse observation/ investigation with Police, Crime branch, Vigilance Organization etc., and is also not covered under any other scheme/ programme to avoid duplicacy of work or incurring double expenditure.
8. Photographs with captions, before during & after execution of works shall be recorded for documentation and submitted to this office too.
9. The Implementing Agency will ensure that the DRSM works, if any, will be executed only in sites which experience low to moderate rainfall and are free from flash floods.
10. The Dibbling (of HC Nuts) is to be carried out in the sites suitable for the purpose. The Choice of species for planting will depend upon the site conditions and no under planting of broad leaved species with conifer crop be carried out.
11. Fencing with prescribed Angle Iron fence posts (50 mm x 50 mm x 6 mm) in concrete blocks (45 cm x 45 cm x 45 cm) with 1:2:4 concrete mix, spaced 8 feet apart, with occasional struts and 6 strand standard BABW duly stretched/ tensioned and fixed.
12. Pit Planting be done in uniformly spaced pits of size 45 cm x 45 cm x 45 cm along contours/ flat surface, at approved tariff rates including all the relevant prescribed standardised operations in built with the tariff/ estimate.
13. The works shall be executed as per the standardised technical specifications of the Forest Department.

Encl: 03 leaves



Conservator of Forests,
Srinagar Circle.

No. CF/SGR/ 2021-22/400-02/TS

Dated: 07-06-2021

Copy to the:

1. Addl. Pr. Chief Conservator of Forests/ CEO CAMPA, J&K, Jammu for favour of information.
2. Addl. PCCF/ Chief Conservator of Forests, Kashmir for information. This is in particular reference to his Office Administrative Approval Order No. 52/CCF(K) of 2021 dated 05-06-2021.
3. Divisional Forest Officer, Pir Panjal Forest Division Budgam for information and further necessary action.

Annexure-C

OFFICE OF THE DIVISIONAL FOREST OFFICER SPECIAL FOREST DIVISION TANGMARG
 Details of Established CAMPA Closures from 2011-12 to 2023-24

Comptt./ Location	Year of establishment	Area (Ha)	Fencing (Rit)		Planting (No's)			Total
			Chainlink	Angle Iron	Conifer	Broad Leaved	Medicinal	
66-B/Gul	2011-12	20	-	6500	4000	0	0	4000
45/Gul		25	-	8500	8000	0	0	8000
47/Gul	2012-13	8	-	5500	8250	0	4000	12250
48/Gul		10	-	5600	11550	0	5000	16550
49/Gul		13	-	9500	20000	0	8000	28000
49-A/Gul	2013-14	25	-	7500	16500	16500	8250	41250
5-32		25	-	7500	16500	16500	8250	41250
64-D/Gul	2014-15	25	-	7500	16500	16500	8250	41250
5-26		25	-	7500	16500	16500	8250	41250
48/Gul	2015-16	35	-	10500	33000	16500	0	49500
5-28		30	-	9000	24750	16500	0	41250
43-A/Gul	2016-17	34	-	10200	33000	13550	8250	51800
65-B/Gul		29	-	8700	31350	12288	8250	51888
47-C/Gul	2017-18	14	5200	7800	5644	0	0	5644
47-B/Gul		4	1400	3440	1640	0	0	1640
48/Gul		26	3851	7270	23698	10725	0	34423
49-AB		26	3903	6829	10216	0	0	10216
40/Gul		10	1141	1919	16830	0	0	16830
29-B/Gul	2018-19	40	-	12000	33000	32295	0	65295
5-31		41	-	12498	35739	32625	0	68364
63-B/Gul	2019-20	18	-	5400	21450	8250	0	29700
5-25		19	-	5700	23100	8250	0	31350
61/Gul	2020-21	25	-	7500	28050	9900	3300	41250
5-25		70	-	6000	23100	8250	1650	33000
66-A/Gul		25	-	7500	28050	9900	3300	41250
Sub-Total		572	15495	187916	490417	245033	74750	810200
63-B/Gul	2021-22	25	0	7500	29000	5800	0	34800
63-B/Gul		70	0	6000	8000	0	0	8000
62/Gul		20	0	6000	1000	2000	800	12800
5-30		20	0	6000	21750	6525	0	28275
sub total		85	0	25500	59750	14325	800	81875
64-a/Gul	2022-23	20.2	0	5658	6000	0	0	6000
64-b/Gul		16.7	0	5017	3000	0	0	3000
47-C/Gul (CA)		0.3	0	4600	2580	0	0	2580
5-32		20.2	0	6392	11000	4000	0	15000
5-29		20.3	0	6001	11000	4000	0	15000
5-33		20.2	0	6751	1000	2000	0	3000
sub total		97.9	0	34419	34580	10000	0	44580
62-B/iii	2023-24	14	0	4450	4800	0	0	4800
47-x/GUL		15.5	0	4450	4800	0	0	4800

along with annexure-
 Hon'ble NGT in the above
 mention at your end please:-

Director of Forests,
 Shimoga.

65-C/GUL	2023-24	17	0	4504	6000	0	0	6000
45(CA)		0.32	0	881	500	0	0	500
62-b/Gul-i		13.4	0	4440	10000	2000	0	12000
Sub total		60.22		19777	31300	4000	0	35300

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Sikk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-3476627; mail - membersecretaryjkpcc@gmail.com

**The Consultant Judicial,
Hon'ble National Green Tribunal,
Principal Bench,
New Delhi.**

No: JKPCC/NGT/OA 599/1368

Date:- 5 -11-2024

Sub:- Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal Order dated 30-07-2024 passed in OA No. 913 of 2024 titled "Advocate Ashiq Ahmad Magray Vs Union Territory of Jammu & Kashmir & Ors".

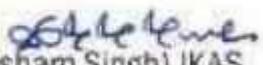
Sir,

In compliance to the directions of Hon'ble National Green Tribunal, Principal Bench, New Delhi order dated **30-07-2024** passed in OA No. **913 of 2024** titled "**Advocate Ashiq Ahmad Magray Vs Union Territory of Jammu & Kashmir & Ors**", the Report of the J&K Pollution Control Committee is submitted herewith.

It is therefore, requested that the Report may kindly be taken on record and placed before the Hon'ble NGT for consideration.

Yours faithfully,

Encl:- As Above


(Ghansham Singh) JKAS
Member Secretary 5.11.24
J&K PCC

Copy to the:-

- 1) Sh. G.M Kawoosa, Government Standing Counsel for UT of Jammu and Kashmir, New Delhi for information and necessary action.

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Before the Hon'ble National Green Tribunal
Principal Bench, New Delhi

Original Application No. 913 of 2024

IN THE MATTER OF Advocate Ashiq Ahmad Magray Vs Union
Territory of Jammu & Kashmir & Ors"

Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal Order dated 30-07-2024 passed in OA No. 913 of 2024 titled "Advocate Ashiq Ahmad Magray Vs Union Territory of Jammu & Kashmir & Ors"

Background:

That the Hon'ble National Green Tribunal vide Order dated 30- 07-2024 in OA No. 913 of 2024 directed as follows:-

"In this original application the applicant has made allegation in respect of large scale felling of trees in Tosamaidan area of District Budgam. Placing reliance upon video link <https://fb.watch/sZgXCFngt4/>, the plea of the applicant is that the said video link shows uprooting of thousands of forest trees in Tosamaidan area of District Budgam."

"It is also plea of the applicant that Forest Range Gulmarg within the District Baramulla of UT of J & K has witnessed similar kind of destruction of forest."

"It is the allegation that forest trees have been destroyed by the hotels of Gulmarg. The applicant has also alleged that destruction of forest has taken place in development of cable-car popularly known as Jammu & Kashmir cable car which is operating through the dense forests starting from the Gulmarg resort to the Kongdoori valley and from Kongdoori valley to the Kongdoori Mountain."

"O.A. raises substantial issue relating to compliance of the environmental norms."

Status Report:

In compliance to the aforesaid order of the Hon'ble National Green Tribunal dated 30-07-2024 in OA No. 913 of 2024, the report of the J&K Pollution Control Committee is as follows:

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1. Pr. Chief Conservator of Forests & HoFF, J&K was requested to get the matter enquired into and share a factual report to J&K PCC vide No. JKPC/Sc./OA-913-2023/24/683; dated 17.08.2024, JKPC /Sc./OA-913-2023/24/776-778; dated 10.09.2024 & JKPC / Sc. /OA-913-2023/24/1215; dated 10.10.2024 (copies enclosed as **Annexure-1**).
2. Regional Director, J&K PCC Kashmir was asked to get the inspection of the site conducted by the concerned Divisional Officer J&K PCC and share report to the J&K PCC vide this office letter No. JKPC/Sc./OA-913-2023/24/979 dated 10.09.2024 & JKPC/Sc./OA -913-2023/24/1211 dated 10.10.2024 (copies enclosed as **Annexure-2**).
3. The Principal Chief Conservator of Forests (HoFF) J&K has furnished a report vide his letter no. PCCF/Lit/525/OA/2024/4072-77 dated 16.10.2024 (copy enclosed as **Annexure-3**).
4. Highlights of the Reports
 - a) Tosamaidan was previously used by the Indian Army as a field firing range starting on November 6, 1986, which restricted the movement of forest frontline staff for carrying out the effective patrolling in the area.
 - b) During the said period, Tosamaidan and its surrounding Compartments (S-10, S-11, S-15, S-16) experienced extensive forest damage, particularly due to forest fires and illicit felling. However, since taking control of the area, the forest department has implemented effective measures to control forest fires and curb illegal activities. The department has booked 43 timber smugglers under the Public Safety Act and established Control Rooms and Other infrastructure to prevent further damage to the forest.
 - c) The Government has implemented various measures to protect and restore the ecosystem of Tosamaidan. These initiatives include the establishment of the Tosamaidan Development Authority to promote ecotourism and the launch of reforestation projects by the forest department.



- d) The Forest department has launched an Eco-Restoration Project under the Compensatory Afforestation Fund Management and Planning Authority (CAMPA) called as "Special Project Tosamaidan," which aims to undertake extensive reforestation works.
- e) Large numbers of Works were undertaken during the period from 2018-2024 and an area of 207 hectares of degraded forest land in which 1.49 lacs saplings have been planted across compartments viz., (S-09, S-10, S-11, S-15, S-16 & S-17). The ongoing reforestation project under the CAMPA has made significant progress in restoring the region's vegetal cover. These efforts have successfully reversed the ecological damage caused by past activities, ensuring the preservation of the forest.
- f) The Control of Gulmarg bowl vests with the **Gulmarg Development Authority** and all the activities, related to the repair and renovation of hotels and huts are controlled and supervised by the Gulmarg Development Authority.
- g) No forest land has been transferred to Gulmarg Development Authority (GDA) except forest land measuring about 0.125 hectares vide Govt. order No 399-FST of 2018 dated 27.12.20218, which was diverted for construction of solid waste management plant at Gulmarg in Comprtment No. 47b, block Tangmarg in Gulmarg forest Range of Forest Division Tangmarg. There are no **evidence of destruction to the forest within Gulmarg range of Tangmarg forest Division.**
- h) The construction of hotels / huts is managed by the Gulmarg Development Authority and the activities related to the construction, repair and renovation of hotels and huts are governed under Jammu & Kashmir Control of Building Operations Regulations, 1998 (BOCA).
- i) Wherever trees dried up due to excessive biotic interference, the concerned stakeholders generally have taken measures to protect and maintain the tree cover.

- j) The solid waste in Gulmarg is managed by Municipal Committee, Gulmarg which has a 3 MT Solid Waste Treatment Plant. A dedicated fenced dumping yard, situated within the plant's premises, is used for the segregation of biodegradable and non- biodegradable waste.
- k) The Gulmarg Gandola, while providing scenic views and recreational opportunities, helps to alleviate the pressure on the forest ecosystem by Transporting visitors to popular destinations without requiring them to hike through sensitive forest areas. It reduces foot traffic, minimizes soil erosion and protects fragile plants in Gulmarg.
- l) Over the past ten years, the department has planted two lakh forty thousand plants, rehabilitating 176 hectares of ecologically sensitive forest land.
- m) The forest department and tourism authorities frequently carry out drives to clean up Kangdoori, Afarwat, and Gulmarg meadows, removing plastic and other waste.

Similarly, Regional Director, J&K Pollution Control Committee and Divisional Officer, J&K PCC, Budgam have also furnished a report vide No. JKPCC/RDK/PS/2024/568-569 dated 04-11-2024 and No. JKPCC/DO/BUD/2024/290 dated 28-10-2024 (Copies enclosed as Annexure - 4 & 5)

As per the report of Divisional officer, J&K PCC< Budgam, Tosamaidan is situated about 25 kms from Khag at the foot of Pir Panjal Range and is the largest pasture of the area with 3 miles length and 1.5 miles breadth. Tosamaidan meadow was leased out to the Indian Army in the 1964 on a 50 years lease for use as an artillery firing range and after expiry of lease period in the year 2014 the Tosamaidan was vacated by the Army and thereafter it was open to the visitor from 30th May 2016.

The Regional Director, J&K PCC, Kashmir in his report has submitted that Gulmarg Development Authority have set up a solid waste management facility with Electro Magnetic Disintegrator along with Auto Insta-Composter Segregator

near Gulamarg Baba Reshi Road. During visit, the solid waste (primarily unsegregated) was found scattered in and around the facility and huge quantity of solid waste was found dumped around the facility with piles of untreated solid waste found staked inside the facility without any proper disposal arrangements in place for the composite generated. The waste mainly consists of food scraps, water bottles packaging materials and disposal items used by the tourist. The facility lacks proper fencing and solid waste storage area allowing wild bears to easily excess the discarded food items. Therefore, the mismanagement of solid waste not only endangers the lives of these creatures but also the flora of the area. Furthermore, near the dumping site, most of the trees were found dried which may be due to generation of leachate from dumping site.

Taking into account, the report of the Regional Director, J&K PCC, Kashmir received on 04-11-2024, the Regional Director, J&K PCC, Kashmir has been directed to initiate proceedings and issue notices to the defaulting body for violations of Solid Waste Management Rules, 2016 as also under the relevant provisions of Water (Prevention & Control of Pollution), 1974 and Air (Prevention & Control of Pollution), Act, 1981 and share action taken report within 15 days vide letter No. JKPC/Sc./OA913/2024/1304 dated 04-11-2024 (Copy enclosed as Annexure-6).

Prayer:

In the premises, it is therefore respectfully prayed that the report may kindly be taken on record before the Hon'ble National Green Tribunal for consideration.


(Ghansham Singh) 5.11.24
Member Secretary
J&K PCC

Jammu and Kashmir Pollution Control Committee

Pariwesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 005

**Pr. Chief Conservator of Forest & HoFF,
J&K Jammu / Srinagar.**

No.: JKPCC/Sc./OA- 913-2024/24/683

Date: 17-08-2024

**Sub: Direction of Hon'ble NGT order dated 30.07.2024 in the matter of
OA No. 913/ 2024, titled "Advocate Ashiq Ahmad Magray V/s Union
Territory of Jammu & Kashmir & Ors.**

Sir,

Kindly refer to the subject and captioned above. In this connection, I am directed to convey that Hon'ble NGT vide its order dated 30.07.2024 (copy enclosed) have made following observations.

"In this original application the applicant has made allegation in respect of large scale felling of trees in Tosamaidan area of District Budgam. Placing reliance upon video link <https://fb.watch/sZgXCFngt4/> , the plea of the applicant is that the said video link shows uprooting of thousands of forest trees in Tosamaidan area of District Budgam."

"It is also plea of the applicant that Forest Range Gulmarg within the District Baramulla of UT of J & K has witnessed similar kind of destruction of forest."

"It is the allegation that forest trees have been destroyed by the hotels of Gulmarg. The applicant has also alleged that destruction of forest has taken place in development of cable-car popularly known as Jammu & Kashmir cable car which is operating through the dense forests starting from the Gulmarg resort to the Kongdoori valley and from Kongdoori valley to the Kongdoori Mountain."

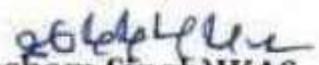
"In support of the plea applicant has also enclosed the photograph annexure - A depicting large scale cutting of trees."

"O.A. raises substantial issue relating to compliance of the environmental norms."

In the light of above mentioned observations, you are requested that the matter may be enquired by concerned and factual report as such may please be shared with J&KPCC.

The case is listed for hearing on 07.11.2024.

Yours faithfully,


(Ghansham Singh)JKAS
Member Secretary 17.8.24

Copy to the:

- 1) Principal Chief Conservator of Forest (PCCF) Wildlife / Chief Wildlife Warden, Jammu & Kashmir.
- 2) Chief Conservator of Forest, Kashmir for kind information & necessary action.

**Jammu and Kashmir
Pollution Control Committee**

chairman87jkpcb@gmail.com

membersecretaryjkpcb@gmail.com

0191 - 2472881, 2476925



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ITUW TSA
NEW DELHI 2024

Parivesh Bhavan, Forest
Complex
Transport Nagar, Jammu,
180 006
Silk Factory Road
Rajbagh, Srinagar, 190 008

**Pr. Chief Conservator of Forest & HoFF,
J&K Jammu / Srinagar.**

No.: JKPC/Sc./OA- 913-2024/24/776-778

Date: 10-09-2024

Sub: Directions of Hon'ble NGT order dated 30.07.2024 in the matter of OA No. 913/ 2024, titled "Advocate Ashiq Ahmad Magray V/s Union Territory of Jammu & Kashmir & Ors.

Sir,

Kindly refer to this office letter No. JKPC/Sc./OA 913-2024/24/63; dated 17.08.2024, wherein you have been requested to share the factual report in the said matter, which may kindly be expedited and shared with J&K PCC, so that compliance report may be filed to Hon'ble NGT accordingly.

Yours faithfully,

(Ghansham Singh) JKAS
Member Secretary

10.9.24

Copy to the:

- 1) Principal Chief Conservator of Forest (PCCF) Wildlife / Chief Wildlife Warden, Jammu & Kashmir.
- 2) Chief Conservator of Forest, Kashmir for kind information & necessary action.

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**Jammu and Kashmir
Pollution Control Committee**

chairman@jkpcb@gmail.com
membersecretary@jkpcb@gmail.com
0191 -2472881, 2478225



Parivesh Bhavan, Forest
Complex
Transport Nagar, Jammu, 180
006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Pr.Chief Conservator of Forest & HoFF,
J&K Jammu/Srinagar.

No: JKPCC/Sc./OA 913-2024/24/ 1215

Dated:- 10 -10-2024

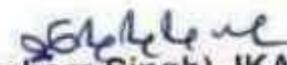
Sub:- Directions of Hon'ble NGT order dated 30-07-2024 in the matter of OA No.913/2024, titled Advocate Ashiq Ahmad Magray V/s Union Territory of Jammu and Kashmir & Ors.

Ref: i. No. JKPCC/Sc./OA 913-2024/24/776-778 dated 10-09-2024.
ii. No. JKPCC/Sc./OA 913-2024/24/63 dated 17-08-2024

Sir,

Kindly refer to this office No. JKPCC/Sc./OA 913-2024/24/776-778 dated 10-09-2024, on the subject captioned above. In this connection, I am to convey that factual report in this regard may kindly be expedited and shared with J&KPCC for further submission to Hon'ble NGT.

Yours faithfully,


(Ghansham Singh) JKAS
Member Secretary 10.10.24

marked B

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**Jammu and Kashmir
Pollution Control Committee**

chairman87jkspcc@gmail.com
membersecretaryjkspcc@gmail.com

0191 - 2472881, 2476925



Parivesh Bhavan, Forest
Complex
Transport Nagar, Jammu,
180 006
Silk Factory Road
Rajbagh, Srinagar, 190 008

**Regional Director,
J&K Pollution Control Committee,
Kashmir.**

No.: JKPCC/Sc./OA- 913-2024/24/979

Date: 10-09-2024

**Sub: Directions of Hon'ble NGT order dated 30.07.2024 in the matter of
OA No. 913/ 2024, titled "Advocate Ashiq Ahmad Magray V/s Union
Territory of Jammu & Kashmir & Ors.**

Sir,

Please refer to the subject and captioned above. In this connection, I am to convey that Hon'ble NGT vide its order dated 30.07.2024 (copy enclosed) have made following observations.

"In this original application the applicant has made allegation in respect of large scale felling of trees in Tosamaidan area of District Budgam. Placing reliance upon video link <https://fb.watch/sZgXCFngt4/>, the plea of the applicant is that the said video link shows uprooting of thousands of forest trees in Tosamaidan area of District Budgam."

"It is also plea of the applicant that Forest Range Gulmarg within the District Baramulla of UT of J & K has witnessed similar kind of destruction of forest."

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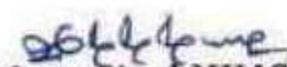
155

resort to the Kongdoori valley and from Kongdoori valley to the Kongdoori Mountain."

"In support of the plea applicant has also enclosed the photograph annexure - A depicting large scale cutting of trees."

"O.A. raises substantial issue relating to compliance of the environmental norms."

In the light of above, you are requested to get the inspection conducted by concerned Divisional Officer and share report with this office by or before **25.09.2024.**


(Ghansham Singh)JKAS
Member Secretary, 10.9.24

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**Jammu and Kashmir
Pollution Control Committee**

chairman87kspcb@gmail.com
membersecretarykspcb@gmail.com
0191 - 2472881, 2476925



Parivesh Bhavan, Forest
Complex
Transport Nagar, Jammu, 180
006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Regional Director,
JK Pollution Control Committee,
Kashmir.

No: JKPC/Sc./OA 913-2024/24/1211

Dated:- 10-10-2024

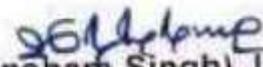
Sub:- Directions of Hon'ble NGT order dated 30-07-2024 in the matter of OA No.913/2024, titled Advocate Ashiq Ahmad Magray V/s Union Territory of Jammu and Kashmir & Ors.

Ref: No. JKPC/Sc./OA 913-2024/24/979 dated 10-09-2024.

Sir,

Please refer to this office No. JKPC/Sc./OA 913-2024/24/979 dated 10-09-2024, on the subject captioned above. In this connection, I am to convey that detailed report w.r.t. large scale felling of trees in Tosamaidan area of District Budgam is still awaited, which may please be expedited & shared with this office by or before 15.10.2024 as the case is listed for hearing on 07-11-2024.

Yours faithfully,


(Ghansham Singh) JKAS
Member Secretary 10.10.24

Annexure-3

JAMMU AND KASHMIR FOREST DEPARTMENT
OFFICE OF THE PR. CHIEF CONSERVATOR OF FORESTS, (HoFF)
JAMMU AND KASHMIR

Email: lawpccfjkforest@gmail.com

Office of the
J&K Pollution Control Committee
Jammu / Srinagar

Financial Commissioner/ACS,
Forest Ecology and Environment Department,
Civil Secretariat, Srinagar.

R. No. 247
Dated: 17-10-2024
Encl: (16)
Signature

PCCF/Li/525/OA/2024/4072-77

Dated: 16 /10/2024

Subject: O.A. No. 913/2024 titled Advocate Ashiq Ahmad Magray Vs.
Union Territory of Jammu and Kashmir and Others.
Ref:- Administrative Department Letter No. FST/Li/436/2024(7555548)
dated 26-09-2024.

Sir,

Apropos to the subject and reference, I am directed to forward herewith a copy of factual report/response along with its annexures prepared in light of directions dated 30-07-2024 passed by the Hon'ble National Green Tribunal, Principal Bench, New Dehli in the matter for favour of information and further course of necessary action at your end, please.

Yours faithfully

(Signature)
(Kuldeep Raj)JKAS
Personnel Officer
O/o Pr. CCF, J&K

Copy to the:-

- ✓ 1. Chairman Pollution Control Committee, J&K for information and necessary action.
- 2. Chief Conservator of Forests, Kashmir for information. This has reference to your letter dated 15-10-2024.
- 3. Conservator of Forests, Srinagar Circle for information.
- 4. Divisional Forest Officer, Pir Panjal Division, Budgam for information.
- 5. Divisional Forest Officer, Special Forest Division, Tangmarg for information.

MS/RDK/ *Se. Anusath*
(Signature)

Report/response in light of the directions of the Hon'ble NGT vide order dt. 30-07-2024

S.No.	Directions passed in the Hon'ble Tribunal vide dated 30.07.2024.	Response
1.	<p>In this original application the applicant has made allegation in respect of large scale felling of trees in Tosamaidan area of district Budgam. Placing reliance upon video link https://fb.watch/sZuXCEnqt4/, the plea of the applicant is that the said video link shows uprooting of thousands of forest trees in Tosamaidan area of district Budgam.</p>	<p>Tosamaidan is one of the largest meadows located in the Pir Panjal Forest Division, at a distance of approximately 60 kilometers from Srinagar. The meadow is surrounded by dense forests of Kail and Fir trees, with occasional appearances of broad-leaved species like Ash, Maple, Bird Cherry, and Walnut, typically found along the banks of streams, in depressions, and cooler areas.</p> <p>Tosamaidan was previously used by the Indian Army as a field firing range starting on November 6, 1986, (Copy is annexed as Annexure-R1) which restricted the movement of forest frontline staff for carrying out the effective patrolling in the area. However, the Army ceased its artillery practices and vacated the area on April 18, 2014. During the said period, Tosamaidan and its surrounding compartments (S-10, S-11, S-15, S-16) experienced extensive forest damage, particularly due to forest fires and illicit felling. However, since taking control of the area, the forest department has implemented effective measures to control forest fires and curb illegal activities. The department has booked 43 timber smugglers under the Public Safety Act and established Control Rooms and other infrastructure to prevent further damage to the forest.</p> <p>Ecological Restoration of Tosamaidan</p> <p>The Government has implemented various measures to protect and restore the ecosystem of Tosamaidan. These initiatives include the establishment of the Tosamaidan Development Authority to promote ecotourism and the launch of reforestation projects by the Forest department. The Forest department has launched an eco-restoration project under the Compensatory Afforestation Fund Management and Planning Authority (CAMPA) called as "Special Project Tosamaidan," which aims to undertake extensive reforestation works. The works undertaken during the period from 2018-2024 are annexed as Annexure-R2, Annexure-R3, Annexure-R4, Annexure-R5, Annexure-R6). An area of 207 hectares of degraded forest</p>

		<p>land in which 1.49 lakh saplings planted across various compartments viz (S-09, S-10, S-11, S-15, S-16 & S-17) has been achieved so far under this project. The ongoing reforestation project under the CAMPA has made significant progress in restoring the region's vegetal cover. (Video for link reference: https://fb.watch/tXZHEV9TXZ/). These efforts have successfully reversed the ecological damage caused by past activities, ensuring the preservation of the forest ecosystem.</p>
2.	<p>It is also plea of the applicant that forest range Gulmarg within the district Baramulla of UT of J & K has witnessed similar kind of destruction of forest.</p>	<p>The control of Gulmarg bowl vests with the Gulmarg Development Authority and all the activities related to the repair and renovation of hotels and huts are controlled and supervised by Gulmarg Development Authority. The Gulmarg Development Authority (GDA) was constituted by Govt. of Jammu & Kashmir under SRO No. 112 of 1990, SRO No. 61 of 2008 and SRO 65 of 2019 to manage the Gulmarg and adjoining tourist areas. Accordingly, the state land measuring 15454 Kanlas 13 marlas (Khasra No. 1 to 1126) located within Gulmarg bowl was transferred to GDA vide cabinet decision No. 98/7 dated 13-06-2005 vide Govt. order No. 137 TSM of 2005 dated 13-06-2005 for development of tourist infrastructure in accordance with the master plan and the tourism infrastructure existing today stands constructed inside the said state land. No forest land has been transferred to GDA except the forest land to the tune of 0.125 hectares vide Govt. order No. 399-FST of 2018 dated 27-12-2018 which was diverted for construction of solid waste management plan at Gulmarg in Compt 47b, block Tangmarg in Gulmarg forest Range of Forest Division Tangmarg. There are no evidences of destruction to forest within the Gulmarg range of Tangmarg Forest Division.</p>
3.	<p>It is the allegation that forest trees have been destroyed by the hotels of Gulmarg. The applicant has also alleged that destruction of forest has taken place in development of cable car popularly known as Jammu & Kashmir Cable Car which is operating through the dense forests starting from the Gulmarg resort to the</p>	<p>The construction of hotels/huts is managed by the Gulmarg Development Authority and all the activities related to the construction, repair and renovation of hotels and huts are governed under Jammu & Kashmir Control of Building Operations Regulations, 1998 (BOCA). The Gulmarg resort is renowned for its picturesque scenery, which is largely attributed to its lush trees. The Tourism industry recognizes the importance of preserving these trees, as their destruction</p>

<p>Kongdoori valley and from Kongdoori valley to the Kongdoori mountain.</p>	<p>would significantly detract from the scenic beauty of the location. While trees may occasionally dry up due to excessive biotic interference, the concerned stakeholders generally take measures to protect and maintain the tree cover. The solid waste in Gulmarg is managed by Municipal Committee, Gulmarg which has a 3 MT Solid Waste Treatment Plant. A dedicated fenced dumping yard, situated within the plant's premises, is used for the segregation of biodegradable and non-biodegradable waste.</p> <p>The Gulmarg Gondola, a two-stage cable car system, has been established in 1998. It is a major attraction of Gulmarg, rising from the cable station at 2,700 meters to Kangdoori at 3,100 meters in the first stage. The second stage connects Kangdoori to the summit of Afarwat peak at 3,979 meters. The cable station is situated in the Gulmarg bowl, and the ropeway traverses compartment 38/Gul before reaching Afarwat peak. Gulmarg, with its average annual tourist footfall of 10 to 15 million, faces significant anthropogenic pressure. The Gulmarg Gondola, while providing scenic views and recreational opportunities, helps alleviate this pressure on the forest ecosystem. By transporting visitors to popular destinations without requiring them to hike through sensitive forest areas, it reduces foot traffic, minimizes soil erosion, and protects fragile plant life in Gulmarg.</p> <p>The forest department is actively addressing the tourist pressure in Gulmarg by undertaking extensive reforestation efforts. Over the past ten years, the department has planted two lakh forty thousand plants, rehabilitating 176 hectares of ecologically sensitive forest land. The forest department and tourism authorities frequently carry out drives to clean up Kangdoori, Afarwat, and Gulmarg meadows, removing plastic and other waste. Additionally, the department conducts public outreach programmes to promote environmental awareness and maintain the ecological balance in Gulmarg.</p>
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Sd/-

Chief Conservator of Forests,
Kashmir-Srinagar

Annexure - R1

FORMAL HANDING/TAKING OVER CERTIFICATES

We, the undersigned have this day, the 15th Nov, 1989
 handed over the formal possession of land measuring
 6405 Kanals comprising forest compartment Nos. 3-19, 20,
 21 and 22 of S.S. Forest Range, Meer Garh Division
 situated at village, Khundlassipora/Arizul/Drang Tehsil
 Mirpur District Jammu. The national possession of above
 land has already been taken over on 6th November 1985 by the
 Army. The details of land are described in Schedule of
 conditions appended below. The inventory is listed in Appendix
 'A' and Site Plan is attached as Appendix 'B'.

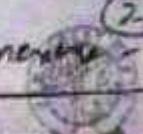
- Authority:- 1) Govt. of India, Ministry of Defence letter
 No. 204/5/ACQ/NO/Ds/6312/D(Lands) dated 27-10-86
 addressed to the Chief of Army Staff, New Delhi
 and copy to DG Ds, New Delhi amongst others.
 2) Govt of Jammu and Kashmir Civil Secretariate home
 Deptt letter No. CL-68/86 dated 14.3.86 addressed
 to the Divisional Commissioner Kashmir Srinagar
 and copy to all concerned.

SCHEDULE OF CONDITIONS

Sr. No.	Name of the Forest	Kh./Compnt. No.	Area K. - A.	Classi- fication of Land	Remarks
1.	Deptt. of Forest	S - 19	1000.00	Forest	As given in Appendix
		S - 20	1375.00		
	Coast. of J. & K.	S - 21	2430.00		
		S - 22	1600.00		
			Total = 6405.00		

<u>Handed Over</u>	<u>TAKEN/Handed Over</u>	<u>TAKEN/Handed Over</u>	<u>Total Area</u>
D.P.O. Meer Garh Divn. Srinagar	D.O. Kashmir Circle, Srinagar	G.O. Srinagar C/O S. RANI	21 RW BLP
(2 1989)	(K. Anand, DDO)	(V. G. BIR)	(Maj. S. Singh) PROSIDIUS OFFICER

Case File No. JKS/22/100

Annexure - 2


GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Accord of Administrative Approval for execution of Works Programme under the Scheme -Compensatory Afforestation Management & Planning Authority (CAMPA)-Special Project Tosmaidan for 2018-19 of Pir Panjal Forest Division.

- 1. PCCF's letter No.PCCF/CAMPA/F.No.786/251-367 dated 13-02-2019.
- 2. Conservator of Forests (Kmr) Srinagar Circle's recommendation No: CF/Sgr/ACCH/2019/2120-21 Dated: 14/03/2019

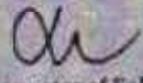
ORDER NO.: 16/ (CCF(K) of 2019
DATED: 25-03-2019

Administrative Approval is hereby accorded to the execution of Afforestation and other works in Pir Panjal Forest Division for an amount of Rs. 33,57 lacs (Rupees thirty three lacs and fifty seven thousands only) under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA)- Special Project Tosmaidan" in Compartment No: S9 Tosmaidan during the year 2018-19 as per the details shown in Annexure to this order.

However, the above Approval is subject to the fulfillment of the following conditions:

- 1. All model specifications and provisions required under rules are followed before execution of work. The funds allotted should not be diverted in any scheme or project unless the provisions of law are fulfilled.
- 2. The DFO shall ensure that the works are executed to the extent of release amount only & no liability created.
- 3. Soil & Moisture Conservation (DRSM) Works to be taken up if the gullies are deep, stones available & tract sloppy.
- 4. The implementing Officer will ensure that no overlapping or duplicacy of the area is incurred vis-à-vis the work already undertaken by any of the implementing agency in the region and the same shall have to be certified by the concerned implementing officer. In this connection, he may submit a Certificate certifying therein that the proposed sites have not been executed earlier under any other scheme and are fresh for treatment during the current financial year.
- 5. Instructions of the Govt. issued from time to time with respect to public access and lease guidelines issued by the PCCF should be followed strictly while executing the above works programme and ensuring the stipulation.
- 6. The lands selected should be free from approved works of the scheme to the extent of unapproved matters and as per the approved tariff rates without causing any liability therein and every appropriate provision to be taken from one scheme to another or one officer to another is admissible without the prior approval of the competent authority.
- 7. Fencing & Planting works to be executed strictly as per the approved norms and specifications laid down in the sanctioned tariff. Such reports be stamped which shall prove viable & successful taking into consideration the quality of the soil & nature of the proposed area. One year old plants should not be planted at all.
- 8. The rates charged are according to approved tariff for various forestry operations and FWD schedule rates for the items not covered in Forest Tariff.
- 9. Only one plant should be planted at a touch of the standard size in accordance to the norms and ensure effective waste conservation in site. The planting should be started on a staggered basis of species and proportion as the stipulated number. The planting should be prepared on a flat area.
- 10. Latest scientific methods are needed for execution of works particularly in case of quality of plantation and conservation of water harvesting structures in site.
- 11. The planting sites of each work, before, during and after its execution shall be taken up in order to make the documentation of performance both photographic & documentary.
- 12. Sensing work and work, rigging of post should be completed before Autumn & planting should be started in late Autumn or Spring depending upon soil moisture, snow fall and other climatic conditions.

Encl:


Chief Conservator of Forests,
Kashmir

No.: 130(CCF(K)/F/19/2018-19/ 3336-33

Dated: 25-03-2019

- Copy to the
- 1. Ptl. Chief Conservator of Forests, J&K Govt. Jammu for favour of information.
 - 2. Adcl. Ptl. Chief Conservator of Forest Project Coordinator (CAMPA) for favour of information.
 - 3. Conservator of Forests, (Kmr) Srinagar Circle for information and necessary action.
 - 4. DFO Pir Panjal Division for information and necessary action.

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DFO

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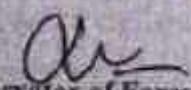

Ptl. Chief Conservator of Forests

(2)

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Annexure to Order No. 151 / CCF(K) of 2019 Dated: 25 . 03- 2019
Range : Doodganga
Compartment No. : S-9
Area to be treated : 50 Hacs
Division : Pir Panjal Forest Division

S.No.	Description	Unit	Area	Rate	Physical	Financial
			Heects.	(Rs.)		(Rs in Lacs)
1	Pit Planting with Broad Leaved Plants	No's	5	23.17	13000	3.01
2	Pit Planting with Conifer Plants	No's	8	29.34	65726	19.28
3	Plant Production					
	(i) Naked Root (Broad Leaved)	No's		7.44	13000	0.97
	(ii) Conifers (Poly Pots)	No's		17.18	60000	10.31
	Sub-Total:-					11.28
	Totals:-		13			33.57


Chief Conservator of Forests,
J. Kashmir

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GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Accord of Administrative Approval for execution of Works Programme under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPAA) - Special Project Tasmaldan" for 2019-20 of Fir Panjal Forest Division.

- 1. PCCF's letter No. PCCF/CAMPAA/No.855/1584-97 Dated: 25/5/2019.
- 2. Conservator of Forests (KMR), Srinagar Circle's recommendation No.: CF / Sgr / Acctt / 2019-20/1140-41 Dated: 14-9-2019.

ORDER NO. 47/CCF(K) of 2019
DATED: 01-10-2019

Administrative Approval is hereby accorded to the execution of Afforestation and other works in Fir Panjal Forest Division for an amount of Rs.33,571 lacs (Rupees thirty three lacs, fifty seven thousand & one hundred only) under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPAA) - Special Project Tasmaldan" in compartment No: S-15 during the year 2019-20 as per the details shown in Annexure to this order.

This order is subject to the fulfilment of the following conditions which should be adhered to strictly in letter and spirit before execution of work:

1. All work programmes and procedures relating to the subject matter should be in accordance with the rules and regulations in force in this regard.
2. The JTO shall ensure that the work is executed to the extent of released amount only & no liability created.
3. Soil & Watershed Conservation (SWS) Works to be taken up if the soils are deep, stones available & tract sloppy.
4. The implementing Officer will ensure that no overlapping or duplicity of the area to be treated exists in the area already undertaken by any of the implementing agency in the region and the same shall have to be verified by the concerned implementing officer. In this connection, he may submit a Certificate certifying therein that the proposed area has not been executed earlier under any other scheme and vice versa, for treatment during the current financial year.
5. Expenditure of the Govt. incurred from time to time in all respects of public works and forest plantation covered by the PCCF should be followed strictly while executing the above works programme and observing the expenditure.
6. The JTO's estimate should be upon an approved basis of the scheme in the course of execution and as per the approved tariff rates unless covering any liability incurred as to contingencies or disposal of funds from one account to another or one object head to another is unavoidable without the prior approval of the competent authority.
7. The estimate in respect of civil works is get technical/checked approval from the competent concerned engineering authority before execution of these works taking into the implementing authority officer shall equally be held accountable.
8. Working & Planting works to be executed strictly as per the approved norms and specifications in this behalf in the sanctioned tariff. Such species to be planted which shall prove viable & successful taking into consideration the quality of the soil in terrain of the proposed area. One year old saplings should be planted at all.
9. The rates charged are applicable to approved tariff for various forestry operations and PWD schedule rates for the items not covered in Forest Tariff.
10. Only one year should be planted in a month of the standard rate to economic for cost-benefit analysis and as an effort to conserve the soil, the planting should be carried out in alternate rows of number and planting area in the staggered manner. The pit planting should be preferred over the furrows.
11. Latest scientific methods are applied for execution of works particularly in case of raising of plantation and conservation of water harvesting structures etc.
12. The photographs of work before, during and after its execution shall be taken up at regular intervals to make the dimensions of plantation/land photographs & documents.
13. Fencing work, soil work, digging of pits should be completed before sowing & planting should be started in the Autumn or Spring depending upon soil moisture, soil fertility and other climatic conditions.

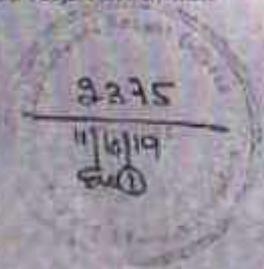
Encl

Sd/-
Chief Conservator of Forests,
Kashmir

Dated: 01-10-2019

- No. 150/CCF(K)/P/2019-20/1666-69
- 1. Jt. Chief Conservator of Forests, J&K Circle, Srinagar.
- 2. Chief Conservator of Forest Project Committee (CAMPAA)
- 3. Conservator of Forests, Kas., Srinagar Circle.
- 4. DFO, Fir Panjal Forest Division.

Assistant Director (J&K)



GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Annexure to Order No: 47 / CCF(K) of 2019 Dated: 01/10 - 2019

Division: Pir Panjal

Range: Sukhnag

Compartment: No S-15

Area to be treated: 50 Hacs

Scheme: CAMPA-NPV (Special Project Tosmalidan)

S.No.	Description	Unit	Area in Hects.	Rate (in Rupees)	Physical	Financial (Rs in Lacs)
1	Pit Planting with Broad Leaved Plants	No's	10	23.17	15000	3.012
2	Pit Planting With Conifer Plants	No's	40	29.34	65726	19.284
3	Plant production					
	(i) Nalre Root (Broad Leaved)	No's		7.44	13000	0.967
	(ii) Conifer (Poly spec)	No's		17.18	60000	10.308
	Sub-Total:-					11.275
	Total:-					33.571

Sd/-
Chief Conservator of Forests,
Kashmir

Assistant Director (P&S)

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GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Record of Administrative Approval for execution of Works Programme under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Roadside Avenue Plantation" for 2019-20 of the Parajal Forest Division.

- 1. JCCF's letter No. JCCF/CAMPA/F.No.18/1844/19 Dated: 25-8-2019.
- 2. Conservator of Forests (Kashmir, Srinagar Circle)'s recommendation No. CF / Sgr /Acct / 2019-20/1104-05/CAMPA Dated: 9-8-2019.

ORDER NO. JCCF(K) of 2019
DATED: 01-10-2019

Administrative Approval is hereby sanctioned to the execution of Afforestation and other works in the Parajal Forest Division for an amount of Rs. 8,515 lacs (Rupees eight lacs, eighty one thousand & five hundred only) under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Roadside Avenue Plantation" in compartment No. S-17 during the year 2019-20 as per the details shown in Annexure to this order.

However, the above approval is subject to the fulfilment of the following conditions which should be adhered to strictly in letter and spirit before execution of work.

- 1. All work boundaries and provisions required under this order should be clearly marked on the ground. The work is allowed to be executed as per the order to avoid any dispute.
- 2. The JCCF shall ensure that the work is executed in the strictest adherence to the safety & liability created.
- 3. The JCCF shall ensure that the work is done up to the public safety & the safety of the work.
- 4. The JCCF shall ensure that no overlapping or duplication of the work is done in the same area already sanctioned by any of the implementing agencies in the region and the same shall have to be certified by the concerned implementing officer. In all circumstances, the JCCF shall ensure a Certificate certifying that the proposed work has not been executed earlier under any other scheme and work for treatment during the current financial year.
- 5. Information of the work sanctioned under this order shall be given to the public through the JCCF website followed by the JCCF website regarding the above work programme and ensuring its transparency.
- 6. The JCCF shall ensure that the work is done in the strictest adherence to the safety & liability created and to the public safety and to the public interest. The JCCF shall ensure that the work is done in the strictest adherence to the safety & liability created and to the public safety and to the public interest.
- 7. The JCCF shall ensure that the work is done in the strictest adherence to the safety & liability created and to the public safety and to the public interest.
- 8. The JCCF shall ensure that the work is done in the strictest adherence to the safety & liability created and to the public safety and to the public interest.
- 9. The JCCF shall ensure that the work is done in the strictest adherence to the safety & liability created and to the public safety and to the public interest.
- 10. The JCCF shall ensure that the work is done in the strictest adherence to the safety & liability created and to the public safety and to the public interest.
- 11. The JCCF shall ensure that the work is done in the strictest adherence to the safety & liability created and to the public safety and to the public interest.
- 12. The JCCF shall ensure that the work is done in the strictest adherence to the safety & liability created and to the public safety and to the public interest.
- 13. The JCCF shall ensure that the work is done in the strictest adherence to the safety & liability created and to the public safety and to the public interest.
- 14. The JCCF shall ensure that the work is done in the strictest adherence to the safety & liability created and to the public safety and to the public interest.
- 15. The JCCF shall ensure that the work is done in the strictest adherence to the safety & liability created and to the public safety and to the public interest.
- 16. The JCCF shall ensure that the work is done in the strictest adherence to the safety & liability created and to the public safety and to the public interest.
- 17. The JCCF shall ensure that the work is done in the strictest adherence to the safety & liability created and to the public safety and to the public interest.
- 18. The JCCF shall ensure that the work is done in the strictest adherence to the safety & liability created and to the public safety and to the public interest.
- 19. The JCCF shall ensure that the work is done in the strictest adherence to the safety & liability created and to the public safety and to the public interest.
- 20. The JCCF shall ensure that the work is done in the strictest adherence to the safety & liability created and to the public safety and to the public interest.

Encl.

Sd/-
Chief Conservator of Forests,
Kashmir

Dated: 01-10-2019

No. JCCF(K)/F.No.20/1894-97
 1. The Chief Conservator of Forests, J&K, Srinagar
 2. Chief Conservator of Forest/Forest Compliance (CAMPA),
 3. Conservator of Forests, Kashmir, Srinagar Circle
 4. The Parajal Forest Division

[Signature]
 Assistant Director (P&S)

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 1/10/19
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GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Annexure to Order No: 54 / CCF(K) of 2019 Dated: 01 / 10 / 2019

Division : Pir Panjal

Range : Sukhnag

Compartment No. S-17

Area to be treated : 14 Hacs

Scheme: CAMPA- Roadside Avenue Plantation

S.No.	Description	Unit	Area in Hects.	Rate (in Rupees)	Physical	Financial (Rs in Lacs)
1	Pit Planting with Broad Leaved Plants	No's	4	23.17	6000	1.390
2	Pit Planting With Conifer Plants	No's	10	29.34	15000	4.401
3	Plant production					
	(a) Naked Root (Broad Leaved)	No's		7.44	6000	0.445
	(b) Conifer (Poly pots)	No's		17.18	15000	2.577
	Sub-Total:-					3.023
	Total:-					8.815

Sd/-

Chief Conservator of Forests,
Kashmir

Assistant Director (P&S)

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Record of Administrative Approval for execution of Works Programme under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA)- Roadside Avenue Plantation" for 2019-20 of Fir Panjal Forest Division.

- 1. PCCF's letter No.PCCF/CAMPA/E.No.855/1854-97 Dated: 25-5-2019.
- 2. Conservator of Forests (KMR), Srinagar Circle's recommendation No.: CF / Sgr / Asst / 2019-20/1164-05/CAMPA Dated: 9-9-2019.

ORDER NO. 15/CCT(K) of 2019
DATED: 01-10-2019

Administrative Approval is hereby accorded to the execution of Afforestation and other works in Fir Panjal Forest Division for an amount of Rs.5,813 lacs (Rupees eight lacs, eighty one thousand & five hundred only) under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Roadside Avenue Plantation" in compartment No. S-15 during the year 2019-20 as per the details shown in ANNEXURE to this order.

However, the above Approval is subject to the fulfillment of the following conditions which should be adhered to strictly in letter and spirit before execution of work.

1. Annual estimates and accounts required under this order shall be submitted to the PCCF.
2. The NTP shall ensure that the works are executed to the extent of financial resources only & no liability created.
3. Soil & Moisture Conservation (SOM) Works to be taken up if the public sanitary, roads, drainage & tract dumpy.
4. The implementing Officer will ensure that no overlapping or duplication of the area to be treated takes place with the work already undertaken by any of the implementing agencies in the region and the area shall have to be certified by the concerned implementing officer, in the continuation, he may submit a Certificate certifying therein that the proposed sites have not been executed under other work under the Scheme and are fresh for treatment during the current financial year.
5. Issuance of the Order issued from time to time w.r.t. spending of public money and liable publications issued by the PCCF should be followed strictly while carrying the above works programme and meeting the expenditure.
6. The funds released should be spent on approved items in the budget of sanctioned orders and as per the approved work programme without creating any liability thereon and no re-appropriation or conversion of fresh items and scheme or transfer of any object head to another or otherwise without the prior approval of the concerned authority.
7. The estimate in respect of civil works to be undertaken should be approved from the competent competent engineering authority before initiation of work and before which the implementing authority's officer shall remain to be held responsible.
8. Planning & Planting works to be executed strictly as per the approved work and specifications as laid down in the sanctioned work programme in respect of which shall proper value be awarded taking into consideration the quality of the soil & nature of the proposed area. One year contract should be entered into.
9. The rates charged are according to approved tariff for various forestry operations and F&S schedule rates for the items set entered in Forest tariff.
10. Only one plant should be planted in a trench of the standard size in consistent and most effective water conservation in soil, the planting should be carried out in alternate rows of males and girls and done in the staggered manner. The planting should be preferred only after rain.
11. Latest scientific methods are applied for execution of works particularly in case of sowing of plantation and construction of water harvesting structures / dams etc.
12. The photographs of each work before, during and after its execution shall be submitted in order to take the best advantage of performance both photographs & drawings.
13. Fencing work and work digging of pits should be completed before Autumn & planting should be started in late Autumn or Spring depending upon soil moisture, snowfall and other climatic conditions.

Encl:

Sd/-
Chief Conservator of Forests,
Kashmir

No.: 130/CCT(K)/Pg 2019-20 1886-89
 1. P.C. Chief Conservator of Forests, J&K Govt. Srinagar.
 2. Chief Conservator of Forests/Project Coordinator (CAMPA).
 3. Conservator of Forests, KMR, Srinagar Circle.
 C/O Fir Panjal Forest Division.

Dated: 01-10-2019

Assistant Director (P&S)



GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Annexure to Order No. 52 / CCFIKY of 2019 Dated: 01-10-2019

Division: Pir Panjal

Range: Sukhnag

Compartment No. S-15

Area to be treated: 14 Hacs

Scheme: CAMPA-Roadside Avenue Plantation

S.No.	Description	Unit	Area in Hects.	Rate (in Rupees)	Physical	Financial (in Rs)
1	Pit Planting with Broad Leaved Plants	No's	4	23.17	6000	1,392
2	Pit Planting With Conifer Plants	No's	10	29.34	15000	4,401
3	Plant production					
	(i) Naked Root (Broad Leaved)	No's		7.44	6000	1,124
	(ii) Conifer (Bare roots)	No's		17.18	15000	2,577
	Sub-Total:-					3,024
	Total:-					8,815

Sd-
Chief Conservator of Forests,
Kashmir

Assistant Director (P&S)

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GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Record of Administrative Approval for execution of Works Programme under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA)- Roadside Avenue Plantation" for 2019-20 of Pir Panjal Forest Division.

- 1. PCCF's letter No.PCCF/CAMP&F.No.556/1584-87 Dated: 25/5/2019.
- 2. Conservator of Forests (KMR), Srinagar Circle's recommendation No.: CF / Ser (Acct) / 2019-20/1114-05-CAMPA Dated: 5-9-2019.

ORDER NO. : 53/CCF(K) of 2019
DATED : 01-10-2019

Administrative Approval is hereby accorded to the execution of Afforestation and other works in Pir Panjal Forest Division for an amount of Rs.8,815 lacs (Rupees eight lacs eighty one thousand & five hundred only) under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Roadside Avenue Plantation" in compartment No. S-16 during the year 2019/20 as per the details shown in Annexure to this order.

However, the above approval is subject to the fulfilment of the following conditions which should be adhered to strictly in letter and spirit before execution of work:

- 1. All local hereditary and proprietary rights shall remain intact without encroachment of work. The lands so allowed should not be converted in to either in used subject to provisions of law are notified.
- 2. The DFO shall ensure that the works are executed in the event of excess amount only & no liability remain.
- 3. Soil & Moisture Conservation (DRM Works) to be taken up if the gulches are deep, narrow & steep slope.
- 4. The implementing Officer will ensure that no overlapping or duplication of the work to be treated 50-50. If the work already undertaken by any of the implementing agency in the region and the same shall not to be certified by the concerned implementing officer. In this connection, he may submit a Certificate certifying therein that the proposed sites have not been executed earlier under any other Scheme and are free for treatment during the current financial year.
- 5. Instructions of the Govt. should be followed in this regard regarding the policy, system and latest guidelines issued by the PCCF and to be followed strictly while executing the above works programme and including the conditions.
- 6. The funds released should be spent in approved areas of the scheme in the limits of sanctioned order and as per the approved work plan. The work should be having thorough and to be appropriate in duration of funds from expenditure in advance or the work should be further to be approved without the prior approval of the concerned authority.
- 7. The nature of work in civil works is not necessarily covered approved from the competent concerned engineering authority, before execution of work with falling which the implementing authority officials will remain to be held responsible.
- 8. Grading & planting work to be executed strictly as per the approved norms and specifications in laid down in the sanctioned work plan. Special care should be taken to ensure that proper value & successful sowing and establishment the quality of the soil & terrain of the proposed area. One year old plants should be planted if at all.
- 9. The work charge rate according to approved rates for various forestry operations and PW is to be fully rate for the work not covered in Forest Tariff.
- 10. Only one plant should be planted in a trench at the stipulated rate to be provided per hectare and ensure effective water conservation in the plantation should be carried out in alternate rows of number and size laid down in the sanctioned order. The pit practice should be followed in the work.
- 11. Latest scientific methods are applied for execution of work particularly in case of removal of plantation and construction of water harvesting structures in work etc.
- 12. The photographs of each work before, during and after its execution shall be taken up in order to make the documentation of performance both photographs & descriptive.
- 13. Fencing work, soil work, digging of pits should be completed before Assam & planting should be started in last Assam or Spring depending upon soil condition, work & local climate conditions.

Encl:

Sd/-
Chief Conservator of Forests,
Kashmir

Dated: 01-10-2019

- No.: 133/CCF(K)/P/2019-20/ 1890-93
- 1. P.C. Chief Conservator of Forests, S&K Govt. Srinagar
- 2. Chief Conservator of Forests/Principal Conservator (CAMP&F)
- 3. Conservator of Forests, Kargil Srinagar Circle
- 4. DFO, Pir Panjal Forest Division

Assistant Director (P&S)

2376
11/10/19
Sd/-

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Annexure to Order No. 52 /CCF(K) of 2018 Dated: 01 - 10 - 2018

Division : Pir Panjal

Range : Soil

Compartment No. S-16

Area to be treated : 14 Haes

Scheme: CAMPA- Roadside Avenue Plantation

S.No.	Description	Unit	Area in Hectrs.	Rate (In Rupees)	Physical	Financial (Rs In Lacs)
1	Pit Planting with Broad Leaved Plants	No's	4	13.17	6000	1.390
2	Pit Planting With Conifer Plants	No's	10	29.34	15000	4.491
3	Plant production					
	(i) Nurted Seed (Broad Leaved)	No's		7.44	6000	0.446
	(ii) Conifer (Poty. pots)	No's		17.18	15000	2.577
	Sub-Total:-					3.023
	Total:-					8.815

Sd/-
Chief Conservator of Forests,
Kashmir

Assistant Director (P&S)

Amrinder R

**GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR**

Accord of Administrative Approval & Technical Sanction to the Works Programme of Pirpanjal Forest Division under different schemes for the various Nurseries during the year 2020-21.

- i. PCCF's letter No. PCCF/Estt/G/2016/54/852-59 dated 31-07-2020.
- ii. Conservator of Forests (KMRI, Srinagar Circle's recommendation No. CF/ Sgr/ Acctt/ 2020/ 454-75/ Nurseries dated 28-09-2020).

**ORDER NO. : 161 /CCF(K) of 2020
DATED : 05-10-2020**

Administrative Approval and Technical Sanction is accorded to the Works Programme of Pirpanjal Forest Division under the below mentioned schemes for the Year 2020-21 amounting to Rs. 42.93 lacs (Rupees forty two lakh ninety three thousand) only pertaining to various Nurseries of Pirpanjal Forest Division; maintenance of plants in it and raising of new plants. The scheme wise financial details earmarked for the current financial year is given hereunder. The details of works programme containing cost and a appended herewith.

Name of the Nursery	Name of the Scheme	Outlay (Rs. lacs)	Remarks
1. S.A. Kaniyapan Nursery 2. Yemasing Nursery 3. Baidhan Nursery 4. HP Sukhsang Nursery	CAPEX Budget	9.76	The AA already approved vide this office order No. 137/CCF(K) of 2020 dated 21-06-2020.
	CAMPA-NPV	19.00	The AA already approved to the tune of Rs. 12.478 lacs vide the office order No. 121/122/133/24/CCF(K) of 2020 dated 25-08-2020.
	CAMPA-Tanamidan Sreng Project	5.61	
	CAMPA-NPV-EcoMishram of Nursery	13.78	
	Green India Mission	4.38	
	Total	42.93	

The above sanction is subject to the fulfillment of the following conditions:

1. All major permissions and procedures required under rules are filed and before initiation of work. The funds in advance should not be withdrawn as an advance in any account for the year 2020-21.
2. The amount Technically sanctioned does not exceed the amount Administratively Approved by the Competent Authority.
3. The implementing Officer will ensure that no overlapping or duplication of the area to be treated is undertaken by any of the implementing agency in the region and the same shall have to be certified by the concerned implementing officer. In this connection, he may submit a Certificate certifying therein that the proposed works have not been executed earlier under any other scheme and are fresh for execution during the current financial year.
4. The PWD shall ensure that the works are executed to the extent of released amount only & no liability created.
5. Instructions of the Govt. issued from time to time with respect to public works and other guidelines issued by the PCCF should be followed strictly while executing the above works programme and observing the conditions.
6. The funds released should be spent on approved items of the scheme in the form of sanctioned outlay and as per the approved bill rates without creating any liability towards any expenditure or diversion of funds from one scheme to another or one object head to another in accordance with the prior approval of the competent authority.
7. Fencing & planting works to be executed strictly as per the approved norms and specifications as laid down in the sanctioned bill. Such works to be planned which shall prove viable & successful taking into consideration the quality of the soil & nature of the proposed area. One year old plants should not be planted at all.
8. The rates charged are according to approved bill rates without forestry operations and PWD schedule rates for the items not covered in Forest Tariff.
9. The stock entry shall be made in case of articles to be purchased for which bill down norms are to be followed.
10. Only one bill should be placed in a month of the standard bill to expedite the expenditure and ensure effective water conservation in the planting should be started on in advance view of monsoon and not laid down in the sanctioned manner. The job planting should be completed within 45 days.
11. Latest scientific methods are applied for execution of works particularly in case of raising of plantation and construction of water harvesting structures etc.
12. The photographs of work, work before, during and after its completion shall be taken up in order to make the demonstration of performance more photographic & descriptive.

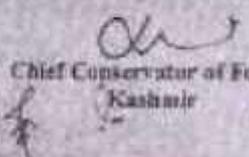
[Signature]
Chief Conservator of Forests,
Kashmir

136-AX-75-Nurseries CCF(K)P/2020-21
Copy to:-
1. Chief Conservator of Forests, Jammu & Kashmir Government, Jammu
2. Conservator of Forests (KMRI), Srinagar Circle, Srinagar
3. Regional Forest Officer, Pirpanjal Forest Division, for affirmation and necessary action.

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Annexure to Order No. 181Dated: 05 - 10 - 2020

Item	Unit	Rate	Qty	Amount
		(Rs.)		(Rs. in Lakhs)
Maintenance of Conifer Plants in their 1 st year	Lac No's	2.56	1.58	3.07
Maintenance of Conifer Plants in their 2 nd year	Lac No's	2.56	1.35	3.59
Maintenance of Conifer Plants in their 3 rd year	Lac No's	3.23	2.19	8.39
Raising of Conifer plants against plants supplied	Lac No's	3.03	3.00	24.09
Raising of B. Leaved plants against plants supplied	Lac No's	7.44	0.063	0.48
Sub-Total				40.22
Provision for up gradation / procurement of tools for up gradation of Modern Nursery Sheikh ul Alam Kanifajan				
I. Seed store	As per actual			0.93
II. Sprinkle water system 60 X 20	As per actual			0.90
III. Procurement of seed bins, root trainers and root trainer stands	As per actual			0.05
IV. Procurement of Falcon Manual Lawn Mower and Honda Brush cutter	As per actual			0.30
V. Provision for Sign Boards/Slips	As per actual			0.81
Sub-Total				2.71
Grand Total				42.93


Chief Conservator of Forests,
Kashmir

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Subject: Account of Administrative Approval & Technical Sanction for execution of Works Programme under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA)" for 2020-21 of Pirpanjal Forest Division.
Reference: 1. P.C.F.'s letter No. PC/CI/CM/CA/2020/54/855 dt. dated 21.07.2020.
2. Conservator of Forests (KMR), Srinagar Circle's recommendation No. CF No. Acctg. 2020-21/278 dt. Campa dated 21.08.2020.

ORDER NO. 121/CCF(K) of 2020
DATED: 25.8.2020

Administrative Approval & Technical Sanction is hereby accorded to the execution of Afforestation and other works in Pirpanjal Forest Division for an amount of Rs. 14,642 lacs (Rupees fourteen lacs four thousand & two hundred only) under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA-MPA) (Special Project Tendered)" in Compensatory No. 50 Zagon Block, Sudding Range during the year 2020-21 as per the details stated in Annexure to this order.

However, the approval is subject to fulfillment of the following conditions which should be adhered to in letter and spirit:

1. The works should be executed to the extent of approved amount upto its expiry to avoid any part of liability.
2. All cost estimates/proposals required under this order should be submitted before execution of the work.
3. That the contract work is not subject to any of any kind and is not made any other or other related conditions with public, private, voluntary or non-voluntary and is to be carried out under the strict supervision of the project manager to avoid any sort of liability to anyone in respect of work done in the execution.
4. The execution agency should ensure that timely execution of work is ensured. DFO shall get the estimate/estimate/estimate verified by S.C. Competent Engineering Authority in respect of civil part.
5. The work should be executed under the strict technical supervision of Engineering wing of Forest Department strictly as per the technically approved scope of estimated estimate. DFO before making any expenditure.
6. The estimated cost, including material, labour, fuel, oil, transport, operation and PWD schedule of rates for the items as covered in Forest Land.
7. No estimate in the estimate sheet issued by the S.C. Competent Engineering Authority concerned is made. The payment is released only after verification of quality and quantity of work and finishing of certificate to that effect by the competent authority.
8. Photographs before, during & after execution of work to be submitted in this order to enable the check/verification of progress, topographic & descriptive.
9. That the contract work is included in the list of approved work, as per list of competent authority under the relevant scheme.
10. That the final certificate of work is issued for the entire project of works as per list of all circumstances.
11. That the proposals are strictly assessed and approved as per the relevant rule of RES/CPWD/HC/MOI/qualifications etc. and sound engineering practice. Besides, should also refer proposed Indian Standards (IS) as well as other rules and regulations as per latest amendments.
12. That the rates shall be paid as per the actual prevailing market rates after consulting all the cost authorities.
13. That the work, provided is completed both physically, financially within the prescribed time period and within the approved estimated cost to avoid any cost escalation. Inevitable deviations if any shall be the personal responsibility of the implementing agency.
14. That no deviation shall be made in the approved design of the contract work project without proper approval from the competent authority.
15. That the Account of Administrative Approval/Technical Sanction shall not be treated as an authority for release of funds. Besides, they are not considered as final approval for execution of the project(s) work(s) unless and until the fund(s) are made available under the proper (scope) based on expenditure/scheme.
16. That the work shall be completed as per the approved items of the estimates and specifications. Besides, the Administrative Approval/Technical Sanction if any received earlier for the contract project(s) work(s) should be treated as an approval rather the contract Account of Administrative Approval/Technical Sanction be treated as approval to all purposes A.S. Y.S. for the above project(s) work(s).
17. That the provision of funds for the contract work project is approved available under the relevant scheme.
18. That the approved design shall be adopted on execution of the contract work. Prices and the Executive Engineer/ A.E./ A.E. concerned is not responsible for any deviation of the specifications as per estimate(s) technically sanctioned by the competent authority in respect of each work(s).

CCF/CM/CA/2020-21

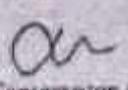
ccf@forest.gov.in

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[Signature]
CCF(K)

- 20. All material and procedural formalities as required under rules, instructions and standing guidelines are fulfilled before all claims/execution of the present work project. Allotment, pricing, allotment is responsible for the reasonable rates as per approved terms of work.
- 21. The rates incorporated in the estimate when that allotted one should be properly analyzed by competent authority for the lowest market rates and the concerned Engineer/ person/ subjects concerned shall be responsible for its reasonability. Besides, the concerned one, also ensure that they will strictly adhere to the lowest rates which have been adopted and will go to the same while framing the bills, advancing the payments to the executing agency and decisions of one shall be the personal responsibility of the implementing agency.
- 22. The Assistant Administrator/ Approver/ Technical Staff etc shall not however, be treated as an authority to:
 - a) Spend money not provided for in the budget.
 - b) Create an post of any provided for in the administrative approval.
- 23. Soil & Moisture Conservation (SRM Works) be taken up if the soils are deep, stony, available & micrology.
- 24. The implementing officer will ensure that the SRM works will be executed only at sites which experience low to medium rainfall and are free from flood.
- 25. The Director of IC, Srinagar to be carried on in the sites suitable for the purpose. The Choice of planting species will depend upon the soil conditions and no under planting of forest seedling species with smaller size be carried out.
- 26. The implementing officer will ensure that no overlapping or duplicity of the area to be treated should be done already undertaken by any of the implementing agency in the region and the same shall have to be certified by the concerned implementing officer. In this connection, he may submit a Certificate certifying therein that the proposed works have not been executed earlier under any other Scheme/ programme and are fresh for treatment during the current financial year.
- 27. The funds should be spent on approved items of the scheme to the extent of release amount only and in pursuance of the latest approved tariff rates without creating any liability therein and no re-appropriation or diversion of funds from one scheme to another or one object to another is admissible without the prior approval of the competent authority.
- 28. Planting should be executed strictly as per the approved norms and specifications as laid down in the sanctioned report. Such species to be planted which shall prove viable & successful taking into consideration the quality of the soil & terrain of the proposed area. Results and year wise plants should not be planted at all, violation if any shall be the personal responsibility of the implementing authority/ officer.
- 29. Only one plant should be planted in a space of the standard size so conserve the expenditure and ensure effective water conservation to one. The planting should be carried out in alternate rows of trenches with pits laid down in the suggested manner. The no planting should be executed only in the year.
- 30. Latest scientific methods are applied for execution of works particularly in case of raising of plantation and construction of water harvesting or check dams etc.
- 31. The uniting cost of species plant is Rs. 17.00 per plant will have to be spread for the below four operations:
 - a) Raising of new polybags in lots or plants status and from nursery Rs. 5.00 per individual plant.
 - b) Maintenance of Cooler Plants within 1 year Rs. 2.00 per plant.
 - c) Maintenance of Cooler Plants between 2nd year Rs. 2.00 per plant.
 - d) Maintenance of Cooler Plants within 3rd year Rs. 2.00 subject to their retention for the year.

Encl


 Chief Conservator of Forests,
 Srinagar

No: 130/CCF(K)/P/2020-21/ 1380 Q.3 Dated: 25-08-2020

Copy to the:

1. To, Chief Conservator of Forests, Jammu & Kashmir Government, Jammu for information.
2. Add. P. Chief Conservator of Forests, CEF, CAMPA.
3. Conservator of Forests (KMER), Srinagar Circle for information and necessary action.
4. DFO, Pinnawal Forest Division for information and necessary action.

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Annexure to Order No. 121 /CCF(R) of 2020 Dated: 20.8-2020

Division: Pirpanjal

Range: Sukhnag

Compartment No. S-970000 block

Area to be treated: 35 Haes

Scheme: CAMPA- NPV (Spl Project Torbunidas)

S.No.	Description	Unit	Area in Hectare	Rate (in Rupees)	Physical	Financial (Rs. in Lakhs)
1	Assisted Natural Regeneration					2.347
	(i) Planting of Conifer Plants	No's	29	28.34	8000	2.347
	Sub-Total:-					
2	Pit Planting with Broad Leaved Plants		1	23.17	5000	1.159
3	Pit Planting With Conifer Plants	No's	19	28.34	17750	5.208
4	Pit Planting With Medicinal Plants	No's	2	15.95	2000	0.319
5	Plant production					0.372
	(i) Broad Leaf (Broad Leaved)	No's		7.44	5000	4.424
	(ii) Conifer (Poly pass)	No's		17.38	25750	0.214
	(iii) Medicinal	No's		16.68	2900	5.019
	Sub-Total:-					14.042
	Total:-					

an
Chief Conservator of Forests,

Kashmir



GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Amayya R

Subject: Accord of Administrative Approval for execution of Works Programme under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Special Project Tarnitulan - NPV" for 2021-22 of Pirpanjal Forest Division.

Reference: (i) Finance Department, Govt. of Jammu & Kashmir's S.O. No. 15 dated 07-01-2020 issued under endorsement No. A/275/PC/2019 dated 09-01-2020.
(ii) Finance Department, Govt. of Jammu & Kashmir's S.O. No. 10 dated 08-01-2021 issued under endorsement No. A/GFR/2019-1-100 dated 05-01-2021.
(iii) PCCF's communication No. PCCF-CAMPA/2021/P.No.1130001-76 dated 09-04-2021.
(iv) Conservator of Forests (KMR), Anantnag Circle's communication No. CF/500/Arctto/2021-22/332-22 dated 31-05-2021.

ORDER S.O. No. 51 (CCF/K) of 2021
DATED: 06-06-2021

Administrative Approval is hereby accorded for execution of Afforestation works in Compartment No. S-9 Stalbing Range of Pirpanjal Forest Division for an amount of RS. 26.26 Lacs (Rupees twenty six lacs twenty six thousand only) under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Special Project Tarnitulan NPV" during the year 2021-22.

Title of the work	Details of work	Amount in Rs. Lacs
Compartment No. S-9 Stalbing Range (Scheme CAMPA-Special Project Tarnitulan NPV)	1. Fencing - 12 Km	26.26
	Drain Line Fencing - 500 Km, Riparian Fencing - 5,100 Km	
	2. Assisted Natural Regeneration	
	(a) Planting of Conifer Plants - (2000 Plants)	
	(b) Planting with Broad leaved Plants (2,200 Plants)	
(c) Planting with Conifer Plants (1,500 Plants)		
4. Staking & Doling		
(a) Feed Stalks - (1,100 Tons)		

This approval is subject to fulfillment of the following conditions which should be adhered to in letter and spirit.

- The works should be executed within strict adherence of approved amount only in order to avoid any liability.
- Due provision of funds for the instant work should be ensured available under the relevant scheme.
- All legal formalities/permissions required under rules to be fulfilled before execution of the work.
- That the instant work is not subject matter of any court and/or order under any adverse observation/investigation with police, crime branch, vigilance department, etc and is also not covered under any other scheme/program to avoid any sort of duplicity in execution of work/incurring the expenditure.
- That the land/contour (if any required) for the instant project/work(s) is free from all encumbrances.
- That the proposals are strictly devised and designed as per the relevant code of BIS/CPWD/IRI/MOP/ specifications etc and work engineering practice. Work should conform to the prescribed Indian Standards (IS) as well as other rules and regulations in the related amendments.
- That the work project is completed with provision/financially within the prescribed time period and within the approved estimated cost to avoid any cost escalation/diversions. However, deviations if any shall be the personal responsibility of the implementing agency.
- That no deviations shall be made to the approved design of the original works/ project without proper approval from the competent authority.
- The implementing Officer will ensure that no overlapping or duplicity of the area to be treated vis-a-vis the area already undertaken by any of the implementing agency in the region and the same shall have to be certified by the concerned implementing offices. In this connection, he shall submit a Certificate certifying therein that the proposed works have not been executed earlier under any other Scheme/ programme and are fresh for treatment during the current financial year.

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- 10. The funds should be spent on approved items of the scheme to the extent of released amount only and no diversion of funds from one scheme to another or one object head to another is admissible without the prior approval of the competent authority.
- 11. Planting works be executed strictly as per the approved norms and specifications as laid down in the sanctioned budget. Such species be planted which shall prove viable & successful taking into consideration the quality of the soil & terrain of the proposed area. Insects, one year old plants should not be planted in all, violation if any shall be the personal responsibility of the implementing authority officers.
- 12. Instructions of the Government issued from time to time regarding expenditure on public money including tendering should be followed strictly while making expenditures.
- 13. The DHOs and controlling officers shall ensure the quality and quantity of the works through repeated checks and field inspections.
- 14. Photographs before, during & after execution of works to be submitted to this office.


 M.P.C.C.F. Chief Conservator of Forests,
 Kashmir

No: 131/CCT(K)/P/2021-22/656-59
 Dated: 05-06-2021.

Copy to the:

- 1. Sr. Chief Conservator of Forests (M.P.C.C.F.) Jammu & Kashmir Government, Jammu for record of information.
- 2. Add. Sr. Chief Conservator of Forests (C.D.) CANPA Jammu for information.
- 3. Conservator of Forests (KMR), Srinagar Circle for information and necessary action.
- 4. DFO, Pripatal Forest Division for information and necessary action.



**GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR**

(3)

Subject: Accord of Administrative Approval for execution of Works Programme under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Special Project Tasmadon - NPV" for 2021-22 of Pirpanjal Forest Division.

Reference: b). Finance Department, Govt. of Jammu & Kashmir's S.O. No. 15 dated 05-01-2020 issued under notification No. A/FP/PC/3000 dated 09-01-2020.
 c). Finance Department, Govt. of Jammu & Kashmir's S.O. No. 10 dated 05-01-2021 issued under notification No. A/FP/PC/3000 dated 05-01-2021.
 d). PCCF's communication No. PCCF/CAMPA/2021/T.No.1190/61-76 dated 09-04-2021.
 e). Chief Conservator of Forests (CCOF) Srinagar Circle's recommendation No. CF/Sp/Accounts/2021-22/322-25 dated 31-05-2021.

**ORDER NO. 52/CT/1K of 2021
DATED: 05-06-2021**

Administrative Approval is hereby granted to the execution of Afforestation works in Compartment No. S-6, Sulbarg Range of Pirpanjal Forest Division for an amount of Rs. 18.65 lacs (Rupees eighteen lacs sixty five thousand only) under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Special Project Tasmadon NPV" during the year 2021-22.

Title of the work	Details of work	Amount Rs. lacs
Compartment No. S-6, Sulbarg (Scheme CAMPA Special Project Tasmadon NPV)	1. Fencing with Acacia saplings (12,000 Plants)	18.65
	2. Assisted natural regeneration	
	(a) Planting of Exotic Plants (2,500 Plants)	
	(b) Planting with Grass Seeds (1,000 Plants)	

This approval is subject to fulfilment of the following conditions which should be adhered to to letter and spirit:

- The works should be executed as per the approved proposal only in order to avoid any litigation.
- The provision of funds for the nature work project is approved as viable under the relevant scheme.
- All credit formalities/ procedures required under rules to be fulfilled before execution of the work.
- The nature work is not subject matter of any suit and is not under any adverse observation/ investigation with regard to cost, amount, expenditure etc and is also not covered under any other scheme programme in regard to any sort of duplicity or violation of work involving the expenditure.
- The land/ transfer (if any required) for the nature project (works) is free from all encumbrances.
- The proposals are strictly devised and designed as per the relevant code of BS/ CPWD/ IEC/ MOEF/ specifications etc and should conforming practice. Besides should also comply prescribed Indian Standards (IS) as well as other rules and regulations as per latest amendments.
- That the work project is completed with physically financially within the prescribed time period and within the approved estimated cost to avoid any cost escalation/ deviations. However, deviations if any shall be the personal responsibility of the implementing agency.
- That no deviation(s) shall be made to the approved design of the nature work project without proper approval from the competent authority.
- The implementing Officer will ensure that no overlapping or duplicity of the area to be treated vis-à-vis the ones already undertaken by any of the implementing agency in the region and the same shall have to be certified by the concerned implementing officer. In this connection, he shall submit a Certificate certifying therein that the proposed work have not been executed earlier under any other Scheme/ programme and are fresh for treatment during the current financial year.

[Signature]

[Signature]

www.cih.gov.in

Page 01 of 02

- 10. The funds should be spent on approved items of the scheme in the extent of available amount only and no diversion of funds from one scheme to another or one object head to another is admissible without the prior approval of the competent authority.
- 11. Planting works be executed strictly in per the approved norms and specifications as laid down in the sanctioned tariff. Such species be planted which shall give a yield & sustained taking into consideration the quality of the soil & terrain of the proposed area but not the year old plants should not be planted in all instances if any shall be the personal responsibility of the implementing authority/officer.
- 12. Instructions of the Government issued from 1960 to date regarding expenditure on public works including consideration should be followed strictly while making expenditures.
- 13. The ICHOs and controlling officers shall ensure the quality and quantity of the works through regular checks and field inspections.
- 14. Paragraphs in brackets during the other correspondence may be referred to this office.


 APCCF Chief Conservator Forests,
 Kashmir

No. 140 CC(FN) / PIS/2021-22-660 -- 63
 Date: 01-06-2021.

- Copy to the:
- 1. Pr. Chief Conservator of Forests (H&T), Jammu & Kashmir Government, Demand for Expenditure of Rs. 1000000/-
 - 2. Ad. Pr. Chief Conservator of Forests (C/O. CAMP) Jammu for information.
 - 3. Conservator of Forests (H&T), Srinagar Circle for information and necessary action.
 - 4. DFC, Jammu & Kashmir for information and necessary action.



JAMMU AND KASHMIR GOVERNMENT
OFFICE OF THE CONSERVATOR OF FORESTS, SRINAGAR CIRCLE, SRINAGAR.

Subject: Accord of Technical Sanction for "Providing & Fixing of Barbed wire fencing with Angle Iron Posts & Planting" in Compartment S-9, Zadoo, Sukhnag Range under the Scheme CAMPA-Special Project Tosmaidan-NPV for the year 2021-22 in Pir Panjal Forest Division Budgam.

- Reference:**
- i) Pr. Chief Conservator of Forests & HoPF J&K, Jammu Order No. 03 of 2021 dated 01-04-2021, under Endstt. No PCCF/Plg./19-80 dated 01-04-2021.
 - ii) Addl. PCCF/ Chief Executive Officer (CAMPA) No. PCCF/CAMPA/2021-22/1199/F. No 1180/61-75 dated 09-04-2021.
 - iii) Addl. PCCF/ Chief Conservator of Forests, Kashmir Order No. 15 / CCF (K) of 2021 dated 29-05-2021 under Endstt. No. 130/CCF (K)/ Plg/ 2021-22/ 492-95 dated 29-05-2021.
 - iv) DFO Pir Panjal Forest Division letter No. DFO/PF/Acctt/51-52 dated 19-04-2021.

ORDER NO: 79/CF (Sgr) of 2021.
D A T E D : 07-06-2021.

Technical Sanction is accorded, hereby, for treatment of 17 Hectares of degraded forest land in Compartment S-9, Zadoo, Sukhnag Range Pirpanjal Forest Division Budgam through fencing, planting and other measures under the approved Scheme Compensatory Afforestation Fund Management & Planning Authority (Special Project Tosmaidan-NPV), during the year 2021-22, as per following particulars and also as detailed vide Annexure 'A' to this order.

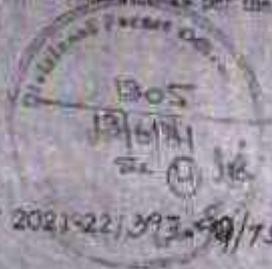
Co. & Range/ Scheme	Particulars of Work	Financial Implications (Rs in Lakhs)
Co. No. S-9, Zadoo, Sukhnag Range	(i) Providing & fixing of Chainlink fencing -500 Rft. (ii) Providing & fixing of 6 strand BABW fencing with Angle Iron post in cement concrete blocks-6100 Rft (17 Ha)	26.26
Special Project Tosmaidan-NPV	2. Assisted Natural Regeneration: (i) Planting of Conifer Plants- 3600 No.	
	3 (i) Plt Planting with Broad leaved Plants-3300 No. (ii) Plt Planting with Conifer plants -6600 No. (iii) Plt Planting with Medicinal plants-1650 No.	
	4. Sowing & Dibbling: (i) Seed Balls-1650 No.	

Continued overleaf

However, the sanction is subject to fulfillment of the following conditions which should be adhered to in letter and spirit.

1. The works shall be executed to the approved extent/ amount committed or released order in order to avoid any liability.
2. All codal formalities/ procedures required under rules be fulfilled before tendering & execution of the work.
3. The Implementing Agency shall ensure that before execution of work(s) on ground, estimate of Civil Works is prepared, executed and work supervised technically as per sanctioned estimate/ DPR, with no deviations.
4. The funds for the instant work or project are approved/ available under the relevant scheme/ head.
5. The rates charged are according to latest approved Forest tariff for various forestry operations as per PWD schedule of rate duly tendered (L1) for the items not covered in Forest Tariff.
6. Payment should be released on actual work-done of requisite quality and quantity, at the approved rate structure after verification to that effect by the competent authority.
7. The instant work is not subject matter of any Court and is not under any adverse observation/ investigation with Police, Crime branch, Vigilance Organisation etc., and is also not covered under any other scheme/ programme to avoid duplicacy of work or incurring double expenditure.
8. Photographs with captions, before during & after execution of works shall be recorded for documentation and submitted to this office too.
9. The Implementing Agency will ensure that the GRAM works, if any, will be executed only in sites which experience less to moderate rainfall and are free from flood floods.
10. The Digging of HC Nuts is to be carried out in the sites suitable for the purpose. The Choice of species for planting will depend upon the site conditions and no under planting of broad leaved species with conifer crop be carried out.
11. Fencing with prescribed Angle iron fence posts (50 mm x 50 mm x 6 mm) in concrete blocks (45 cm x 45 cm x 45 cm) with 12 x 4 concrete mix, spaced 8 feet apart, with occasional struts and 6 strand standard BAW duly stretched, tensioned and fixed.
12. All planting be done in uniformly spaced pits of size 45 cm x 45 cm x 45 cm along contours, the structure, at approved tariff rates including all the relevant prescribed standardised operations as built with the tariff estimate.
13. The works shall be executed as per the standardised technical specifications of the Forest Department.

Encl: 04/Annex



[Signature]
 Conservator of Forests,
 Srinagar Circle

No. CF/SGR/ 2021-22/393.99/75

Dated: 07-06-2021

Copy to the:

1. Addl. Pr. Chief Conservator of Forests/ CEO CAMPA, J&K, Jammu for favour of information.
2. Addl. PCCF/ Chief Conservator of Forests, Kashmir for information. This is in particular reference to his Office Administrative Approval Order No. 51/CCP(K) of 2021 dated 05-06-2021.
3. Divisional Forest Officer, Pir Panjal Forest Division: Badgam for information and further necessary action.

(3)

JAM

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Record of Administrative Approval for execution of Works Programme under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Special Project Tosamaldan - NPV" for 2021-22 of Pirpanjal Forest Division.

1. Finance Department, Govt. of Jammu & Kashmir's S.O. No. 15 dated 09-01-2019 issued under endorsement No. A/P/S/FC/2019-dated 09-01-2020.
- ii. Finance Department, Govt. of Jammu & Kashmir's S.O. No. 10 dated 09-03-2021 issued under endorsement No. A. GER (2019)-I-468 dated 08-01-2021.
- iii. PCCF's communication No. PCCF-CAMPA/2021/F No.118061-76 dated 09-04-2021.
- iv. Conservator of Forests (KMR), Srinagar Circle's recommendation No. CF/ Ser Acctts 2021-22/ 322-23 dated 31-05-2021.

ORDER NO.: 52/CCE(K) of 2021
DATED: 05-06-2021

Administrative Approval is hereby accorded to the execution of Afforestation works in Compartment No. S-4, Sukhnag Range of Pirpanjal Forest Division for an amount of Rs. 13.65 lacs (Rupees thirteen lacs sixty five thousand only) under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Special Project Tosamaldan NPV" during the year 2021-22.

Title of the work	Details of work	Amount
		Rs. lacs
Compartment No. S-4, Sukhnag (Scheme CAMPA-Special Project Tosamaldan NPV)	1. Fencing using Angle iron posts (33 Posts) @100 Rfts.	13.65
	2. Assisted Natural Regeneration.	
	iii) Fencing of Conifer Plants - (2,000 Plants)	
	3. (a) Pit Planting with Broad leaved Plants (1,650 Plants) (b) Pit Planting with Conifer Plants (5,000 Plants) (c) Pit Planting with Medicinal Plants (1,650 Plants)	

This approval is subject to fulfillment of the following conditions which should be adhered to in letter and spirit:

- The work(s) should be executed to the extent of approved amount only in order to avoid any liability.
- That the provision of funds for the instant work/ project is approved available under the relevant scheme.
- All usual formalities/ procedures required under rules be fulfilled before execution of the work.
- That the instant work is not subject matter of any court trial is not under any adverse observation/ investigation with police, crime branch, vigilance organization etc and is also not covered under any other scheme/ programme to avoid any sort of duplicity in receipt of work/ incurring the expenditure.
- That the land/ corridor (if any required) for the instant project/ work(s) is free from all encumbrances.
- That the proposals are strictly drawn and designed as per the relevant code of BIS/ CPWD/ IRC/ MCF specifications etc and sound engineering practice, tender should come upto prescribed Indian Standards (IS) as well as other rules and regulations as per latest amendments.
- That the work/ project is completed both physically/ financially, within the prescribed time period and within the approved estimated cost to avoid any cost escalation/ deviations. However, deviations if any shall be the personal responsibility of the implementing agency.
- That no deviation(s) shall be made to the approved design of the instant work/ project without proper approval from the competent authority.
- The implementing Officer will ensure that no overlapping or duplicity of the area to be treated vis-a-vis the ones already undertaken by any of the implementing agency in the region and the same shall have to be certified by the concerned implementing officer. In this connection, he shall submit a Certificate certifying therein that the proposed work have not been executed earlier under any other Scheme/ programme and are fresh for treatment during the current financial year.

- 1) The work should be done in approved items of the schedule to the extent of released amount only and as per the latest approved work rates without creating any holiday charge and no re-appropriation or cross-approval of the competent authority.
- 2) The existing works be executed strictly as per the approved norms and specifications as laid down in the schedule of work. Such specific be planned work shall not be started without taking into consideration the quality of the soil & terrain of the project area besides any law. All plans should not be planned or executed if any shall be the personal responsibility of the implementing authority officers.
- 3) Instructions of the Government issued from time to time regarding expenditure on public works including expenditure should be followed strictly while making expenditure.
- 4) The DDOs and controlling officers shall ensure the quality and quantity of the works through regular checks and field inspections.
- 5) Plans/progress before, during & after execution of work to be submitted to this office.

APCCF/Chief Conservator of Forests, Kashmir

No: 130 CCF(K)/APW/2024-25/667 - 63
Dated: 05-06-2024

Copy to the:

- 1. P. Chief Conservator of Forests (MFF), Jammu & Kashmir Government, Jammu for review of information.
- 2. Add. P. Chief Conservator of Forests (CCF), CAMPA Jammu for information.
- 3. Conservator of Forests (KMR), Srinagar Circle for information and necessary action.
- 4. GEO, Regional Forest Division Srinagar for information and necessary action.



- 1. The funds should be spent on approved items of the scheme to the extent of released amount only and as per the latest approved tariff rates without creating any liability thereto and no re-appropriation or diversion of funds from one scheme to another or one object head to another is admissible without the prior approval of the competent authority.
- 2. Planting works be executed strictly as per the approved norms and specifications as laid down in the sanctioned tariff. Such species be planted which shall prove viable & successful taking into consideration the quality of the soil & terrain of the proposed area besides one year old plants should not be planted at all. Violation if any shall be the personal responsibility of the implementing authority officers.
- 3. Instructions of the Government issued from time to time regarding expenditure on public money including tendering should be followed strictly while making expenditure.
- 4. The DDOs and controlling officers shall ensure the quality and quantity of the works through repeated checks and field inspections.
- 5. Photographs before, during & after execution of works be submitted to this office.

AFCCF/Chief Conservator of Forests, Kashmir

No. 130/CCF(K)/Plg/2021-22/656-57
 Dated 05-06-2021.

Copy to the:

- 1. Jt. Chief Conservator of Forests (JCCF), Jammu & Kashmir Government, Jammu for favour of information.
- 2. Asst. Pr. Chief Conservator of Forests/CEO, CAMPX, Jammu for information.
- 3. Conservator of Forests (KMR), Strategic Circle for information and necessary action.
- 4. DDO, Parnandi Forest Division for information and necessary action.

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 7/6/2021

JAMMU AND KASHMIR GOVERNMENT
OFFICE OF THE CONSERVATOR OF FORESTS, SRINAGAR CIRCLE, SRINAGAR.

Subject: Accord of Technical Sanction for "Providing & Fixing of Barbed wire fencing with Angle Iron Posts & Planting" in Compartment S-9, Zagoo, Sukhnag Range under the Scheme CAMPA-Special Project Tosmaidan-NPV for the year 2021-22 in Pir Panjal Forest Division Budgam.

- Reference:**
- i) Pr. Chief Conservator of Forests & HoFF J&K, Jammu Order No. 03 of 2021 dated 01-04-2021, under Endstt. No PCCF/Plg/19-80 dated 01-04-2021.
 - ii) Addl. PCCF/ Chief Executive Officer (CAMPA) No. PCCF/CAMPA/2021-22/1199/F. No. 1/80/63-7iv dated 09-04-2021.
 - iii) Addl. PCCF/ Chief Conservator of Forests, Kashmir Order No. 15 / CCF (K) of 2021 dated 29-05-2021 under Endstt. No. 150/CCF (K)/ Plg/ 2021-22/ 492-95 dated 29-05-2021.
 - iv) BPO Pir Panjal Forest Division letter No DFO/PP/Acctt/51-52 dated 19-04-2021.

ORDER NO: 80 / CF (Sgr) of 2021.

D A T E D : 07-06-2021.

Technical Sanction is accorded, hereby, for treatment of 13 Hectares of degraded forest land in Compartment S-9, Zagoo, Sukhnag Range Pirpanjal Forest Division Budgam through fencing, planting under the approved Scheme Compensatory Afforestation Fund Management & Planning Authority (Special Project Tosmaidan-NPV), during the year 2021-22, as per following particulars and also as detailed vide Annexure 'A' to this order.

Co. & Range/ Scheme	Particulars of Work	Financial Implications
		(Rs in Lakhs)
Co. No S-9 Zagoo, Sukhnag Range Special Project Tosmaidan-NPV	1. Providing & fixing of 5 strand BABW fencing with Angle iron post in cement concrete blocks-5700 RR (13 Ha)	18.65
	2. Assisted Natural Regeneration:	
	(i) Planting of Conifer Plants- (2800 No.)	
	(ii) Pit Planting with Broad leaved Plants- 1650 No.	
	(iii) Pit Planting with Conifer plants- 6600 No.	
(iv) Pit Planting with Medicinal plants- 1650 No.		

Continued overleaf

However, the sanction is subject to fulfilment of the following conditions which should be adhered to in letter and spirit.

1. The works shall be executed to the approved extent/ amount committed or retained only, in order to avoid any liability.
2. All codal formalities/ procedures required under rules be fulfilled before tendering & execution of the work.
3. The Implementing Agency shall ensure that before execution of works on ground, estimate of Civil Works is prepared, executed and work supervised technically as per sanctioned estimate/ DPR, with no deviations.
4. The funds for the instant work or project are approved/ available under the relevant scheme/ head.
5. The rates charged are according to latest approved Forest tariff for various forestry operations or as per PWD schedule of rate duly tendered (LI) for the items not covered in Forest Tariff.
6. Payment should be released on actual work-done of requisite quality and quantity, at the approved rate structure after verification to that effect by the competent authority.
7. The instant work is not subject matter of any Court and is not under any adverse observation/ investigation with Police, Crime branch, Vigilance organization etc., and is also not covered under any other scheme/ programme to avoid duplicacy of work or incurring double expenditure.
8. Photographs with captions, before during & after execution of works shall be recorded for documentation and submitted to this office too.
9. The Implementing Agency will ensure that the DRSM works, if any, will be executed only in sites which experience low to moderate rainfall and are free from flash floods.
10. The Drilling of MC Nuts is to be carried out in the sites suitable for the purpose. The Choice of species for planting will depend upon the site conditions and no under planting of broad leaved species with under crop be carried out.
11. Fencing with prescribed Angle iron fence posts (50 mm x 50 mm x 6 mm) in concrete blocks (45 cm x 45 cm x 45 cm) with 1:2:4 concrete mix, spaced 3 feet apart, with occasional struts and a strand standard BARW duly stretched/ tensioned and fixed.
12. Pit Drilling to be done in uniformly spaced pits of size 45 cm x 45 cm x 45 cm along contours/ the surface, at approved tariff rates including all the relevant prescribed standardized operations in built with the tariff, estimate.
13. The works shall be executed as per the standardized technical specifications of the Forest Department.

Encl: 03 Letters



Conservator of Forests,
Srinagar Circle.

No. CF/SGR/2021-22/400-02/75

Dated: 07.06.2021

Copy to the:

1. Addl. Pr. Chief Conservator of Forests, CEO CAMP, J&K, Jammu for favour of information.
2. Addl. PCCF/ Chief Conservator of Forests, Kashmir for information. This is in particular reference to his Office Administrative Approval Order No. 52/CCF(K) of 2021 dated 05-06-2021.
3. Divisional Forest Officer, Pir Panyal Forest Division Budgam for information and further necessary action.

Annexure-C

OFFICE OF THE DIVISIONAL FOREST OFFICER SPECIAL FOREST DIVISION TANGMARG
 Details of Established CAMPA Closures from 2011-12 to 2023-24

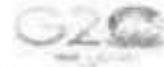
Comptt./ Location	Year of establishment	Area (Ha)	Fencing (Rft)		Planting (No's)			Total
			Chainlink	Angle Iron	Conifer	Broad Leaved	Medicinal	
64-B/Gul	2011-12	20	-	6500	4000	0	0	4000
45/Gul		25	-	8500	8000	0	0	8000
47/Gul	2012-13	8	-	5500	8250	0	4000	12250
48/Gul		10	-	5600	11550	0	5000	16550
49/Gul		13	-	9500	20000	0	8000	28000
49-A/Gul	2013-14	25	-	7500	16500	16500	8250	41250
S-32		25	-	7500	16500	16500	8250	41250
64-D/Gul	2014-15	25	-	7500	16500	16500	8250	41250
S-26		35	-	7500	16500	16500	8250	49500
48/Gul	2015-16	35	-	10500	33000	16500	0	41250
S-28		30	-	9000	24750	16500	0	54800
43-A/Gul	2016-17	34	-	10200	33000	13550	8250	51888
65-B/Gul		29	-	8700	21350	12288	8250	5644
47-C/Gul	2017-18	24	5200	7800	5644	0	0	1640
47-B/Gul		4	1400	3440	1640	0	0	34423
48/Gul		26	3851	7270	23698	10725	0	10216
49-AB		10	3903	6820	10216	0	0	16830
40/Gul		10	1141	1910	16830	0	0	65295
29-B/Gul	2018-19	40	-	12000	33000	32295	0	68364
S-31		41	-	12495	35739	32625	0	29700
63-B/Gul	2019-20	18	-	5400	21450	8750	0	31350
S-75		19	-	5700	23100	8250	0	41250
61/Gul	2020-21	25	-	7500	28050	9300	3300	33000
S-25		20	-	6000	23100	8250	1650	41250
66-A/Gul		25	-	7500	18050	5900	3300	810200
Sub-Total		572	15495	187916	490417	245033	74750	810200
63-B/Gul	2021-22	25	0	7500	29000	5800	0	34800
63-B/Gul		20	0	6000	8000	0	0	8000
62/Gul		20	0	6000	1000	2000	800	12800
S-30		20	0	6000	21750	6525	0	28275
Sub total		85	0	25500	59750	14325	800	83875
64-a/Gul	2022-23	20.2	0	5658	6000	0	0	6000
64-b/Gul		16.7	0	5017	3000	0	0	3000
47-C/Gul (CA)		0.3	0	4600	2580	0	0	1580
S-32		20.2	0	6392	11000	4000	0	15000
S-29		20.3	0	6001	11000	4000	0	15000
S-33		20.2	0	6751	1000	2000	0	3000
Sub total		97.9	0	34419	34580	10000	0	44580
62-B/Gul	2023-24	14	0	4450	4800	0	0	4800
47-A/Gul		15.5	0	5102	19000	2000	0	22000
Sub-Total		113.4	0	136935	100000	26325	800	137000

alongwith annex-
 Hon'ble NGT in the above
 mention at your end please.

Director of Forests,
 Tangmarg.



65-C/GUL	2023-24	17	0	4504	6000	0	0	6000
45(CA)		0.32	0	881	500	0	0	500
62-b/Gul-i		13.4	0	4440	10000	2000	0	12000
Sub total		60.22		19777	31300	4000	0	35300



Government of Jammu & Kashmir
J&K POLLUTION CONTROL COMMITTEE
OFFICE OF THE REGIONAL DIRECTOR - KASHMIR

Head Office: Alim Campus, Barabagh, near Government NGA Factory, Srinagar-190008
www.jkpcbc.in Email: regionaldirector@jkpcbc.in Tel: (in) 0194-2311842

Member Secretary
 JK, Pollution Control Committee
 Jammu

No:- PCC/RDK/PS/2024/ 560-569

Dated:- 4-11-2024

Subject:- Directions of Hon'ble NGT order dated 30-07-2024 in the matter of OA No. 913/2024, titled Advocate Ashiq Ahmad Magray V/s Union Territory of Jammu and Kashmir.

Reference:- JKPCCC/Sc/OA-913-2024/1288 dated 31-10-2024.

Sir,

With regard to the subject and reference cited above, kindly find enclosed herewith the Report of the committee constituted in compliance to Hon'ble NGT Order dated 30-07-2024 in the aforesaid OA, for further course of action.

Yours faithfully

Abhijeet Joshi
 Regional Director, PCC
 Kashmir

Encl:- (report of the committee)

Copy to the :-

1. PA to Chairman JKPCCC for information of Worthy Chairman.



J & K Pollution Control Committee
Shiekh-ul-Alam Complex Rajbagh Kashmir

Report of Committee constituted in compliance to Hon'ble NGT Order Dated 30/07/2024 in OA 913/2024 Titled "Advocate Ashiq Margay vs Union Territory of Jammu AND Kashmir & Ors"

Background

In this original application the applicant has made allegation in respect of large scale felling of trees in Tosamaidan area of District Budgam. It is the allegation that forest trees have been destroyed by the hotels of Gulmarg. The applicant has also alleged that destruction of forest has taken place in development of cable-car popularly known as Jammu & Kashmir cable car which is operating through the dense forests starting from the Gulmarg resort to the Kongdoori valley and from Kongdoori valley to the Kongdoori mountain

Taking Cognizance of the application, the Hon'ble NGT has impleaded various stake holders including J&K Pollution Control Committee.

In Order to to ascertain the factual position on ground, on the direction of Regional Director PCC, Kashmir undersigned officers of pollution control committee visited the spot on 1/11/2024 and following observations were made:-

Tousamadan

Tosa Maidan (or Toshamaidan) is a tourist destination and a hill station in the Khag area of the Budgam district in the Kashmir Valley of the Indian union territory of Jammu and Kashmir. Bounded by dense forests, the Tosa Maidan meadow is situated about 25 km (16 miles) from Khag at the foot of the Pir Panjal range. After crossing the upper mountain reaches of Habber, Drang, Sitaharan, Zakhora and other small villages, one reaches the pasture of Tosa Maidan. Tosa Maidan is the largest pasture in its surrounding areas, 3 miles in length and 1.5 miles in width. In 1964, the Tosa Maidan meadow was leased to the Indian Army on a 50-year lease for use as an artillery firing range. Before the lease came up for renewal on 18 April 2014, the local residents protested against an extension of the lease. After years of local advocacy and discussions between the government and residents, the lease was not renewed in 2014. The army subsequently vacated Tosa

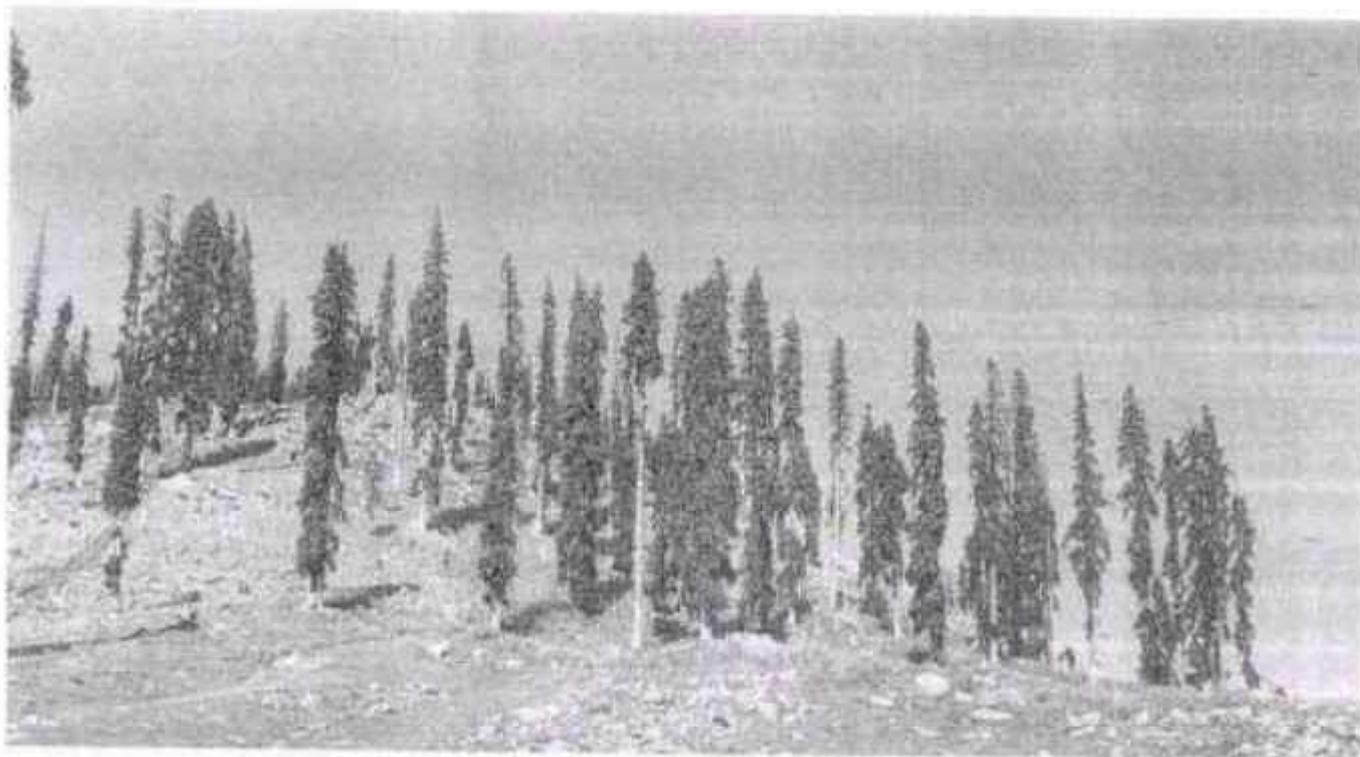
maidan in 2014, and efforts have since been made to clear unexploded shells and promote the area for tourism. The meadow is now being developed as an eco-tourism destination, with a focus on preserving its natural beauty and providing livelihood opportunities for local communities. Consequently, the lease was terminated, and the Tosa Maidan meadow has been open to visitors since 30 May 2016.

Although this area was known for its dense forests and rich biodiversity, deforestation has primarily resulted from the following causes:-

- **Military Activities:** For several decades, Tosamaidan served as a firing range for the Indian Army. This activity contributed to environmental degradation, as regular shelling and troop movement impacted vegetation and led to deforestation in certain areas.
- **Timber Smuggling and Illegal Logging:** Timber smuggling and illegal logging have been longstanding issues in Kashmir including in Tosamaidan. The high demand for timber and weak enforcement in remote areas have allowed for illegal logging, which has led to substantial forest loss over time.
- **Local Fuel wood Collection:** Due to the lack of alternative energy sources, local communities often rely on forest wood for cooking and heating. This continuous extraction has contributed to the gradual depletion of the forest cover.
- **Grazing and Agriculture:** Local grazing practices, as well as encroachment for small-scale agriculture, have also contributed to forest degradation. Livestock grazing can damage young saplings and prevent natural forest regeneration, adding to the loss of vegetation.
- **Infrastructure Development:** In recent years, as Tosamaidan is being promoted as a tourist destination, new infrastructure, such as roads and facilities, has led to limited deforestation to make space for these developments.
- **As the Tosa Maidan is newly emerging tourist destination and the influx of tourist footfall is very low so waste generation in the form of solid and liquid waste has negligible impact on overall environment of the area.**

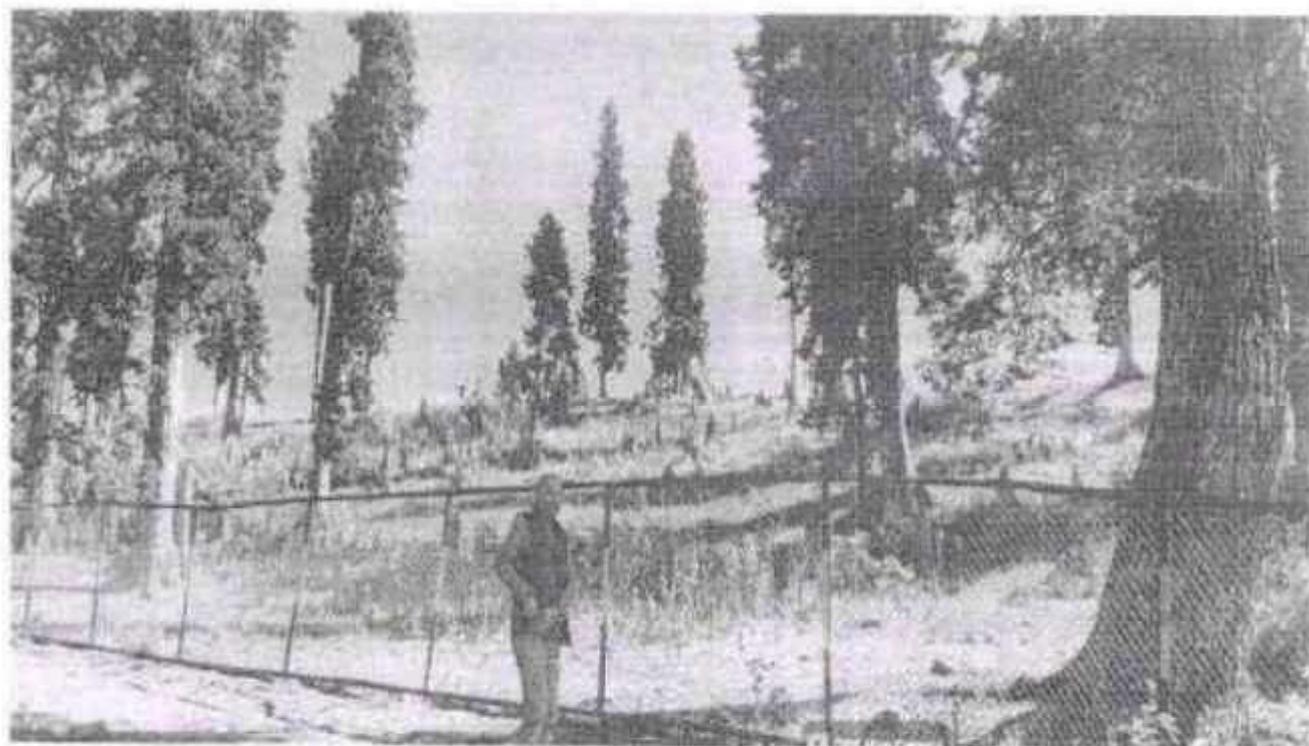



In the entire process the interference of the locals involved in smuggling of timber, thousands of forest trees have been cut down, the stumps of the cut down trees in the forest reveal the history of massacre which is self explanatory (photographs enclosed).



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Page 3 of 9



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GULMARG

Gulmarg, the meadow of flowers nestled in the Pir Panjal range, has emerged as a major round the year tourist destination in the Himalayan Valley of Kashmir. Located at an altitude of 8000 plus feet above sea level, it is encased by snow-peaked alps, verdant green pastures, colourful meadows, deep valleys, and pine-covered slopes. Looking at the sustainability aspect of the resort, the best way is to focus on good road connectivity, cleanliness, and sanitation necessitated by the huge tourist inflow which undoubtedly has always been much beyond the carrying capacity of the destination and proper solid waste disposal. The destination is already under huge stress due to excessive footfalls, construction activities, and the loss of biodiversity and forest cover.

During the current inspection following observations were made which may be the cause of drying of trees in the area:-

- The Gulmarg Development Authority had earlier set up a solid waste management facility near Gulmarg Baba Reshi Road. This facility had Electro Magnetic Disintegrator along with Auto Insta- Composter and Segregator. At present this whole solid waste management system is completely defunct. During site visit by Committee Members, it was observed that solid waste (primarily unsegregated) was scattered in and around the facility. Further, huge quantity of Solid Waste was found openly dumped around the facility and piles of untreated solid waste were also found stacked inside the facility. No proper disposal arrangements were found in place for the compost generated as the same was found dumped around the facility. The waste mainly consisted of food scraps, water bottles, packaging materials, and disposable items frequently used by tourists. The facility lacks proper fencing and solid waste storage area allowing wild bears to easily access the discarded food items. This mismanagement of solid waste not only endangers the lives of these majestic creatures but also the flora of the area. Near the dumping site most of the trees were found dried which may be due to generation of leachate from dumping site.

- Due to excessive tourist footfall in the area many hotel establishments have been constructed within the resort which may also have exerted pressure on ecosystem of the area resulting in the drying of trees within the construction area.
- The construction of security related projects/army establishments is also reason of decline in forest cover in these areas.
- During the inspection it was observed that the drying of trees was not only taking place in the tourist influence area but the drying of trees was also observed within the dense forest area.

Conclusion:-

On the basis of the field observations a variety of probable impacts to the natural vegetation could be observed which result from tourism activity at Gulmarg. However the exact cause of drying and decline in forest cover needs extensive investigation from various stakeholders like, SKUAST, Forest department and soil conservation department.

The report is submitted for further necessary action at your end please.

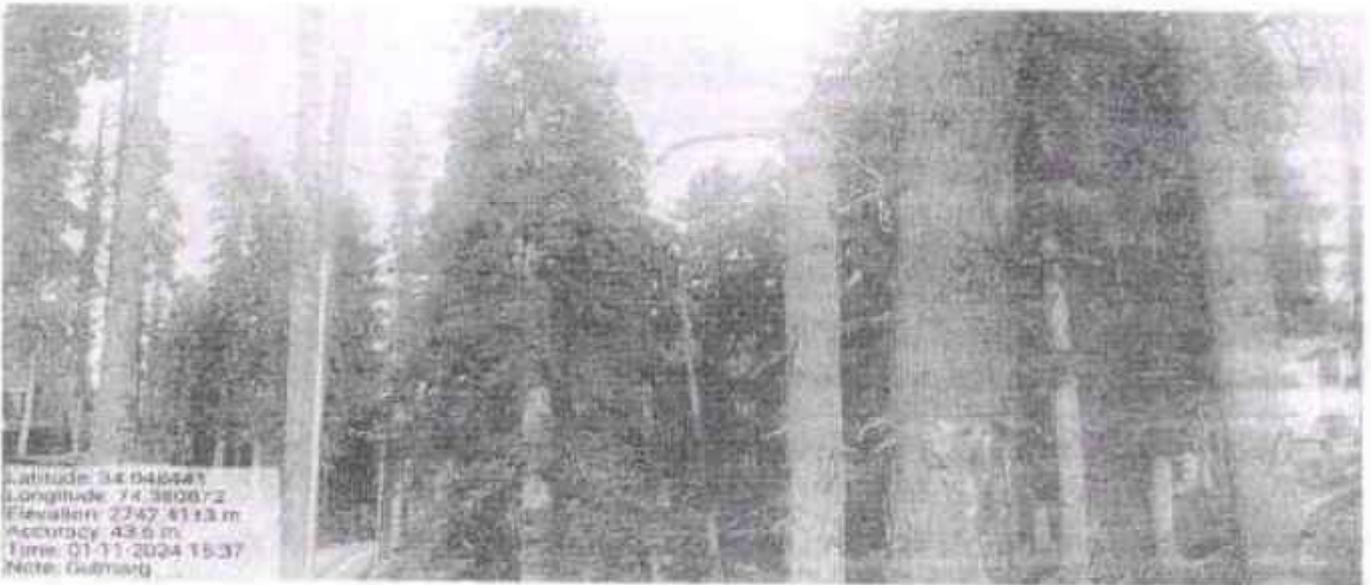
1. Shabir Ahmad (Scientist J&K PCC Srinagar).
2. Mohd Ashraf Khanday (District Officer PCC Budgam).
3. Tariq Ahmad Sofi (District Officer PCC Baramulla).



Picture: Dumping site of Gulmarg Development Authority.

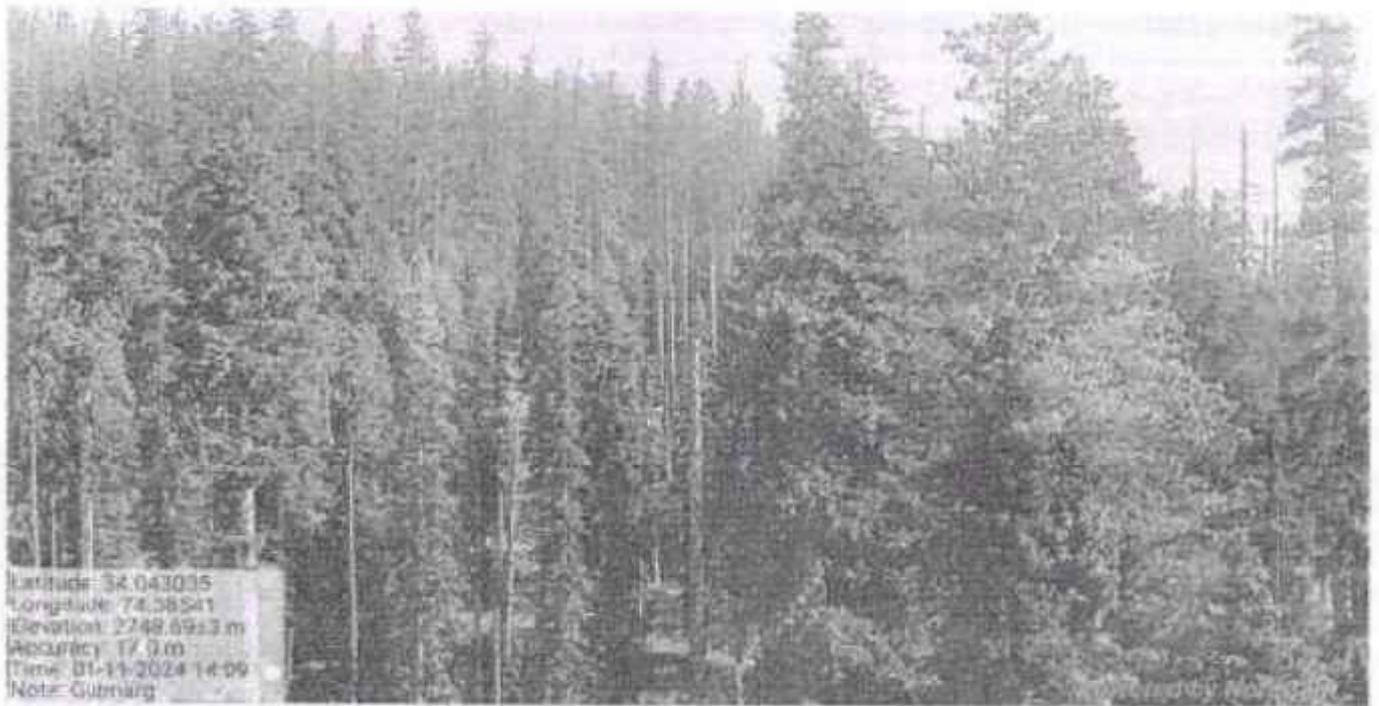


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Picture: Near the Establishments.

Page 8 of 9



Picture: Within Forest area.

[Handwritten scribble]

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Government of Jammu & Kashmir

District Office Pollution Control Committee, Budgam.

Regional Director
Pollution Control Committee
Kashmir

No:-JKPCC/DO/BUD/2024/290

Dated 28-10-2024

Subject:- Directions of Hon'ble NGT order dated 30.07.2024 in the matter of OA No. 913/2024, titled "Advocate Ashiq Ahmad Magray V/s Union Territory of Jammu & Kashmir & Ors.

Sir,

Apropos to the subject cited above, kindly find enclosed herewith the report submitted by U/s, submitted for further necessary action please.

Yours faithfully,
District Officer
JKPCC, Budgam.

SC (AN)
28/10/24
30.10.24⁵⁸

Inspection report of Tosa Maidan held on 25/10/2024

Tosa Maidan (or Toshamaidan) is a tourist destination and a hill station in the Khag area of the Budgam district in the Kashmir Valley of the Indian union territory of Jammu and Kashmir. Bounded by dense forests, the Tosa Maidan meadow is situated about 25 km (16 miles) from Khag at the foot of the Pir Panjal range. After crossing the upper mountain reaches of Habber, Drang, Sitaharan, Zakhora and other small villages, one reaches the pasture of Tosa Maidan. Tosa Maidan is the largest pasture in its surrounding areas, 3 miles in length and 1.5 miles in width.

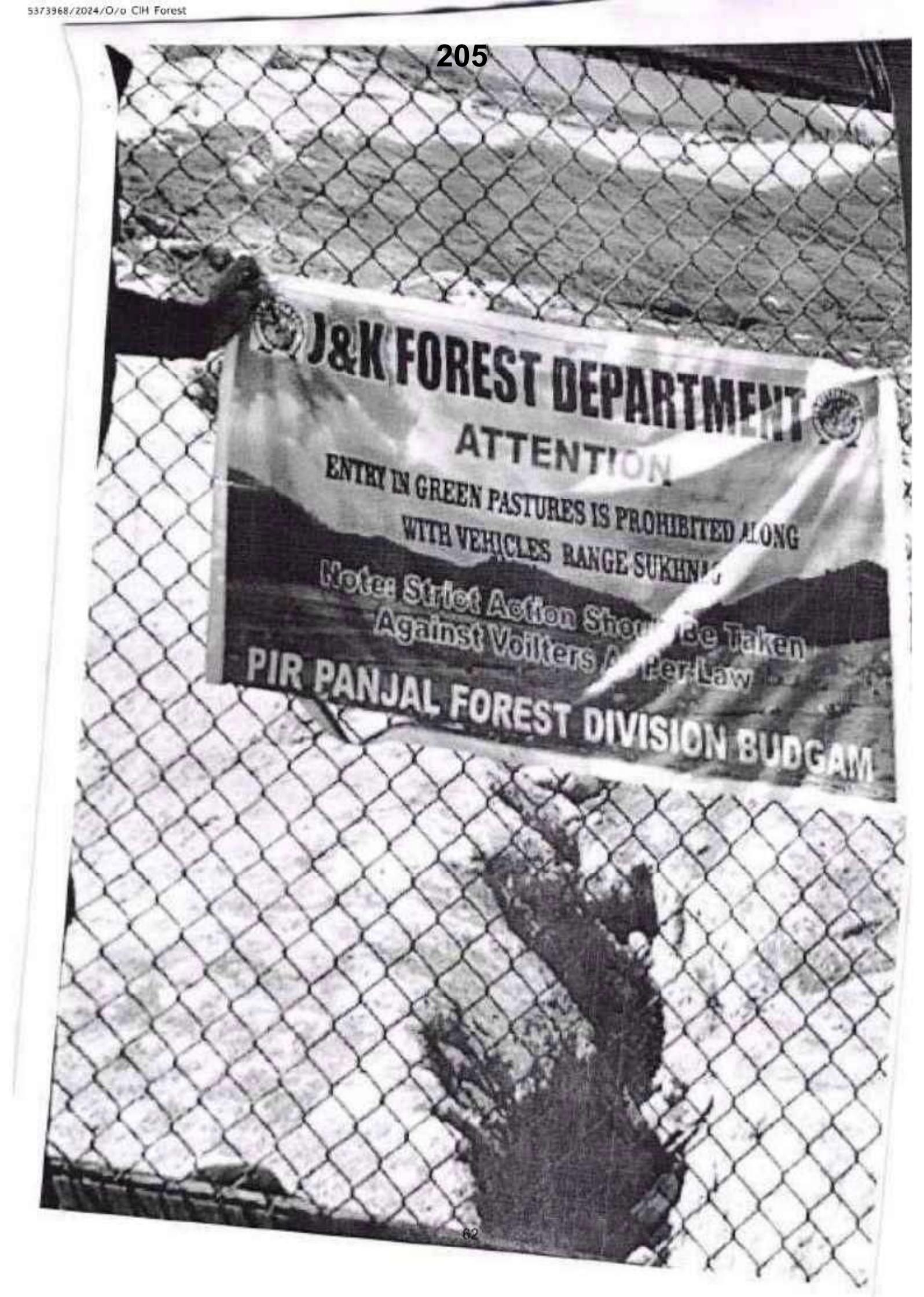
In 1964, the Tosa Maidan meadow was leased to the Indian Army on a 50-year lease for use as an artillery firing range. Before the lease came up for renewal on 18 April 2014, the local residents protested against an extension of the lease. After years of local advocacy and discussions between the government and residents, the lease was not renewed in 2014. The army subsequently vacated Tosamaidan in 2014, and efforts have since been made to clear unexploded shells and promote the area for tourism. The meadow is now being developed as an eco-tourism destination, with a focus on preserving its natural beauty and providing livelihood opportunities for local communities. Consequently, the lease was terminated, and the Tosa Maidan meadow has been open to visitors since 30 May 2016.

Although this area was known for its dense forests and rich biodiversity, deforestation has primarily resulted from the following causes:

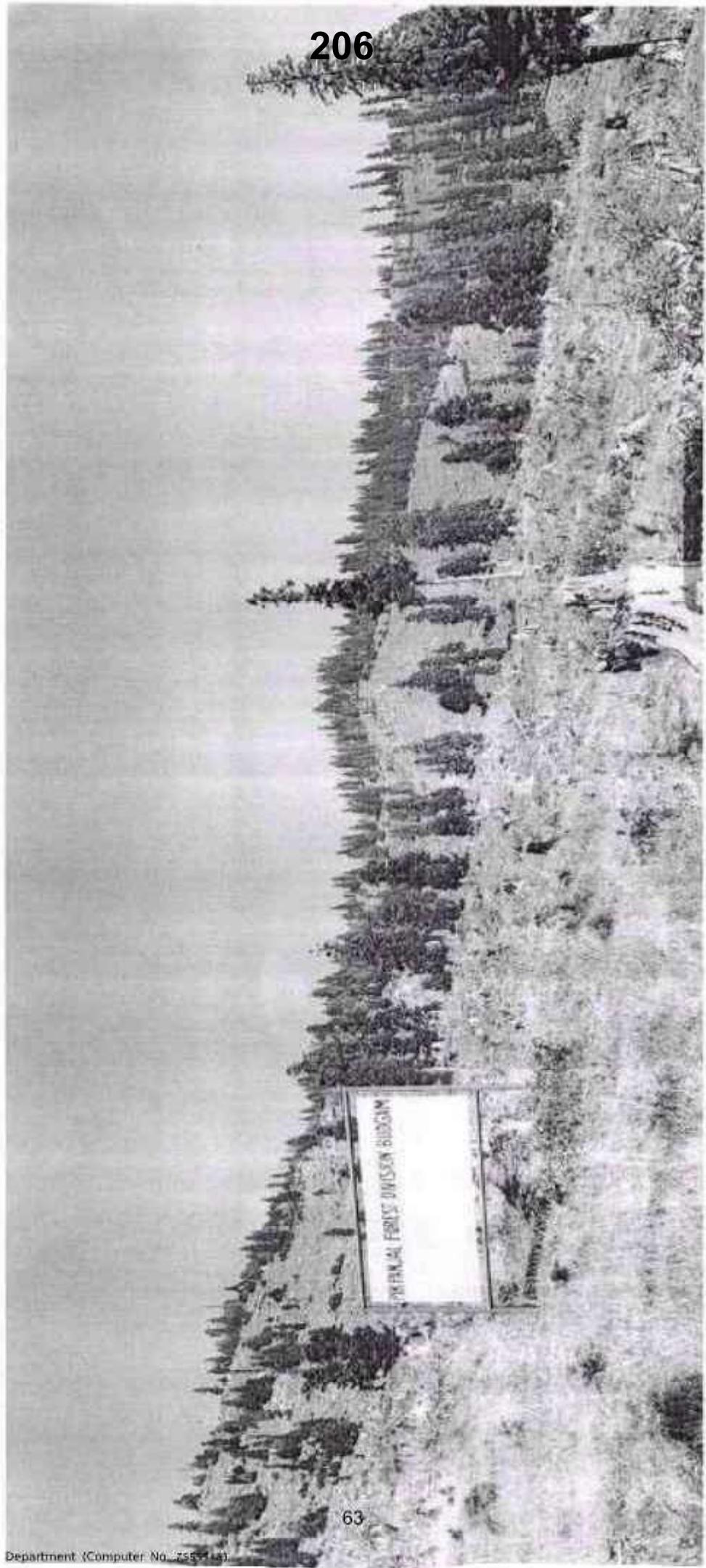
1. **Military Activities:** For several decades, Tosamaidan served as a firing range for the Indian Army. This activity contributed to environmental degradation, as regular shelling and troop movement impacted vegetation and led to deforestation in certain areas.
2. **Timber Smuggling and Illegal Logging:** Timber smuggling and illegal logging have been longstanding issues in Kashmir's forests, including in Tosamaidan. The high demand for timber and weak enforcement in remote areas have allowed for illegal logging, which has led to substantial forest loss over time.
3. **Local Fuel wood Collection:** Due to the lack of alternative energy sources, local communities often rely on forest wood for cooking and heating. This continuous extraction has contributed to the gradual depletion of the forest cover.
4. **Grazing and Agriculture:** Local grazing practices, as well as encroachment for small-scale agriculture, have also contributed to forest degradation. Livestock grazing can damage young saplings and prevent natural forest regeneration, adding to the loss of vegetation.
5. **Infrastructure Development:** In recent years, as Tosamaidan is being promoted as a tourist destination, new infrastructure, such as roads and facilities, has led to limited deforestation to make space for these developments.

In the entire process the interference of the locals involved in smuggling of timber, thousands of forest trees have been cut down, the stumps of the cut down trees in the forest reveal the history of massacre which is self explanatory (photographs enclosed).

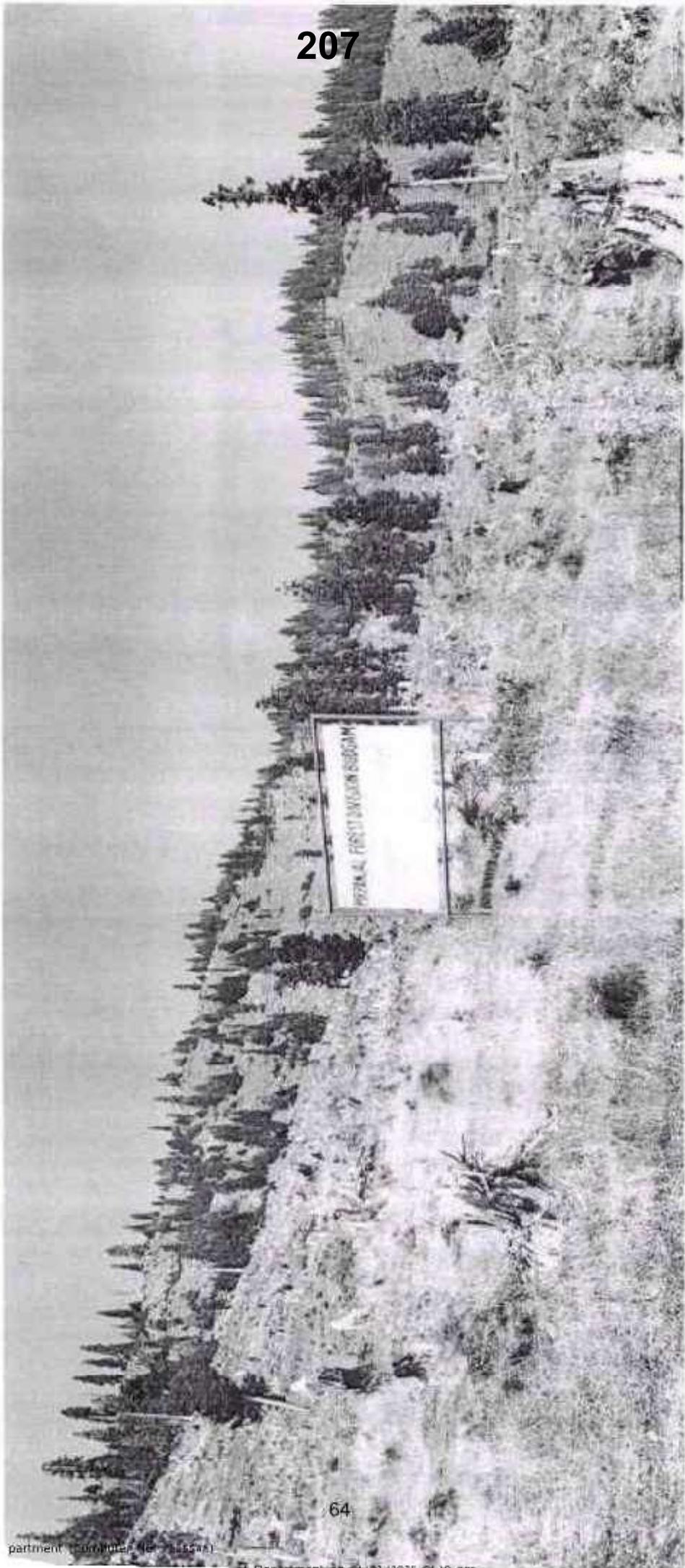
20/x/2024
D.O.P.C.
Bijay



J&K FOREST DEPARTMENT
ATTENTION
ENTRY IN GREEN PASTURES IS PROHIBITED ALONG
WITH VEHICLES RANGE SUKHNAG
Note: Strict Action Should Be Taken
Against Violators As Per Law
PIR PANJAL FOREST DIVISION BUDGAM



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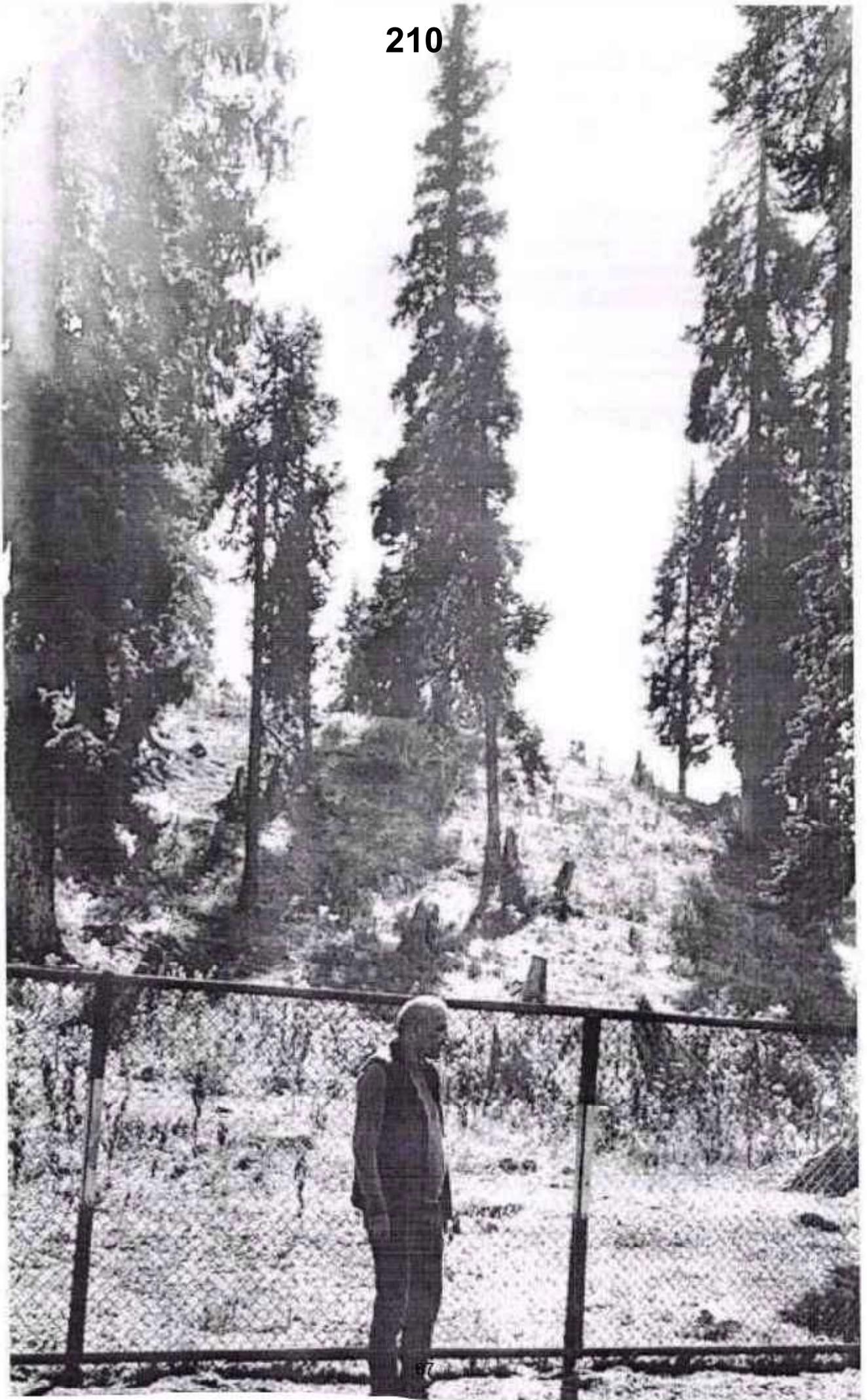
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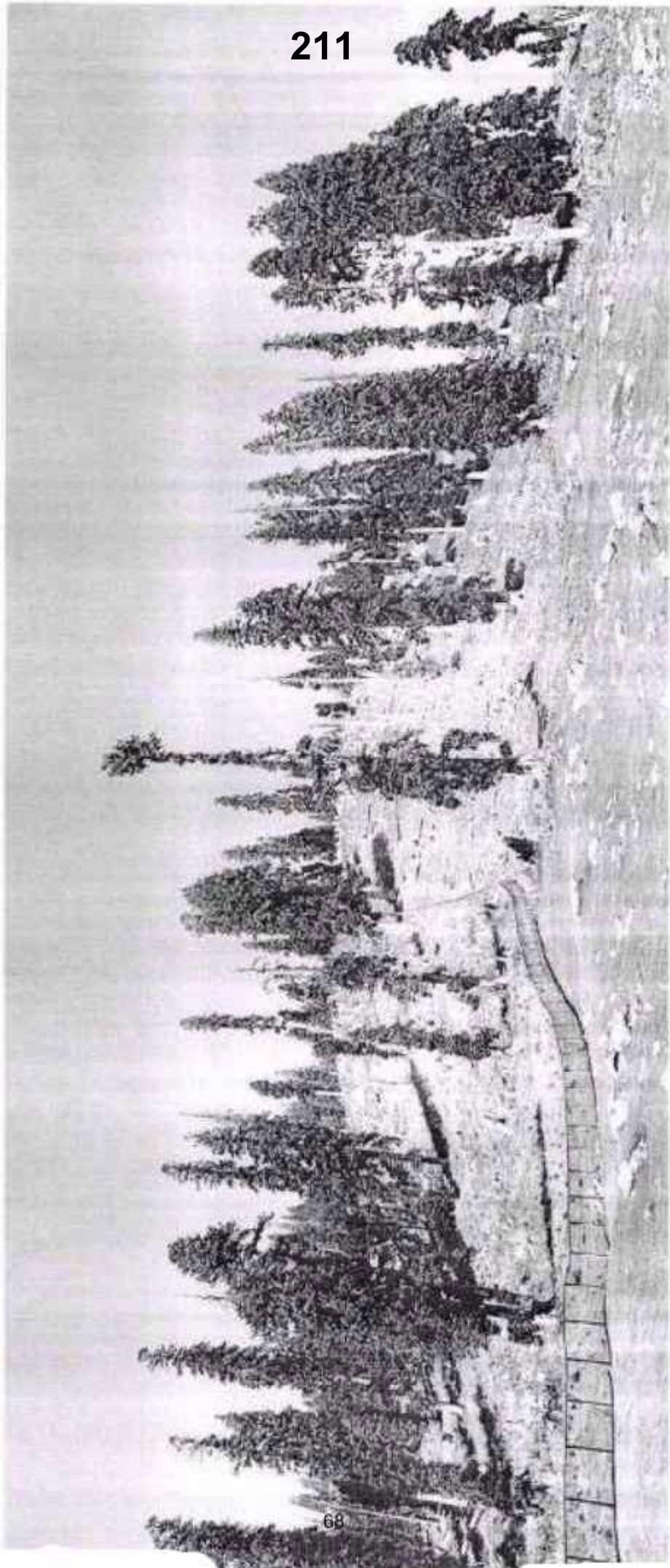




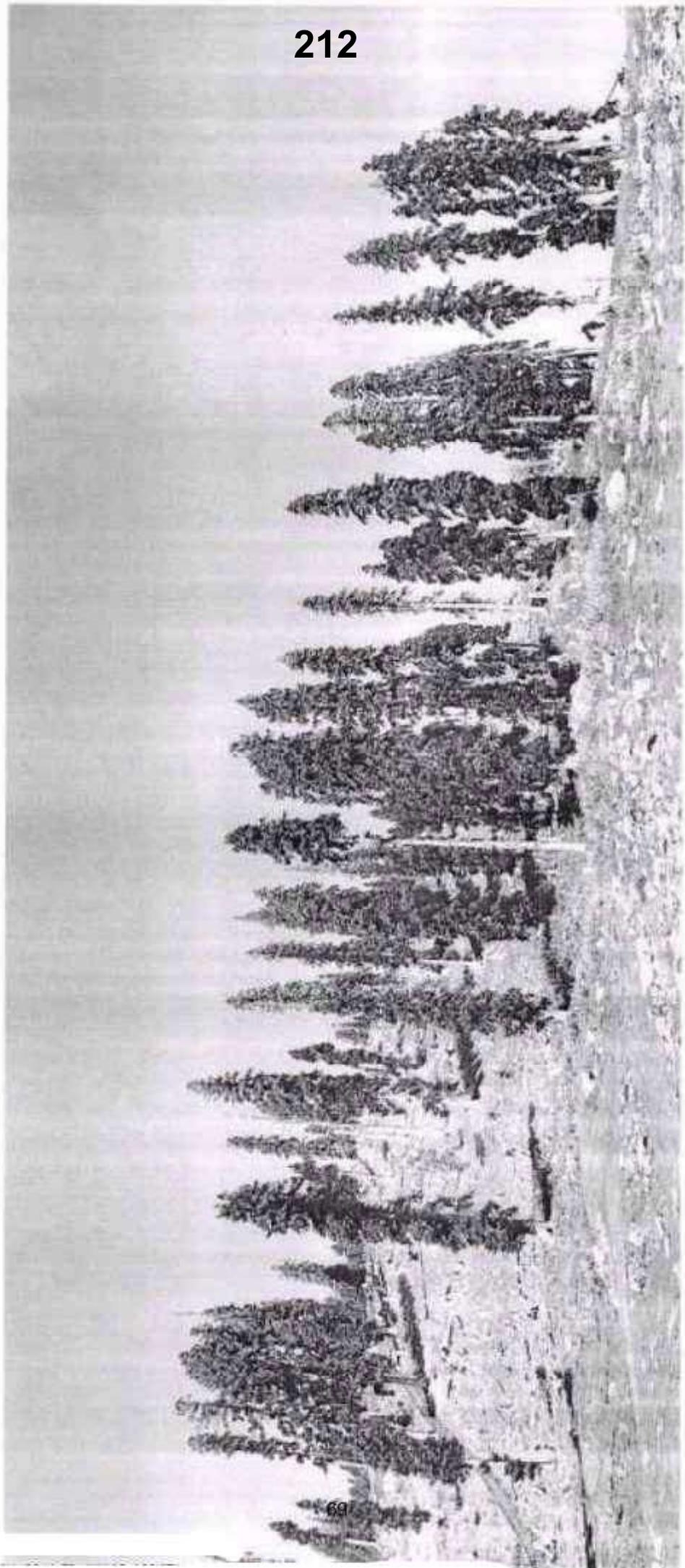
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**Jammu and Kashmir
Pollution Control Committee**

chairman37kspcb@gmail.com
membersecretarykspcb@gmail.com

0191 - 2472881, 2476925



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Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

The Regional Director,
J&K Pollution Control Committee,
Kashmir.

No:- JKPC/Sc/OA-913-2024/ 1304

Dated 4 -11-2024

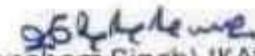
Sub:- Directions of Hon'ble NGT order dated 30-07-2024 in the matter of OA No. 913/2024, titled Advocate Ashiq Ahmad Magray V/s Union Territory of Jammu and Kashmir & Ors.

Sir,

Please refer your letter No. JKPC/RDK/PS/2024/568-569 dated 04-11-2024 on the above captioned subject, whereunder in the status report you have highlighted and pointed out violations of Solid Waste Management Rules in Gulmarg area by the Gulmarg Development Authority.

In this connection, you are directed to initiate proceedings and issue notices to the defaulting body for violations of Solid Waste Management Rules, 2016 as also under the relevant provisions of Water (Prevention & Control of Pollution), 1974 and Air (Prevention & Control of Pollution), Act, 1981 and share action taken report within 15 days.

Yours faithfully,


(Ghansham Singh) JKAS
Member Secretary 4.11.24
J&K PCC



**Jammu and Kashmir
Pollution Control Committee**

chairman87jkpcb@gmail.com
memberssecretaryjkpcb@gmail.com

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Rajbagh, Srinagar, 190 008

**Commissioner/Secretary to the Government,
Department of Forest, Ecology and Environment,
Civil Secretariat,
Jammu.**

No: JKPC/ Sc./OA 913/2024/2154 Dated: 28-02-2025.

Sub:- OA No. 913/2024 titled Advocate Ashiq Ahmad Magray Vs UT of Jammu and Kashmir and others.

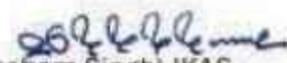
Madam,

Kindly refer to the above captioned subject. In this connection, I am directed to submit that the J&K Pollution Control Committee has conveyed the directions issued by the Hon'ble NGT, Principal Bench, New Delhi vide its order dated 10-12-2024 in OA 606/2018 titled **compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues** to the following Development Authorities, among others, with the request to submit Action Taken Report (ATR) and status of steps being taken for ensuring compliances of the aforesaid directions of the Hon'ble NGT to manage solid waste in their respective jurisdictions during the influx of tourists, with J&K PCC by or before 28-02-2025.

#	Name of the Development Authority	No. and date	Annexure
1)	Chief Executive Officer, Gulmarg Development Authority	JKPCC/Sc/OA606/2025/2128 dated 18-02-2025	1
2)	Chief Executive Officer, Tosamadan Development Authority, Budgam	JKPCC/Sc/OA606/2025/2110 dated 18-02-2025	2
3)	Chief Executive Officer, Yousmarg Development Authority, Budgam	JKPCC/Sc/OA606/2025/2121 dated 18-02-2025	3

Previously, specific directions were given to the Chief Executive Officer, Gulmarg Development Authority for ensuring necessary compliance of Solid Waste Management Rules, 2016, Plastic Waste Management Rules, 2016 and J&K Non-biodegradable Material (Management, Handling and Disposal) Act, 2007, issued vide No. JKPCC/NGT/Misc-Complaint/679 dated 17-08-2024 (copy enclosed as Annexure-4).

Yours faithfully,


(Ghansham Singh) JKAS
Member Secretary 28/2/25
J&K PCC

**Jammu and Kashmir
Pollution Control
Committee**

chairman87kspcb@gmail.com
membersecretarykspcb@gmail.com

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Parivesh Bhavan, Forest Complex
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Rajbagh, Srinagar, 190 008

**Chief Executive Officer,
Gulmarg Development Authority,
Baramulla (J&K).**

No.: JKPC/Sc./OA 606/2025/2128

Date: 18-02-2025

Sub: OA No. 606/2018 titled "Compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues".

Ref: Hon'ble NGT directions dated 10-12-2024

Sir,

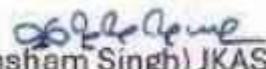
Please refer to the subject and reference captioned above. In this connection, I am to convey that Hon'ble NGT vide its order dated 10-12-2024 in the matter of OA No. 606/2018 have made following observations.

Considering the influx of tourists, particularly during peak periods, next report should disclose sewage and solid waste management by major conglomerated centres and methods adopted by them and their performance.

In the light of above observations, you are requested to share necessary steps being taken to manage solid waste in your jurisdiction during the influx of tourists with J&K PCC by or before 28-02-2025 for needful action.

Yours faithfully,

marked by


(Ghansham Singh) JKAS
Member Secretary 18.2.25
JKPCC

**Jammu and Kashmir
Pollution Control
Committee**

chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com

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Rajbagh, Srinagar, 190 008

**Chief Executive Officer,
Tosamadan Development Authority,
Budgam (J&K).**

No.: JKPC/Sc./OA 606/2025/2110

Date: 18 - 02-2025

Sub: OA No. 606/2018 titled "Compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues".

Ref: Hon'ble NGT directions dated 10-12-2024

Sir,

Please refer to the subject and reference captioned above. In this connection, I am to convey that Hon'ble NGT vide its order dated 10-12-2024 in the matter of OA No. 606/2018 have made following observations.

Considering the influx of tourists, particularly during peak periods, next report should disclose sewage and solid waste management by major conglomerated centres and methods adopted by them and their performance.

In the light of above observations, you are requested to share necessary steps being taken to manage solid waste in your jurisdiction during the influx of tourists with J&K PCC by or before 28-02-2025 for needful action.

Handwritten signature/initials

Yours faithfully,

Handwritten signature of Ghansham Singh
(Ghansham Singh) JKAS
Member Secretary 18.2.25
JKPCC

**Jammu and Kashmir
Pollution Control
Committee**

chairman87jkpcb@gmail.com
membersecretaryjkpcb@gmail.com

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Silk Factory Road
Rajbagh, Srinagar, 190 008

**Chief Executive Officer,
Yousmarg Development Authority,
Budgam (J&K).**

No.: JKPC/Sc./OA 606/2025/2121

Date: 18-02-2025

Sub: OA No. 606/2018 titled "Compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues".

Ref: Hon'ble NGT directions dated 10-12-2024

Sir,

Please refer to the subject and reference captioned above. In this connection, I am to convey that Hon'ble NGT vide its order dated 10-12-2024 in the matter of OA No. 606/2018 have made following observations.

Considering the influx of tourists, particularly during peak periods, next report should disclose sewage and solid waste management by major conglomerated centres and methods adopted by them and their performance.

In the light of above observations, you are requested to share necessary steps being taken to manage solid waste in your jurisdiction during the influx of tourists with J&K PCC by or before 28-02-2025 for needful action.

Yours faithfully,

marked

Ghansham Singh
(Ghansham Singh) JKAS
Member Secretary
JKPCC 18-2-25

**Jammu and Kashmir
Pollution Control Committee**
chairman@jkpcpcb@gmail.com
membersecretary@jkpcpcb@gmail.com
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**The Chief Executive Officer
Gulmarg Development Authority,
Gulmarg, District Baramulla.**

No: JKPCPC/NGT/Misc-Compliant/679

Date: 17-08-2024

**Subject: Violation of Solid Waste Management Rules, 2016 by Gulmarg
Development Authority, Baramulla.**

Ref: Complaint received dated 29.06.2024.

1. **Whereas**, disposal of Solid Waste is primarily regulated under the following Rules / Act:
 - a. Solid Waste Management Rules, 2016
 - b. Plastic Waste Management Rules, 2016
 - c. J&K Non-biodegradable Material (Management, Handling and Disposal) Act, 2007

2. **Whereas**, Rule 15 of the Solid Waste Management Rules, 2016 prescribes the duties and responsibilities of the local authorities and village Panchayats of census towns and urban agglomerations, which are reproduced below:

Rule 15. Duties and responsibilities of local authorities and village Panchayats of census towns and urban agglomerations. - The local authorities and Panchayats shall,-

- (a) prepare a solid waste management plan as per state policy and strategy on solid waste management within six months from the date of notification of State policy and strategy and submit a copy to the respective departments of State Government or Union territory Administration or agency authorised by the State Government or Union territory Administration;
- (b) arrange for door-to-door collection of segregated solid waste from all households including slums and informal settlements, commercial, institutional and other non-residential premises. From multi-storage buildings, large commercial complexes, malls, housing complexes, etc., this may be collected from the entry gate or any other designated location;

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- (c) establish a system to recognise organisations of waste pickers or informal waste collectors and promote and establish a system for integration of these authorised waste-pickers and waste collectors to facilitate their participation in solid waste management including door to door collection of waste;
- (d) facilitate formation of Self-Help Groups, provide identity cards and thereafter encourage integration in solid waste management including door to door collection of waste;
- (e) frame byelaws incorporating the provisions of these rules within one year from the date of notification of these rules and ensure timely implementation;
- (f) prescribe from time-to-time user fee as deemed appropriate and collect the fee from the waste generators on its own or through authorised agency;
- (g) direct waste generators not to litter i.e throw or dispose of any waste such as paper, water bottles, liquor bottles, soft drink cans, tetra packs, fruit peel, wrappers, etc., or burn or bury waste on streets, open public spaces, drains, water bodies and to segregate the waste at source as prescribed under these rules and hand over the segregated waste pickers or waste collectors authorised by the local body;
- (h) setup material recovery facilities (MRF) or secondary storage facilities with sufficient space for sorting of recyclable materials to enable informal or authorised waste pickers and waste collectors to separate recyclables from the waste and provide easy access to waste pickers and recyclers for collection of segregated recyclable waste such as paper, plastic, metal, glass, textile from the source of generation or from material recovery facilities: Bins for storage of bio-degradable wastes shall be painted green, those for storage of recyclable wastes shall be printed blue and those for storage of other wastes shall be printed black;
- (i) establish waste deposition centres for domestic hazardous waste and give direction for waste generators to deposit domestic hazardous wastes at these centres for its safe disposal. Such facility shall be established in a city or town in a manner that one centre is set up for the



area of twenty square kilometres or part thereof and notify the timings of receiving domestic hazardous waste at such centres;

- (j) ensure safe storage and transportation of the domestic hazardous waste to the hazardous waste disposal facility or as may be directed by the State Pollution Control Board or the Pollution Control Committee;
- (k) direct street sweepers not to burn tree leaves collected from street sweeping and store them separately and handover to the waste collectors or agency authorised by local body;
- (l) provide training on solid waste management to waste-pickers and waste collectors;
- (m) collect waste from vegetable, fruit, flower, meat, poultry and fish market on day to day basis and promote setting up of decentralised compost plant or bio-methanation plant at suitable locations in the markets or in the vicinity of markets ensuring hygienic conditions;
- (n) collect separately waste from sweeping of streets, lanes and by-lanes daily, or on alternate days or twice a week depending on the density of population, commercial activity and local situation;
- (o) set up covered secondary storage facility for temporary storage of street sweepings and silt removed from surface drains in cases where direct collection of such waste into transport vehicles is not convenient. Waste so collected shall be collected and disposed of at regular intervals as decided by the local body;
- (p) collect horticulture, parks and garden waste separately and process in the parks and gardens, as far as possible;
- (q) transport segregated bio-degradable waste to the processing facilities like compost plant, bio-methanation plant or any such facility. Preference shall be given for onsite processing of such waste;
- (r) transport non-bio-degradable waste to the respective processing facility or material recovery facilities (MRF) or secondary storage facility;
- (s) transport construction and demolition waste as per the provisions of the Construction and Demolition Waste Management Rules, 2016;

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- (t) involve communities in waste management and promotion of home composting, bio-gas generation, decentralised processing of waste at community level, subject to control of odour and maintenance of hygienic conditions around the facility;
- (u) phase out the use of chemical fertilizer in two years and use compost in all parks, gardens maintained by the local body and wherever possible in other places under its jurisdiction. Incentives may be provided to recycling initiatives by informal waste recycling sector.
- (v) facilitate construction, operation and maintenance of solid waste processing facilities and associated infrastructure on their own or with private sector participation or through any agency for optimum utilisation of various components of solid waste, adopting suitable technology including the following technologies and adhering to the guidelines issued by the Ministry of Urban Development from time to time and standards prescribed by the Central Pollution Control Board. Preference shall be given to decentralised processing to minimize transportation cost and environmental impacts such as-
 - i) bio-methanation, microbial composting, vermi-composting, anaerobic digestion or any other appropriate processing for bio-stabilisation of biodegradable wastes;
 - ii) waste to energy processes including refused derived fuel (RDF) for combustible fraction of waste or supply as feedstock to solid waste-based power plants or cement kilns;
- (w) undertake on their own or through any other agency construction, operation and maintenance of sanitary landfill and associated infrastructure as per Schedule 1 for disposal of residual wastes in a manner prescribed under these rules;
- (x) make adequate provision of funds for capital investments as well as operation and maintenance of solid waste management services in the annual budget ensuring that funds for discretionary functions of the local body have been allocated only after meeting the requirement of necessary funds for solid waste management and other obligatory functions of the local body as per these rules;
- (y) make an application in Form-I for grant of authorisation for setting up waste processing, treatment or disposal facility, if the volume of waste is



exceeding five metric tonnes per day including sanitary landfills from the State Pollution Control Board or the Pollution Control Committee, as the case may be:

- (z) submit application for renewal of authorisation at least sixty days before the expiry of the validity of authorisation;
- (za) prepare and submit annual report in Form IV on or before the 30th April of the succeeding year to the Commissioner or Director, Municipal Administration or designated Officer;
- (zb) the annual report shall then be sent to the Secretary -in-Charge of the State Urban Development Department or village panchayat or rural development department and to the respective State Pollution Control Board or Pollution Control Committee by the 31st May of every year;
- (zc) educate workers including contract workers and supervisors for door to door collection of segregated waste and transporting the unmixed waste during primary and secondary transportation to processing or disposal facility;
- (zd) ensure that the operator of a facility provides personal protection equipment including uniform, fluorescent jacket, hand gloves, raincoats, appropriate foot wear and masks to all workers handling solid waste and the same are used by the workforce;
- (ze) ensure that provisions for setting up of centres for collection, segregation and storage of segregated wastes, are incorporated in building plan while granting approval of building plan of a group housing society or market complex; and
- (zf) frame bye-laws and prescribe criteria for levying of spot fine for persons who litters or fails to comply with the provisions of these rules and delegate powers to officers or local bodies to levy spot fines as per the bye laws framed; and
- (zg) create public awareness through information, education and communication campaign and educate the waste generators on the following; namely:-
 - (i) not to litter;
 - (ii) minimise generation of waste;
 - (iii) reuse the waste to the extent possible;

- (iv) practice segregation of waste into bio-degradable, non-biodegradable recyclable and combustible), sanitary waste and domestic hazardous wastes at source;
 - (v) practice home composting, vermi-composting, bio-gas generation or community level composting;
 - (vi) wrap securely used sanitary waste as and when generated in the pouches provided by the brand owners or a suitable wrapping as prescribed by the local body and place the same in the bin meant for non-biodegradable waste;
 - (vii) storage of segregated waste at source in different bins;
 - (viii) handover segregated waste to waste pickers, waste collectors, recyclers or waste collection agencies; and
 - (ix) pay monthly user fee or charges to waste collectors or local bodies or any other person authorised by the local body for sustainability of solid waste management.
- (zh) stop land filling or dumping of mixed waste soon after the timeline as specified in rule 22 for setting up and operationalisation of sanitary landfill is over.
- (zi) allow only the non-usable, non-recyclable, non-biodegradable, non-combustible and non-reactive inert waste and pre-processing rejects and residues from waste processing facilities to go to sanitary landfill and the sanitary landfill sites shall meet the specifications as given in Schedule-I, however, every effort shall be made to recycle or reuse the rejects to achieve the desired objective of zero waste going to landfill;
- (zj) investigate and analyse all old open dumpsites and existing operational dumpsites for their potential of biomining and bio-remediation and wheresoever feasible, take necessary actions to bio-mine or bio-remediate the sites;
- (zk) in absence of the potential of bio-mining and bio-remediation of dumpsite, it shall be scientifically capped as per landfill capping norms to prevent further damage to the environment.
- (zl) collect and transport biodegradable, non-biodegradable, and domestic hazardous waste from households including slums and informal settlements, commercial, institutional and other non-residential premises, multi-story buildings, large commercial complexes, malls, housing complexes and the like in compartmentalised and covered vehicle to the respective processing facility.

3. Whereas, Rule 22 of the Solid Waste Management Rules, 2016 prescribes the time frame for implementation of the said rules which is reproduced below:

Rule 22. Time frame for implementation:- Necessary infrastructure for implementation of these rules shall be created by the local bodies and other concerned authorities, as the case may be, on their own, by directly or engaging agencies within the time frame specified below:

#	Activity	Time limit from the date of notification of rules
(1)	(2)	(3)
1.	Identification of suitable sites for setting up solid waste processing facilities	1 year
2.	Identification of suitable sites for setting up common regional sanitary landfill facilities for suitable clusters of local authorities under 0.5 million population and for setting up common regional sanitary landfill facilities or standalone sanitary landfill facilities by all local authorities having a population of 0.5 million or more	1 year
3.	Procurement of suitable sites for setting up solid waste processing facility and sanitary landfill facilities	2 years
4.	Enforcing waste generators to practice segregation of biodegradable, recyclable, combustible, sanitary waste domestic hazardous and inert solid wastes at source	2 years
5.	Ensure door to door collection of segregated waste and its transportation in covered vehicles to processing or disposal facilities	2 years
6.	Ensure separate storage, collection and transportation of construction and demolition wastes	2 years

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7.	Setting up solid waste processing facilities by all local bodies having 100000 or more population	2 years
8.	Setting up solid waste processing facilities by local bodies and census towns below 100000 population	3 years
9.	Setting up common or standalone sanitary landfills by or for all local bodies having 0.5 million or more population for the disposal of only such residual wastes from the processing facilities as well as untreatable inert wastes as permitted under the Rules	3 years
10.	Setting up common or regional sanitary landfills by all local bodies and census towns under 0.5 million population for the disposal of permitted waste under the rules	3 years
11.	Bioremediation or capping of old and abandoned dump sites	5 years

4. **Whereas**, section 9 of the Jammu and Kashmir, Non-biodegradable Material (Management, Handling and Disposal) Act, 2007 provides as follows:

Section 9 - Prohibition to throw biodegradable and non-biodegradable garbage in public drains, natural or manmade lakes, wetlands.- (1) No person, by himself or through another, shall knowingly or otherwise, throw or cause to be thrown, in any drain, ventilation, shaft, pipe and fittings, connected with the private or public drainage works, natural or manmade lakes, wetlands any non-biodegradable garbage or construction debris or any biodegradable garbage by placing in a non-biodegradable bag or container likely to-

- i. injure the drainage and sewage system;
- ii. interfere with the free flow or affect the treatment and disposal of drainage and sewage contents;
- iii. be dangerous or cause nuisance or be prejudicial to the public health; and
- iv. damage the lakes, rivers or wetlands.

(2) No person shall, knowingly or otherwise, place or permit to be placed, except in accordance with such procedure and after complying with such safeguards as may be prescribed, any

biodegradable or non-biodegradable garbage in any public place open to public view unless-

- (a) the garbage is placed in any receptacle; or
 - (b) the garbage is deposited in a location designated by local authority having jurisdiction in the area for the disposal of such garbage.
5. **Whereas**, the Gulmarg Development Authority, Baramulla has been found to be in breach of the Water (Prevention & Control of Pollution) Act, 1974, Waste Management Rules referred above. Inspection Report of concerned Divisional Officer Baramulla along with photographs of unscientific dumping of solid waste observed at Gulmarg, Babareshi road & Afarwat area in this regard are enclosed and;
 6. **Whereas**, the matter of pollution in wetlands is also being heard by the Hon'ble National Green Tribunal in OA 239 / 2024 and the order passed on 13.03.2024 in the matter is enclosed and;
 7. **Whereas**, contravention of provisions of the Environmental (Protection) Act, 1986, rules, orders and directions issued thereunder is punishable under the said Act and this includes contraventions by Government Departments as well.

Now therefore, in view of the above position of law, the deficiencies that persist in the implementation of the Water (Prevention & Control of Pollution) Act, 1974, the Solid Waste Management Rules 2016 and in exercise of powers vested under Section 5 of the Environment (Protection) Act 1986, Section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and 31-A of Air (Prevention & Control of Pollution) Act, 1981, the following directions are hereby issued:

The Chief Executive Officer, Gulmarg Development Authority, shall:-

- i. Ensure that solid waste is collected, processed, treated and disposed of in accordance with the Solid Waste Management Rules 2016, Plastic Waste Management Rules 2016 and the Jammu and Kashmir Non-biodegradable Material (Management, Handling and Disposal) Act, 2007.
- ii. Ensure that no waste, whether bio-degradable or non-biodegradable, from domestic or commercial establishments is dumped at link road of Gulmarg - Babareshi or nearby canal in violation of the Water (Prevention and Control of Pollution) Act, 1974 and section 9 of the Jammu and Kashmir Non-biodegradable Material (Management, Handling and Disposal) Act, 2007.
- iii. Notify the waste collection schedule and method of collection for segregated bio-degradable and non-biodegradable waste and collect waste in accordance with the schedule and method so notified.



- iv. Enforce performance of duties by the waste generators as prescribed under rule 4 of the Solid Waste Management Rules, 2016.
- v. Direct waste generators not to litter i.e. throw or dispose of any waste such as paper, bottles, cans, tetra packs, fruit peel, wrappers, etc., or burn or bury waste on streets, open public spaces, drains, water bodies and to segregate the waste at source as prescribed under these rules and hand over the segregated waste to authorised waste pickers or waste collectors, authorised by the local body.
- vi. Submit a list of officials of Gulmarg Development Authority, who are responsible for continuous violation of Solid Waste Management Rules, for their prosecution under the Environmental (Protection) Act, 1986.
- vii. Submit the present status of Solid Waste observed at Gulmarg - Babereshi road and Afarwat area and action plan along with the timeline for its removal from the above-mentioned points.
- viii. Furnish the quantity of solid waste generated in Gulmarg Development Authority Jurisdiction.
- ix. Furnish the quantity of solid waste processed daily in Gulmarg Development Authority Jurisdiction and disposal thereof.
- x. Furnish the Action Plan and timeline regarding processing of Legacy Waste lying at open dumping sites, as reflected in the inspection report of J&K PCC dated 13-07-2024.

The response of Chief Executive Officer, Gulmarg Development Authority, must reach J&K Pollution Control Committee by or before **31st August, 2024**.

Encl: 07 leaves.



(Vasu Yadav)
Chairman

Copy to the:-

1. Financial Commissioner (Addl. Chief Secretary), Forests, Ecology and Environment Department, Civil Secretariat, Jammu / Srinagar.
2. Divisional Commissioner, Kashmir.
3. Commissioner / Secretary to Government, Tourism Department, Civil Secretariat, Jammu / Srinagar.
4. Deputy Commissioner / District Magistrate, Baramulla.
5. Regional Director, J&K PCC, Kashmir.
6. Regional Wild Life Warden (Wetlands), Jammu & Kashmir.
7. Scientist 'B' In charge MSW, J&K PCC, Srinagar.
8. Divisional Officer, PCC, Baramulla.



Government of Jammu & Kashmir
Jammu & Kashmir Pollution Control Committee
Office of the District Officer Baramulla.

Regional Director,
JK PCC Kashmir.

SC(A)/ANS

No: -PCC/BLA/Status/Garbage/Gul/2024/233-234

18/07/24
18/07/24

Subject: - Inspection report of open garbage dumping at Gulmarg.

Ref: - No:- JKPCC/PS/MS/24/3448 dated:-02-07-2024

Sir,

In light of the above subject, undersigned personally inspected the Gulmarg area along with F.I, the following observations were made on spot.

01. All the garbage generated from hotels & other commercial in the Gulmarg area is dumped at link road of Gulmarg-Babareshi without any scientific treatment. The dumping site is within the forest area & also canal passes through the site, the garbage was seen in the canal/washed out in the canal(Photographs enclosed)

02. During inspection waste plant machinery was found installed in the CGI shed but not functional as per statement of employees of MC Gulmarg/Tangmarg, they said they lifted the said garbage from that place to Srinagar dumping site.

03. The large number of dogs were seen at dumping site & also one dog was dead on the site (Photograph enclosed), said area was in very bad condition.

04. During the inspection no dustbins were seen in the main market of Gulmarg from Hotel Royal Park upto Hotel Sahara and rest of the area has insufficient number of dust bins.

05. It was observed that large number of trees were found dry.

06. We didn't visit Afarwat area as that require Gondola, as there are large number of shops and dhabas we have received information from locals they said garbage is burned at Afarwat area by shopkeepers.

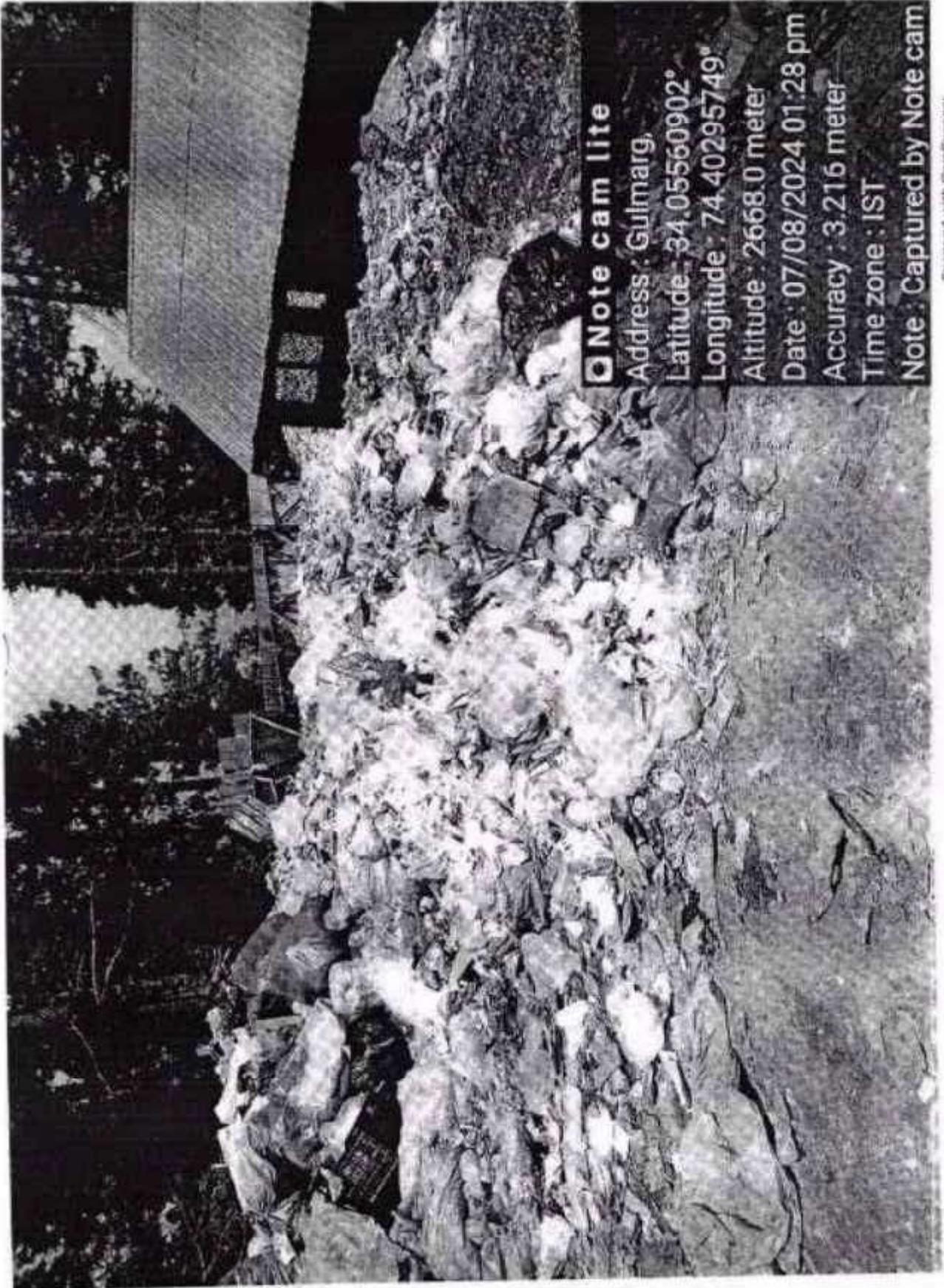
In my opinion they need immediate permanent garbage site/treatment plant, STP & Air monitoring station should be installed in Gulmarg, Mass plantation should also be done. Once or twice a month Gondola service should be provided to PCC officials for inspection purposes in Afarwat of Gulmarg.

Submitted for further n/a.

Yours faithfully,


Tariq Hussain Sofi (Eng)
Divisional Officer,
PCC, Baramulla.

Copy to the:-Member Secretary JK PCC Jammu for information & n/a.



📷 Note cam lite

Address : Gulmarg,

Latitude : 34.05560902°

Longitude : 74.40295749°

Altitude : 2668.0 meter

Date : 07/08/2024 01:28 pm

Accuracy : 3.216 meter

Time zone : IST

Note : Captured by Note cam

Scanned with CamScanner



UNION TERRITORY OF JAMMU AND KASHMIR
 OFFICE OF THE DIVISIONAL COMMISSIONER KASHMIR
 AMAR NIWAS COMPLEX, TANKIPORA, SRINAGAR
 Phone/ Fax. No.2487777, 2477775, 2452558 E-Mail: legalcelldivcom@gmail.com

No.DivCom/Legal/24(7605360)/2377-00

Dated: 05/02/2025

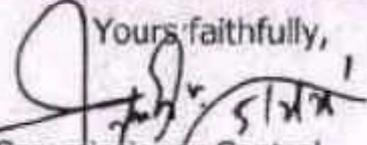
The Commissioner/Secretary to the Government,
 Forest, Ecology & Environment Department,
 J&K, Jammu/Srinagar.

Subject: - O.A No.913/2024 titled Advocate Ashiq Ahmad Magrey V/s UT of
 Jammu & Kashmir and Others.

Madam,

Kindly refer your office communication bearing No.FST-Lit/436
 2024 (7555548) dated: 30.01.2025 regarding the subject cited above. In this
 context, I am directed to forward herewith a copy of communication bearing
 No.DCB/ARA/CC/2025/1241 dated 15.1.2025 received from the office of
 Deputy Commissioner, Budgam along with a report from the Divisional Forest
 Officer, Pir Panjal, Division Budgam for favour of information and further
 necessary action at your end please.

End:

Yours faithfully,

 Assistant Commissioner Central
 With Divisional Commissioner
 Kashmir

Copy to the: -

- 1- Secretary to the Government, Revenue Department, J&K, Srinagar for favour of kind information.
- 2- Deputy Commissioner, Baramulla for favour of information and with the request to kindly furnish the requisite reply/response expeditiously to the Forest, Ecology & Environment Department, J&K under intimation to this office.
- 3- Deputy Commissioner, Budgam for favour of information.

ALL
OFFICE OF THE DEPUTY COMMISSIONER BUDGAM

Assistant Legal Remembrancer,
With Divisional Commissioner,
Kashmir

5876/82
20-01-2025

DCB/ARA/CC/2025/1241

Dated: 15/01/2025

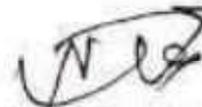
Subject: O.A No.913/2024 titled Advocate Ashiq Ahmad Magray V/s UT of J&K and Ors.

Sir,

Regarding the subject cited above, kindly refer to your office communication No. Div.Com /legal/24(7605360)/1098-2001 dated 25-11-2024, wherein this office was asked to share Action Taken Report to the office of Divisional Commissioner, Kashmir.

In response, this office sought the report in the instant matter from the Divisional Forest Officer Pir Panjal Division Budgam, who submitted the same vide no. DFO/PP/legal/2024-25/498 Dated 04-01-2025 and the same is enclosed herewith for favour of information and further course of necessary action.

Yours faithfully,



Assistant Commissioner, (Rev.)
Budgam



Office Phone/Fax No.: 01951-255337
Email: dfubudgam@gmail.com
Pin Code: 191111



GOVERNMENT OF JAMMU AND KASHMIR
OFFICE OF THE DIVISIONAL FOREST OFFICER
PIR PANJAL DIVISION BUDGAM



ITUW TSA

The Assistant Commissioner (Rev.)
Budgam

No:-DFO/PP/LEGAL/2024-25/ 498 Dated: 04/01/2025.

Subject:- O.A No: 912/2024 titled Advocate Ashiq Ahmad Magray
V/s UT of J&K & Others.

Ref:- Your office letter No: DCB/ARA/CC/2025/1174 Dated: 02-01-2025.

Madam,

Kindly refer your above quoted communication on the subject matter, in this connection, it is to inform that a comprehensive report in this regard stands already submitted to the Deputy Commissioner Budgam vide this office letter No: DFO/PP/Legal/276-79 dated: 14-08-2018, copy of the same alongwith its enclosures is annexed herewith for favour of information and further necessary action at your end please.

Encl: 34 letters.

Yours faithfully

[Signature]
Divisional Forest Officer
Pir Panjal Forest Division
Budgam

ARA
[Signature]
04/01/25

11959
4/1/25



233

Phone/Fax No.: 01951-295254
Email: dfubudgam@gmail.com
Pin Code: 191111

GOVERNMENT OF JAMMU AND KASHMIR
OFFICE OF THE DIVISIONAL FOREST OFFICER PIR PANJAL FOREST
DIVISION
BUDGAM



✓
The Conservator of Forests,
Srinagar Circle,
Srinagar

No:- DFO/PP/Legal/276-79

Dated:-14-08-2024

Sub: Original Application No. 913/2024 Titled Advocate Ashiq Ahmad
Magray versus UT of Jammu & Kashmir & Ors pending before the
Hon'ble National Green Tribunal(NGT) Principal Bench, New Delhi.

Sir,

As desired kindly find enclosed herewith the requisite reply/report regarding
the above titled case submitted for favour of information and further necessary action
at your end please.

End:() Leaves

Yours faithfully,

Divisional Forest Officer
Pir Panjal Forest Division
Budgam.

Copy submitted for favour of kind information to the:

1. Addl. Principal Chief Conservator of Forests/Chief Conservator of Forests
Kashmir region Srinagar.
2. Deputy Commissioner Budgam.

Copy for information and further necessary action to:

1. Law Officer, O/o Chief Conservator of Forests, Kashmir Srinagar.

Divisional Forest Officer
Pir Panjal Forest Division
Budgam.

Tosamaidan: A Brief Overview:

Tosamaidan, one of the largest meadows within the Pir Panjal Forest Division, is located approximately 60 kilometers from Lal Chowk, the heart of the Kashmir Valley. This expansive meadow is surrounded by dense forests of Kail and Fir trees, with occasional appearances of broad-leaved species like Ash, Maple, Bird Cherry, and Walnut, typically found along the banks of streams, in depressions, and cooler areas.

Historically, Tosamaidan was used by the Indian Army as a field firing range starting **on November 6, 1986**, (Copy is annexed as **Annexure-R1**) which restricted the movement of forest frontline staff for carrying out effective patrolling in the area. However, the Army ceased its artillery practices and vacated the area **on April 18, 2014**.

During the 1990s, a period of significant turmoil in the region, Tosamaidan and its surrounding compartments (S-10, S-11, S-15, S-16) experienced extensive forest damage, particularly due to illegal timber felling. The forest department, despite facing threats from timber smugglers, implemented stringent

2

measures to curb these activities, booked **43** active smugglers under the Public Safety Act (PSA).

Ecological Restoration:

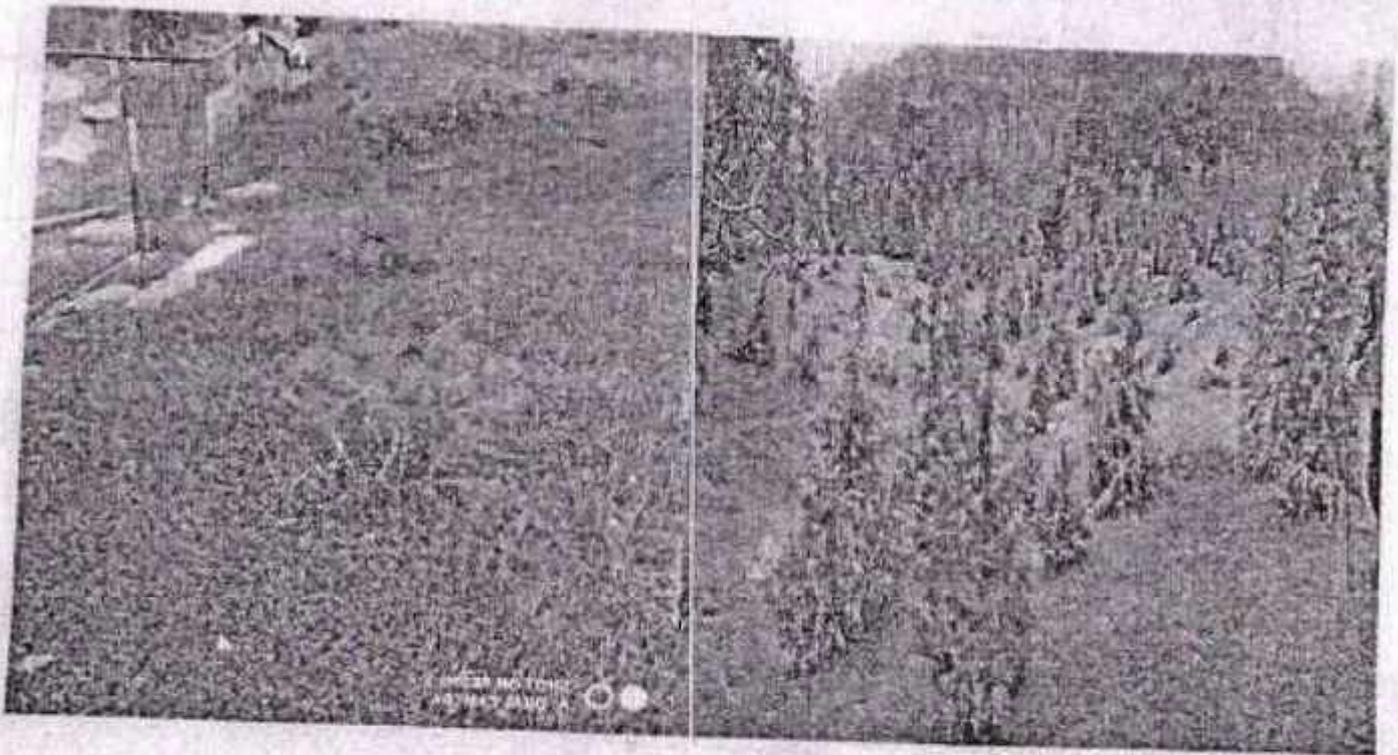
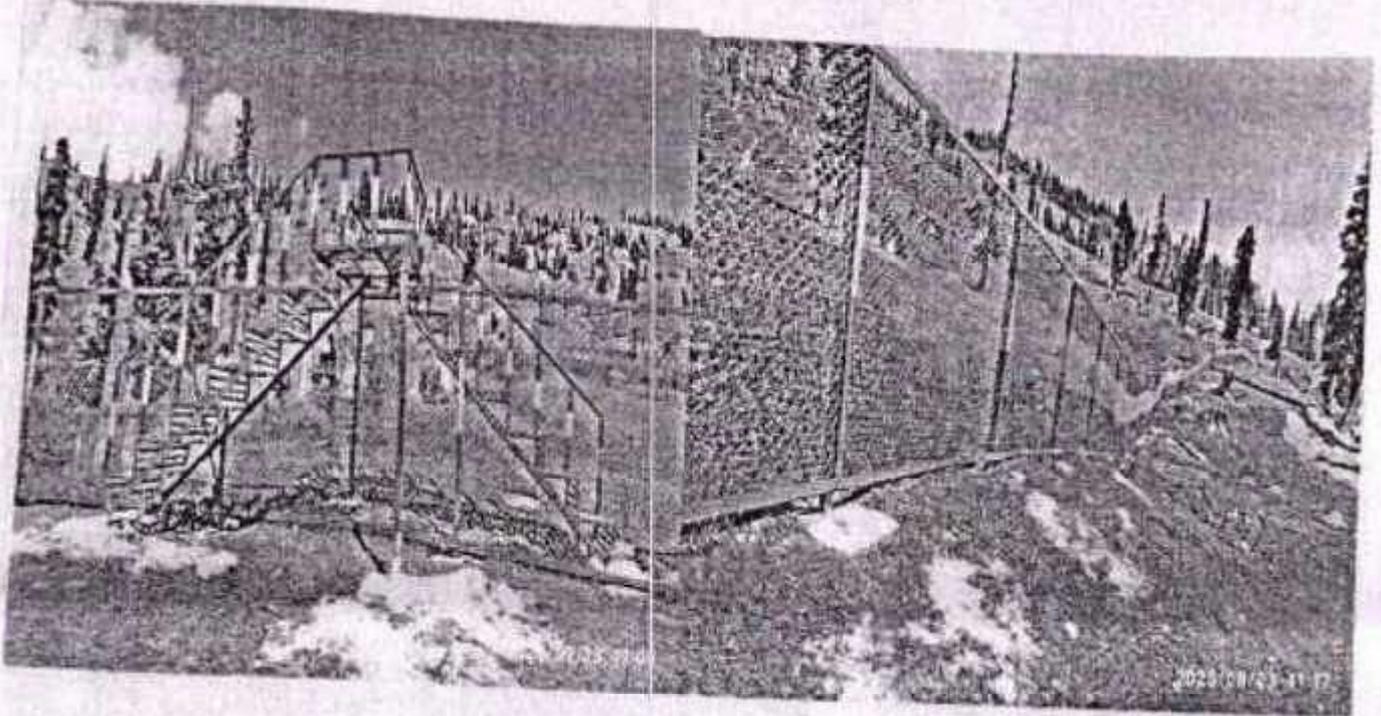
The Government's initiative to establish Tosamaidan as a tourist destination through the **Tosamaidan Development Authority** and its recent inclusion on the tourist map, efforts have been made to restore the area's vegetation.

Under the Compensatory Afforestation Fund Management and Planning Authority (**CAMPA**) through "**Special Project Tosamaidan**" extensive reforestation works has been undertaken by Pir Panjal Forest Division Budgam between 2018-2024 to "Eco-restore the Critically Damaged Areas of Tosamaidan. (copies of same are annexed as **Annexure-R2, Annexure-R3, Annexure-R4, Annexure-R5, Annexure-R6**). The special project Tosamaidan involves the rehabilitation of 207 hectares of degraded forest land across various compartments viz (S-09, S-10, S-11, S-15, S-16 & S-17). The ongoing reforestation projects under the CAMPA have made significant progress in restoring the region's vegetal cover. (Video link for reference:

<https://fb.watch/tXZHFV9TXZ/>). Over **207** hectares of degraded land have been rehabilitated, with 64500 rfts of Fencing and by planting of **149077**, conifers (Deodar & Kail). These efforts are crucial in reversing the damage caused by past activities and ensuring the sustainability of the forest ecosystem.

Divisional Forest Officer,
Pir Panjal Forest Division,
Budgam

Photographs of Plantation and fencing of works executed under CAMPA scheme under "Ecorestoration of critically Damaged areas of Tosamaidan"



Co. 5-9, Tosamaldan, Sukhnag Range



Co. 5-15, Tosamaldan, Sukhnag Range



FORMAL HANDING/TAKING OVER CERTIFICATE

We, the undersigned have this day, the 15th Nov, 1989
 handed/taken over the formal possession of land measuring
 6405 Sq. Yards comprising forest compartment No. S-19, S-20,
 S-21 and S-22 of S/S Forest Range, Meer Ranjel Division
 situated at village, Khundlassipora/Arizal/Drang Tehsil
 Mirah District Budgam. The notional possession of above
 land has already been taken over on 6th November 1986 by the
 Army. The details of land are described in Schedule of
 condition appended below. The inventory is listed in Appendix
 'A' and Site Plan is attached as Appendix 'B'.

- Authority:- 1) Govt. of India, Ministry of Defence letter
 No. 204/5/AQ/NC/Do/6312/(Lands) dated 27-10-86
 addressed to the Chief of Army Staff, New Delhi
 and copy to DG Do, New Delhi amongst others.
 2) Govt of Jammu and Kashmir Civil Secretariate home
 Deptt letter No. CL-68/86 dated 14.3.86 addressed
 to the Divisional Commissioner Kashmir Srinagar
 and copy to all concerned.

SCHEDULE OF CONDITIONS

Sl. No.	Name of the Owner.	Kh./Comptt. No.	Area K. - A.	Classification of land.	Remarks
1.	Deptt. of Forest Govt. of J & K.	S - 19 S - 20 S - 21 S - 22	1000.00 1375.00 2430.00 600.00	Forest	As given in APPX 'A'
Total =			6405.00		

<u>HAND</u> <u>OVER</u>	<u>TAKEN/HAND</u> <u>OVER</u>	<u>TAKEN/HAND</u> <u>OVER</u>	<u>Taken over</u>
D.P.O. Meer Ranjel Div. Srinagar	D.A.O. Kashmir Circle, Srinagar	G.S.(T) B30 C/O 56 AFO R S. RAH	D.A.O. B30
(21/10/89)	(R. Ansari, SDO)	(A.G. B/R)	(Maj. S. Singh) ITSSICING OFFICER

Govt's Case File No. JKS/27/a0

Annexure 2
2

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Record of Administrative Approval for execution of Works Programme under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA)-Special Project Tosmaidan" for 2018-19 of Pir Panjal Forest Division.

- 1. PCCF's letter No.PCCF/CAMPA/No.786/351-267 dated 13-02-2019.
- 2. Conservator of Forests (Kmr) Srinagar Circle's recommendation No: CE/Sgr/Acct/2019/2120-21 Dated: 14/03/2019

ORDER NO.: 101 /CCF(K) of 2019

DATED: 25 -03 -2019

Administrative Approval is hereby accorded to the execution of Afforestation and other works in Pir Panjal Forest Division for an amount of Rs. 33.57 lacs (Rupees thirty three lacs and fifty seven thousands only) under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA)- Special Project Tosmaidan" in Compartment No: S-9 Tosmaidan during the year 2018-19 as per the details shown in Annexure to this order.

However, the above Approval is subject to the fulfillment of the following conditions:

- All code manuals and procedures regarding work to be fulfilled before initiation of work. The work is allowed should not be continued as an add-on to some extent on provisions of law are fulfilled.
- The DFD shall ensure that the works are executed to the extent of released amount only & no liability created.
- Soil & Moisture Conservation (DRSM) Works) be taken up if the gullies are deep, stones available & tract sloppy.
- The implementing Officer will ensure that no overlapping or duplicity of the area to be treated vis-a-vis the work already undertaken by any of the implementing agency in the region and this area shall have to be certified by the concerned implementing officer. In this connection, he may submit a Certificate certifying therein that the proposed sites have not been executed earlier under any other scheme and are fresh for treatment during the current financial year.
- Interruption to the Govt. issued from time to time such as spending of public money and latest guidelines issued by the PCCF should be followed strictly while executing the above works programme and in using the expenditure.
- The funds released should be spent in accordance with the terms of the scheme to the extent of sanctioned outlay and in per the approved tariff rates without creating any liability therein and no re-appropriation or diversion of funds from one scheme to another or one object head to another is permissible without the prior approval of the competent authority.
- Planning & Planting works to be executed strictly as per the approved norms and specifications as laid down in the sanctioned tariff. Such species be planted which will prove viable & successful taking into consideration the quality of the soil & terrain of the proposed area. One year old plants should not be planted at all.
- The rates charged are according to approved tariff for various forestry operations and PWD schedule rates for the items not covered in Forest Tariff.
- Cost estimate should be provided in attach of the standard work in statement the expenditure and ensure effective water conservation or rain, the planting should be carried out in alternate rows of trenches and pits and done in the staggered manner. The pit planting should be preferred only in the area.
- Latest scientific methods are applied for execution of works particularly is case of raising of plantations and construction of water harvesting structures, etc.
- The progress of each work before, during and after its execution shall be taken up in order to make the documentation of performance both photographic & descriptive.
- Ensuring work soil work, digging of pits should be completed before Autumn & planting should be carried in late Autumn to Spring depending upon soil moisture, snow fall and other climatic conditions.

Encl:

No: 130 CCF(K)/P/2018-19/ 3336-33

Dated: 25-03-2019

Chief Conservator of Forests, Kashmir

Copy to the:

- 1. P.I. Chief Conservator of Forests, J&K Govt. Jammu for favour of information.
- 2. Addl. P.I. Chief Conservator of Forests Project Coordinator (CAMPA) for favour of information.
- 3. Conservator of Forests, (Kmr) Srinagar Circle for information and necessary action.
- 4. DFD Pir Panjal Division for information and necessary action.

772
29/3/19
SAC

Confidential
Yours
21/3/19

FA
E. J.
29/3/19

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Annexure to Order No. 151 / CCF(K) of 2019 Dated. 25 - 03 - 2019

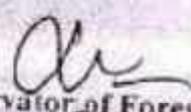
Range : Doodganga

Compartment No. : S-9

Area to be treated : 50 Haes

Division : Pir Panjal Forest Division

S.No.	Description	Unit	Area	Rate	Physical	Financial
			Hectts.	(Rs.)		(Rs in Laes)
1	Pit Planting with Broad Leaved Plants	No's	5	23.17	13000	3.01
2	Pit Planting with Conifer Plants	No's	8	29.34	65726	19.28
3	Plant Production					
	(i) Naked Root (Broad Leaved)	No's		7.44	13000	0.97
	(ii) Conifers (Poly Pots)	No's		17.18	60000	10.31
	Sub-Total:-					11.28
	Total:-		13			33.57


Chief Conservator of Forests,
Kashmir

Annexure - 23

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Record of Administrative Approval for execution of Works Programme under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Special Project Tosmaldan" for 2019-20 of Pir Panjal Forest Division.

- 1. PCCF's letter No. PCCF/CAMPA/P.No.858/1584-97 Dated: 25/5/2019.
- 2. Conservator of Forests (KMR), Srinagar Circle's recommendation No. CF / Sgr /Acett / 2019-20/1140-41 Dated: 14-9-2019.

ORDER NO. : 47/CCF(K) of 2019
DATED : 01-10-2019

Administrative Approval is hereby accorded to the execution of Afforestation and other works in Pir Panjal Forest Division for an amount of Rs.33,571 lacs (Rupees thirty three lacs, fifty seven thousand & one hundred only) under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - "Special Project Tosmaldan" in compartment No: S-15 during the year 2019-20 as per the details shown in Annexure to this order.

However, the above Approval is subject to the fulfillment of the following conditions which should be adhered to strictly in letter and spirit before execution of work:

1. All conditions and provisions required under this order shall be followed before execution of work. The funds so allocated should not be construed as an authority to spend money for the purposes of law and justice.
2. The DFO shall ensure that the works are executed to the extent of released amount only & no liability created.
3. Soil & Forestry Conservation (BFSM) Works to be taken up if the gullies are deep, stones available & tract shippy.
4. The implementing Officer will ensure that no overlapping or duplicity of the work to be treated viz-forest the work already undertaken by any of the implementing agency in the region and the same shall have to be certified by the concerned implementing officer. In this connection, he may submit a Certificate certifying therein that the proposed sites have not been executed earlier under any other scheme and are fresh for treatment during the current financial year.
5. Instructions of the Govt. issued from time to time with a special reference to public money and latest guidelines issued by the PCCF should be followed strictly while executing the works under programme and ensuring the expenditure.
6. The funds released should be spent on approved items of the estimate to the extent of sanctioned outlays and on per the approved tariff rates without creating any liability therein and no re-appropriation or diversion of funds from one scheme to another or one object head to another is allowable without the prior approval of the competent authority.
7. The estimate in respect of civil works to get technically checked/ approved from the competent concerned engineering authority before execution of actual work falling within the implementing authority's officer's capacity to hold responsibility.
8. Fencing & Planting works to be executed strictly as per the approved return and specifications laid down in the sanctioned tariff. Such specifications which shall provide viable & successful planting and maintenance of the work & survival of the proposed trees. One year old plants should not be planted at all.
9. The rates charged are according to approved tariff for various forestry operations and PWD's rates for the items not covered in Forest Tariff.
10. Only one plant should be planted in a bundle of the standard size to transverse the expenditure and ensure efficient & viable conservation in situ. The planting should be carried out in alternate rows of trenches and pits laid down in the approved return. The pit planting should be preferred only in the areas.
11. Latest scientific methods are applied for execution of works particularly in case of release of plantation and conservation of water harvesting structures, tanks etc.
12. The photographs of each work before, during and after its execution shall be taken up in order to make the dissemination of performance both photographic & descriptive.
13. Fencing work, soil work, digging of pits should be completed before Autumn & planting should be started in late Autumn or Spring depending upon soil moisture, snow fall and other climatic conditions.

Encl

Sd/-
Chief Conservator of Forests,
Kashmir

Dated: 01-10-2019

- No. : 13A/CCF(K)/Pg/2019-20/ 1666 - 69
- 1. Pk. Chief Conservator of Forests, J&K Govt. Srinagar.
- 2. Chief Conservator of Forest Project Coordinator (CAMPA).
- 3. Conservator of Forests, Kmr. Srinagar Circle.
- 4. DFO, Pir Panjal Forest Division.

Assistant Director (P&S)

8375
11/6/19
Sd/-

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Annexure to Order No: 47 / CCF(K) of 2019 Dated: 01 / 10 - 2019

Division: Pir Panjal

Range: Sukhnag

Compartment No. S-15

Area to be treated: 50 Haes

Scheme: CAMPA- NPV (Special Project Tosmaidan)

S.No.	Description	Unit	Area in Hects.	Rate (In Rupees)	Physical	Financial (Rs in Laes)
1	Pit Planting with Broad Leaved Plants	No's	10	23.17	13000	3.012
2	Pit Planting With Conifer Plants	No's	40	29.34	65726	19.284
3	Plant production					
	(i) Nailed Rose (Broad Leaved)	No's		7.44	13000	0.967
	(ii) Conifer (Poly pots)	No's		17.18	60000	10.308
	Sub-Total:-					11.275
	Total:-					33.571

Sd/-

Chief Conservator of Forests,
Kashmir

Assistant Director (P&S)

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Accord of Administrative Approval for execution of Works PROGRAMME under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Roadside Avenue Plantation" for 2019-20 of Pir Panjal Forest Division.
1. BCCF's letter No. PCCF/CAMPA/E.No.456/1864-07 Dated: 25/3/2019.
2. Conservator of Forests (KMR), Srinagar Circle's recommendation No. CF / Sgr / ACMT / 2019-20/104-05/CAMPA Dated: 9-4-2019.

ORDER NO. : ⁵M/CCF/KJ of 2019
DATED: 01 -/0 -2019

Administrative Approval is hereby accorded to the execution of Afforestation and other works in Pir Panjal Forest Division for an amount of Rs.8,815 lacs (Rupees eight lacs, eighty one thousand & five hundred only) under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Roadside Avenue Plantation" in subparticular No. S-17 during the year 2019-20 as per the details shown in Enclosure to this order.

However, the above approval is subject to the fulfilment of the following conditions which should be adhered to strictly in letter and spirit before execution of work:

1. All work to be done and to be done should be done from an allotted budget account of work. The work is to be done in accordance with the approved estimate and should be completed within the sanctioned period.
2. The DFO should ensure that the works are executed in the extent of released amount only & no liability is created.
3. No. of Mutilated Conservation (BRSM) Works to be taken up if the guidelines are in compliance available & tract allows.
4. The implementing Officer will ensure that no overlapping or duplication of work is to be taken up over the area already undertaken in any of the implementing agency in the region and the same shall have to be certified by the concerned implementing officer. In this connection, he may submit a Certificate certifying therein that the proposed work have not been executed earlier under any other scheme and are taken for treatment during the current financial year.
5. Intimation of the Govt. orders pertaining to other public spending of public money and other guidelines issued by the BCCF should be followed strictly while executing the above works programme and according to the procedure.
6. The funds released should be spent in accordance with the scheme, the nature of sanctioned nature and in the stipulated time frame without any delay. The expenditure should be completed as per the sanctioned estimate and should not exceed the sanctioned estimate.
7. No amount is to be spent on work which is not technically sanctioned or work which is not sanctioned in accordance with the scheme.
8. The expenditure should be spent in accordance with the scheme and should not exceed the sanctioned estimate.
9. The expenditure should be spent in accordance with the scheme and should not exceed the sanctioned estimate.
10. The expenditure should be spent in accordance with the scheme and should not exceed the sanctioned estimate.
11. The expenditure should be spent in accordance with the scheme and should not exceed the sanctioned estimate.
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15. The expenditure should be spent in accordance with the scheme and should not exceed the sanctioned estimate.
16. The expenditure should be spent in accordance with the scheme and should not exceed the sanctioned estimate.
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Encl.

Sd/-
Chief Conservator of Forests,
Kashmir

Dated: 01 -/0 -2019

[Signature]
Assistant Director (B&C)

No. 150 CCF/KJ/Pir/2019-20 (1894-97)
To: Chief Conservator of Forests, J&K, Gm. Srinagar;
Chief Conservator of Forests, Pir Panjal Forest Division (CAMPA)
Chief, Deptt. of Forests, Kashmir Srinagar Circle
DFO, Pir Panjal Forest Division

2373
11/10/19
Sd/-

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Annexure to Order No: 54 / CCF(K) of 2019 Dated: 01 / 10 - 2019

Division : Pir Panjal

Range : Sukhnag

Compartment No. S-17

Area to be treated : 14 Haes

Scheme: CAMPA- Roadside Avenue Plantation

S.No.	Description	Unit	Area in Hectts.	Rate (in Rupees)	Physical	Financial (Rs in Laes)
1	Pit Planting with Broad Leaved Plants	No's	4	23.17	6000	1.390
2	Pit Planting With Conifer Plants	No's	10	29.34	15000	4.401
3	Plant production					
	(i) Naked Root (Broad Leaved)	No's		7.44	6000	0.446
	(ii) Conifer (Poly pots)	No's		17.18	15000	2.577
	Sub-Total:-					3.023
	Total:-					<u>8.815</u>

Sd/-
Chief Conservator of Forests,
Kashmir

Assistant Director (P&S)

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Accord of Administrative Approval for execution of Works Programme under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Roadside Avenue Plantation" for 2019-20 of Pir Panjal Forest Division.

- 1. PCCF's letter No/PCCF/CAMPA/CF.No.558/1884/97 Dated: 25/5/2019.
- 2. Conservator of Forests (KMR), Srinagar Circle's recommendation No. CF/Sgr/Acctt/2019-20/1104-05-CAMPA Dated: 9-9-2019.

ORDER NO.: 54/CCF(K) of 2019
DATED: 01-10-2019

Administrative Approval is hereby accorded to the execution of Afforestation and other works in PD-Panjal Forest Division for an amount of Rs.8.815 lacs (Rupees eight lacs, eighty one thousand & five hundred only) under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Roadside Avenue Plantation" in compartment No. 1-14 during the year 2019-20 as per the details shown in Annexure to this order.

However, the above Approval is subject to the fulfillment of the following conditions which should be adhered to strictly in letter and spirit before execution of work:

- 1. All such activities and operations required under rules and regulations before execution of work, to be done as stipulated conditions be continued in an authority to ensure safety and preservation of trees are fulfilled.
- 2. The DFO shall ensure that the works are executed to the extent of released amount only & no liability created.
- 3. Soil & Moisture Conservation (SISM) Works be taken up if the gullies are deep, slopes are available & trees slippy.
- 4. The implementing Officer will ensure that no overlapping or duplication of the area to be treated vis-a-vis the area already undertaken by any of the implementing agency in the region and the same shall have to be certified by the concerned implementing officer. In this connection, he may submit a Certificate certifying therein that the proposed area has not been executed earlier under any other Scheme and/or fresh for treatment during the current financial year.
- 5. Instructions of the Govt. issued from time to time regarding public safety and forest guards/guards issued by the PCCF should be followed strictly while performing the above works programme and discharging the expenditure.
- 6. The funds released should be spent on approved items of the scheme to the extent of sanctioned estimates and as per the approved tariff rates without creating any liability thereon and also the appropriation or diversion of funds from one scheme to another or one object head to another is not permissible without the prior sanction of the competent authority.
- 7. The selection in respect of such works is got practically checked approval from the competent authority regarding safety, nature, quantity of nature works (including which the implementing authority follow their quality, to be kept suspended in terms of estimate works to be executed in view of the approved norms and specifications as laid down in the sanctioned tariff. Such works to be carried out with proper care & attention, having full consideration the quality of the soil & nature of the proposed area. One year care must be taken to be observed.
- 8. The rates charged are according to approved tariff for various forestry operations and PWD schedule rates for the items not covered in Forest tariff.
- 9. All the pits should be placed in a series of the standard size to guarantee the equidistance and ensure effective water conservation in situ. The planting should be carried out in alternate rows of standard and odd and done in the staggered manner. The pit planting should be performed during the monsoon.
- 10. Modern scientific methods are applied in execution of works particularly in case of raising of plantation and construction of water harvesting structures, etc.
- 11. The photographs of each work before, during and after its execution shall be taken up in order to make the documentation of performance both photographic & descriptive.
- 12. Fencing work, soil bank, digging of pits should be completed before Autumn & planting should be started in late Autumn or Spring depending upon soil moisture, water fall and other climatic conditions.

Encls:

Sd-
Chief Conservator of Forests,
Kashmir

Dated: 01-10-2019

Assistant Director (P&S)

- No. 136/CCF(K) Ptg/2019-20/1886-89
- 1. P.A. Chief Conservator of Forests, J&K Govt. Srinagar.
- 2. Chief Conservator of Forests Project Coordinator (CAMPA).
- 3. Conservator of Forests, Kmr, Srinagar Circle.
- 4. DFO, Pir Panjal Forest Division.

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11/10/19
Sd-1

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Annexure to Order No. 5 DCF(M) of 2011 Dated: 01-10-2018

Division - Pir Panjal

Range - Sakhnag

Compartment No. 5-13

Area to be treated - 14 Hect

Scheme: CAMPA - Roadside Avenue Plantation

S.No.	Description	Unit	Area in Hects	Rate (in Rupees)	Physical	Financial (Rs. or Lacs)
1	Pit Planting with Broad Leaved Plants	No's	4	23.17	6000	1.390
2	Pit Planting With Conifer Plants	No's	10	29.34	15000	4.401
3	Plant production					
	(i) Naked Rose (Broad Leaved)	No's		7.44	6000	0.446
	(ii) Conifer	No's		17.18	15000	2.577
	Sub-Total:					3.021
	Total:					<8.813>

Sd-
Chief Conservator of Forests,
Kashmir

Assistant Director (P&S)

Ameena - ly

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Approved for Administrative Approval for execution of Works Programme under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Roadside Avenue Plantation" for 2019-20 of Pir Panjal Forest Division

- 1. FCCF's letter No. PCCF/CAMPA/F.No.55/1504-97 Dated: 25/5/2019.
- 2. Conservator of Forests (KMR), Srinagar Circle's recommendation No.: CF/Sgr/Acctt/2019-20/104-05/CAMPA Dated: 9-9-2019.

ORDER NO. : 55/CCF(K) of 2019
DATED: 01 -/6 - 2019

Administrative Approval is hereby accorded to the execution of Afforestation and other works in Pir Panjal Forest Division for an amount of Rs.8815 lacs (Rupees eight lacs, eighty one thousand & five hundred only) under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Roadside Avenue Plantation" in compartment No. S-16 during the year 2019-20 as per the details shown in Annexure to this order.

However, the above Approval is subject to the fulfillment of the following conditions which should be adhered to strictly in letter and spirit before execution of works:

1. All work estimates and programme proposals submitted are to be filled in proper sequence & order. The work to be executed should be carried out in strict accordance with the programme of works submitted.
2. The DFO shall ensure that the works are executed to the extent of released amount only & no liability created.
3. Soil & Moisture Conservation (DRSM) works to be taken up if the gullies are deep, rains are available & cost cheap.
4. The implementing Officer will ensure that no overlapping or duplicity of the area to be treated vis-a-vis the work already undertaken by any of the implementing agency in the region and the same shall have to be certified by the concerned implementing officer. In this connection, he may submit a Certificate certifying thereon that the proposed sites have not been executed earlier under any other scheme and are open for treatment during the current financial year.
5. Licenses to be taken issued from sites to the work involving the public roads, and lanes should not be issued by the PCCF should be followed strictly while executing the above work programme and according to the conditions.
6. The funds released should be used for approved items of the scheme in the order of sanctioned works and as per the approved work programme during the period, there should be no appropriation or diversion of funds from one scheme to another or one item to another without the prior approval of the competent authority.
7. The estimate in respect of civil works to be taken up should be prepared from the competent technical engineering authority, under the supervision of works, which the implementing authority shall be equally be held responsible.
8. Fencing & Planting works to be carried out strictly as per the approved items and as per the guidelines laid down in the sanctioned work. Such works to be carried out should give work & cost of the work to be executed in the order of the 500 & 1000 in the proposed area. One year old plants upto 2000 may be planted also.
9. The cost charged for execution of approved work for various forestry activities and PCCF's estimate rates for the items not covered in Annexure Table.
10. Only one gate should be provided in a tract of the standard plot to regulate the expenditure and ensure effective water conservation in the plantation should be carried out in alternate rows of trees and one hill down in the suggested manner. The plantation should be planted only in the zone.
11. Latest scientific methods are applied for execution of work particularly in case of choice of plants and construction of water harvesting structures, roads etc.
12. The photographs of each work before, during and after its execution shall be taken up in order to make the documentation of performance both photographic & descriptive.
13. Fencing work, soil work, disposal of pits should be completed before Assesment & planting should be started in late August or Spring depending upon the existing local soil and other climatic conditions.

Each.

No.: 130/CCF(K)/P/2019-20/ 1890-93
P.O. Chief Conservator of Forests, JDC Govt, Srinagar.
Chief Conservator of Forests Project Coordinator (CAMPA)
Conservator of Forests, KMR, Srinagar Circle
P.O. Pir Panjal Forest Division.

Sd/-
Chief Conservator of Forests,
Kashmir.

Dated: 01 -/6 - 2019

[Signature]
Assistant Director (P&S)

3376
11/6/19
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GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Annexure to Order No. 53 /CCF(K) of 2019 Dated: 01 - 6 - 2019

Division: Pir Panjal

Range: S-4

Compartment No. S-16

Area to be treated: 14 Hacs

Scheme: CAMPA- Roadside Avenue Plantation

S.No.	Description	Unit	Area in Hects.	Rate (in Rupees)	Physical	Financial (Rs in Lacs)
1	Pit Planting with Broad Leaved Plants	No's	4	23.17	6000	1.390
2	Pit Planting With Conifer Plants	No's	10	29.34	15000	4.401
3	Plant production					
	(i) Naked Root (Broad Leaved)	No's		7.44	6000	0.446
	(ii) Conifer (Poly pots)	No's		17.18	15000	2.577
	Sub-Total:-					3.923
	Total:-					→8.815→

Sd/-
Chief Conservator of Forests,
Kashmir

Assistant Director (P&S)

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GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Accord of Administrative Approval & Technical Sanction in the Works Programme of Pirpanjal Forest Division under different schemes for the various Nurseries during the year 2020-21.

L PCCF's letter No. PCCE/Ext/G/2016/54/852-89 dated 31-07-2020.
to Conservator of Forests (KMR), Srinagar Circle's recommendation No. CF/ Sgr/ Acct/ 2020/ 474-75 Nurseries dated 28-09-2020.

ORDER NO.: 181 (CCF(K) of 2020
DATED: 05-10-2020

Administrative Approval and Technical Sanction is accorded to the Works Programme of Pirpanjal Forest Division under the below mentioned schemes for the Year 2020-21 amounting to Rs. 42.93 lacs (Rupees forty two lac ninety three thousand) only pertaining to various Nurseries of Pirpanjal Forest Division, maintenance of plants in it and raising of new plants. The scheme wise financial details enumerated for the current financial year is given hereunder. The detailed of works programme containing cost list is appended herewith.

Name of the Nursery	Name of the Scheme	Outlay in lacs	Remarks		
1. SA, Kaniyagan Nursery	CAPEX Budget	0.76	TS & AA already conveyed vide this office order No. 123/CCF(K) of 2020 dated 25-08-2020		
2. Yasmarg Nursery					
3. Rastool Nursery	CAMPANPV	19.00	TS & AA already conveyed to the note of Rs. 12878 lacs vide this office order No. 121/122, 123, 124/CCF(K) of 2020 dated 25-08-2020		
4. HP Sakhing Nursery					
				CAMPA-Tosamaldan Special Project	5.01
				CAMPANPV-Establishment of Nursery	13.78
	Green India Mission	4.38			
	Total	42.53			

The above sanction is subject to the fulfillment of the following conditions:

- All tender formalities and procurement matters under this order shall be followed as per the provisions of the Forest Act, 1927 and the Forest Rules, 1927 and the Forest (Amendment) Act, 1987 and the Forest (Amendment) Rules, 1987.
- The amount Technically Sanctioned does not exceed the amount Administratively Approved by the Competent Authority.
- The Implementing Officer will ensure that no overlapping or duplication of the area to be treated vis-a-vis the work already undertaken by any of the implementing agency in the region and the same shall have to be certified by the concerned implementing officer. In this connection, he may submit a Certificate certifying therein that the proposed works have not been executed earlier under any other scheme and are fresh for treatment during the current financial year.
- The DFO shall ensure that the works are executed to the extent of released amount only & no liability created.
- Instructions of the Govt. issued from time to time regarding the execution of public works and latest guidelines issued by the PCCF should be followed strictly while executing the above works programme and ensuring the conditions.
- The funds released should be spent or approved items of the scheme in the mode of sanctioned outlay and as per the approved bill of materials covering the utility items and other requirements of the items of work. From now onwards to another or one object tend to another is inadmissible without the prior approval of the competent authority.
- Timing & planting works be executed strictly as per the approved norms and specifications as laid down in the sanctioned bill. Such works of planting which shall prove viable & successful taking into consideration the quality of the soil & terrain of the proposed area. One year old plants should not be planted at all.
- The rates charged are something as approved tariff for various forestry operations and PWD schedule rates for the items not covered in Forest Tariff.
- The stock entry shall be made in case of articles to be purchased for which laid down norms are to be followed.
- Only pit plant should be planted in a trench of the standard size in accordance the requirement and ensure effective water conservation in the pit planting area. If the material not to alternate rows of trenches and pits are taken in the suggested manner. The pit planting should be completed upto in the area.
- Latest scientific methods are applied for execution of work particularly in case of cutting of plantation and conservation of water harvesting structures etc.
- The photographs of each work before, during and after its execution shall be taken up in order to make the documentation of performance both photographic & descriptive.

[Signature]
Chief Conservator of Forests,
Kashmir
Date: 05/10/2020

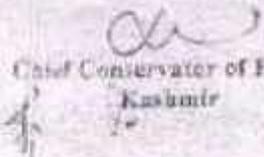
No. SA-AMTS/Nurseries/CCF(K)/P/2020-21/1899-1902
To: Chief Conservator of Forests, Jammu & Kashmir
Conservator of Forest (KMR), Srinagar Circle, Srinagar
The Forest Office, Pirpanjal Forest Division, For information and necessary action.

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Reference to Order No. 181

Dated: 05 - 10 - 2020

Item	Unit	Rate	Qty	Amount
		(Rs.)		(Rs. in Lacs)
Maintenance of Conifer Plants in their 1 st year	Lac No's	2.66	1.38	3.67
Maintenance of Conifer Plants in their 2 nd year	Lac No's	2.66	1.35	3.59
Maintenance of Conifer Plants in their 3 rd year	Lac No's	1.83	2.19	3.39
Rating of Conifer plants against plants supplied	Lac No's	1.03	3.00	24.09
Rating of 5 leaved plants against plants supplied	Lac No's	2.44	0.065	0.48
Sub-Total				40.22
Provision for up gradation /procurement of tools for up gradation of Modern Nursery Sheikh ul Alam Kanidajan				
i. Seed store	As per actual			0.93
ii. Sprinkle water system 50 x 80	As per actual			0.90
iii. Procurement of seed bins, root trainers and root trainer stands	As per actual			0.25
iv. Procurement of Falcon Manual Lawn Mower and Honda brush cutter	As per actual			0.30
v. Provision for Sign Boards/Flags	As per actual			0.31
Sub-Total				2.71
Grand Total				42.93


Chief Conservator of Forests,
Kashmir

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Subject:

Accord of Administrative Approval & Technical Sanction for execution of Works Programme under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA)" for 2020-21 of Pulpwood Forest Division.

Reference:

COPF's letter No. PCCF/Estt/G/2016/S4/351-59 dated 31-07-2020,
R. Conservator of Forests (KMR), Srinagar Circle's recommendation No. CF/Sr/Act/2020/21/275-76/Comp dated 21-08-2020.

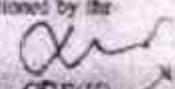
ORDER NO. 1-171 /COPF(K) of 2020

DATED: 28-9-2020

Administrative Approval & Technical Sanction is hereby accorded for the execution of Afforestation and other works in Pulpwood Forest Division for an amount of Rs. 14,042 lacs (Rupees fourteen lacs four thousand & two hundred only) under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA)-NPV- (Special Project Technoidan)" in a compartment No. N-W Zagon Block, Sudding Range during the year 2020-21 as per the details shown in Annexure to this order.

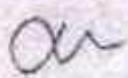
However, the approval is subject to fulfillment of the following conditions which should be adhered to in letter and spirit:

1. The work(s) should be executed to the extent of approved released amount only in order to avoid any sort of surplus.
2. All other conditions prescribed in proposal order shall be fulfilled before execution of the work.
3. The instant work is not subject matter of any court/tribunal in any manner any advisory observation, negotiation with police, crime branch, vigilance organization etc. and should not covered under any other scheme/programme in any way or form.
4. The executing agency should ensure that before execution of work(s) on ground, DFO shall get the estimate technically vetted by S/E/Competent Engineering Authority in respect of civil part.
5. The work should be executed under the above Technical sanction of Engineering wing of Forest Department which is per the technically approved items of sanctioned estimate. DFO to forewarn any expenditure.
6. The rates charged are according to latest approved tariff for various forest operations and PWI schedule of rates for the items not covered in 1 to 3 items.
7. No deviation in the estimate shall be allowed by the S/E/Competent Engineering Authority concerned is made. The payment be released only after verification of quality and quantity of work and furnishing of certificate in that effect by the competent authority.
8. Photographs before, during & after execution of works be submitted in triplicate in order to make the documentation of performance both photographic & descriptive.
9. The instant work is included in the list of approved works to be executed from the concerned authority under the relevant scheme.
10. The site level contracts (if any) required for the instant project/works to be done with the all compliances.
11. That the proposals are strictly checked and designed as per the provisions of A.C.S/IS/107-3014 specifications etc. and sound engineering practice, besides should come after prescribed safety Margins (SM) as well as other rules and regulations as per latest control norms.
12. Only the rates shall be paid as per the actual prevailing market rates after comparing all the valid formalities.
13. That the work executed is completed both physically & financially within the prescribed time period and within the approved amount cost in avoid any cost escalation/escalation. However, the liability of any staff be the personal responsibility of the implementing agency.
14. That no deviation shall be made in the approved design of the instant work project without proper approval from the competent authority.
15. That the Accord of Administrative Approval/Technical Sanction shall not be treated as an authority for release of funds. Besides, may not be construed as final approval for execution of the project/works unless and until the funds are not made available under the proper subject head of expenditure/scheme.
16. That the work shall be completed in per the approved items of the estimates and specifications. Besides, the Administrative Approval/Technical Sanction, if any, notified earlier for the instant project/works should be treated as cancelled earlier the instant Accord of Administrative Approval/Technical Sanction be treated in supersession to all previous A.C.S/IS's for the above project/works.
17. That the provision of funds for the instant work project is approved/available under the relevant scheme.
18. That the approved design shall be adopted for execution of the instant work project and the Executive Engineer/A.E./A.E. concerned is/are responsible for strict adoption of the specifications as per estimate(s) technically sanctioned by the competent authority in respect of civil work(s).


COPF(K)

- 20. All civil and procedural formalities as required under rules, instructions and standing guidelines are fulfilled before the execution of the instant work project. Allowing private authority is responsible for the reasonable rates as per approved terms of work.
- 21. The rates incorporated in the estimate shall not be higher than the lowest market rates and the concerned Engineer-in-charge shall be responsible for its accountability. Besides, the concerned man-in-charge shall ensure that they will strictly adhere to the lowest rates which have been adopted and will be by the same while framing the bill, releasing the payments to the executing agency and deviations if any shall be the personal responsibility of the implementing agency.
- 22. The Agency of Administrative Approval Technical Services shall not however, be treated as an authority to:
 - a. Spend money not provided for in the budget.
 - b. Create on items not provided for in the administrative approval.
- 23. Soil & Moisture Conservation (DRSM Works) to be taken up if the gullies are deep, stones available & incl. slopes moderate rainfall and are free from flash floods.
- 24. The Planting of HC Nuts is to be carried out in the sites suitable for the purpose. The Choice of planting species will depend upon the site conditions and to under planting of broad leaved species with caution can be carried out.
- 25. The implementing Officer will ensure that no overlapping or duplicacy of the area to be treated vis-à-vis the ones already undertaken by any of the implementing agency in the region and the same shall have to be certified by the concerned implementing officer. In this connection, he may submit a Certificate certifying therein that the proposed works have not been executed earlier under any other Scheme/program and are fresh for treatment during the current financial year.
- 26. The funds should be spent on approved items of the scheme in the extent of release amount only and as per the latest approved tariff rates without creating any liability therein and no re-appropriation or diversion of funds from one scheme to another or one object head to another is admissible without the prior approval of the competent authority.
- 27. Planting works to be executed strictly as per the approved norms and specifications as laid down in the sanctioned bill. Such species to be planted which shall prove viable & successful taking into consideration the quality of the soil & terrain of the proposed area besides one year old plants should not be planted at all, viability if any shall be the personal responsibility of the implementing authority's officer.
- 28. Only one plant should be planted in a trench of the standard size to ensure the germination and ensure effective water conservation is done, the planting should be carried out in alternate rows of trenches and pits laid down in the staggered manner. The pit planting should be preferred only in flat areas.
- 29. Latest scientific methods are applied for execution of works particularly in case of nurseries, plantation and construction of water harvesting structures/tricks etc.
- 30. The raising cost of carrier plant is Rs. 17.18 per plant will have to be spread for the seven four operations:
 - a. Raising of new polybags in case of plants raised from nursery: Rs. 8.83 per poly bag plant
 - b. Maintenance of Carrier Plants in their nursery: Rs. 2.66 per plant
 - c. Maintenance of Carrier Plants in their Nurseries: Rs. 2.66 per plant
 - d. Maintenance of Carrier Plants in their Nurseries: Rs. 2.66 per plant in their nurseries for the year.

The expenditure should be booked as per the schedule. This will apply in various schemes, sections for which 13-14 has been approved.


 Chief Conservator of Forests,
 Kashmir

Encl:

No.: 13W/CCF(K)/Pg/2020-21/1380.63

Dated: 23-08-2020

Copy to the:

- 1. P. Chief Conservator of Forests, Jammu & Kashmir Government, Jammu for information.
- 2. Adl. P. Chief Conservator of Forests, CDO, CAMPA.
- 3. Conservator of Forests (KMR), Srinagar Circle for information and necessary action.
- 4. DFO, Purnajal Forest Division for information and necessary action.

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Annexure to Order No. 101 / CCF(K) of 2020 Dated: 25 - 8 - 2020

Division : Pirpanjal

Range : Sukhnag

Compartment No. S-4 Zagon Block

Area to be treated : 25 Ha's

Scheme: CAMPA- NPV (Spl. Project Toshmaidan)

S.No.	Description	Unit	Area in Hects.	Rate (in Rupees)	Plants	Financial (Rs in Lacs)
1	Assisted Natural Regeneration					2.347
	(a) Planting of Conifer Plants	No's	27	29.34	8000	2.347
	-Sub-Total-					
2	Pit Planting with Broad Leaved Plants		3	23.17	5000	1.159
3	Pit Planting With Conifer Plants	No's	10	29.34	17750	5.208
4	Pit Planting With Medicinal Plants	No's	2	15.95	2000	0.319
5	Plant production					0.372
	(i) Naked Rose (Broad Leaved)	No's		5.44	5000	4.424
	(ii) Conifer (Poly post)	No's		17.18	25750	0.214
	(iii) Medicinal	No's		10.69	2000	5.010
	-Sub-Total-					14.042
	Total-					

Dr
Chief Conservator of Forests,

Kashmir



Amayya RS

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Subject: Accord of Administrative Approval for execution of Works Programme under the Scheme "Comprehensive Silviculture Management & Planning Authority (CAMP) - Special Project (Forests) - NPV" for 2021-22 of Regional Forest Division.

Reference: (i) Finance Department, Govt. of Jammu & Kashmir's S.O. No. 15 dated 09-01-2020 issued under endorsement No. A/PN/FC/2117 dated 09-01-2020.
(ii) Finance Department, Govt. of Jammu & Kashmir's S.O. No. 18 dated 08-01-2021 issued under endorsement No. A/GFR (2019) 168 dated 08-01-2021.
(iii) PCCF's communication No. PCCF/CAMP/2021/E No. (1806)-76 dated 09-04-2021.
(iv) Conservator of Forests (KMR) Srinagar Circle's recommendation No. CF/ Ser/ Acct/ 2021-22/ 312-23 dated 21-05-2021.

ORDER NO.: 51 /CCF/O of 2021
DATED: 05-06-2021

Administrative Approval is hereby accorded for the execution of Allocation works in Commitment No. 849 Sub-Project (Forest) of Detailed Forest Allocation for an amount of Rs. 26.26 lacs (approximate) for the year 2021-22 under the Scheme "Comprehensive Silviculture Management & Planning Authority (CAMP) - Special Project (Forests) - NPV" during the year 2021-22.

Title of the work	Details of work	Amount Rs. lacs
Commitment No. 849 Sub-Project (Forest) CAMP - Special Project (Forests) NPV	1. Fencing - 12 kms (a) Chain Link Fencing - 800 Pkts. Arched Iron Fencing - 8,100 Pkts.	26.26
	2. Assisted Natural Regeneration	
	(i) Planting of Conifer Plants - (3,000 Plants)	
	3. (a) Pre Planting with Eradicant plants (2,000 Plants) (b) Pre Planting with Conifer Plants (1,600 Plants) (c) Pre Planting with Medicinal Plants (3,600 Plants)	
	4. Sowing & Drilling (a) Seed Sows - (1,650 Rows)	

This approval is subject to fulfillment of the following conditions which shall be adhered to in letter and spirit:

1. The work(s) should be executed in the spirit of open competition and should only be done to avoid any liability.
2. That the provisions of funds for the execution of the work(s) shall be available under the rules and orders.
3. All social formalities, procedures required under law to be followed during execution of the work.
4. That the instant work is not subject matter of any court case or not under any adverse observations/investigation with police, crime branch, vigilance organisation etc. and is also not covered under any other scheme/programme to avoid any sort of duplicity in allocation of work/s incurring the expenditure.
5. That the land/ corridor (if any required) for the instant project(s) work(s) is free from all encumbrances.
6. That the proposals are strictly checked and designed as per the relevant code of IS/ CPWD/ IRC/ MOF/ specifications etc. and sound engineering practice, besides they should come upto prescribed Indian Standards (IS) as well as other rules and regulations/ Govt. rules and orders.
7. That the work/ project is completed both physically/ financially within the prescribed time period and within the approved estimated cost to avoid any cost escalation/ deviations. However, deviations if any shall be the personal responsibility of the implementing agency.
8. That no deviation(s) shall be made to the approved design of the instant work(s) project without proper approval from the competent authority.
9. The implementing officer shall ensure that no overlapping or duplication of the area to be treated vis-a-vis the area already undertaken by any of the implementing agency in the region and the same shall have to be certified by the concerned implementing officer. In this connection, he shall submit a Certificate certifying therein that the proposed work(s) have not been executed earlier under any other Scheme/ programme and are fresh for treatment during the current financial year.

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GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

3

Subject: Accord of Administrative Approval for execution of Works Programme under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Special Project Tonsundian NPV" for 2021-22 of Pirpanjal Forest Division.

Reference: 1. Finance Department, Govt. of Jammu & Kashmir S.O. No. 15 dated 09-01-2021
2. Finance Department, Govt. of Jammu & Kashmir S.O. No. 10 dated 09-01-2021
3. Finance Department, Govt. of Jammu & Kashmir S.O. No. 10 dated 09-01-2021
4. PCCF's communication No. PCCF/CAMPA/2021/F.No. 1199/dt-7x dated 09-04-2021
5. Conservator of Forests (KMR) Section Chief's recommendation No. CCF 5gr Accts. 2021-22/222-23 dated 24-06-2021.

ORDER NO. 52/CCP(K) of 2021
DATED: 05-06-2021

Administrative Approval is hereby accorded to the execution of Afforestation works in Compartment No. S-9, Sakhring Range of Pirpanjal Forest Division for an amount of Rs. 18.65 lacs (Rupees eighteen lacs sixty five thousand only) under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Special Project Tonsundian NPV" during the year 2021-22.

Title of the work	Detail of work	Amount Rs. lacs
Compartment No.	S-9, Sakhring Range, Pirpanjal Forest Division	
Sub-Project	Special Project Tonsundian NPV	
Scheme (CAMPA)	Special Project Tonsundian NPV	18.65
Special Project	1. Afforestation with 5000 native plants of 550 species 2. Afforestation with 5000 native plants of 550 species	

This approval is subject to fulfillment of the following conditions which should be adhered to by the contractor:

1. The work should be executed in the spirit of agreement entered into in order to avoid any liability.
2. That the execution of work for the instant work project is executed strictly under the relevant scheme.
3. All civil liabilities of contractor engaged under this project shall be taken care of by the contractor.
4. That the instant work is not subject matter of any case, suit or law suit or any adverse observation investigation with police, crime branch, public engineering etc. and is also not covered under any other scheme programme to avoid any sort of duplicity or overlap of work concerning the expenditure.
5. That the land/consolidation (Case required) by the instant project/works is free from all encumbrances.
6. That the proposals are strictly designed and designed as per the other works of BIS/CPWD/IRC/MOF specifications etc and sound engineering practice besides should also be as prescribed Indian Standards (IS) as well as other rules and regulations as per latest instructions.
7. That the work project is completed within the prescribed time period and within the approved estimated cost to avoid any cost overruns. However, deviations if any shall be the personal responsibility of the implementing agency.
8. That no deviation(s) shall be made in the approved design of the instant work project without proper approval from the competent authority.
9. The implementing Officer will ensure that no overlapping or duplicity of the area to be treated vis-a-vis the ones already undertaken by any of the implementing agencies in the region and the same shall have to be certified by the competent implementing officer. In this connection, he shall submit a Certificate certifying therein that the proposed works have not been executed earlier under any other Scheme/programme and are fresh for treatment during the current financial year.

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- 10. The funds should be spent in approved items of the scheme or the extent of removal allowed only and as per the latest approved tariff rates. No other charges and no re-arrangement or diversion of funds from one scheme to another or use of fund to another is admissible without the price approval of the competent authority.
- 11. Planting works be executed strictly as per the approved scheme and specifications as laid down in the sanctioned tariff. Such species be planted which shall prove viable & successful taking into consideration the quality of the soil & terrain of the proposed area besides one year old plants should not be planted if all violation of any shall be the personal responsibility of the implementing authority/officers.
- 12. Instructions of the Government issued from time to time regarding expenditure on public money including standing should be followed strictly when making expenditure.
- 13. The DFOs and controlling officers shall ensure the profit and accounts of the works through regular checks and cost operations.
- 14. Photographs before, during & after execution of work to be submitted to this office.


 APCCV Chief Conservator of Forests,
 Kashmir

No. 130/ECHRS/Plg/2021-22/660 - 63
 Dated 05-06-2021.

Copy to the:

- 1. Pt. Chief Conservator of Forests (Hd), Jammu & Kashmir Government, Jammu for favour of intimation.
- 2. AM, Pt. Chief Conservator of Forests (C.E. CAMP), Jammu for information.
- 3. Conservator of Forests (AM), Srinagar Circle for information and necessary action.
- 4. DFO, Pargana Forest Division for information and necessary action.

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GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Accord of Administrative Approval for execution of Works Programme under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMP) - Special Project Tasmadan NPV" for 2021-22 of Pirpanjal Forest Division.

i). Finance Department, Govt. of Jammu & Kashmir's S.O. No. 15 dated 09-01-2020 issued under endorsement No. A/PS/PC/2019-dated 09-01-2020.
 ii). Finance Department, Govt. of Jammu & Kashmir's S.O. No. 10 dated 08-01-2021 issued under endorsement No. A/GFR(2019)-1468 dated 05-01-2021.
 iii). PCCF's communication No. PCCF/CAMP/A/2021/V.No.1180/61-76 dated 09-04-2021.
 iv). Conservator of Forests (KMR), Srinagar Circle's recommendation No. CF/ Sgr/ Accts. 2021-22, 222-23 dated 31-05-2021.

ORDER NO. 51 /CCF(K) of 2021
DATE: 05-06-2021

Administrative Approval is hereby accorded to the execution of Afforestation works in Compartment No. S-9 Sukhnag Range of Pirpanjal Forest Division for an amount of Rs. 26.26 lacs (Rupees twenty six lacs twenty six thousand only) under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMP) - Special Project Tasmadan NPV" during the year 2021-22.

Title of the work	Details of work	Amount
		Rs. lacs
Compartment No. S-9 Sukhnag (Scheme CAMP- Special Project Tasmadan NPV)	1 Fencing - 17 Hous Crash Link Fencing - 500 Rfts. Angle Iron Fencing - 8,100 Rfts.	25.26
	2 Assisted Natural Regeneration (i) Planting of Conifer Plants - (2,800 Plants)	
	3 (a) Pit Planting with Broad leaved Plants (5,300 Plants) (b) Pit Planting with Conifer Plants (6,600 Plants) (c) Pit Planting with Medicinal Plants (1,850 Plants)	
	4 Dowling & Dabbing (a) Seed Balls - 11,050 Nos.	

This approval is subject to fulfilment of the following conditions which should be adhered to in letter and spirit:

1. The works should be executed to the extent of approved/ released amount only in order to avoid any liability.
2. That the provision of funds for the instant work/ project is approved/ available under the relevant scheme.
3. All social formalities/ procedures required under rules be fulfilled before execution of the work.
4. That the instant work is not subject matter of any court and is not under any adverse observation/ investigation with police, crime branch, vigilance organization etc and is also not covered under any other scheme/ programme to avoid any sort of duplicacy in adoption of work/ incurring the expenditure.
5. That the land/ corridor (if any required) for the instant project(s) work(s) is free from all encumbrances.
6. That the proposals are strictly devised and designed as per the relevant code of BIS/ CPWD/ IRC/ MOF/ specifications etc and sound engineering practice, besides should come upto prescribed Indian Standards (IS) as well as other rules and regulations as per latest amendments.
7. That the work/ project is completed both physically/ financially within the prescribed time period and within the approved estimated cost to avoid any cost escalation/ deviations. However, deviations if any shall be the personal responsibility of the implementing agency.
8. That no deviation(s) shall be made to the approved design of the instant works/ project without proper approval from the competent authority.
9. The implementing Officer will ensure that no overlapping or duplicacy of the area to be treated vis-a-vis the ones already undertaken by any of the implementing agency in the region and the same shall have to be certified by the concerned implementing officer. In this connection, he shall submit a Certificate certifying to certify that the proposed works have not been executed earlier under any other Scheme/ programme and are fresh for treatment during the current financial year.

(Signature)
 Date: 05/06/21

- 10. The funds should be spent on approved items of the scheme to the extent of released amount only and as per the latest approved tariff rates without creating any liability thereto and no re-appropriation or diversion of funds from one scheme to another or one object head to another is admissible without the prior approval of the competent authority.
- 11. Planting works be executed strictly as per the approved norms and specifications as laid down in the sanctioned tariff. Such species be planted which shall prove viable & successful taking into consideration the quality of the soil & terrain of the proposed area besides one year old plants should not be planted at all, violation if any shall be the personal responsibility of the implementing authority/officers.
- 12. Instructions of the Government issued from time to time regarding expenditure on public money including tenders, should be followed strictly while making expenditure.
- 13. The DFO and other line officers shall ensure the quality and quantity of the works through repeated checks and field inspections.
- 14. Photographs before, during & after execution of works be submitted to this office.

[Signature]
 APCCE/Chief Conservator of Forests,
 Kashmir

No. 130 CCF(K)/P/2/2021-22/656-57
 Dated: 05.06.2021.

Copy to the:

- 1. P. Chief Conservator of Forests (H/FF), Jammu & Kashmir Government, Jammu for favour of information.
- 2. Adl. P. Chief Conservator of Forests/CEO, CAMPA Jammu for information.
- 3. Conservator of Forests (KMR), Srinagar Circle for information and necessary action.
- 4. DFO, Papatral Forest Division for information and necessary action.





Ameyu

Shri. Rajendra Singh, I.A.S. (Retd.), Srinagar-190
Ph. No. 019-2533111 Fax No. 019-2533112
Mail: rajendra@vsnl.com

JAMMU AND KASHMIR GOVERNMENT
OFFICE OF THE CONSERVATOR OF FORESTS, SRINAGAR CIRCLE, SRINAGAR.

Subject: Accord of Technical Sanction for "Providing & Fixing of Barbed wire fencing with Angle Iron Posts & Planting" in Compartment S-9, Zagoo, Sukhnag Range under the Scheme CAMPA-Special Project Tosmaidan-NPV for the year 2021-22 in Pir Panjal Forest Division Budgam.

- Reference:
- i) Pr. Chief Conservator of Forests & HoFF, J&K, Jammu Order No. 03 of 2021 dated 01-04-2021, under Endstt. No PCCF/Plg./19-80 dated 01-04-2021.
 - ii) Addl. PCCF/ Chief Executive Officer (CAMPA) No. PCCF/CAMPA/2021-22/1199/F. No 1180/61-76 dated 09-04-2021.
 - iii) Addl. PCCF/ Chief Conservator of Forests, Kashmir Order No. 15 / CCF (K) of 2021 dated 29-05-2021 under Endstt. No. 130/CCF (K)/ Plg/ 2021-22/ 492-95 dated 29-05-2021
 - iv) DFO Pir Panjal Forest Division letter No DFO/ PF/ Acctt/ 51-52 dated 19-04-2021.

ORDER NO: 80 / CF (Sgr) of 2021.

D A T E D : 07 - 06 - 2021.

Technical Sanction is accorded, hereby, for treatment of 13 Hectares of degraded forest land in Compartment S-9, Zagoo, Sukhnag Range Pirpanjal Forest Division Budgam through fencing, planting under the approved Scheme Compensatory Afforestation Fund Management & Planning Authority (Special Project Tosmaidan-NPV), during the year 2021-22, as per following particulars and also as detailed vide Annexure 'A' to this order.

Co. & Range/ Scheme	Particulars of Work	Financial Implications (Rs in Lakhs)
Co. No. S-9 Zagoo, Sukhnag Range Special Project Tosmaidan-NPV	1. Providing & fixing of 6 strand BABW fencing with Angle iron post in cement concrete blocks-5700 Rft (13 Ha)	18.65
	2. Assisted Natural Regeneration: (i) Planting of Conifer Plants- (2800 No.)	
	3. (i). Pit Planting with Broad leaved Plants-1650 No. (ii). Pit Planting with Conifer plants -6600 No. (iii). Pit Planting with Medicinal plants-1650 No.	

Continued overleaf

However, the sanction is subject to fulfillment of the following conditions which should be adhered to in letter and spirit.

1. The works shall be executed to the approved extent, amount committed or released order in order to avoid any liability.
2. All fiscal formalities, procedures required under rules to be fulfilled before tendering & execution of the work.
3. The Implementing Agency shall ensure that before execution of work on ground, estimate of Civil Works is prepared, executed and work supervised technically as per sanctioned estimate; DPR, with no deviations.
4. The funds for the instant work or project are approved/ available under the relevant scheme/ head.
5. The rates charged are according to latest approved Forest tariff for various forestry operations or as per PWD schedule of rate duly tendered (if) for the items not covered in Forest Tariff.
6. Payment should be released on actual work done of requisite quality and quantity, at the approved rate structure after verification to that effect by the competent authority.
7. The instant work is not subject matter of any Court and is not under any adverse observation/ investigation with Police, Crime branch, Vigilance Organization etc., and is also not covered under any other scheme, programme to avoid duplicacy of work or incurring double expenditure.
8. Photographs with captions, before during & after execution of works shall be recorded for documentation and submitted to this office too.
9. The implementing Agency will ensure that the DRSM works, if any, will be executed only in sites which experience low to moderate rainfall and are free from flash floods.
10. The Dibbling (of HC tests) is to be carried out in the sites suitable for the purpose. The Choice of species for planting will depend upon the site conditions and no under planting of broad leaved species with conifer may be carried out.
11. Fencing with prescribed angle iron fence posts (50 mm x 50 mm x 6 mm) in concrete blocks (45 cm x 45 cm x 45 cm) with 1:2:4 concrete mix, spaced 8 feet apart, with occasional struts and a strand standard BABW duly pretensioned and fixed.
12. All planting be done in uniformly spaced pits of size 45 cm x 45 cm x 45 cm along contours, on surface as approved tariff rates including all the relevant prescribed standardized operations in built with the tariff estimate.
13. The works shall be executed as per the standardized technical specifications of the Forest Department.

Enc: 14/works

1305
 12/6/21
 Sd/- (Signature)
 J.K.

Conservator of Forests,
 Srinagar Circle.

No. CF/SCR/ 2021-22/337-49/75

Dated: 07-06-2021

Copy to the:

1. Addl. Pr. Chief Conservator of Forests, CEO CAMPA, J&K, Jammu for favour of information.
2. Addl. PCCF, Chief Conservator of Forests, Kashmir for information. This is in particular reference to his Office Administrative Approval Order No. 51/CCF(K) of 2021 dated 05-06-2021.
3. Divisional Forest Officer, Pir Panjal Forest Division Budgam for information and further necessary action.



JAMMU AND KASHMIR GOVERNMENT
 OFFICE OF THE CONSERVATOR OF FORESTS, SRINAGAR CIRCLE, SRINAGAR.

subject: Accord of Technical Sanction for "Providing & Fixing of Barbed wire fencing with Angle Iron Posts & Planting" in Compartment S-9, Zagoo, Sukhnag Range under the Scheme CAMPA-Special Project Tosmaidan-NPV for the year 2021-22 in Pir Panjal Forest Division Budgam.

- Reference:
- i) Pr. Chief Conservator of Forests & HoFF J&K, Jammu Order No. 03 of 2021 dated 01-04-2021, under Endstt. No PCCF/ Pfg/19-80 dated 01-04-2021.
 - ii) Addl. PCCF/ Chief Executive Officer (CAMPA) No. PCCF/CAMPA/2021-22/1199/F. No 1180/61-76 dated 09-04-2021.
 - iv) Addl. PCCF/ Chief Conservator of Forests, Kashmir Order No. 15 / CCF (K) of 2021 dated 29-05-2021 under Endstt. No. 130/CCF (K)/ Pfg/ 2021-22/ 492-95 dated 29-05-2021.
 - iii) DFO Pir Panjal Forest Division letter No DFO/ PP/Acct/51-52 dated 19-04-2021.

ORDER NO: 79/ CF (Sgr) of 2021.

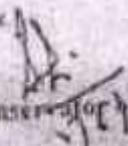
D A T E D : 07-06-2021.

Technical Sanction is accorded, hereby, for treatment of 17 Hectares of degraded forest land in Compartment S-9, Zagoo, Sukhnag Range Pirpanjal Forest Division Budgam through fencing, planting and other measures under the approved Scheme 'Compensatory Afforestation Fund Management & Planning Authority (Special Project Tosmaidan NPV), during the year 2021-22, as per following particulars and also as detailed vide Annexure 'A' to this order.

Co. & Range/ Scheme	Particulars of Work	Financial Implications
		(Rs in Lakhs)
Co. No. S-9 - Zagoo, Sukhnag Range Special Project Tosmaidan-NPV	(i) Providing & fixing of Chainlink fencing -500 Rft.	26.20
	(ii) Providing & fixing of 6 strand BABW fencing with Angle iron post in cement concrete blocks-6100 Rft (17 Ha)	
	2. Assisted Natural Regeneration:	
	(a) Planting of Conifer Plants- (3600 No.)	
	3. (i). Pit Planting with Broad leaved Plants-3300 No.	
	(ii) Pit Planting with Conifer plants -6600 No.	
4. Sowing & Dibbling:		
(i) Seed Balls-1650 No.		

Continued overleaf

- 10. The funds should be spent on approved items of the scheme to the extent of released amount only and as per the latest approved bill rates. Excesses, creating any liability therein and no re-appropriation or diversion of funds is to be allowed. Inclusion of any other item in the bill is inadmissible without the prior approval of the Chief Conservator.
- 11. Planting works to be executed strictly as per the approved norms and specifications as laid down in the sanctioned plan. Such species to be planted which shall prove viable & successful taking into consideration the quality of the soil & terrain of the proposed area besides, one year old plants should not be planted at all. Violation if any shall be the personal responsibility of the implementing authority officers.
- 12. Instructions of the Government issued from time to time regarding expenditure on public money including tendering should be followed strictly while making expenditure.
- 13. The DDOs and controlling officers shall ensure the quality and quantity of the works through repeated checks and field inspections.
- 14. Progress reports, during & after execution of works to be submitted to this office.


 A.P.C.C.F. Chief Conservator of Forests,
 Kashmir

No. 130/CCTFR/ P/ 2021-22 656-57
 Dated: 27/01/2022

Copy to the:

- 1. To Chief Conservator of Forests (CCTFR), Jammu & Kashmir Government, Jammu for favour of information.
- 2. A/c Chief Conservator of Forests (CEO), CAMPA Jammu for information.
- 3. Conservator of Forests (KAD), Srinagar Circle for information and necessary action.
- 4. DFO, Pijooal Farms Division for information and necessary action.

However, the sanction is subject to fulfillment of the following conditions which should be adhered to in letter and spirit.

1. The work(s) shall be executed to the approved extent / amount committed or released only, in order to avoid any liability.
2. All codal formalities / procedures required under rules be fulfilled before tendering & execution of the work.
3. The Implementing Agency shall ensure that before execution of work(s) on ground, estimate of Civil Works is prepared, executed and work supervised technically as per sanctioned estimate DFR with no deviations.
4. The funds for the instant work, if provided are approved / available under the relevant scheme / fund.
5. The rates charged are according to latest approved Forest tariff for various forestry operations or as per FWD schedule of rate duly tendered (L1) for the items not covered in Forest Tariff.
6. Payment should be released on actual work done of requisite quality and quantity, at the approved rate structure after verification to that effect by the competent authority.
7. The instant work is not subject matter of any Court and is not under any adverse observation / investigation with Police, Crime branch, Vigilance Organization etc., and is also not covered under any other scheme / programme to avoid duplicacy of work or incurring double expenditure.
8. Photographs with captions, before during & after execution of works shall be recorded for documentation and submitted to this office too.
9. The Implementing Agency will ensure that the DRSM works, if any, will be executed only in sites which experience low to moderate rainfall and are free from flash floods.
10. The Dribbling of HC Nuts is to be carried out in the sites suitable for the purpose. The Choice of species for planting will depend upon the site conditions and no under planting of broad leaved species with conifer crop be carried out.
11. Fencing with prescribed Angle Iron fence posts (50 mm x 50 mm x 6 mm) in concrete blocks (45 cm x 45 cm x 45 cm) with 1:2:4 concrete mix, spaced 8 feet apart, with occasional struts and 6 strand standard BABW duly stretched / tensioned and fixed.
12. Plt. Planting be done in uniformly spaced pits of size 45 cm x 45 cm x 45 cm along contours / flat surface, at approved tariff rates including all the relevant prescribed standardised operations in built with the tariff / estimate.
13. The works shall be executed as per the standardised technical specifications of the Forest Department.

Encl. 03 leaves



Conservator of Forests,
Srinagar Circle

No. CP/SGR/2021-22/400-02/75

Dated: 07-06-2021

Copy to the:

1. Addl. Pr. Chief Conservator of Forests / CEO CAMPA, J&K, Jammu for favour of information
2. Addl. PCCF / Chief Conservator of Forests, Kashmir for information. This is in particular reference to his Office Administrative Approval Order No. 52/CCF(K) of 2021 dated 03-06-2021
3. Divisional Forest Officer, Pir Panjal Forest Division Budgam for information and further necessary action.

JAMMU AND KASHMIR FOREST DEPARTMENT
OFFICE OF THE PR. CHIEF CONSERVATOR OF FORESTS. (HoFF)
JAMMU AND KASHMIR
Email: lawpecfjkforest@gmail.com

Financial Commissioner/ACS,
 Forest Ecology and Environment Department,
 Civil Secretariat, Srinagar.

PCCF/Li/525/OA/2024/4072-77

Dated: 16/10/2024

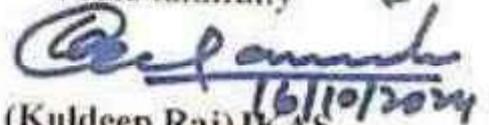
Subject: O.A. No. 913/2024 titled Advocate Ashiq Ahmad Magray Vs. Union Territory of Jammu and Kashmir and Others.

Ref:- Administrative Department Letter No. FST/Li/436/2024(7555548) dated 26-09-2024.

Sir,

Apropos to the subject and reference, I am directed to forward herewith a copy of factual report/response along with its annexures prepared in light of directions dated 30-07-2024 passed by the Hon'ble National Green Tribunal, Principal Bench, New Dehli in the matter for favour of information and further course of necessary action at your end, please.

Yours faithfully



(Kuldeep Raj), JKAS

Personnel Officer

O/o Pr. CCF, J&K

Copy to the:-

1. Chairman, Pollution Control Committee, J&K for information and necessary action.
2. Chief Conservator of Forests, Kashmir for information. This has reference to your letter dated 15-10-2024.
3. Conservator of Forests, Srinagar Circle for information.
4. Divisional Forest Officer, Pir Panjal Division, Budgam for information.
5. Divisional Forest Officer, Special Forest Division, Tangmarg for information.

Report/response in light of the directions of the Hon'ble NGT vide order dt. 30-07-2024

S.No.	Directions passed in the Hon'ble Tribunal vide dated 30.07.2024.	Response
1.	<p>In this original application the applicant has made allegation in respect of large scale felling of trees in Tosamaidan area of district Budgam. Placing reliance upon video link https://fb.watch/sZeXCFngt4/, the plea of the applicant is that the said video link shows uprooting of thousands of forest trees in Tosamaindan area of district Budgam.</p>	<p>Tosamaidan is one of the largest meadows located in the Pir Panjal Forest Division, at a distance of approximately 60 kilometers from Srinagar. The meadow is surrounded by dense forests of Kail and Fir trees, with occasional appearances of broad-leaved species like Ash, Maple, Bird Cherry, and Walnut, typically found along the banks of streams, in depressions, and cooler areas.</p> <p>Tosamaidan was previously used by the Indian Army as a field firing range starting on November 6, 1986, (Copy is annexed as Annexure-R1) which restricted the movement of forest frontline staff for carrying out the effective patrolling in the area. However, the Army ceased its artillery practices and vacated the area on April 18, 2014. During the said period, Tosamaidan and its surrounding compartments (S-10, S-11, S-15, S-16) experienced extensive forest damage, particularly due to forest fires and illicit felling. However, since taking control of the area, the forest department has implemented effective measures to control forest fires and curb illegal activities. The department has booked 43 timber smugglers under the Public Safety Act and established Control Rooms and other infrastructure to prevent further damage to the forest.</p> <p><u>Ecological Restoration of Tosamaidan</u></p> <p>The Government has implemented various measures to protect and restore the ecosystem of Tosamaidan. These initiatives include the establishment of the Tosamaidan Development Authority to promote ecotourism and the launch of reforestation projects by the Forest department. The Forest department has launched an eco-restoration project under the Compensatory Afforestation Fund Management and Planning Authority (CAMPA) called as "Special Project Tosamaidan," which aims to undertake extensive reforestation works. The works undertaken during the period from 2018-2024 are annexed as Annexure-R2, Annexure-R3, Annexure-R4, Annexure-R5, Annexure-R6). An area of 207 hectares of degraded forest</p>

		land in which 1.49 lakh saplings planted across various compartments viz (S-09, S-10, S-11, S-15, S-16 & S-17) has been achieved so far under this project. The ongoing reforestation project under the CAMPA has made significant progress in restoring the region's vegetal cover. (Video for link reference: https://fb.watch/tXZHEV9TXZ/). These efforts have successfully reversed the ecological damage caused by past activities, ensuring the preservation of the forest ecosystem.
2.	It is also plea of the applicant that forest range Gulmarg within the district Baramulla of UT of J & K has witnessed similar kind of destruction of forest.	The control of Gulmarg bowl vests with the Gulmarg Development Authority and all the activities related to the repair and renovation of hotels and huts are controlled and supervised by Gulmarg Development Authority. The Gulmarg Development Authority (GDA) was constituted by Govt. of Jammu & Kashmir under SRO No. 112 of 1990, SRO No. 61 of 2008 and SRO 65 of 2019 to manage the Gulmarg and adjoining tourist areas. Accordingly, the state land measuring 15454 Kanlas 13 marlas (Khasra No. 1 to 1126) located within Gulmarg bowl was transferred to GDA vide cabinet decision No. 98/7 dated 13-06-2005 vide Govt. order No. 137 TSM of 2005 dated 13-06-2005 for development of tourist infrastructure in accordance with the master plan and the tourism infrastructure existing today stands constructed inside the said state land. No forest land has been transferred to GDA except the forest land to the tune of 0.125 hectares vide Govt. order No. 399-FST of 2018 dated 27-12-2018 which was diverted for construction of solid waste management plan at Gulmarg in Comptt 47b, block Tangmarg in Gulmarg forest Range of Forest Division Tangmarg. There are no evidences of destruction to forest within the Gulmarg range of Tangmarg Forest Division.
3.	It is the allegation that forest trees have been destroyed by the hotels of Gulmarg. The applicant has also alleged that destruction of forest has taken place in development of cable car popularly known as Jammu & Kashmir Cable Car which is operating through the dense forests starting from the Gulmarg resort to the	The construction of hotels /huts is managed by the Gulmarg Development Authority and all the activities related to the construction, repair and renovation of hotels and huts are governed under Jammu & Kashmir Control of Building Operations Regulations, 1998 (BOCA) . The Gulmarg resort is renowned for its picturesque scenery, which is largely attributed to its lush trees. The Tourism industry recognizes the importance of preserving these trees, as their destruction

<p>Kongdoori valley and from Kongdoori valley to the Kongdoori mountain.</p>	<p>would significantly detract from the scenic beauty of the location. While trees may occasionally dry up due to excessive biotic interference, the concerned stakeholders generally take measures to protect and maintain the tree cover. The solid waste in Gulmarg is managed by Municipal Committee, Gulmarg which has a 3 MT Solid Waste Treatment Plant. A dedicated fenced dumping yard, situated within the plant's premises, is used for the segregation of biodegradable and non-biodegradable waste.</p>
	<p>The Gulmarg Gondola, a two-stage cable car system, has been established in 1998. It is a major attraction of Gulmarg, rising from the cable station at 2,700 meters to Kangdoori at 3,100 meters in the first stage. The second stage connects Kangdoori to the summit of Afarwat peak at 3,979 meters. The cable station is situated in the Gulmarg bowl, and the ropeway traverses compartment 38/Gul before reaching Afarwat peak, Gulmarg, with its average annual tourist footfall of 10 to 15 million, faces significant anthropogenic pressure. The Gulmarg Gondola, while providing scenic views and recreational opportunities, helps alleviate this pressure on the forest ecosystem. By transporting visitors to popular destinations without requiring them to hike through sensitive forest areas, it reduces foot traffic, minimizes soil erosion, and protects fragile plant life in Gulmarg.</p>
	<p>The forest department is actively addressing the tourist pressure in Gulmarg by undertaking extensive reforestation efforts. Over the past ten years, the department has planted two lakh forty thousand plants, rehabilitating 176 hectares of ecologically sensitive forest land. The forest department and tourism authorities frequently carry out drives to clean up Kangdoori, Afarwat, and Gulmarg meadows, removing plastic and other waste. Additionally, the department conducts public outreach programmes to promote environmental awareness and maintain the ecological balance in Gulmarg.</p>

Sd/-

Chief Conservator of Forests,
Kashmir-Srinagar

FORMAL HANDING/TAKING OVER CERTIFICATE

We, the undersigned have this day, the 15th Nov, 1989
and taken over the formal possession of land measuring
6407 Kanals comprising forest compartment No. S-19, S-20,
S-21 and S-22 of S/S Forest Range, Meer Ranjal Division
situated at village, Khundlassipora/Arizal/Drang Tehsil
Mirwah District Budgam. The notional possession of above
land has already been taken over on 6th November 1986 by the
Army. The details of land are described in Schedule of
condition appended below. The inventory is listed in appendix
'A' and Site Plan is attached as appendix 'B'.

Authority:- 1) Govt. of India, Ministry of Defence letter
No. 204/5/ACQ/NO/Ds/6312/D(Lands) dated 27-10-86
addressed to the Chief of Army Staff, New Delhi
and copy to DG Ds, New Delhi amongst others.

11) Govt of Jammu and Kashmir Civil Secretariate home
Deptt letter No. CL-68/86 dated 14.3.86 addressed
to the Divisional Commissioner Kashmir Srinagar
and copy to all concerned.

SCHEDULE OF CONDITIONS

Sl. No.	Name of the Owner.	Kh./Compnt. No.	Area K. - K.	Classification of Land.	Assets Remarks
1.	Deptt. of Forest Govt. of J & K.	S - 19 S - 20 S - 21 S - 22	1000.00 1375.00 2430.00 1600.00	Forest	As given in appx 'A'
			Total =	6405-00	

<u>HANDS OVER</u>	<u>TAKEN/HANDS OVER</u>	<u>TAKEN/HANDS OVER</u>	<u>TAKEN OVER</u>
D.P.O. Meer Ranjal D.M. Srinagar.	D.K.O. Kashmir Circle, Srinagar.	G.S.(I) 6360 C/O 56 APO R S. RHH	21 RAJ BLP
(2.10.89)	(R. Ansari, SDO)	(AGE BIR)	(Maj. SS Nani) Presiding Officer

Annexure - R2 (2)

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Accord of Administrative Approval for execution of Works Programme under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA)-Special Project Tosmaidan" for 2018-19 of Pir Panjal Forest Division.

- 1. PCCF's letter No.PCCF/CAMPA/F.No.786/351-367 dated 13-02-2019.
- 2. Conservator of Forests (Kmr) Srinagar Circle's recommendation No: CF/Sgr/Acett/2019/2120-21 Dated: 14/03/2019

ORDER NO.: 161 /CCF(K) of 2019
DATED: 25 -03 -2019

Administrative Approval is hereby accorded to the execution of Afforestation and other works in Pir Panjal Forest Division for an amount of Rs. 33.57 lacs (Rupees thirty three lacs and fifty seven thousands only) under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA)- Special Project Tosmaidan" in Compartment No: S-9 Tosmaidan during the year 2018-19 as per the details shown in Annexure to this order.

However, the above Approval is subject to the fulfillment of the following conditions:

- 1. All other formalities and procedures required under rules are fulfilled before execution of work. The funds so allotted should not be construed as an authority to spend unless the provisions of law are fulfilled.
- 2. The DFO shall ensure that the works are executed to the extent of released amount only & no liability created.
- 3. Soil & Moisture Conservation (DRSM Works) be taken up if the gullies are deep, stones available & tract sloppy.
- 4. The implementing Officer will ensure that no overlapping or duplicacy of the area to be treated vis-à-vis the once already undertaken by any of the implementing agency in the region and the same shall have to be certified by the concerned implementing officer. In this connection, he may submit a Certificate certifying therein that the proposed sites have not been executed earlier under any other Scheme and are fresh for treatment during the current financial year.
- 5. Instructions of the Govt. issued from time to time w.r.t. spending of public money and latest guidelines issued by the PCCF should be followed strictly while executing the above works programme and incurring the expenditure.
- 6. The funds released should be spent on approved items of the scheme to the extent of sanctioned outlays and as per the approved tariff rates without creating any liability thereto and no re-appropriation or diversion of funds from one scheme to another or one object head to another is admissible without the prior approval of the competent authority.
- 7. Fencing & Planting works be executed strictly as per the approved norms and specifications as laid down in the sanctioned tariff. Such species be planted which shall prove viable & successful taking into consideration the quality of the soil & terrain of the proposed area. One year old plants should not be planted at all.
- 8. The rates charged are according to approved tariff for various forestry operations and PWD schedule rates for the items not covered in Forest Tariff.
- 9. Only one plant should be planted in a trench of the standard size to economize the expenditure and ensure effective water conservation in site. The planting should be carried out in alternate rows of trenches and pits laid down in the staggered manner. The pit planting should be preferred only in flat area.
- 10. Latest scientific methods are applied for execution of works particularly in case of raising of plantation and construction of water harvesting structures, leeks, etc.
- 11. The photography of each work, before, during and after its execution shall be taken up in order to make the documentation of performance both photographic & descriptive.
- 12. Fencing work, soil work, digging of pits should be completed before Autumn & planting should be started in late Autumn or Spring depending upon soil moisture, snow fall and other climatic conditions.

Encl:

Chief Conservator of Forests, Kashmir

No.: 130/CCF(K)/PIg/2018-19/ 3336-33

Dated: 25 - 03 - 2019

Copy to the:

- 1. Prl. Chief Conservator of Forests, J&K Govt., Jammu for favour of information.
- 2. Addl. Pr. Chief Conservator of Forest/Project Coordinator (CAMPA) for favour of information.
- 3. Conservator of Forests, (Kmr.) Srinagar Circle for information and necessary action.
- 4. DFO Pir Panjal Division for information and necessary action.

772
29/3/19
Sed

Comp. done
Yours
21/3/19

FA
29/3

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Annexure to Order No: 161 /CCF(K) of 2019 Dated: 25 - 03- 2019

Range : Doodganga

Compartment No. : S-9

Area to be treated : 50 Haes

Division : Pir Panjal Forest Division

S.No.	Description	Unit	Area	Rate	Physical	Financial
			Hectts.	(Rs.)		(Rs in Lacs)
1	Pit Planting with Broad Leaved Plants	No's	5	23.17	13000	3.01
2	Pit Planting with Conifer Plants	No's	8	29.34	65726	19.28
3	Plant Production					
	(i) Naked Root (Broad Leaved)	No's		7.44	13000	0.97
	(ii) Conifers (Poly Pots)	No's		17.18	60000	10.31
	Sub-Total:-					11.28
	Total:-		13			33.57

Chief Conservator of Forests,
Kashmir

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Subject: Accord of Administrative Approval for execution of Works Programme under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - "Special Project Tosmaidan" for 2019-20 of Pir Panjal Forest Division.
Ref: 1. PCCF's letter No.PCCF/CAMPA/E.No.858/1584-97 Dated: 25/5/2019.
2. Conservator of Forests (KMR), Srinagar Circle's recommendation No.: CF / Sgr / Acctt / 2019-20/1140-41 Dated: 14-9-2019.

ORDER NO.: 47/CCF(K) of 2019
DATED: 01-10-2019

Administrative Approval is hereby accorded to the execution of Afforestation and other works in Pir Panjal Forest Division for an amount of Rs.33.571 lacs (Rupees thirty three lacs, fifty seven thousand & one hundred only) under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - "Special Project Tosmaidan" in compartment No: S-15 during the year 2019-20 as per the details shown in Annexure to this order.

However, the above Approval is subject to the fulfillment of the following conditions which should be adhered to strictly in letter and spirit before execution of work:

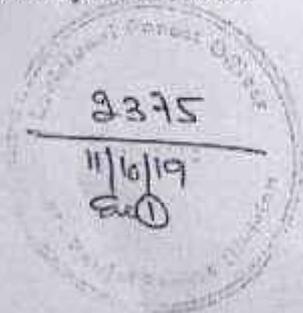
1. All cost estimates and procedures required under rules are fulfilled before execution of work. The funds so allotted should not be construed as an authority to spend unless the provision of law are fulfilled.
2. The DFO shall ensure that the works are executed to the extent of released amount only & no liability created.
3. Soil & Moisture Conservation (DRSM Works) be taken up if the gullies are deep, stones available & tract sloppy.
4. The implementing Officer will ensure that no overlapping or duplicacy of the area to be treated vis-à-vis the ones already undertaken by any of the implementing agency in the region and the same shall have to be certified by the concerned implementing officer. In this connection, he may submit a Certificate certifying therein that the proposed sites have not been executed earlier under any other Scheme and are fresh for treatment during the current financial year.
5. Instructions of the Govt. issued from time to time w.r.t. spending of public money and latest guidelines issued by the PCCF should be followed strictly while executing the above works programme and incurring the expenditure.
6. The funds released should be spent on approved items of the scheme to the extent of sanctioned outlays and as per the approved tariff rates without creating any liability thereon and no re-appropriation or diversion of funds from one scheme to another or one object head to another is admissible without the prior approval of the competent authority.
7. The estimate in respect of civil works is got technically checked/ approved from the competent concerned engineering authority before execution of nature works taking which the implementing authority/ officer shall equally be held responsible.
8. Fencing & Planting works be executed strictly as per the approved norms and specifications as laid down in the sanctioned tariff. Such species to be planted which shall prove viable & successful taking into consideration the quality of the soil & terrain of the proposed area. One year old plants should not be planted at all.
9. The rates charged are according to approved tariff for various forestry operations and PWD schedule rates for the items not covered in Forest Tariff.
10. Only one plant should be planted in a trench of the standard size to economize the expenditure and ensure effective water conservation in situ, the planting should be carried out in alternate rows of trenches and pits laid down in the staggered manner. The pit planting should be preferred only in the areas.
11. Latest scientific methods are applied for execution of works particularly in case of raising of plantation and construction of water harvesting structures - tanks etc.
12. The photographs of each work before, during and after its execution shall be taken up in order to make the documentation of performance both photographic & descriptive.
13. Fencing work, soil work, digging of pits should be completed before Autumn & planting should be started in late Autumn or Spring depending upon soil moisture, snow fall and other climatic conditions.

Encl

Sd/-
Chief Conservator of Forests
Kashmir

- No.: 130/CCF(K)/Pg/2019-20/ 1666 - 69
1. Pri. Chief Conservator of Forests, J&K Govt. Srinagar.
 2. Chief Conservator of Forest/Project Coordinator (CAMPA).
 3. Conservator of Forests, Kmr. Srinagar Circle.
 4. DFO, Pir Panjal Forest Division.

Dated: 01-10-2019



Assistant Director (P&S)
[Signature]

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Annexure to Order No: 47 / CCF(K) of 2019 Dated: 01-10 - 2019

Division : Pir Panjal

Range : Sukhnag

Compartment No.S-15

Area to be treated : 50 Haes

Scheme: CAMPA-NPV (Special Project Tosmaidan)

S.No.	Description	Unit	Area in Heects.	Rate (in Rupees)	Physical	Financial (Rs in Laes)
1	Pit Planting with Broad Leaved Plants	No's	10	23.17	13000	3.012
2	Pit Planting With Conifer Plants	No's	40	29.34	65726	19.284
3	Plant production					
	(i) Naked Root (Broad Leaved)	No's		7.44	13000	0.967
	(ii) Conifer (Poly pots)	No's		17.18	60000	10.308
	Sub-Total:-					11.275
	Total:-					33.571

Sd/-

Chief Conservator of Forests,
Kashmir

Assistant Director (P&S)

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Subject:

Accord of Administrative Approval for execution of Works Programme under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA)- Roadside Avenue Plantation" for 2019-20 of Pir Panjal Forest Division.

Ref:

- 1. PCCF's letter No.PCCF/CAMPA/E.No.858/1584-97 Dated: 25/5/2019;
- 2. Conservator of Forests (KMR), Srinagar Circle's recommendation No.: CF / Sgr / Acctt / 2019-20/1104-05/CAMPA Dated: 9-9-2019.

ORDER NO.: 54/CCF(K) of 2019
DATED: 01-10-2019

Administrative Approval is hereby accorded to the execution of Afforestation and other works in Pir Panjal Forest Division for an amount of Rs.8.815 lacs (Rupees eight lacs, eighty one thousand & five hundred only) under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Roadside Avenue Plantation" in compartment No: S-17 during the year 2019-20 as per the details shown in Annexure to this order.

However, the above Approval is subject to the fulfillment of the following conditions which should be adhered to strictly in letter and spirit before execution of work:

1. All such formalities and procedures required under rules are fulfilled before execution of work. The funds so allotted should not be certified as an arbitrary amount unless the provisions of law are fulfilled.
2. The DFO shall ensure that the works are executed to the extent of released amount only & no liability created.
3. Soil & Moisture Conservation (DRSM Works) be taken up if the gullies are deep, stones available & tract sloppy.
4. The implementing Officer will ensure that no overlapping or duplicacy of the area to be treated vis-a-vis the ones already undertaken by any of the implementing agency in the region and the same shall have to be certified by the concerned implementing officer. In this connection, he may submit a Certificate certifying therein that the proposed sites have not been executed earlier under any other scheme and are fresh for treatment during the current financial year.
- 5.
6. Instructions of the Govt. issued from time to time w.r.t. spending of public money and latest guidelines issued by the PCCF should be followed strictly while executing the above works programme and incurring the expenditure.
7. The funds released should be spent in approved terms of the scheme to the extent of sanctioned outlay and as per the approved tariff rates without creating any liability during and no re-appropriation or diversion of funds from one scheme to another or one object head to another is admissible without the prior approval of the competent authority.
8. The accuracy in respect of civil works to get technically checked/ approved from the competent concerned engineering authority before execution of instant works falling within the implementing authority/ officer shall equally be held responsible.
9. Fencing & Planting works be executed strictly as per the approved norms and specifications as laid down in the sanctioned draft. Such species be planted which shall prove viable & successful taking into consideration the quality of the soil & terrain of the proposed area. One year old plants should not be planted at all.
10. The rates charged are according to approved tariff for various forestry operations and PWD schedule rates for the items not covered in Forest Tariff.
11. Only one plant should be planted in a trench of the standard size to economize the expenditure and ensure effective water conservation in site. The planting should be carried out in alternate rows of treelets and pits laid down in the staggered manner. The pit planting should be preferred over in situ area.
12. Latest scientific methods are applied for execution of works particularly at ease of raising of plantation and construction of water conserving structures / tanks etc.
13. The photographs of each work before, during and after its execution shall be taken up in order to make the documentation of performance: both photographs & descriptive.
14. Fencing work and work digging of pits should be completed before Autumn & planting should be started in late Autumn or Spring depending upon soil moisture, snow fall and other climatic conditions.

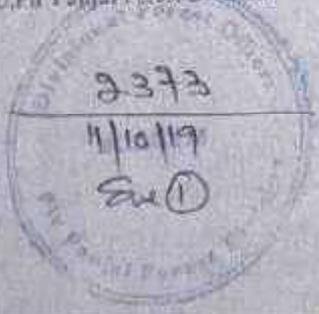
End:

Sd/-
Chief Conservator of Forests,
Kashmir

Dated: 01-10-2019

- No.: 130/CCF(K)/Plg/2019-20/ 1894-97
- 1. Pr. Chief Conservator of Forests, J&K Geva. Srinagar.
 - 2. Chief Conservator of Forest/Project Coordinator (CAMPA).
 - 3. Conservator of Forests, Kmr. Srinagar Circle.
 - 4. DFO, Pir Panjal Forest Division.

[Signature]
Assistant Director (P&S)



GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Annexure to Order No: 54 / CCF(K) of 2019 Dated: 01 - 10 - 2019

Division : Pir Panjal

Range : Sukhnag

Compartment No. S-17

Area to be treated : 14 Hacs

Scheme: CAMPA- Roadside Avenue Plantation

S.No.	Description	Unit	Area in Hectts.	Rate (in Rupees)	Physical	Financial (Rs in Laacs)
1	Pit Planting with Broad Leaved Plants	No's	4	23.17	6000	1.390
2	Pit Planting With Conifer Plants	No's	10	29.34	15000	4.401
3	Plant production					
	(i) Naked Root (Broad Leaved)	No's		7.44	6000	0.446
	(ii) Conifer (Poly pots)	No's		17.18	15000	2.577
	Sub-Total:-					3.023
	Total:-					8.815

Sd/-
Chief Conservator of Forests,
Kashmir

Assistant Director (P&S)

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Accord of Administrative Approval for execution of Works Programme under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA)- Roadside Avenue Plantation" for 2019-20 of Pir Panjal Forest Division.

- 1. PCCF's letter No.PCCF/CAMPA/F.No.858/1584-97 Dated: 25/5/2019.
- 2. Conservator of Forests (KMR), Srinagar Circle's recommendation No.: CF / Sgr / Acctt / 2019-20/1104-05/CAMPA Dated: 9-9-2019.

ORDER NO.: 52/CCF(K) of 2019
DATED: 01-10-2019

Administrative Approval is hereby accorded to the execution of Afforestation and other works in Pir Panjal Forest Division for an amount of Rs.8.815 lacs (Rupees eight lacs, eighty one thousand & five hundred only) under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Roadside Avenue Plantation" in compartment No: S-15 during the year 2019-20 as per the details shown in Annexure to this order.

However, the above Approval is subject to the fulfilment of the following conditions which should be adhered to strictly in letter and spirit before execution of work:

1. All such formalities and procedures required under rules are fulfilled before execution of work. The funds so allotted should not be construed as an authority to spend unless the provisions of law are fulfilled.
2. The DFO shall ensure that the works are executed to the extent of released amount only & no liability created.
3. Soil & Moisture Conservation (DRSM Works) be taken up if the gullies are deep, stones available & tract sloppy.
4. The implementing Officer will ensure that no overlapping or duplicacy of the area to be treated vis-à-vis the ones already undertaken by any of the implementing agency in the region and the same shall have to be certified by the concerned implementing officer. In this connection, he may submit a Certificate certifying therein that the proposed sites have not been executed earlier under any other Scheme and are fresh for treatment during the current financial year.
5. Instructions of the Govt. issued from time to time w.r.t. spending of public money and latest guidelines issued by the PCCF should be followed strictly while executing the above works programme and incurring the expenditure.
6. The funds released should be spent on approved items of the scheme to the extent of sanctioned outlays and as per the approved tariff rates without creating any liability thereto and no re-appropriation or diversion of funds from one scheme to another or one object head to another is admissible without the prior approval of the competent authority.
7. The estimates in respect of civil works is get technically checked approved from the competent concerned engineering authority before execution of nature works falling which the implementing authority officer shall equally be held responsible.
8. Fencing & Planting works be executed strictly as per the approved norms and specifications as laid down in the sanctioned tariff. Such species be planted which shall prove viable & successful taking into consideration the quality of the soil & terrain of the proposed area. One year old plants should not be planted at all.
9. The rates charged are according to approved tariff for various forestry operations and PWD schedule rates for the items not covered in Forest Tariff.
10. Only one plant should be planted in a trench of the standard size to economize the expenditure and ensure effective water conservation in site, the planting should be carried out in alternate rows of trenches and pits and down in the staggered manner. The pit planting should be preferred only in the areas.
11. Latest scientific methods are applied for execution of works particularly in case of raising of plantation and construction of water harvesting structures, tanks etc.
12. The photographs of each work before, during and after its execution shall be taken up in order to make the documentation of performance both photographic & descriptive.
13. Fencing work, soil work, digging of pits should be completed before Autumn & planting should be started in late Autumn or Spring depending upon soil moisture, snow fall and other climatic conditions.

Encl:

Sd/-
Chief Conservator of Forests,
Kashmir

Dated: 01-10-2019

- No.: 130/CCF(K)/Plg/2019-20/ 1886-89
1. Prl. Chief Conservator of Forests, J&K Govt. Srinagar.
 2. Chief Conservator of Forest/Project Coordinator (CAMPA).
 3. Conservator of Forests, Kmr, Srinagar Circle,
DFO, Pir Panjal Forest Division.

Assistant Director (P&S)



GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Annexure to Order No. 5 /CCF(K) of 2019 Dated: 01 -10 -2019

Division: Pir Panjal

Range: Sukhnag

Compartment No. S-15

Area to be treated: 14 Hacs

Scheme: CAMPA - Roadside Avenue Plantation

S.No.	Description	Unit	Area in Hects.	Rate (in Rupees)	Physical	Financial (Rs in Lacs)
1	Pit Planting with Broad Leaved Plants	No's	4	23.17	6000	1.390
2	Pit Planting With Conifer Plants.	No's	10	29.34	15000	4.401
3	Plant production					
	(i) Naked Root (Broad Leaved)	No's		7.44	6000	0.446
	(ii) Conifer (Poly-pots)	No's		17.18	15000	2.577
	Sub-Total:-					3.023
	Total:-					8.815

Sd/-
Chief Conservator of Forests,
Kashmir

Assistant Director (P&S)

Annexure - 13

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Accord of Administrative Approval for execution of Works Programme under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA)- Roadside Avenue Plantation" for 2019-20 of Pir Panjal Forest Division.

Ref:

1. PCCF's letter No.PCCF/CAMPA/F.No.858/1584-97 Dated: 25/5/2019,
2. Conservator of Forests (KMR), Srinagar Circle's recommendation No.: CF / Sgr / Acctt / 2019-20/1104-05/CAMPA Dated: 9-9-2019,

ORDER NO.: 53/CCF(K) of 2019
DATED: 01 -10 -2019

Administrative Approval is hereby accorded to the execution of Afforestation and other works in Pir Panjal Forest Division for an amount of Rs.8.815 lacs (Rupees eight lacs eighty one thousand & five hundred only) under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Roadside Avenue Plantation" in compartment No: S-16 during the year 2019-20 as per the details shown in Annexure to this order.

However, the above Approval is subject to the fulfillment of the following conditions which should be adhered to strictly in letter and spirit before execution of work:

1. All local formalities and procedures required under rules are fulfilled before execution of work. The funds so allotted should not be utilised as an authority to spend unless the provisions of law are fulfilled.
2. The DFO shall ensure that the works are executed to the extent of released amount only & no liability created.
3. Soil & Moisture Conservation (DRSM Works) be taken up if the gullies are deep, stones available & tract sloppy.
4. The implementing Officer will ensure that no overlapping or duplicacy of the area to be treated vis-a-vis the ones already undertaken by any of the implementing agency in the region and the same shall have to be certified by the concerned implementing officer. In this connection, he may submit a Certificate certifying therein that the proposed sites have not been executed earlier under any other Scheme and are fresh for treatment during the current financial year.
5. Instructions of the Govt. issued from time to time w.r.t. spending of public money and latest guidelines issued by the PCCF should be followed strictly while executing the above works programme and incurring the expenditure.
6. The funds released should be spent on approved items of the scheme to the extent of sanctioned outlays and as per the approved tariff rates without creating any liability thereon and no re-appropriation or diversion of funds from one scheme to another or one object head to another is admissible without the prior approval of the competent authority.
7. The estimate in respect of civil works is got technically checked/ approved from the competent concerned engineering authority before execution of such works failing which the implementing authority officer shall equally be held responsible.
8. Fencing & planting works be executed strictly as per the approved norms and specifications as laid down in the sanctioned bill. Such species be planted which shall prove viable & successful taking into consideration the quality of the soil & terrain of the proposed area. One year old plants should not be planted at all.
9. The rates charged are according to approved tariff for various forestry operations and FWD schedule rates for the items not covered in Forest Tariff.
10. Only one plant should be planted in a trench of the standard size to maximize the expenditure and ensure effective water conservation in site. The planting should be carried out in alternate rows of trenches and pits laid down in the staggered manner. The pit planting should be preferred only in flat areas.
11. Latest scientific methods are applied for execution of works particularly in case of raising of plantation and construction of water harvesting structures / tanks etc.
12. The photographs of each work before, during and after its execution shall be taken up in order to make the documentation of performance both photographic & descriptive.
13. Fencing work, soil work, digging of pits should be completed before Autumn & planting should be started in late Autumn or Spring depending upon soil moisture, snow fall and other climatic conditions.

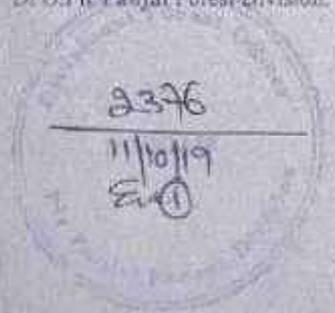
Encl:

Sd/-
Chief Conservator of Forests,
Kashmir

Dated: 01 -10 -2019

- No.: 130/CCF(K)/Pg/2019-20/ 1890 - 93
1. Pfr. Chief Conservator of Forests, J&K Govt. Srinagar.
 2. Chief Conservator of Forest/Project Coordinator (CAMPA).
 3. Conservator of Forests, Kmr. Srinagar Circle.
 4. DFO, Pir Panjal Forest Division.

[Signature]
Assistant Director (P&S)



GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Annexure to Order No: 53 / CCF(K) of 2019 Dated: 01 - 10 - 2019

Division : Pir Panjal

Range : Soil

Compartment No. S-16

Area to be treated : 14 Haes

Scheme: CAMPA- Roadside Avenue Plantation

S.No.	Description	Unit	Area in Hectts.	Rate (in Rupees)	Physical	Financial (Rs in Lacs)
1	Pit Planting with Broad Leaved Plants	No's	4	23.17	6000	1.390
2	Pit Planting With Conifer Plants	No's	10	29.34	15000	4.401
3	Plant production					
	(i) Naked Root (Broad Leaved)	No's		7.44	6000	0.446
	(ii) Conifer (Poly pots)	No's		17.18	15000	2.577
	Sub-Total:-					3.023
	Total:-					8.815

Sd/-
Chief Conservator of Forests,
Kashmir

Assistant Director (P&S)

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Accord of Administrative Approval & Technical Sanction to the Works Programme of Pirpanjal Forest Division under different schemes for the various Nurseries during the year 2020-21.

i. PCCF's letter No. PCCF/Estt/G/2016/54/852-59 dated 31-07-2020.

ii. Conservator of Forests (KMR), Srinagar Circle's recommendation No. CF/Sgr/Acctt/2020/474-75/Nurseries dated 28-09-2020.

ORDER NO.: 101 /CCF(K) of 2020

DATED: 05-10-2020

Administrative Approval and Technical Sanction is accorded to the Works Programme of Pirpanjal Forest Division under the below mentioned schemes for the Year 2020-21 amounting to Rs. 42.93 lacs (Rupees forty two lacs ninety three thousand) only pertaining to various Nurseries of Pirpanjal Forest Division, maintenance of plants in it and raising of new plants. The scheme-wise financial details earmarked for the current financial year is given hereunder. The detailed of works programme containing one leaf is appended herewith.

Name of the Nursery	Name of the Scheme	Outlay (Rs. in lacs)	Remarks
1. S.A. Kanolajan Nursery 2. Vasmarg Nursery 3. Raithan Nursery 4. HP Saklung Nursery	CAPEX Budget	0.76	TS & AA already conveyed vide this office order No. 153/CCFK of 2020 dated 25-08-2020
	CAMPA-NPV	19.00	TS/AA already conveyed to the tune of Rs. 12.878 lacs vide this office order Nos. 121, 122, 123, 124 CCFK of 2020 dated 25-08-2020
	CAMPA-Tosamailan Special Project	5.01	
	CAMPA-NPV-Establishment of Nursery	13.78	
	Green India Mission	4.38	
	Total	42.93	

The above sanction is subject to the fulfilment of the following conditions:

- All social formalities and procedures required under rules are fulfilled before execution of work. The funds so allotted should not be construed as an authority to spend unless the provisions of law are fulfilled.
- The amount Technically Sanctioned does not exceed the amount Administratively Approved by the Competent Authority.
- The implementing Officer will ensure that no overlapping or duplicacy of the area to be treated vis-a-vis the ones already undertaken by any of the implementing agency in the region and the same shall have to be certified by the concerned implementing officer. In this connection, he may submit a Certificate certifying therein that the proposed works have not been executed earlier under any other Scheme and are fresh for treatment during the current financial year.
- The DFO shall ensure that the works are executed to the extent of released amount only & no liability created.
- Instructions of the Govt. issued from time to time w.r.t. spending of public money and latest guidelines issued by the PCCF should be followed strictly while executing the above works programme and incurring the expenditure.
- The funds released should be spent on approved items of the scheme to the extent of sanctioned outlays and as per the approved tariff rates without creating any liability thereto and no re-appropriation or diversion of funds from one scheme to another or one object head to another is admissible without the prior approval of the competent authority.
- Fencing & Planting works be executed strictly as per the approved norms and specifications as laid down in the sanctioned tariff. Such species be planted which shall prove viable & successful taking into consideration the quality of the soil & terrain of the proposed area. One year old plants should not be planted at all.
- The rates charged are according to approved tariff for various forestry operations and PWD schedule rates for the items not covered in Forest Tariff.
- The stock entry shall be made in case of articles to be purchased for which laid down norms are to be followed.
- Only one plant should be planted in a trench of the standard size to economize the expenditure and ensure effective water conservation in site, the planting should be carried out in alternate rows of trenches and pits laid down in the staggered manner. The pit planting should be preferred only in flat areas.
- Latest scientific methods are applied for execution of works particularly in case of raising of plantation and construction of water harvesting structures, tanks etc.
- The photographs of each work before, during and after its execution shall be taken up in order to make the documentation of performance both photographic & descriptive.

No. 130-AA/TS-Nursery/CCF(K)/Pg.2020-21/1099-1908

Copy to the:

Fr. Chief Conservator of Forests, Jammu & Kashmir Government, Jammu.

Conservator of Forest (KMR), Srinagar Circle, Srinagar.

Divisional Forests Officer, Pirpanjal Forest Division, for information and necessary action.

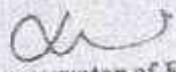
Chief Conservator of Forests,
Kashmir

Date: 05-10-2020

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Annexure to Order No. 181 Dated: 05 - 10 - 2020

Item	Unit	Rate	Qty	Amount
		(Rs.)		(Rs. in Lacs)
Maintenance of Conifer Plants in their 1 st year	Lac No's	2.66	1.38	3.67
Maintenance of Conifer Plants in their 2 nd year	Lac No's	2.66	1.35	3.59
Maintenance of Conifer Plants in their 3 rd year	Lac No's	3.83	2.19	8.39
Raising of Conifer plants against plants supplied	Lac No's	8.03	3.00	24.09
Raising of B. Leaved plants against plants supplied	Lac No's	7.44	0.065	0.48
Sub-Total				40.22
Provision for up gradation /procurement of tools for up gradation of Modern Nursery Sheikh ul Alam Kanidajan				
I. Seed store	As per actual			0.95
II. Sprinkle water system 60 X 80	As per actual			0.90
III. Procurement of seed bins, root trainers and root trainer stands	As per actual			0.25
IV. Procurement of Falcon Manual Lawn Mover and Honda Brush cutter	As per actual			0.30
V. Provision for Sign Boards/Slips	As per actual			0.31
Sub-Total				2.71
Grand Total				42.93


Chief Conservator of Forests,
Kashmir

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

282

Subject: Accord of Administrative Approval & Technical Sanction for execution of Works Programme under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA)" for 2020-21 of Pirpanjal Forest Division.
Reference: i. PCCF's letter No. PCCF/Estt/1/2016/54/852-59 dated 31.07.2020.
ii. Conservator of Forests (KMR), Srinagar Circle's recommendation No. CF/Sgt/ Acctt/ 2020-21/275-76/Campa dated 21.08.2020.

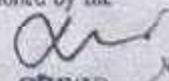
ORDER NO.: 121 /CCF(K) of 2020

DATED: 20-08-2020

Administrative Approval & Technical Sanction is hereby accorded to the execution of Afforestation and other works in Pirpanjal Forest Division for an amount of Rs. 14,042 lacs (Rupees fourteen lacs four thousand & two hundred only) under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA)-NPV- (Special Project Toshmudat)" in Compartment No. S-9 Zagon Block, Sukhrag Range during the year 2020-21 as per the details shown in Annexure to this order.

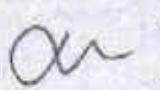
However, the approval is subject to fulfillment of the following conditions which should be adhered to in letter and spirit:

1. The work(s) should be executed to the extent of approved/ released amount only in order to avoid any sort of liability.
2. All codal formalities/ procedures required under rules be fulfilled before execution of the work.
3. That the instant work is not subject matter of any court and is not under any adverse observation/ investigation with police, crime branch, vigilance organization etc. and is also not covered under any other scheme/ programme to avoid any sort of duplicacy in adoption of work, incurring the expenditure.
4. The executing agency should ensure that before execution of work(s) on ground, DFO shall get the estimate technically vetted by S.E./ Competent Engineering Authority in respect of civil part.
5. The work should be executed under the close Technical supervision of Engineering wing of Forest Department strictly as per the technically approved items of sanctioned estimate/ DPR before making any expenditure.
6. The rates charged are according to latest approved tariff for various forestry operations and PWD schedule of rates for the items not covered in Forest Tariff.
7. No deviation in the estimate duly vetted by the S.E./ Competent Engineering Authority concerned is made. The payment be released only after verification of quality and quantity of work and furnishing of certificate to that effect by the competent authority.
8. Photographs before, during & after execution of works be submitted in this office in order to make the documentation of performance both photographic & descriptive.
9. That the instant work is included in the list of approved works/ project from the competent authority under the relevant scheme.
10. That the land/ corridor (if any required) for the instant project(s)/ work(s) is free from the all encumbrances.
11. That the proposals are strictly devised and designed as per the relevant code of BIS/ CPWD/ IRC/ MOF/ specifications etc and sound engineering practice, besides should come upto prescribed Indian Standards (IS) as well as other rules and regulations as per latest amendments.
12. That the rates shall be paid as per the actual prevailing market rates after completing all the codal formalities.
13. That the work/ project is completed both physically/ financially within the prescribed time period and within the approved estimated cost to avoid any cost escalation/ deviations. However, deviations if any shall be the personal responsibility of the implementing agency.
14. That no deviation(s) shall be made to the approved design of the instant work/ project without proper approval from the competent authority.
15. That the Accord of Administrative Approval/ Technical Sanction shall not be treated as an authority for release of funds. Besides, may not be construed as final approval for execution of the project(s)/ work(s) unless and until the funds are not made available under the proper object head of expenditure/ scheme.
16. That the work shall be completed as per the approved items of the estimates and specifications. Besides, the Administrative Approval/ Technical Sanction, if any recorded earlier for the instant project(s)/ work(s) should be treated be as cancelled rather the instant Accord of Administrative Approval/ Technical Sanction be treated in supersession to all previous AA's/ TS's for the above project(s)/ work(s).
17. That the provision of funds for the instant work/ project is approved/ available under the relevant scheme.
18. That the approved design shall be adopted for execution of the instant work/ project and the Executive Engineer/ AEE/ A.E. concerned is/are responsible for strict adoption of the specifications as per estimate(s) technically sanctioned by the competent authority in respect of civil work(s).


CCF(K)

20. All all codal and procedural formalities as required under rules, instructions and standing guidelines are fulfilled before and during execution of the instant work project. Allotting/paying authority is responsible for the reasonable rates as per the approved items of work.
21. That the rates incorporated in the estimate other than allotted one should be properly analyzed by competent authority for the lowest market rates and the concerned Engineer/paying authority concerned shall be responsible for its reasonability. Besides, the concerned may also ensure that they will strictly adhere to the lowest rates which have been adopted and will go by the same while framing the bills, releasing the payments to the executing agency and deviations if any shall be the personal responsibility of the implementing agency.
22. The Accord in Administrative Approval/ Technical Sanction shall not however, be treated as an authority to:
- Spend money not provided for in the budget.
 - Create or posts of any provided for in the administrative approval.
23. Soil & Moisture Conservation (DRSM Works) be taken up if the gullies are deep, stones available & river sloppy.
24. The implementing Officer will ensure that the DRSM works will be executed only in sites which experience low to moderate rainfall and are free from flash floods.
25. The Dribbling of HC Nuts is to be carried out in the sites suitable for the purpose. The Choice of planting species will depend upon the site conditions and no under-planting of broad leaved species with conifer crop be carried out.
26. The implementing Officer will ensure that no overlapping or duplicacy of the area to be treated vis-à-vis the ones already undertaken by any of the implementing agency in the region and the same shall have to be certified by the concerned implementing officer. In this connection, he may submit a Certificate certifying therein that the proposed works have not been executed earlier under any other Scheme/ programme and are fresh for treatment during the current financial year.
27. The funds should be spent on approved items of the scheme to the extent of released amount only and as per the latest approved tariff rates without creating any liability thereto and no re-appropriation or diversion of funds from one scheme to another or one object head to another is admissible without the prior approval of the competent authority.
28. Planting works be executed strictly as per the approved norms and specifications as laid down in the sanctioned tariff. Such species be planted which shall prove viable & successful taking into consideration the quality of the soil & terrain of the proposed area besides one year old plants should not be planted at all, violation if any shall be the personal responsibility of the implementing authority/officers.
29. Only one plant should be planted in a trench of the standard size to economize the expenditure and ensure effective water conservation in site, the planting should be carried out in alternate rows of trenches and pits laid down in the staggered manner. The pit planting should be preferred only in flat areas.
30. Latest scientific methods are applied for execution of works particularly in case of raising of plantation and construction of water harvesting structures/ tanks etc.
31. The raising cost of conifer plant is Rs. 17.18 per plant will have to be spread for the below four operations:
- Raising of new polybags in lieu of plants taken out from nursery: Rs. 8.03 per polybag plant.
 - Maintenance of Conifer Plants in their 1st year: Rs. 2.66 per plant.
 - Maintenance of Conifer Plants in their 2nd year: Rs. 2.66 per plant.
 - Maintenance of Conifer Plants in their 3rd year: Rs. 3.83 (subject to their retention for the year).
- The expenditures should be booked strictly as per this breakup. This will apply to various schemes/ sectors for which TS/ AA has been accorded.

Encl:


 Chief Conservator of Forests,
 Kashmir

No.: 130/CCF(R)/Plg/2020-21/ 1380.83 Dated: 23-08-2020

Copy to the:

1. Pr. Chief Conservator of Forests, Jammu & Kashmir Government, Jammu for information.
2. Adl. Pr. Chief Conservator of Forest/CEO, CAMPA.
3. Conservator of Forests (KMR), Srinagar Circle for information and necessary action.
4. DFO, Parpanjal Forest Division for information and necessary action.



GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Annexure to Order No: 121 /CCF(K) of 2020 Dated: 25-8-2020

Division : Pirpanjal

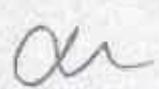
Range : Sukhnag

Compartment No. S-9 Zagoo Block

Area to be treated : 35 Haes

Scheme: CAMPA- NPV (Spl.Project Toshmaidan)

S.No.	Description	Unit	Area in Hectts.	Rate (in Rupees)	Physical	Financial (Rs in Laes)
1	Assisted Natural Regeneration					
	(i) Planting of Conifer Plants	No's	20	29.34	8000	2.347
	Sub-Total:-					2.347
2	Pit Planting with Broad Leaved Plants		3	23.17	5000	1.159
3	Pit Planting With Conifer Plants	No's	10	29.34	17750	5.208
4	Pit Planting With Medicinal Plants	No's	2	15.95	2000	0.319
5	Plant production			7.44	5000	0.372
	(i) Naked Root (Broad Leaved)	No's		17.18	25750	4.424
	(ii) Conifer (Poly pots)	No's		10.69	2000	0.214
	(iii) Medicinal	No's				5.010
	Sub-Total:-					5.010
	Total:-					14.042


Chief Conservator of Forests,
Kashmir



285 Annexure XI

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GOVERNMENT OF JAMMU & KASHMIR OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Subject: Accord of Administrative Approval for execution of Works Programme under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Special Project Tosmaidan - NPV" for 2021-22 of Pirpanjal Forest Division.

Reference: i). Finance Department, Govt. of Jammu & Kashmir's S.O. No. 15 dated 09-01-2020 issued under endorsement No. A/PS/PC/2019-dated 09-01-2020.
ii). Finance Department, Govt. of Jammu & Kashmir's S.O. No. 10 dated 08-01-2021 issued under endorsement No. A/GFR(2019)-1408 dated 08-01-2021.
iii). PCCF's communication No. PCCF/CAMPA/2021/F.No.1180/61-76 dated 09-04-2021.
iv). Conservator of Forests (KMR), Srinagar Circle's recommendation No. CFI Sgr/ Accus/2021-22/322-23 dated 31-05-2021.

ORDER NO.: 51 /CCF(K) of 2021
DATED: 05-06-2021

Administrative Approval is hereby accorded to the execution of Afforestation works in Compartment No. S-9 Sakhring Range of Pirpanjal Forest Division for an amount of Rs. 26.26 lacs (Rupees twenty six lac twenty six thousand only) under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Special Project Tosmaidan NPV" during the year 2021-22.

Title of the work	Details of work	Amount Rs lacs
Compartment No. S-9, Sakhring (Scheme CAMPA-Special Project Tosmaidan NPV)	1. Fencing - 17 Hect Chain Link Fencing - 500 Rfts. Angle Iron Fencing - 6,100 Rfts.	26.26
	2. Assisted Natural Regeneration (i) Planting of Conifer Plants - (3,500 Plants)	
	3. (a) Pit Planting with Broad leaved Plants (3,300 Plants) (b) Pit Planting with Conifer Plants (6,500 Plants) (c) Pit Planting with Medicinal Plants (1,850 Plants)	
	4. Sowing & Dribbling (a) Seed Balls - (1,850 Nos).	

This approval is subject to fulfilment of the following conditions which should be adhered to in letter and spirit:

- The work(s) should be executed to the extent of approval released amount only in order to avoid any liability.
- That the provision of funds for the instant work project is approved/available under the relevant scheme.
- All codal formalities/ procedures required under rules be fulfilled before execution of the work.
- That the instant work is not subject matter of any court and is not under any adverse observation/ investigation with police, crime branch, vigilance organization etc and is also not covered under any other scheme/ programme to avoid any sort of duplicity in adoption of work/ incurring the expenditure.
- That the land/ corridor (if any required) for the instant project(s) work(s) is free from all encumbrances.
- That the proposals are strictly devised and designed as per the relevant code of BIS/ CPWD/ IRC/ MOF/ specifications etc and sound engineering practice, besides should come upto prescribed Indian Standards (IS) as well as other rules and regulations as per latest amendments.
- That the work project is completed both physically/ financially within the prescribed time period and within the approved estimated cost to avoid any cost escalation/ deviations. However, deviations if any shall be the personal responsibility of the implementing agency.
- That no deviation(s) shall be made to the approved design of the instant works/ project without proper approval from the competent authority.
- The implementing Officer will ensure that no overlapping or duplicity of the area to be treated vis-à-vis the ones already undertaken by any of the implementing agency in the region and the same shall have to be certified by the concerned implementing officer. In this connection, he shall submit a Certificate certifying therein that the proposed works have not been executed earlier under any other Scheme/ programme and are fresh for treatment during the current financial year.

Page 2 of 11

- 10. The funds should be spent on approved items of the scheme to the extent of released amount only and as per the latest approved tariff rates without creating any liability thereto and no re-appropriation or diversion of funds from one scheme to another or one object head to another is admissible without the prior approval of the competent authority.
- 11. Planting works be executed strictly as per the approved norms and specifications as laid down in the sanctioned tariff. Such species be planted which shall prove viable & successful taking into consideration the quality of the soil & terrain of the proposed area besides one year old plants should not be planted at all, violation if any shall be the personal responsibility of the implementing authority/officers.
- 12. Instructions of the Government issued from time to time regarding expenditure on public money including tendering should be followed strictly while making expenditure.
- 13. The DDOs and controlling officers shall ensure the quality and quantity of the works through repeated checks and field inspections.
- 14. Photographs before, during & after execution of works be submitted to this office.


 APCCF/ Chief Conservator of Forests,
 Kashmir

No.: 130/CCF(K)/Pg/2021-22 656-59
 Dated: 05-06-2021.

Copy to the:

- 1. Pr. Chief Conservator of Forests (HoFF), Jammu & Kashmir Government, Jammu for favour of information.
- 2. Adl. Pr. Chief Conservator of Forest/ CEO, CAMPA Jammu for information.
- 3. Conservator of Forests (KMT), Srinagar Circle for information and necessary action.
- 4. DFO, Pirpanjal Forest Division for information and necessary action.



GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

3

Subject: Accord of Administrative Approval for execution of Works Programme under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Special Project Tosamidan - NPV" for 2021-22 of Pirpanjal Forest Division.

Reference: i). Finance Department, Govt. of Jammu & Kashmir's S.O. No. 15 dated 09-01-2020 issued under endorsement No. A/PS/PC/2010 dated 09-01-2020.
ii). Finance Department, Govt. of Jammu & Kashmir's S.O. No. 10 dated 08-01-2021 issued under endorsement No. A/GFR(2019)-1468 dated 08-01-2021.
iii). PCCF's communication No. PCCF/CAMPA/2021/F.No.1480/61-76 dated 09-04-2021.
iv). Conservator of Forests (KMR), Srinagar Circle's recommendation No. CF/ Sgr/ Accets/ 2021-22/ 322-23 dated 31-05-2021.

ORDER NO.: 52/CCF(K) of 2021
DATED: 05-06-2021

Administrative Approval is hereby accorded to the execution of Afforestation works in Compartment No. S-9, Sridmag Range of Pirpanjal Forest Division for an amount of Rs. 18.65 lacs (Rupees eighteen lacs sixty five thousand only) under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Special Project Tosamidan NPV" during the year 2021-22.

Title of the work	Details of work	Amount
		Rs. lacs
Compartment No. S-9, Sridmag (Scheme: CAMPA - Special Project Tosamidan NPV)	1. Fencing using Angle iron posts (12 Hec. - 5700 Rfts)	18.65
	2. Assisted Natural Regeneration (i) Planting of Conifer Plants - (2,600 Plants)	
	3. (a) Pit Planting with Broad leaved Plants (1,650 Plants) (b) Pit Planting with Conifer Plants (6,800 Plants) (c) Pit Planting with Medicinal Plants (1,650 Plants)	

This approval is subject to fulfillment of the following conditions which should be adhered to in letter and spirit:

1. The work(s) should be executed to the extent of approved/ released amount only in order to avoid any liability.
2. That the provision of funds for the instant work/ project is approved/ available under the relevant scheme.
3. All codal formalities/ procedures required under rules be fulfilled before execution of the work.
4. That the instant work is not subject matter of any court and is not under any adverse observation/ investigation with police, crime branch, vigilance organization etc and is also not covered under any other scheme/ programme to avoid any sort of duplicity in adoption of work/ incurring the expenditure.
5. That the land/ corridor (if any required) for the instant project (s)/ work(s) is free from all encumbrances.
6. That the proposals are strictly devised and designed as per the relevant code of BIS/ CPWD/ IRC/ MOF/ specifications etc and sound engineering practice, besides should come upto prescribed Indian Standards (IS) as well as other rules and regulations as per latest amendments.
7. That the work/ project is completed both physically/ financially within the prescribed time period and within the approved estimated cost to avoid any cost escalation/ deviations. However, deviations if any shall be the personal responsibility of the implementing agency.
8. That no deviation(s) shall be made to the approved design of the instant work(s)/ project without proper approval from the competent authority.
9. The implementing Officer will ensure that no overlapping or duplicacy of the area to be treated vis-à-vis the ones already undertaken by any of the implementing agency in the region and the same shall have to be certified by the concerned implementing officer. In this connection, he shall submit a Certificate certifying therein that the proposed works have not been executed earlier under any other Scheme/ programme and are fresh for treatment during the current financial year.

10. The funds should be spent on approved items of the scheme to the extent of released amount only and as per the latest approved tariff rates without creating any liability thereon and no re-appropriation or diversion of funds from one scheme to another or one object head to another is admissible without the prior approval of the competent authority.
11. Planting works be executed strictly as per the approved norms and specifications as laid down in the sanctioned tariff. Such species be planted which shall prove viable & successful taking into consideration the quality of the soil & terrain of the proposed area besides one year old plants should not be planted at all, violation if any shall be the personal responsibility of the implementing authority/officers.
12. Instructions of the Government issued from time to time regarding expenditure on public money including eluding should be followed strictly while making expenditure.
13. The DDCh and controlling officers shall ensure the quality and quantity of the works through repeated checks and field inspections.
14. Photographs before, during & after execution of works be submitted to this office.

APCCF/ Chief Conservator of Forests,
Kashmir

No.: 1307 CCF(K)/Plg/2021-22/660-63

Dated: 05-06-2021.

Copy to the:

1. Pt. Chief Conservator of Forests (Jaff), Jammu & Kashmir Government, Jammu for favour of information.
2. Adl. Pr. Chief Conservator of Forest/CEO, CAMPA Jammu for information.
3. Conservator of Forests (KMR), Srinagar Circle for information and necessary action.
4. DFO, Pirpanjal Forest Division for information and necessary action.

JAMMU AND KASHMIR GOVERNMENT
OFFICE OF THE CONSERVATOR OF FORESTS, SRINAGAR CIRCLE, SRINAGAR.

Subject: Accord of Technical Sanction for "Providing & Fixing of Barbed wire fencing with Angle Iron Posts & Planting" in Compartment S-9, Zagoo, Sukhnag Range under the Scheme CAMPA-Special Project Tosmaidan-NPV for the year 2021-22 in Pir Panjal Forest Division Budgam.

- Reference:**
- i) Pr. Chief Conservator of Forests & HoFF J&K, Jammu Order No. 03 of 2021 dated 01-04-2021, under Endstt. No PCCF/ Plg./19-80 dated 01-04-2021.
 - ii) Addl. PCCF/ Chief Executive Officer (CAMPA) No. PCCF/CAMPA/2021-22/1199/F. No 1180/61-76 dated 09-04-2021.
 - iv) Addl. PCCF/ Chief Conservator of Forests, Kashmir Order No. 15 / CCF (K) of 2021 dated 29-05-2021 under Endstt. No. 130/CCF (K)/ Plg/ 2021-22/ 492-95 dated 29-05-2021.
 - iii) DFO Pir Panjal Forest Division letter No DFO/ PP/Acctt/51-52 dated 19-04-2021.

ORDER NO: 79/ CF (Sgr) of 2021.

D A T E D : 07-06-2021.

Technical Sanction is accorded, hereby, for treatment of 17 Hectares of degraded forest land in Compartment S-9, Zagoo, Sukhnag Range Pirpanjal Forest Division Budgam through fencing, planting and other measures under the approved Scheme 'Compensatory Afforestation Fund Management & Planning Authority (Special Project Tosmaidan-NPV), during the year 2021-22, as per following particulars and also as detailed vide Annexure 'A' to this order.

Co. & Range/ Scheme	Particulars of Work	Financial Implications
		(Rs in Lakhs)
Co. No. S-9 Zagoo, Sukhnag Range Special Project Tosmaidan-NPV	(i) Providing & fixing of Chainlink fencing -500 Rft. (ii) Providing & fixing of 6 strand BAEW fencing with Angle Iron post in cement concrete blocks-6100 Rft (17 Ha).	26.26
	2. Assisted Natural Regeneration:	
	(i) Planting of Conifer Plants- (3600 No.). 3. (i). Pit Planting with Broad leaved Plants-3300 No. (ii). Pit Planting with Conifer plants -6600 No. (ii). Pit Planting with Medicinal plants-1650 No.	
	4. Sowing & Dibbling: (i) Seed Balls-1650 No.	

Continued overleaf

However, the sanction is subject to fulfillment of the following conditions which should be adhered to in letter and spirit.

1. The work(s) shall be executed to the approved extent/ amount committed or released only, in order to avoid any liability.
2. All codal formalities/ procedures required under rules be fulfilled before tendering & execution of the work.
3. The Implementing Agency shall ensure that before execution of work(s) on ground, estimate of Civil Works is prepared, executed and work supervised technically as per sanctioned estimate/ DPR, with no deviations.
4. The funds for the instant work or project are approved/ available under the relevant scheme/ head.
5. The rates charged are according to latest approved Forest tariff for various forestry operations or as per PWD schedule of rate duly tendered (L1) for the items not covered in Forest Tariff.
6. Payment should be released on actual work-done of requisite quality and quantity, at the approved rate structure after verification to that effect by the competent authority.
7. The instant work is not subject matter of any Court and is not under any adverse observation/ investigation with Police, Crime branch, Vigilance Organization etc., and is also not covered under any other scheme/ programme to avoid duplicacy of work or incurring double expenditure.
8. Photographs with captions, before during & after execution of works shall be recorded for documentation and submitted to this office too.
9. The Implementing Agency will ensure that the DRSM works, if any, will be executed only in sites which experience low to moderate rainfall and are free from flash floods.
10. The Dibbling (of HC Nuts) is to be carried out in the sites suitable for the purpose. The Choice of species for planting will depend upon the site conditions and no under planting of broad leaved species with conifer crop be carried out.
11. Fencing with prescribed Angle Iron fence posts (50 mm x 50 mm x 6 mm) in concrete blocks (45 cm x 45 cm x 45 cm) with 1:2:4 concrete mix, spaced 8 feet apart, with occasional struts and 6 strand standard BAW duly stretched/ tensioned and fixed.
12. Pit Planting be done in uniformly spaced pits of size 45 cm x 45 cm x 45 cm along contours/ flat surface, at approved tariff rates including all the relevant prescribed standardised operations in built with the tariff/ estimate.
13. The works shall be executed as per the standardised technical specifications of the Forest Department.

ailed Estimate for Proj

Provide
Angl
or

Encl: 04/Annex



[Signature]
 Conservator of Forests,
 Srinagar Circle.

No. CF/SGR/ 2021-22/393-50/75

Dated: 07-06-2021

Copy to the:

1. Addl. Pr. Chief Conservator of Forests/ CEO CAMPA, J&K, Jammu for favour of information.
2. Addl. PCCF/ Chief Conservator of Forests, Kashmir for information. This is in particular reference to his Office Administrative Approval Order No. 51/CCF(K) of 2021 dated 05-06-2021.
3. Divisional Forest Officer, Pir Panjal Forest Division Budgam for information and further necessary action.

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Accord of Administrative Approval for execution of Works Programme under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Special Project Tosamaidan - NPV" for 2021-22 of Pirpanjal Forest Division.

Reference:

- i). Finance Department, Govt. of Jammu & Kashmir's S.O. No. 15 dated 09-01-2020 issued under endorsement No. A/PS/PC/2019-dated 09-01-2020.
- ii). Finance Department, Govt. of Jammu & Kashmir's S.O. No. 10 dated 08-01-2021 issued under endorsement No. A/GFR(2019)-1468 dated 08-01-2021.
- iii). PCCF's communication No. PCCF/CAMPA/2021/F.No.1180/61-76 dated 09-04-2021.
- iv). Conservator of Forests (KMR), Srinagar Circle's recommendation No. CF/ Sgr/ Accts/ 2021-22/ 322-23 dated 31-05-2021.

ORDER NO.: 52/CCT(K) of 2021
DATED: 05-06-2021

Administrative Approval is hereby accorded to the execution of Afforestation works in Compartment No. S-9, Sukhnag Range of Pirpanjal Forest Division for an amount of Rs. 18.65 lacs (Rupees eighteen lacs sixty five thousand only) under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Special Project Tosamaidan NPV" during the year 2021-22.

Title of the work	Details of work	Amount Rs. lacs
Compartment No. S-9, Sukhnag (Scheme: CAMPA-Special Project Tosamaidan NPV)	1 Fencing using Angle Iron posts (13 Hacs, 5700 Rfts)	18.65
	2 Assisted Natural Regeneration	
	(i) Planting of Conifer Plants - (2,800 Plants)	
	3 (a) Pit Planting with Broad leaved Plants (1,650 Plants) (b) Pit Planting with Conifer Plants (6,600 Plants) (c) Pit Planting with Medicinal Plants (1,650 Plants)	

This approval is subject to fulfillment of the following conditions which should be adhered to in letter and spirit:

1. The work(s) should be executed to the extent of approved/ released amount only in order to avoid any liability.
2. That the provision of funds for the instant work/ project is approved/ available under the relevant scheme.
3. All nodal formalities/ procedures required under rules be fulfilled before execution of the work.
4. That the instant work is not subject matter of any court and is not under any adverse observation/ investigation with police, crime branch, vigilance organization etc and is also not covered under any other scheme/ programme to avoid any sort of duplicacy in adoption of work/ incurring the expenditure.
5. That the land/ corridor (if any required) for the instant project(s)/work(s) is free from all encumbrances.
6. That the proposals are strictly devised and designed as per the relevant code of BIS/ CPWD/ IRC/ MOF/ specifications etc and sound engineering practice, besides should come upto prescribed Indian Standards (IS) as well as other rules and regulations as per latest amendments.
7. That the work/ project is completed both physically/ financially within the prescribed time period and within the approved estimated cost to avoid any cost escalation/ deviations. However, deviations if any shall be the personal responsibility of the implementing agency.
8. That no deviation(s) shall be made to the approved design of the instant works/ project without proper approval from the competent authority.
9. The implementing Officer will ensure that no overlapping or duplicacy of the area to be treated vis-à-vis the ones already undertaken by any of the implementing agency in the region and the same shall have to be certified by the concerned implementing officer. In this connection, he shall submit a Certificate certifying therein that the proposed works have not been executed earlier under any other Scheme/ programme and are fresh for treatment during the current financial year.

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- The funds should be spent on approved items of the scheme to the extent of released amount only and as per the latest approved tariff rates without creating any liability thereon and no re-appropriation or diversion of funds from one scheme to another or one object head to another is admissible without the prior approval of the competent authority.
11. Planting works be executed strictly as per the approved norms and specifications as laid down in the sanctioned tariff. Such species be planted which shall prove viable & successful taking into consideration the quality of the soil & terrain of the proposed area besides one year old plants should not be planted at all, violation if any shall be the personal responsibility of the implementing authority officers.
 12. Instructions of the Government issued from time to time regarding expenditure on public money including tendering should be followed strictly while making expenditure.
 13. The DDOs and controlling officers shall ensure the quality and quantity of the works through repeated checks and field inspections.
 14. Photographs before, during & after execution of works be submitted to this office.

APCCF/ Chief Conservator of Forests,
Kashmir

No. 130/CCFK/Plg/2021-22/660 - 63
Dated: 05-06-2021.

Copy to the:

1. Pr. Chief Conservator of Forests (HoFF), Jammu & Kashmir Government, Jammu for favour of information.
2. Adl. Pr. Chief Conservator of Forests (CCO), CAMPA Jammu for information.
3. Conservator of Forests (KMR), Srinagar Circle for information and necessary action.
4. DFO, Pirpanjal Forest Division for information and necessary action.



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GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Accord of Administrative Approval for execution of Works Programme under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Special Project Tosmaidan - NPV" for 2021-22 of Pirpanjal Forest Division.

- Reference:
- i). Finance Department, Govt. of Jammu & Kashmir's S.O. No. 15 dated 09-01-2020 issued under endorsement No. A/PS/PC/2019-dated 09-01-2020.
 - ii). Finance Department, Govt. of Jammu & Kashmir's S.O. No. 10 dated 08-01-2021 issued under endorsement No. A/GFR (2019)-1468 dated 09-01-2021.
 - iii). PCCF's communication No. PCCF/CAMPA/2021/F.No.1180/61-76 dated 09-04-2021.
 - iv). Conservator of Forests (KMR), Srinagar Circle's recommendation No. CF/ Sgr/ Acetts/ 2021-22/ 322-23 dated 31-05-2021.

ORDER NO. : 51 (CCF(K) of 2021
DATED : 05-06-2021

Administrative Approval is hereby accorded to the execution of Afforestation works in Compartment No. S-9 Sukhnag Range of Pirpanjal Forest Division for an amount of Rs. 26.26 lacs (Rupees twenty six lacs twenty six thousand only) under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Special Project Tosmaidan NPV" during the year 2021-22.

Title of the work	Details of work	Amount Rs. lacs
Compartment No. S-9 Sukhnag (Scheme CAMPA- Special Project Tosmaidan NPV)	1. Fencing - 17 Haas Chain Link Fencing - 500 Rfts, Angle-Iron Fencing - 6,100 Rfts	26.26
	2. Assisted Natural Regeneration.	
	(i) Planting of Conifer Plants - (3,600 Plants)	
	3. (a) Pit Planting with Broad leaved Plants (3,300 Plants) (b) Pit Planting with Conifer Plants (6,600 Plants) (c) Pit Planting with Medicinal Plants (1,650 Plants)	
	4. Sowing & Dribbing (a) Seed Balls - (1,650 Nos).	

This approval is subject to fulfilment of the following conditions which should be adhered to in letter and spirit:

1. The work(s) should be executed to the extent of approved/ released amount only in order to avoid any liability.
2. That the provision of funds for the instant work/ project is approved/ available under the relevant scheme.
3. All codal formalities/ procedures required under rules be fulfilled before execution of the work.
4. That the instant work is not subject matter of any court and is not under any adverse observation/ investigation with police, crime branch, vigilance organization etc and is also not covered under any other scheme/ programme to avoid any sort of duplicacy in adoption of work/ incurring the expenditure.
5. That the land/ corridor (if any required) for the instant project(s) work(s) is free from all encumbrances.
6. That the proposals are strictly devised and designed as per the relevant code of BIS/ CPWD/ IRC/ MOF/ specifications etc and sound engineering practice, besides should come upto prescribed Indian Standards (IS) as well as other rules and regulations as per latest amendments.
7. That the work/ project is completed both physically/ financially within the prescribed time period and within the approved estimated cost to avoid any cost escalation/ deviations. However, deviations if any shall be the personal responsibility of the implementing agency.
8. That no deviation(s) shall be made to the approved design of the instant works/ project without proper approval from the competent authority.
9. The implementing Officer will ensure that no overlapping or duplicacy of the area to be treated vis-à-vis the ones already undertaken by any of the implementing agency in the region and the same shall have to be certified by the concerned implementing officer. In this connection, he shall submit a Certificate certifying therein that the proposed works have not been executed earlier under any other Scheme/ programme and are fresh for treatment during the current financial year.

- The funds should be spent on approved items of the scheme to the extent of released amount only and as per the latest approved tariff rates without creating any liability thereto and no re-appropriation or diversion of funds from one scheme to another or one object head to another is admissible without the prior approval of the competent authority.
- 11. Planting works be executed strictly as per the approved norms and specifications as laid down in the sanctioned tariff. Such species be planted which shall prove viable & successful taking into consideration the quality of the soil & terrain of the proposed area besides one year old plants should not be planted at all, violation if any shall be the personal responsibility of the implementing authority/ officers.
- 12. Instructions of the Government issued from time to time regarding expenditure on public money including tendering should be followed strictly while making expenditure.
- 13. The DDOs and controlling officers shall ensure the quality and quantity of the works through repeated checks and field inspections.
- 14. Photographs before, during & after execution of works be submitted to this office.

[Signature]
 APCCE/ Chief Conservator of Forests,
 Kashmir

No. 130/CCF(K)/Plg/2021-22/656-59
 Dated: 05-06-2021.

Copy to the:

1. Pr. Chief Conservator of Forests (HoFF), Jammu & Kashmir Government, Jammu for favour of information.
2. Adl. Pr. Chief Conservator of Forests/CEO, CAMPA Jammu for information.
3. Conservator of Forests (KMR), Srinagar Circle for information and necessary action.
4. DFO, Pirpanjal Forest Division for information and necessary action.



Annexure XII

JAMMU AND KASHMIR GOVERNMENT
OFFICE OF THE CONSERVATOR OF FORESTS, SRINAGAR CIRCLE, SRINAGAR.

Subject: Accord of Technical Sanction for "Providing & Fixing of Barbed wire fencing with Angle Iron Posts & Planting" in Compartment S-9, Zagoo, Sukhnag Range under the Scheme CAMPA-Special Project Tosmaidan-NPV for the year 2021-22 in Pir Panjal Forest Division Budgam.

- Reference:**
- i) Pr. Chief Conservator of Forests & HoFF J&K, Jammu Order No. 03 of 2021 dated 01-04-2021, under Endstt. No PCCF/ Plg / 19-80 dated 01-04-2021.
 - ii) Addl. PCCF/ Chief Executive Officer (CAMPA) No. PCCF/ CAMPA/2021-22/1199/F. No 1180/61-76 dated 09-04-2021.
 - iv) Addl. PCCF/ Chief Conservator of Forests, Kashmir Order No. 15 / CCF (K) of 2021 dated 29-05-2021 under Endstt. No. 130/CCF (K)/ Plg/ 2021-22/ 492-95 dated 29-05-2021.
 - iii) DFO Pir Panjal Forest Division letter No DFO/ PP/Acctt/51-52 dated 19-04-2021.

ORDER NO: 80 / CF (Sgr) of 2021.

D A T E D : 07-06-2021.

Technical Sanction is accorded, hereby, for treatment of 13 Hectares of degraded forest land in Compartment S-9, Zagoo, Sukhnag Range Pirpanjal Forest Division Budgam through fencing, planting under the approved Scheme 'Compensatory Afforestation Fund Management & Planning Authority (Special Project Tosmaidan-NPV), during the year 2021-22, as per following particulars and also as detailed vide Annexure 'A' to this order.

Co. & Range/ Scheme	Particulars of Work	Financial Implications
		(Rs in Lakhs)
Co. No. S-9 Zagoo, Sukhnag Range Special Project Tosmaidan-NPV	1. Providing & fixing of 6 strand BABW fencing with Angle Iron post in cement concrete blocks-5700 Rft (13 Ha).	18.65
	2. Assisted Natural Regeneration: (i) Planting of Conifer Plants- (2800 No.).	
	3. ii). Pit Planting with Broad leaved Plants-1650 No. (ii). Pit Planting with Conifer plants -6600 No. (ii). Pit Planting with Medicinal plants-1650 No.	

Continued overleaf

However, the sanction is subject to fulfillment of the following conditions which should be adhered to in letter and spirit.

1. The work(s) shall be executed to the approved extent/ amount committed or released only, in order to avoid any liability.
2. All codal formalities/ procedures required under rules be fulfilled before tendering & execution of the work.
3. The Implementing Agency shall ensure that before execution of work(s) on ground, estimate of Civil Works is prepared, executed and work supervised technically as per sanctioned estimate/ DPR, with no deviations.
4. The funds for the instant work or project are approved/ available under the relevant scheme/ head.
5. The rates charged are according to latest approved Forest tariff for various forestry operations or as per FWD schedule of rate duly tendered (L1) for the items not covered in Forest Tariff.
6. Payment should be released on actual work-done of requisite quality and quantity, at the approved rate structure after verification to that effect by the competent authority.
7. The instant work is not subject matter of any Court and is not under any adverse observation/ investigation with Police, Crime branch, Vigilance Organization etc., and is also not covered under any other scheme/ programme to avoid duplicacy of work or incurring double expenditure.
8. Photographs with captions, before during & after execution of works shall be recorded for documentation and submitted to this office too.
9. The Implementing Agency will ensure that the DRSM works, if any, will be executed only in sites which experience low to moderate rainfall and are free from flash floods.
10. The Dibbling (of HC Nuts) is to be carried out in the sites suitable for the purpose. The Choice of species for planting will depend upon the site conditions and no under planting of broad leaved species with conifer crop be carried out.
11. Fencing with prescribed Angle Iron fence posts (50 mm x 50 mm x 6 mm) in concrete blocks (45 cm x 45 cm x 45 cm) with 1:2:4 concrete mix, spaced 8 feet apart, with occasional struts and 6 strand standard BABW duly stretched/ tensioned and fixed.
12. Pit Planting be done in uniformly spaced pits of size 45 cm x 45 cm x 45 cm along contours/ flat surface, at approved tariff rates including all the relevant prescribed standardised operations in built with the tariff/ estimate.
13. The works shall be executed as per the standardised technical specifications of the Forest Department.

Encl: 03 leaves



Conservator of Forests,
Srinagar Circle.

No. CF/SGR/ 2021-22/400-02/TS

Dated: 07-06-2021

Copy to the:

1. Addl. Pr. Chief Conservator of Forests/ CEO CAMPA, J&K, Jammu for favour of information.
2. Addl. PCCF/ Chief Conservator of Forests, Kashmir for information. This is in particular reference to his Office Administrative Approval Order No. 52/CCF(K) of 2021 dated 05-06-2021.
3. Divisional Forest Officer, Pir Panjal Forest Division Budgam for information and further necessary action.

Annexure-C

OFFICE OF THE DIVISIONAL FOREST OFFICER SPECIAL FOREST DIVISION TANGMARG
 Details of Established CAMPA Closures from 2011-12 to 2023-24

Comptt./ Location	Year of establishment	Area (Ha)	Fencing (Rit)		Planting (No's)			Total
			Chainlink	Angle Iron	Conifer	Broad Leaved	Medicinal	
66-B/Gul	2011-12	20	-	6500	4000	0	0	4000
45/Gul		25	-	8500	8000	0	0	8000
47/Gul	2012-13	8	-	5500	8250	0	4000	12250
48/Gul		10	-	5600	11550	0	5000	16550
49/Gul		13	-	9500	20000	0	8000	28000
49-A/Gul	2013-14	25	-	7500	16500	16500	8250	41250
5-32		25	-	7500	16500	16500	8250	41250
64-D/Gul	2014-15	25	-	7500	16500	16500	8250	41250
5-26		25	-	7500	16500	16500	8250	41250
48/Gul	2015-16	35	-	10500	33000	16500	0	49500
5-28		30	-	9000	24750	16500	0	41250
43-A/Gul	2016-17	34	-	10200	33000	13550	8250	51800
65-B/Gul		29	-	8700	31350	12288	8250	51888
47-C/Gul	2017-18	14	5200	7800	5644	0	0	5644
47-B/Gul		4	1400	3440	1640	0	0	1640
48/Gul		26	3851	7270	23698	10725	0	34423
49-AB		26	3903	6829	10216	0	0	10216
40/Gul		10	1141	1919	16830	0	0	16830
29-B/Gul	2018-19	40	-	12000	33000	32295	0	65295
5-31		41	-	12498	35739	32625	0	68364
63-B/Gul	2019-20	18	-	5400	21450	8250	0	29700
5-25		19	-	5700	23100	8250	0	31350
61/Gul	2020-21	25	-	7500	28050	9900	3300	41250
5-25		70	-	6000	23100	8250	1650	33000
66-A/Gul		25	-	7500	28050	9900	3300	41250
Sub-Total		572	15495	187916	490417	245033	74750	810200
63-B/Gul	2021-22	25	0	7500	29000	5800	0	34800
63-B/Gul		70	0	6000	8000	0	0	8000
62/Gul		20	0	6000	1000	2000	800	12800
5-30		20	0	6000	21750	6525	0	28275
sub total		85	0	25500	59750	14325	800	81875
64-a/Gul	2022-23	20.2	0	5658	6000	0	0	6000
64-b/Gul		16.7	0	5017	3000	0	0	3000
47-C/Gul (CA)		0.3	0	4600	2580	0	0	2580
5-32		20.2	0	6392	11000	4000	0	15000
5-29		20.3	0	6001	11000	4000	0	15000
5-33		20.2	0	6751	1000	2000	0	3000
sub total		97.9	0	34419	34580	10000	0	44580
62-B/iii	2023-24	14	0	4450	4800	0	0	4800
47-x/GUL		15.5	0	4450	4800	0	0	4800
Sub-Total		30.7	0	8900	10000	2000	0	12900

along with annexure-1
 Hon'ble NGT in the above
 mention at your end please:-

Director of Forests
 Shimoga.

	2023-24							
65-C/GUL		17	0	4504	6000	0	0	6000
45(CA)		0.32	0	881	500	0	0	500
62-b/Gul-i		13.4	0	4440	10000	2000	0	12000
Sub total		60.22		19777	31300	4000	0	35300

Government of Jammu & Kashmir
Gulmarg Development Authority

Tel: 0194-251111

e-mail: gulmarggda@gmail.com

No: GDA/2025/3797

Dated: 28/02/2025

The Deputy Commissioner,
 Baramulla

Subject: -O.A No.913/2024 titled Advocate Ashiq Ahmad Magray V/S
 UT of Jammu and Kashmir and others

Ref: Your office No. DCB/NGT/99-TANG/537 dated 28.02.2025.
 Sir,

Regarding the above cited subject it is to submit that only Para 08 of the application pertain to Gulmarg Development Authority and in this regard the report is submitted as under:-

01. That regarding the allegation that thousands and lakhs of forest trees have been destroyed by the hoteliers of Gulmarg. It is to submit that all the activities related to the construction / repair / renovation of hotels and huts are governed under Jammu and Kashmir Control of Building Operations regulations, 1998. More-so the Hon'ble High of Jammu & Kashmir and Ladakh is the Custodia Legis of Gulmarg and it is only under the directions of Hon'ble High of Jammu & Kashmir and Ladakh that limited repair renovation is allowed in Gulmarg. As maximum number of units are constructed way back and no any type of fresh construction are being allowed in the Gulmarg and issue of destruction to green trees is no way allowed for any construction purpose for which authorities are taking all possible efforts to ensure preservation and safeguard of our natural resources. The Hon'ble High of Jammu & Kashmir and Ladakh has also directed all the hoteliers to install sewage treatment plant and in order to ensure compliance this office vide no. GDA/2025/3786-89 dated 27.02.2025 has requested Pollution Control Board Srinagar to take all measures to ensure that all hotels have proper mechanism in place to ensure the implementation of required parameters (Copy enclosed as Annexure A).

02. That regarding the Waste produced by the hoteliers of Gulmarg and dumped in the forest block of Gulmarg .It is to submit that the Gulmarg Development authority has constructed 3 MT solid waste management plant back in the year 2018, however due to the harsh weather conditions at Gulmarg and huge influx of tourists post covid-19

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pandemic the plant could not cater to the demands of the waste collected at Gulmarg resulting in excess waste within and around the premises of the plant, as a precautionary measure the plant was properly fenced however due to heavy snow fall the fencing of the plant got damaged. In coordination with District Administration Baramulla the waste accumulated in and around the plant is being continuously and effectively transported to nearby plants for proper segregation and scientific disposal. Beside this authorities in recent past has taken all possible steps to ban on the use of plastic and polythene in the Gulmarg tourist destination and are continuously working to make this destination plastic and polythene free. The stake holders and service providers are being sensitized to these issues and are being educated to understand the menace of the negative impacts of waste and disposal for which different squads of all line departments involvement is gainfully utilized for betterment of the environment.

In order to ensure proper management and disposal of waste generated at Gulmarg this Authority has taken up the matter with mechanical and civil engineering Divisions of District Baramulla who have furnished DPR for installation of 25 MT solid waste management plant with an estimated cost of Rupees 14.40 Crore at Gulmarg with the capacity to suffice with the requirement of the area. The DPR has been submitted to the Administrative Department for approval and once the approval is received the plant shall be installed on at an earliest. However many unit holders are impressed to initiate the process of segregation of waste at source and also scientific disposal of waste generated at their own which shall also yield tangible results.

Hence the report is submitted for your perusal and with the request to take up the matter with competent authorities for review the matter and agree the proposed and appropriate measures to be taken in accordance with the relevant law and regulations.

Yours faithfully


Tariq Hussain (KAS)

Chief Executive Officer,


Gulmarg Development Authority